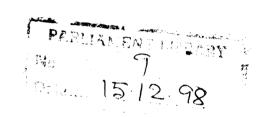
Sharana 6, 1919 (Saka)

LOK SABHA DEBATES

(English Version)

Fifth Session (Eleventh Lok Sabha)





(Vol. XV contains Nos. 1 to 10)

LOK SABHA SECRETARIAT NEW DELHI

Price: Rs. 50.00

EDITORIAL BOARD

Shri S. Gopalan Secretary-General Lok Sabha

Shri Surendra Mishra Additional Secretary Lok Sabha Secretariat

Shri P.C. Bhatt Chief Editor Lok Sabha Secretariat

Shri A.P. Chakravarti Senior Editor Lok Sabha Secretariat

Shri Vijay Chhabra Editor Lok Sabha Secretariat

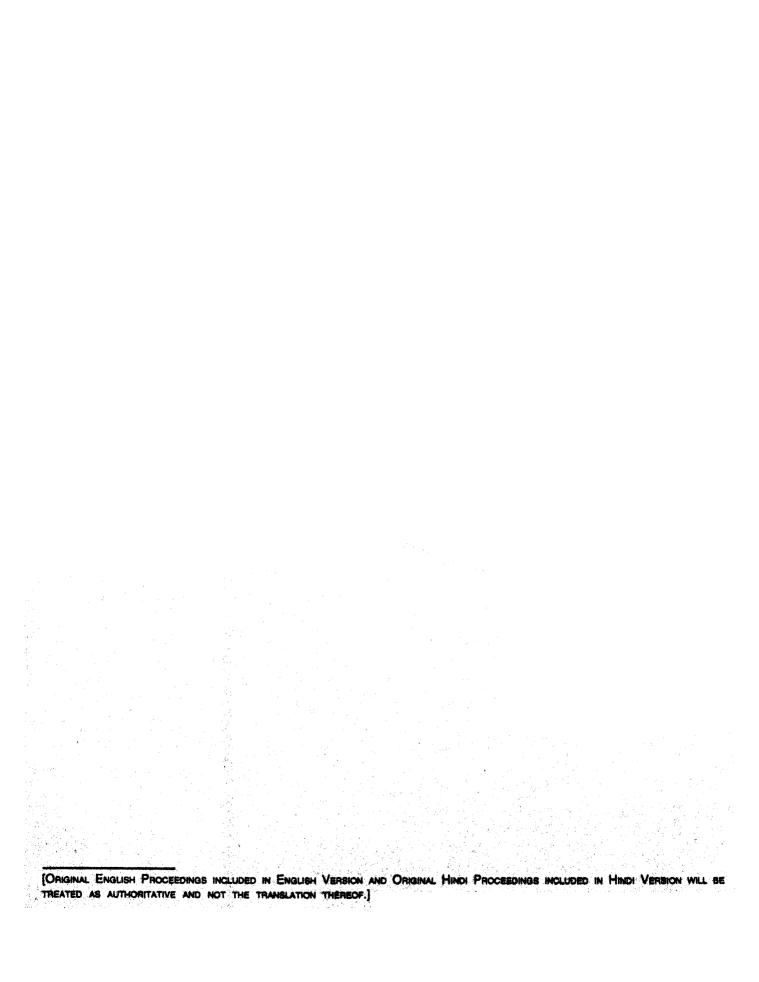
CORRIGENDA TO LOK SABBA DEBATI

(English Version)

Monday, July 28,1997/Shravana 6,191

PROF.P.J.

Col./Line	For	
9/16 9/28	SHRI ILLIYAS AZMI	SHR
49 & 50/19	108.83	108.
87/14	(a)	(a) t
100/13	SHRI P.R.DASMUNSHI	SHR1
162/3	SHRI RAMACHANDRA VEERAPPA	SHRI I
212/7(from below)	DR.SUBBARAMI REDDY	DR.T.S
224/22	SHRI V.DHANANJAY KUMAR (Mangalore)	SHRI V. (Mangal
246/18	SHRI TIRUCHI SIVA	SHRI P.
257/5	SHRI RAJESH RANJAN ALAS PAPPU YADAV	SHRI RA PAPPU YA
266/14	PROF.P.J.KUREIN	PROF .P .J



CONTENTS

Eleventh Series, Vol. XV, Fifth Session 1997/1979 (Saka)

No. 4, Monday, July 28, 1997/Shravana 6, 1919 (Saka)

Subject	Columns
OH ANSWERS TO QUESTIONS	
*Starred Questions Nos. 61—64	424
VRITTEN ANSWERS TO QUESTIONS	•
Starred Questions Nos. 65—80	24—39
Unstarred Questions Nos. 675—904	3 9 —220
PERS LAID ON THE TABLE	220—22 3
ANDING COMMITTEE ON FINANCE	
Statement—Laid	224
ANDING COMMITTEE ON COMMERCE	
Thirty-First ReportLaid	224
CTIONS TO COMMITTEES	
(i) All India Council for Technical Education	224
(ii) National Shipping Board	225
CLARIFICATION ON PRIME MINISTER'S STATEMENT IN JAMMU AND KASHMIR	225—237
RULES COMMITTEES	
Third Report and Minutes—Laid	248
MATTERS UNDER RULE 377	24 8 —252
(i) Need to give compensation to farmers whose land has come under barbed wire fencing on Indo-Pak border	
Shri Nihal Chand Chauhan	248
(ii) Need to extend long distance trains upto Jamnagar, Dwaraka and Okha in Gujarat	
Shri Chandresh Patel	249
(iii) Need to develop D henkanal—Kamakhya nagar, Kamakhyanagar-Kaliahata via Kankadabad, Nudurpuda-Narayanpur and Narayanpur-Keonjhar roads into National Highways	
Shri K.P. Singh Deo	249
 (iv) Need to set up a godown of FCI, a Krishi Vigyan Kendra and a sale depot of KRIBHCO and IFFCO in Aurangabad district, Bihar for its alround development 	
Shri Virendra Kumar Singh	250

^{*} The Sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	Subject	Columns
(v)	Need to clear the pending irrigation projects of Maharashtra	
	Shri Suresh P. Jadhav	250
(vi)	Need to take necessary steps to settle border dispute between Assam and Nagaland	
	Shri Keshab Mahanta	251
(vii)	Need to set up a modern hospital on the pattern of AIIMS at Biswanath Charali in Sonitpur district of Assam	
	Shri Iswar Prasanna Hazarika	251
(viii)	Need to convert narrow-gauge line between Jaunpur and Aurihar junction into broad gauge	
	Shri Vidyasagar Sonker	252
мотю	ON RE: SITUATION ARISING OUT OF THE RECENT DEVELOPMENTS IN BIHAR—Contd.	252—284 295—320
	Shri Rajesh Ranjan <i>alias</i> Pappu Yadav	256
	Shri Sukh Lal Kushwaha	262
	Shri Nitish Kumar	265
	Shri Ramashraya Prasad Singh	278
	Shri Devendra Prasad Yadav	295
	Shri Radha Mohan Singh	303
	Shri Chitta Basu	309
	Shri Ram Kripal Yadav	311
STATE	EMENT BY MINISTER	
Co	ollision between Karnataka Express and Himsagar Express at Faridabad on 27th July, 1997	
	Shri Ram Vilas Paswan	284295

LOK SABHA DEBATES

The same of the sa

LOK SABHA

Monday, July 28, 1997/Shravana 6, 1919 (Saka)

(The Lok Sabha met at Eleven of the Clock)

[Mr. Deputy Speaker in the Chair]

... (interruptions)

SHRI P.C. CHACKO (Mukundapuram) Sir, a major accident took place in Faridabad. Two trains collided at Faridabad and 50 persons have been killed.

SHRI PRITHVIRAJ D. CHAVAN (Karad): The Minister must make a statement immediately.

MR. DEPUTY-SPEAKER: I will allow it after the Question Hour.

(Interruptions)

MR. DEPUTY-SPEAKER I will allow.

... (Interruptions)

SHRI P.C. CHACKON: It is not a Zero Hour matter. Many people have died.

[Translation]

SHRI MOHAN RAWALE (Mumbai-South Central): Mr. Deputy-Speaker, Sir I request that this issue must be taken up after Question Hour.

[English]

SHRI P.C. CHACKO: No rescue team has gone ... (Interruptions). Many people have been killed ... (Interruptions). Where is the Railway Minister? ... (Interruptions).

MR. DEPUTY-SPEAKER: Please sit down.

...(Interruptions)

MR. DEPUTY SPEAKER: i dr realise the seriousness of the problem. I will allow it after Question Hour.

...(Interruptions)

MR. DEPUTY-SPEAKER: I will allow it after Question Hour.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer): Mr. Deputy-Speaker, Sir, more than fifty people have died and hundreds of people have been injured. There is no one here to give information in that regard.

[English]

SHRI ANANTH KUMAR (Bangalore South): Sir, I represent Bangalore ...(Interruptions).

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): First of all, there should be condolence in memory of those who died in the accident. ...(Interruptions).

SHRI RAMESH CHENNITHALA (Kottayam): Where is the Railway Minister?...(Interruptions).

SHRI P.C. CHACKO: We want to know where the Pailway Minister has gone. ...(Interruptions).

MR DEPUTY-SPEAKER: Please listen to the Minister. He wants to say something.

...(Interruptions)

MR. DEPUTY-SPEAKER: Please allow him to speak now.

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): I fully share the concern of the hon. Members. The Minister of Railways spoke to me that he had been there. At the moment, he has gone there. After coming back from the site, he will immediately make a statement. ...(Interruptions)

[Translation]

Mr. Deputy-Speaker, Sir. as I said earlier, the Minister of Railways has gone there. Complete information will be given after he comes back.

[English]

MR. DEPUTY-SPEAKER: Question number 61. Shri G.A. Charan Reddy.

PROF. P.J. KURIEN (Mavelikara): Whatever information the Minister has, let him give it to the House. ...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: Let us stand in silence for a minute and offer condolences to those who died in the accident.

[Translation]

SHRIMATI SUSHMA SWARAJ (South-Delhi): Mr. Deputy-Speaker, Sir, the members of this House can at least observe two minutes silence in the memory of the persons killed in this accident. After that, Question Hour can be taken up.

[English]

MR. DEPUTY-SPEAKER: Let us have full information. We will do it at the appropriate time.

SHRI NIRMAL KANTI CHATTERJEE: The condoling of deaths does not require any information. We should stand up in silence. ...(Interruptions).

PROF. P.J. KURIEN: He should share information with us. ... (Interruptions).

SHRI ANANTH KUMAR: The train was coming from Bangalore to Delhi. I represent Bangalore. There is a gloom and despair in Bangalore regarding the accident. Many persons have died. We do not know how many people have died. The Railway Board does not know the exact figure. The media tells some number. There is a confusion.

MR. DEPUTY-SPEAKER: After Question Hour, let the Railway Minister come and reply.

...(Interruptions)

SHRI RAMESH CHENNITHALA: Whatever information he has got, let the Minister share it with us.

[Translation]

MR. DEPUTY-SPEAKER: The hon. Minister has said what he had to say. Now you please take your seats. This matter can be considered after the Minister of Railways gives information on his return.

...(Interruptions)

[English]

SHRI ANANTH KUMAR: The ghasty accident took place at around 11.00 p.m. Twelve hours after the accident took place. ...(Interruptions).

PROF. P.J. KURIEN: He should tell whatever information he has.

SHRI SRIKANTA JENA: I think, in another one or two hours, we can get all the information. ...(Interruptions)

SHRI ANANTH KUMAR: The Railway Minister has gone there. Let him come back and tell us what delayed him to be present in the House. ...(Interruptions)

11.05 hrs.

ORAL ANSWERS TO QUESTIONS

[English]

Pak Test Fire of Hatf Missiles

*61. SHRI G.A. CHARAN REDDY: SHRI CHHITUBHAI GAMIT:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government are aware that Pakistan has successfully test-fired 'Hatf 3' missile capable of striking a distance of 800 kilometres;
- (b) if so, whether Pakistan has obtained capacity of missile technology;
- (c) if so, whether M-11 missiles supplied by China to Pakistan has also been put on borders connected with India;
- (d) if so, whether Pakistan has alleged that India has put Prithvi missile near the borders of Pakistan; and
- (e) if so, the facts thereof and the action Government propose to take to meet the situation created by the missile testing of Pakistan?

[Translation]

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (e) Government are aware that Pakistan is building her missile capabilities through acquisition of M-11 Missiles from China as also through indigenous development of missiles including HATF with technological assistance from China. Government are also aware of Pakistan's allegation of deployment of Prithvimissile near border. All the developments relating to acquisition and deployment of missiles by Pakistan are constantly monitored.

With a view to equipping our Armed Forces with State-of-Art missiles, Integrated Guided Missile Development Programme was sanctioned by the Government in 1983. The design and development of missiles under this programme is progressing as planned.

Prithvi missile has gone into production. Other missiles are at various stages of development.

All necessary steps are taken by Government to maintain appropriate defence preparedness to thwart any attempt of misadvanture on the part our adversaries.

[English]

SHRI G.A. CHARAN REDDY: Mr. Deputy-Speaker, Sir, through you, I would like to ask a question regarding the interview given by the Foreign Minister of Pakistan, Shri Gohar Ayub Khan on 26th July in which he has stated that Pakistan is ready to sign a non-nuclear treaty. For the first time any Government official of Pakistan has accepted that they do have the technological collaboration with China in the field of Defence particularly with reference to hi-tech tanks. However, in the same interview he did not admit that whether that collaboration extends further to the field of missile technology also. I would like to have the comments of the Minister of Defence on that.

[Translation]

SHRI MULAYAM SINGH YADAV: So far as technology is concerned it is no more a secret that China is fully assisting Pakistan. Now the question is that Pakistan is not prepared to sign, you are aware of it also, however, the reality is that our country has no danger whatsoever. I would like to assure the House that irrespective of the fact that China or for that matter any other country assists Pakistan, we are fully capable of defending our borders.

[English]

SHRI G.A. CHARAN REDDY: Sir, my second supplementary consists of two parts. The first part is, in the recent meeting of the Consultative Committee of the Ministry of Defence, some of the members asked the Ministry that they should consider setting up of a National Security Council which should be over and above all the three Chiefs of the Armed Forces. I would like to know whether the Government has any intention of establishing a National Security Council.

My second supplementary is of great concern both to me as well as the entire country. In the meeting of the Consultative Committee of the Ministry of Defence, it is believed that the hon. Minister of Defence conceded that due to lack of funds some of the on-going programmes had to be shelved or some of them could not be completed. Our neighbouring country China, for example, is spending almost five per cent of the G.D.P. and Pakistan is spending seven per cent of the G.D.P.

which is a cumulative increase of almost 14.8 per cent as compared to last year. In veiw of these facts, I would like to know from the hon. Minister of Defence whether he can assure this House that we would have enough funds or that they can procure enough funds so that the nation's security is not threatened.

[Translation]

SHRI MULAYAM SINGH YADAV: Sir, so far as the question of setting up the National Security Council is concerned, the issue was discussed sometime back. So far no decision has been taken on that. So far as China is concerned, that country has been making full preparations. But so far as money is concerned, hon. Minister of Finance had assured that the defence requirement would be fully met. I want to assure the House that funds would not be the obstacle in the matter of defence. Any amount of funds required for defence would be provided. I also want to assure that our country faces no danger from any country whatsoever.

[English]

SHRI G.A. CHARAN REDDY: Sir, the hon. Minister did not reply to the first part of my second supplementary which relates to the National Security Council. Is the Government intending to establish a National Security Council? That was the first part of my second supplementary question.

[Translation]

MR. DEPUTY SPEAKER: You have asked both of your questions. Would the hon. Minister like to say something in this regad?

SHRI MULAYAM SINGH YADAV: I had stated in the reply, perhaps the hon. Member did not listen that this matter is under consideration and no decision has been taken as yet.

[English]

SHRI BIJOY HANDIQUE: Mr. Deputy-Speaker, Sir, Pakistan's reportedly successfully test firing of a medium range missile with a target range upto 800 kms, which could even be a nuclear tipped warhead would have, no doubt, drastic security implications for India. There is however, another angle to this exercise. The timing of this test firing just in the wake of the conclusion of the Foreign Secretary level talks raises the question whether the Pakistani Armed Forces disapprove these talks since in Pakistan it is they and not the civilian authorities whe are supreme.

Oral Answers

May I know from the Government that in the face of such hostile attitude of the Armed Forces towards talks with India and as occasionally revealed in the editorials of their official organ, the 'Al Hilal, how much can we achieve at the bureaucratic level talks, since one stroke of such action may negate the climate and the spirit of such talks?

[Translation]

SHRI MULAYAM SINGH YADAV : Mr. Deputy Speaker, Sir, so far as testing of 800 k.m. range missile of Pakistan is concerned I do not want to go into its truth. But we are fully prepared to meet the threat. The talks are still going on. But on this occasion this sort of test end discussion is not good. We are sure that Pakistan will consider it. We expect from them that talks will be held successfully.

SHRI JAGAT VIR SINGH DRONA: This special question is related to the security of the country. The question asked in parts 'a' and 'c' has not been replied clearly. The reply is ambiguous. In part 'a' of the question it was asked whether the Government are aware that Pakistan has successfully tested the 800 k.m. range HATF-3 missiles? I would like to tell the Minister of Defence that he should reply clearly whether Pakistan has successfully tested this with the help of China or with the help of any other country. Similarly in part 'c' of the question it was asked that if the reply is in affirmative whether M-11 missile given to Pakistan by China has been installed at the border adjacent to India?

It should also be replied clearly whether the Government of India or Defence Ministry are aware that M-11 has been installed at Indian Border after successful test and if so, the names of major installations of our country that come within its range and the details of the steps to be taken by Ministry of Defence to deal with it? It is a direct question.

SHRI MULAYAM SINGH YADAV: The reply to his question is that we are aware. Now the question arises whether the successful test of 800 km. missile has taken place or not we presume that it has been tested successfully. But inspite of that the entire country comes under its 800 km. range, but we are prepared to give them a befitting reply.

SHRI JAGAT VIR SINGH DRONA: Please give a specific reply whether we are capable or not. ...(Interruptions) All major installations of our country come under 800 km. range.

SHRI MULAYAM SINGH YADAV : I admit it myself. ...(Interruptions)

SHRI JAGAT VIR SINGH DRONA: No. Please, you must tell us if you do not disclose it in the Lok Sabha. where will it be toid? Will we get the information from newspapers as to what do we have in our possession.

SHRI MULAYAM SINGH YADAV : So far as it is concerned, the policy of our country is that on several occasions. ...(Interruptions)

MR. DEPUTY SPEAKER: Just listen please.

...(Interruptions)

PROF. RASA SINGH RAWAT : Please assure the country. ...(Interruptions)

SHRI MULAYAM SINGH YADAV : So far as our country is concerned, we are not aggressors. We do not want to harm anybody. We are peace lovers. But I want to assure that if someone attacks us and if there is any enemy, we are capable of giving a befitting reply. Now the question is as to what we have. There is no need to mention all these here. I want to assure that even if our entire country comes within its range we are fully capable of facing that.

SHRI P. NAMGYAL: Mr. Deputy Speaker, Sir. through you I would like to say that the Government have admitted that M-11 missile has been supplied to Pakistan by China and through that Pakistan has developed six missiles till date. Secondly, news is that China has

[English]

Conversion of CSS-2 liquid fuel missiles into CSS-5 Model-1 solid fuel missiles.

[Translation]

which has been developed now and solid fuel has also been put into that. They say that it is very easy to deploy it. Not only India but the big powers of the world viz. Moscow, Japan also come within its range. Our entire country comes within its range. There was a collaboration between Pakistan and China on missile development prior to this. Have our Government thought in the context of dealing with the situation in case of a war? Secondly. ...(Interruptions)

MR. DEPUTY SPEAKER: You have to ask only one supplementary.

...(Interruptions)

SHRI P. NAMGYAL: In the second part of supplementary I would like to know whether the HATF

missile which has been developed by them, has the capability of carrying Nuclear War Head? If so, what do we have to give a counter reply?

SHRI MULAYAM SINGH YADAV: As far the first question is concerned, I have already stated that Pakistan and China are developing jointly and our Government want to assure the entire country in this regard that we are fully aware of this and we have full information in this regard. Secondly, we are capable to face that. If it has the range of 800 kms., we are capable to face that even. The second question you have raised about the nuclear missile. If they have nuclear missile or any other such thing or they have the range of 800 kms. then we are not only able to face it but are capable of giving a befitting reply.

SHRI ILLIYAS AZMI: Sir, I would like to know from the hon. Defence Minister as to whether the Government are aware of the number of Hatf Missiles made by Pakistan? Is the Hatf Missile superior to our Prithvi Missile or equal to it or inferior to it?

SHRI MULAYAM SINGH YADAV: As far as the number of missiles in their possession is concerned, we know that they have 84, M-11 missiles. So far as Hatf missile is concerned, we do not know the exact number as yet. They have conducted the test, this information may be factual or false but we would like to assure you that we are ready to face each and every eventuality.

SHRI ILLIYAS AZMI: What about Prithvi and Hatf?

SHRI MULAYAM SINGH YADAV: The range of 800 kms. is more than the range of Prithvi missile and we are capable to face it.

SHRI HANNAN MOLLAH: Sir, my question is about the preparation. So much has been discussed about the missile. I would like to ask a question related to this issue only. When we visited last year, we were informed that the light combat aircraft would be ready and would be flown that year itself but now the news has come that the Government is compelled to follow that schedule. I would like to know the economical or technical reasons thereof. Light Combat Aircraft is very much essential for our Air Force. What is the programme of the Government with regard to it and why it is being delayed?

SHRI MULAYAM SINGH YADAV : The question is separate but even then. ...

MR. DEPUTY SPEAKER: It pertains to the security of the country.

SHRI MULAYAM SINGH YADAV: There is no economic crunch for the security of the country. The requirement for this would be met. Therefore, I would like to assure in this House that there is nothing to be worried about in this regard.

COL. SONA RAM CHOUDHARY: Sir, Pakistan has been acquiring missiles continuously and we too are making efforts in this direction. What are we thinking with regard to the ground defence keeping in view the happening in Gulf countries? I am from western Rajasthan and Falaudi is near my constituency. There are big gaps in Bikaner, Barmer and Jaisalmer. And Falaudi and Deesa are among these gaps. A field was to be constructed in this area during 1981-82 and nothing has been done so far in this regard even after 15-16 years. What I mean to say is that if a missile is fired from that side targeting Delhi or Mumbai, what efforts are being made to strengthen our ground defence to destroy it? Shrimati Indira Gandhi had said in 1981 that air-field in Falaudi and Deesa would be completed. This issue is in the files but now 16 years have passed, nothing has been done with regard to it till date. When asked about it then, it is stated that there are no funds. Therefore, I would like to ask and tell that we should ponder over the ground defence.

SHRI MULAYAM SINGH YADAV: We are able to destroy and efforts are being made and success would be achieved very soon. We are making all efforts to destroy any missile or any attack and we would get success soon. There is no economic hurdle in this regard. Nothing would come in the way of defence.

[English]

SHRI PRITHVIRAJ D. CHAVAN: I want to put a question to the Defence Minister about an important aspect which has been raised in part (d) of the Question. It is about the movement of the Prithvi missiles near the border of Pakistan. As you know, Sir, this news was leaked by the Washington Post obtained from a CIA source. What I would like to know is this. How is it that the movement of our missiles is being tracked by the foreign intelligence agencies? Is there any lacuna in hiding the movement of our missiles? Or, is it open to the American satellite? Can they find out whatever you are doing wherever it may be? If the American satellite can find out the movement of our missiles and if they can warn our enemy about it, I would consider this as a serious lapse. This is part-one of my question.

The second part of the question relates to the recent ban of the American Government on some of our Defence public sector industries under MTCR. Companies like Bharat Electronics and Bharat Dynamics have been put on a watch list by which no strategic material will be

allowed to be imported from Western countries. I want a reply from the Minister on these two parts.

[Translation]

SHRI MULAYAM SINGH YADAV : Sir. as the hon. Member has mentioned about Prithvi missile that the information in this regard has been given to the USA, then it is a well known fact that we have test-fired it and we accept it. The whole world knows about it and there is nothing astonishing if the USA knows about it. We accept it and admit it. The hon, leader of opposition had also given a statement as to why the Prithvi missiles were carried from Hyderabad to Jalandhar and that should have been deployed on the border. The hon, leader of opposition, who had been the Prime Minister and hon. Pramod Mahajan, who had been the Minister of Defence, it is a well known fact. ...(Interruptions)

[English]

SHRI PRITHVIRAJ D. CHAVAN: How did they know about it?

SHRI NIRMAL KANTI CHATTERJEE: But the point is that the Americans have announced it before we made any announcement.

[Translation]

SHRI MULAYAM SINGH YADAV : As far as this question is concerned, there are some powers of the world which do not want that relations should be good with Pakistan or any other country. Therefore, it appears in the newspaper of a country that China or Pakistan or India has deployed the missile within the striking range. There is just one country which publishes our newspaper only and then we should understand that there are some imperialist powers which do not want peace in Asia.

[English]

Rastogi Committee

*62. PROF. P.J. KURIEN: SHRI NAND KUMAR SAI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Rastogi Committee instituted by the UGC for revision of pay scales of college teachers has recently submitted its report:
- (b) if so, the details of the recommendations made by the Committee;

- (c) the reaction of the Union Government thereto: and
 - (d) by what time they are likely to be implemented?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : (a) to (d) Rastogi Committee, being a Committee of the University Grants Commission (UGC), has submitted its report to the Commission which has initiated an indepth examination of the recommendations made. Central Government will have occasion to examine Rastogi Committee Report alongwith UGC's views thereon only after the Commission completes its examination and transmits the Report to the Department of Education.

PROF. P.J. KURIEN: What is this? Even the Minister of Education is not here. We have asked a specific question as to whether the Rastogi Committee has submitted its Report and if so, what are the recommendations. The Government has admitted that the Report has been submitted but no details are given. What is the purpose of asking this question? I seek your protection. This question is being treated in such a casual way. I want a ruling on this. They have admitted that the Report has been submitted to the UGC. The UGC is a part of the Government. Are you saying that the UGC is not under you? Can you not get details of the Report from the UGC? I am sorry to say that the Ministers do not know their responsibilities. Therefore, I am asking the Minister to answer to the first basic question as to what are the details. If you cannot give the details, at least give the salient features of the report submitted by the Rastogi Committee. This is not a supplementary question. I am repeating the main question.

SHRI SRIKANTA JENA: The question is that the UGC appointed a Committee for the pay revision. Committees like the Rastogi Committee have submitted their reports in the past also to the UGC. The UGC, after examination of the recommendations of that Committee recommends their views to the Government. The Government gives its recommendations after getting the views from the UGC. If you want to know the recommendations of the Rastogi Committee to the UGC, they are available. The UGC has already announced it. The UGC takes a final view on it once it receives the recommendations of the Rastogi Committee and then UGC recommends to the Government to implement it. If you want to know the recommendations of the Rastogi Committee, I will certainly give the highlights of it. I am not hesitating to give the highlights of the recommendations of the Rastogi Committee.

PROF. P.J. KURIEN: You please see the question. I have only asked whether the Rastogi Committee has

submitted its report to the UGC. If so, please give the details. That is the main question.

MR. DEPUTY-SPEAKER: It is the second part of the Question.

PROF. P.J. KURIEN: Yes Sir, it is part (b) of my Question.

SHRI SRIKANTA JENA: Sir, in the past also there have been Sen Committee Report and Mehrotra Committee Report. It is a very sensitive matter. It is with regard to the pay scales of the university teachers and college teachers. ...(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Minister, you either say that you have not got the details or you are not in position to give him the required information, if it is not available with you.

SHRI SRIKANTA JENA: Sir, I just wanted to tell him about the highlights of the Rastogi Committee Report which has been submitted to the UGC.

For Lecturer, they have recommended a revised scale of Rs. 8,000—13,500. For Lecturer (Senior scale) from the existing pay scale of Rs. 3,000, they have recommended for Rs. 10,000—15,200. For Lecturer (Selection Grade) and Reader, from the existing pay scale of Rs. 3,700, they have recommended for Rs. 12,000 and a maximum of Rs. 18,000. For Professor, from the existing pay scale of Rs. 4,500, their recommendation is Rs. 14,300—22,400. These are the highlights of the Rastogi Committee Report.

PROF. P.J. KURIEN: Among the highlights of the recommendations, the most important part is salaries and service conditions.

I want to know from the hon. Minister whether the Government will accept these recommendations. If so, by what time the Government contemplates implementing these recommendations?

SHRI SRIKANTA JENA: Sir, I have already gone one step ahead before his second supplementary. As far as these recommendations are concerned, in fact, the Government will respond to the UGC and not to the Rastogi Committee. The Rastogi Committee recommendations will be examined by the UGC and after the UGC gives its recommendations to the Government, the Government will respond. So, at this stage, it is premature to give any reaction to the Rastogi Committee recommendations.

PROF. P.J. KURIEN: If that is the case, by what time do they expect the recommendations of the UGC to

be received by the Government? Will the Ministry give a specific directive to the UGC to submit their recommendations to the Government within a specified period of time?

As this Committee is also concerned with the service conditions of the teachers, attracting the best talent to the university education is of paramount importance to the nation. So, in order to facilitate that, you should have better salaries and secured service conditions for them. But in various States, the service conditions of Professors are different. For example, in some States, the retirement age is 55 and in some other States, it is 60.

Since, the UGC is controlling their salaries and service conditions, I would like to know from the hon. Minister whether they have tried for a uniform service conditions especially, in the matter of retirement age.

SHRI SRIKANTA JENA : Sir, we will certainly consider the recommendations of the University Grants Commission. So far as the direction of the Government to the UGC is concerned, as in the past also, in these cases, normally the UGC works on that immediately after receiving the recommendations. In the meantime, the UGC has taken three meetings on the recommendations of the Rastogi Committee and the Government expects that by the end of September this year, the UGC will be in a position to suggest to the Government as to what should be done. So, only after getting the suggestions and the recommendations from the UGC, the Government will respond. I fully agree with Prof. Kurien that uniformity should be there in regard to the salaries and service conditions. Now, it all depends on what the UGC really recommends.

[Translation]

SHRI SATYA PAL JAIN: Mr. Deputy Speaker, Sir, it has been the long standing demand of teachers of University and colleges that the recommendations of the Rastogi Committee should be submitted and the Government should accept these recommendations since there has been no revision in the salaries of teachers and lecturers for quite a long time. But it is a matter of regret that when the Rastogi Committee has submitted its recommendations now, the matter is being left to the UGC. No body knows how many months the UGC would take in examining these and by what time it would submit its report and by when the Government of India would implement them. Then Government of India would first implement them for government colleges and then the affiliated colleges would launch their struggle that these recommendations should also apply to them. I fully agree with this view that the Rastogi Committee had to submit its report to the UGC. You have mentioned the highlights of the said report. But you should also tell that on which

date the Rastogi Committee submitted its report to the UGC and whether you are willing to give an assurance to the House about a time frame within which the Government would take a decision in regard to the implementation of these recommendations. This decision should not apply to lecturers of the Government colleges and universities alone, but a decision should also be taken simultaneously in respect of lecturers of affiliated colleges, aided and recognised colleges so that they do not have to take the course of struggle later on. One more thing I would like to know from you that by that date do you contemplate implementing these recommendations? The House should be informed if any such decision has been taken.

SHRI SRIKANTA JENA: Mr. Deputy Speaker, I told you that the UGC received the Rastogi Committee report on 28 May and after that the Commission held three meetings on 13 June, 9 and 10 July respectively to consider it and the Government expects that they would receive the recommendations of the UGC by September and taking them into account, the Government would take action as would be deemed necessary. ...(Interruptions)

MR. DEPUTY SPEAKER: He has asked about private colleges.

SHRI SATYA PAL JAIN: How much time would you take in taking a decision after getting the recommendations in September.

[English]

SHRI SRIKANTA JENA : Sir, I think, this does not cover private colleges.

[Translation]

SHRI SHATRUGHAN PRASAD SINGH: Mr. Deputy Speaker, Sir, it is not true that the pay scales of the teachers of the affiliated colleges and aided colleges are the same. The hon. Minister is giving wrong information to the House.

MR. DEPUTY SPEAKER: You will get a chance later on.

SHRI MOHAN RAWALE: Mr. Deputy Speaker, Sir, how long teachers would have to wait. The Fifth Pay Commission has also been implemented, will they have to wait until the Sixth Pay Commission I would like to make a submission. I had a telephonic talk with the teachers of the Mumbai University. There is so much resentment among teachers now that if the Government does not implement it soon, they will go on strike.

MR. DEPUTY SPEAKER : You, please ask the question.

SHRI MOHAN RAWALE: There would be strike and the students will have to suffer. Is the Government waiting so that the students suffer. If the report of the Commission is submitted to the Government in September, when will it be implemented?

[English]

SHRI SRIKANTA JENA: Sir, normally, it takes a minimum of two months' time for the Government to take a final view on this because there are certain procedures that have to be followed. Within two months from the moment the UGC gives its recommendations, the Government will be in a position to take a view on them. So far as the private college teachers are concerned, I have mentioned that the aided colleges will be covered in this category and there will be no problem. ...(Interruptions)

SHRI SAT MAHAJAN: Mr. Deputy-Speaker, Sir, I want to know from the hon. Minister whether they bave calculated how much financial implication would be there if the private colleges are to be given these pay scales and whether the Government is going to bear that. What is it that they are going to give as financial aid to the private institutions? I want to know the exact figure.

SHRI SRIKANTA JENA: Sir, the exact financial burden on the Government will be calculated only after getting the recommendation of the UGC and, by calculation only, it can be known. But normally the Central Universities are being given grants straightway by the Government of India and eighty per cent grants are being given to the State-run Universities.

SHRI SAT MAHAJAN: Sir, he has not replied to my other question, i.e., whether they are going to give aid to the private colleges. Will they cover the private colleges, whatever be the increase in the pay scales? That was my main question.

SHRI SRIKANTA JENA: Sir, eighty per cent grant is applicable for five years, once the UGC recommendation is accepted by the Government.

[Translation]

SHRI BANWARI LAL PUROHIT: Hon. Speaker, Sir, one serious malaise is rapidly gripping the education system and that is the malaise of tuition. Of course, the salaries of all the teachers should increase but many professors, teachers and lecturers take tuitions illegally.

MR. DEPUTY SPEAKER: You ask question relating to the Rastogi Committee.

SHRI BANWARI LAL PUROHIT: Mr. Deputy Speaker, Sir. it is related to pay-scales recommended by the Rastogi Committee. There should be a blanket ban on taking tuitions by college teachers. Their salaries should increase because these are meagre but there should be a strict system banning tuitions completely. Boys and students are blackmailed through it. What strict steps Government contemplate to prevent it?

MR. DEPUTY SPEAKER: This question is not related to main question. If Mr. Minister wants to give reply to it, he may do so.

| = alich| | Elignon,

SHRI SRIKANTA JENA: This question is not related to the Rastogi Committee Report. The UGC is now evolving binding rules to ban tuition fees and on this the UGC is now working. Very soon, I think, the UGC would be in a position to take appropriate action to ban tuition.

[Translation]

PROF. RASA SINGH RAWAT: Mr. Deputy Speaker, Sir, Bommai Saheb has come. Bommai Saheb should reply to my question.

MR DEPUTY SPEAKER: First you please ask your question.

[English]

PROF. RASA SINGH RAWAT: Sir, there was a comment in the Press about the Rastogi Committee Report that it has downgraded tracking profession. On the one side Rastogi Committee Report describes teaching as the 'mother of all professions' and said that pay scales and service conditions of university and college teachers should be comparable, if not better than those in similar professions. But the recommendations of the Committee downgraded the teaching profession to a status lower than not only that of the IAS and Group A services but also lower than that of the Group B services.

I would like to know from the Government through you, Sir, as a result of such downgradation, would teaching profession not be deprived young and talented candidates? Would it not be a charter of disaster for higher education system? What is the reaction or comments of the Government?

I would like to know whether the Government is serious about the need of State funding of higher education as the Mehrotra Committee in 1986 recommended that the Centre should provide eighty per cent grant to States for university and college teachers' pay scales. I would like to know the reaction of the Government.

SHRI SRIKANTA JENA: Sir, I have already said that the Commission at this moment is examining all these points. The UGC is having an informal consultation with the university vice-chancellors, State Governments and organisations representing university and college teachers. All these issues have been raised by university and college teachers and their associations. All these issues are now being considered at the UGC level. Once UGC gives its recommendations after all these informal consultations, the Government will formally give its own response to that.

Landing of Saudi Airlines Jumbo at Tambaram

*63. SHRI T. GOPAL KRISHNA: SHRI CHURCHILL ALEMAO:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the erroneous landing of a Saudi Jumbo carrying 347 people at the Tambaram Air Force base instead of the Anna International Airport in Chennai on June 2 has unmasked the fragile safety umbrella of the Indian skies and the efficiency of the air traffic systems and the personnel manning them;
- (b) if so, whether any enquiry into the Saudi Boeing landing at IAF Airfield has been conducted;
 - (c) if so, the details and outcome thereof; and -
- (d) the steps taken to prevent the recurrence of such incidents in future?

[Translation]

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) The landing of Saudi Boeing 727, carrying 327 passenger and a crew of 25 members at the Tambaram runway was mainly due to an error on the part of the Saudi crew. Adequate audio/visual aids/markings exist which distinguish all IAF aerodromes from civil airports. The Tambaram ATC system worked perfectly.

(b) to (d) Investigations have revealed that the Saudi crew did not adhere to the laid down procedures for ILS approach to Chennai airport. The crew also did not confirm correctness of the runways by means of instruments and visual cues. The Saudi Arabian Presidency of Civil Aviation have suspended the flying licences of their three flight crew members. The Approach Controller and Tower Controller of Chennai Airport have also been derostered for the failure in their duties.

[English]

SHRI T. GOPAL KRISHNA: Sir, the hon. Minister has stated that incident had occurred due to the mistake of the Saudi Arabian Aircraft crew. I would like to know, why then the Indian Approach Controller and the Tower Controller have been punished. Is it because of the fact that some mistakes have also been detected on the part of the Indian Controllers? If so, what are the mistakes that they have committed?

[Translation]

SHRI MULAYAM SINGH YADAV: Mr. Deputy Speaker, Sir, the IAF had contact between Tambaram and Chennai and the Saudi Boeing had no direct contact with the IAF at Tambaram. The IAF informed Chennai thrice that it not running properly on the runway. After that proper information has not been given. Therefore, it was removed.

[English]

SHRI T. GOPAL KRISHNA: May I know whether the Saudi Arabian Government have been requested to send only those pilots who are well conversant with the language on international routes?

[Translauon]

SHRI MULAYAM SINGH YADAV : Request in this regard has not been made. Saudi Arab took this decision on its own.

Border Firing

*64. SHRI S.P. JAISWAL : SHRI KRISHAN LAL SHARMA :

Will the Minister of DEFENCE be pleased to state:

- (a) whether there has been increase in firing by Pakistani troops along the Line of Control as also the International Border with Pakistan in Jammu and Kashmir;
- (b) the number of incidents of firing by Pakistani troops during 1996 and in the current year along the LOC and International Border separately;
- (c) the number of civilians, men of the security forces killed and injured because of firing from across of LOC and across the International Border; and
- (d) the number of UN observers operating/posted in J&K and their role?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (d) A statement is laid on the Table of the House.

Statement

There has been no increase in the intensity of firing from across the Line of Control in J&K during 1997 as compared to the corresponding period of 1996. However intensity of firing by Pak Rangers along the International Border in J&K has considerably increased during 1997 as compared to the corresponding period of 1996. The total number of incidents of firing along the Line of Control (LOC) and International Border (IB) during the year 1996 was 2949 and 170 respectively. As against this, during the last seven months of 1997, there were 1056 incidents of firings on the LOC and 137 incidents on the IB. The details of casualties suffered by us during these firings along the LOC and IB portion of J&K during 1996 and 1997 are as follows:—

V		Army		SF	Civilians		
	Killed	Wounded	Killed	Wounded	Killed	Wounded	
(a) LOC		and the state of t				1	
(i) 1996	19	118	. 02	04	15	38	
(ii) 1997	03	23	_	03	03	10	
(b) IB							
(i) 1996	_		_	06	03	05	
(ıi) 1997	02	07	02	08		08	

2. The number of UN observers in J&K at present is 11. This number keeps on varying. After Simla agreement, India does not recognise any role of UN observers in J&K.

SHRI S.P. JAISWAL: Mr. Deputy Speaker, Sir, the hon. Defence Minister has in his reply admitted that there has been a considerable increase in the number of incidents of firing by the Pakistani rangers in 1997 as compared to that of 1996. I would like to ask the hon. Minister as to why firing by Pakistan at the Indian Border is still going on unchecked and why India is not giving a befitting reply to Pakistan since we say that we are competent enough to protect our country by all means. The people are losing faith and are running away from there in large numbers.

In the second part of my question I would like to know whether we are demoralising the army by giving a

to Questions

hint that we are holding talks frequently? I would also like to ask the Minister as to why the firing incidents have increased and why the number of those killed and injured is high?

SHRI MULAYAM SINGH YADAV : I have admitted that there have been more firing incidents now than earlier but it is also a fact that we have retaliated.

SHRI NITISH KUMAR: What is the number of those killed?

SHRI MULAYAM SINGH YADAV : I have already said in my reply the figures of those killed and injured but so far as the reasons asked by the hon. Member is concerned, I already said that Pakistan has attacked our civilians for the first time after 1971. Two persons were killed and eight were injured. We have also retaliated and since then they have not dared to open fire in Kargil region. It is not right to say that we are not retaliating. By now they might have come to know what our might is after the befitting reply we gave them in Kargil. We believe in peace. If they do not believe in peace then we will give more befitting replies in future.

SHRI KRISHAN LAL SHARMA: Mr. Deputy Speaker, Sir, through you I would like to submit that from the reply given by the hon. Minister it appears that more number of Army and Border Security Force personnel have been killed on the international border than on the line of actual control and from the reply in comparison it seems that the security arrangements at the international border is weak. I would like to ask the hon. Minister that while holding Prime Minister level and Secretaries level talks with Pakistan has it been conveyed to them that holding talks will be difficult for us if the incidents of firing from their side continues as was recently declared by our Prime Minister during his Srinagar visit. We will not hold talks unless the terrorists stop firing.

Secondly, have more funds been allocated at present to strengthen the security arrangements further at the International border and at the line of actual control and what steps have been taken to strengthen the security arrangement at these places?

SHRI MULAYAM SINGH YADAV : Mr. Deputy Speaker, Sir, so far as more incidents of heavy firing at the international border is concerned, such incidents are occuring because Pakistan wants to keep this area also as disputed area. Pakistan is not ready to accept it as an international border hence it resorts to firing. But it is wrong to say that this is our weakness. From the figures you might have come to know that more number of Pakistani soldiers have been killed as comparison to our army.

There would be no impact of financial crisis on the norder. I have already said that we have given them a pefitting reply in Kargil when they resorted to firing on the local people. Since then, no firing incident has taken place there. We believe in peace and talks are going on in this regard. If they do not believe in peace then we would give them a befitting reply.

SHRI MANGAT RAM SHARMA: I would like to know from the hon. Defence Minister whether on the fertile a riculture lands in the countryside along the international border or the Line of Actual Control (LOC) our farmers carry out their farming work right upto the border, whether ir is also a fact that at the time of reaping of the harvest, Pakistan indulges in heavy firing as a result of which our farmers can neither cultivate nor reap the harvest.

I would also like to knew whether Pakistan always starts heavy firing, whehever we resume the fencing work at the border. These are not occassional events but have been occuring for past few years. I would like to know from the hon. Minister as to how many cattle have been killed and people injured particularly in the four border districts of Jammu, Kathua, Rajauri and Poonch where people can not carry out fairning or cultivation of paddy crops. In these circumstances we can not resume fencing work at our borders and he (the Minister) has not taken a decision to do the fencing work a little bit off the border line. Why this display of weakness? Why they do not give Pakistan a befitting reply on the Jammu border just as they did on the Kargil border and do the fencing right on the border line instead of a little bit off that line. Whether by negotiating with the Pakistan or by giving a befitting reply to it, the farmers must be relieved of their daily miseries.

SHRI MULAYAM SINGH YADAV : Mr. Deput/ Speaker, Sir, hon. Member has rightly said that at the time of harvests there is always heavy shelling from the Pakistan side but the same is suitably retaliated also. It is true that at the times the farmers have to suffer los3 also. It is also true that whenever we resume the fencing work at the borders, Pakistani troops indulge in heavy and unprovoked firing but it will be wrong to say that we are retreating in order to put up the fencing at some distance off the border line. We shall try to erect the fencing right on the border and the Line of Actual Control.

SHRI CHAMAN LAL GUPTA: Mr. Deputy Speaker, Sir, through you I would like to know from the hon. Minister as to whether he knows that at present four to five thousand people have already left their homesteads near the border line, retreated from there and are residing at guite a distance off that line. The hon. Defence Minister said that fencing work was being carried at the borders. But is it not a fact that the material including iron barbed wire work Rs. 20 crores is lying at the borders for the last two-three years and has totally gone waste because whenever fencing work is started at the borders. Pakistan opens unprovoked and heavy firing. Therefore, he (the Minister) has himself got the fencing work stopped.

SHRI MULAYAM SINGH YADAV: I have never said that fencing work is being carried out whenever this work is taken up, Pakistan opens heavy firing in a bid to divert the attention of our army and infiltrate its extremists into the Indian territory. That is its main objective in shelling our borders so that peace in Jammu and Kashmir is disturbed. We have not yet taken up the fencing work although the material sent by us for the purpose is lying there. If we take up the fencing work, Pakistan will open heavy firing but we are just waiting that good sense will prevail over it. If it did not mend its ways, we shall take up the fencing work at the border whatever be the outcome.

SHRI CHAMAN LAL GUPTA: How long would you wait, please tell us trankly. The fencing work has been going on for the last three years but has not yet been completed. ...(Interruptions)

SHRI VINAY KATIYAR: The Home Minister says that it is proposed to take up the fencing work at the borders but he (the Defence Minister) is saying something else. ...(Interruptions)

MR. DEPUTY SPEAMER: You have made your point now please take your seat.

SHRI CHAMAN LAL GUPTA: Pakistan is not prepared to admit that area as international border which it admitted under the Shimla accord. It says that Kashmir is a disputed area that is why it is indulging in fifing.

SHRI MULAYAM SINGH YADAV: We are waiting for it. After the negotiations, the outcome will be before you.

PROF. RITA VERMA: Mr. Deputy Speaker, Sir, we recently visited Laddakh. We also visited Siachen Glacier courtesy the Defence Ministry. This has been learnt from the reliable source that this area witnesses firing daily resulting in casualties but the data placed by you are telling a different story and are hard to be believed at the first sight. I am unable to decide whether I should rely on your data or on what I have seen with my own eyes. The hon. Defence Minster is repeatedly stating that there will be no dearth of money and resources but I have seen that our soldiers are fighting in adverse conditions. They need snow scooters but spare parts are not being made available while the Minister says no difficulty will be allowed to come in the way. How should I believe it. ...(Interruptions)

SHRI MULAYAM SINGH YADAV: It is true a fact that firing takes place daily. But the figures given by me are also true. You (the hon. Member) have talked of funds regarding which I would say that there is no shortage of funds.

[English]

SHRI MADHUKAR SARPOTDAR: The same reply has been repeated again and again. The question is entirely different.

[Translation]

SHRI MULAYAM SINGH YADAV: You please listen to the real thing. Take the example of 'Agni' Missile programme which has been accorded top priority. There is no shortage of funds, therefore, these figures are true.

WRITTEN ANSWERS TO QUESTIONS

[English]

Representation of Women in Nehru Yuvak Kendras

- *65. SHRI HANNAN MOLLAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Nehru Yuvak Kendras have no adequate representation of young women, at various levels:
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken/proposed to be taken in this regard?

The MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) No, Sir, Adequate representation of young women is ensured in the implementation of various programmes and activities of the Nehru Yuva Kendras. In the formulation of the Annual Action Plan of the Nehru Yuva Kendra Sangathan also, emphasis is given to adequate participation of young women in its programmes and activities.

(b) and (c) Do not arise.

Prices of Petroleum Products

*66. SHRI MADHAVRAO SCINDIA : SHRI BIR SINGH MAHATO :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government have taken any decision to rationalise the prices of petroleum products to meet the deficit and to curtail the oil import bill;
- (b) the extent to which the subsidy on various petroleum products is likely to be reduced thereby;
- (c) the details of revenue earnings of the Government from excise, import duties on oil products during the last three years;
- (d) the total additional revenue earning of the Government out of the increase of administered prices during the above period;
- (e) whether the Government have made any assessment of the implication of the rise of petroleum prices and other commodities; and
 - (f) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) and (b) The Government have been exploring various options to contain the deficit in the pool account and reduce the subsidy on some of the petroleum products. The extent of reduction in subsidy would depend on various factors like international prices, tariff policy and demand etc.

(c) Collection of Revenue from Customs & Excise duties on crude oil and petroleum products during the last three years are as under:

Rs./crores

Year	Customs	Excise
1994-95	6209.01	6694.51
1995-96	8452.89	7160.13
1996-97 (Provisional)	12436.64	9087.41

- (d) There was no increase in administered prices petroleum products during 1994-95 and 1995-96. During 1996-97, the prices of petroleum products were increased in July, 1996 and it was estimated that an additional revenue of about Rs. 7000 crores would accrue during 1996-97 to the Oil Pool Account.
- (e) and (f) It was estimated that the direct impact on the wholesale price index on account of increase in prices of petroleum products in July 1996 would be around 0.9%.

Capitation Fees

- *67. SHRI N. DENNIS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Union Government have instructed the State Governments to take steps to check the collection of capitation fees in educational institutions; and
 - (b) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b) The practice of charging Capitation Fee by Private Unaided Educational Institutions stand prohibited following the orders passed by the Supreme Court in Mohini Jain and Unnikrishnan cases. These judgements are binding throughout the country. In pursuance of the directions of the Supreme Court in Unnikrishnan's case, the Department of Education, Government of India in consultation with the State Governments has notified a Scheme of determining fee in such institutions. Similarly, Ministry of Health & Family Welfare, Medical Council of India and Dental Council have also issued similar guidelines for Private Medical and Dental Institutions.

Brain Drain

*68. SHRI RAMESHWAR PATIDAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the total investment made by Union/State Governments for providing higher education in professional courses during the years 1994, 1995 and 1996;
- (b) the number of students who acquired higher education in the above-mentioned courses during the above period and migrated to developed countries of the West and Gulf countries etc., either permanently but holding Indian passports or on short term renewable contract basis; and
- (c) if so, the legal steps Government have taken or propose to take in order to recover huge investments made on the higher education of such Indian students?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) to (c) Total expenditure incurred by the Union and State Governments together for providing higher and technical education during the years 1993-94, 1994-95 and 1995-96 are Rs. 4121.36 crores, Rs. 4816.02 crores and Rs. 4953.25 crores respectively. Some students who acquire higher education in technical and management fields migrate to other countries for jobs and higher studies. However, no record of such migrants is maintained. The Government has been taking steps to create a positive environment

in the country for retention of such professional talents at home. No legal steps are being contemplated.

Inter-Ministerial Council for Tourism

*69. SHRI SYDAIAH KOTA : SHRI ANAND RATNA MAURYA :

Will the Minister of TOURISM be pleased to state:

- (a) whether an Inter-Ministerial Council is proposed to be set up soon for the promotion of tourism in the country;
 - (b) if so, the details thereof; and
- (c) the date by which this council is likely to be constituted?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA):
(a) to (c) An advisory 'Board of Tourism Industry and Trade' has been set up under the Chairmanship of the Union Minister of Tourism to advise the Government on various policy matters relating to tourism and to oversee the implementation of the National Strategy for Tourism Development. The members of the Board include Members of Parliament, Secretaries of different Ministries/Departments, Professionals and representatives of Industry Associations.

[Translation]

Development of N.Hs. by N.H.A.

*70. PROF. PREM SINGH CHANDUMAJRA: SHRI NITISH KUMAR:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether National Highways Authority of India bears the responsibility of extension and development of National Highways in the country;
- (b) if so, whether the Authority has prepared any action plan for the extension and development of these roads:
 - (c) if so, the details thereof;
- (d) whether any time bound programme has also been prepared to complete this action plan;
- (e) if so, the period fixed for the completion of each proposed National Highway; and
 - (f) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) to (f) The National Highways Authority of India (NHAI) is one of the Executing Agencies of the Central Government for the development and maintenance of National Highways. The Authority takes up only those projects which are entrusted to it by the Central Government. To begin with, the NHAI has been given the responsibility for the development of 4 major corridors linking the metropolitan cities of Delhi, Calcutta, Chennai and Mumbai and the National Highways leading to major ports. At present, NHAI is doing the feasibility studies on these corridors on the basis of which, the work would be taken up. As such, it is too early to indicate the time frame for the completion of works at this stage.

[English]

Royalty on Crude Oil

- '71. SHRI KESHAB MAHANTA . Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) the details of existing rate of royalty paid for crude oil:
- (b) whether there is any proposal to increase the rate of royalty; and
- (c) when the rate was revised last and the norms followed for such revision of royalty?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (c) Under the provisions of the Oilfields (Regulation and Development) Act, 1948 the Central Government shall not enhance the rate of royalty in respect of any mineral oil more than once during any period of three years. After considering the recommendations of the Eswaran Committee and discussions with the concerned State Governments, the rate of royalty on crude oil was last fixed at Rs. 481/- per metric tonne for the period 1.4.1993 to 31.3.1993 in February, 1993. For the period 1.4.1993 to 31.3.1996, an 'on account' payment @ Rs. 528/- per metric tonne towards royalty on crude oil was made subject to adjustment on notification of the final rate of royalty and finalisation of crude price in due course. This 'on account' rate of royalty has been increased to Rs. 578/- per metric tonne with effect from 1.4.1996.

For the three year period (1993-94 to 1995-96), the actual weighted cost of production will be worked out on the basis of the figures audited by the Comptroller and Auditor General and the final rate of royalty notified on this basis and necessary adjustments made against the 'on account' payments already made.

Renovation of Civil Airports

- *72. SHRI MAHENDRA SINGH BHATI: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether the Union Government have received proposals from the State Governments for expansion and renovation of civil airports and civil enclaves;
 - (b) if so, the details of such proposals received during

1994-95, 1995-96 and 1996-97 till date, State-wise; and -

(c) the steps taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) to (c) Present status of proposals received from the State Governments for renovation/expansion of airports and civil enclaves during the period 1994-95 to 1996-97 is as under:—

Year	Name of the Airport/State	Present Status
1994-95	Jaipur (Rajasthan)	Planning stage
	Mangalore (Karnataka)	Land for expansion has to be handed over to AAI for preparation of detailed estimates.
	Calicut (Kerala)	Work has started on the project. Runway is being extended. A new international terminal block has been commissioned.
1995-96	Ahmedabad (Gujarat)	Master plan for making Ahmedabad airport as an international airport is being finalised.
	Bhuj Civil Enclave (Gujarat)	Construction of new civil enclave adjacent to the IAF field will be taken up during the 9th plan period.
	Jabalpur (Madhya Pradesh)	Work of extending the runway has been taken up and is likely to be completed in 1999.
	Port Blair (A&N Islands)	Proposal for construction of a new terminal building, new apron and link taxiway are being finalised. A&N administration is extending the length of the runway.
1996-97	Srinagar (J&K)	Ministry of Defence has agreed in principle for upgradation of the airport to international standards, Master plan is under preparation.
	Kullu (Himachal Pradesh (Bhuntar)	A team of experts have found that extension of runway is not feasible. Alternatives are being examined.
	Vijayawada (Andhra Pradesh)	AAI has invited tenders for the award of work. State Government has given 69 acres of land free of cost for the development of the airport. An interest free loan of Rs. 8.00 crores is awaited from the State Government of Andhra Pradesh.
	Guwahati (Assam)	Upgradation of runway and associated pavements, construction of international terminal building and cargo complex will be taken up during 9th plan period. Phase-i of the modification of domestic terminal building (arrival lounge) has been commissioned.

In addition to the above, proposals were received for development of new airports at Goa, Bangalore and

Visakhapatnam as well as for making Hyderabad an international airport. These proposals are being evaluated.

[Translation]

31

Development Fund

*73. SHRI PANKAJ CHOWDHARY: SHRI ISWAR PRASANNA HAZARIKA:

Will the Minister of TOURISM be pleased to state:

- (a) whether the Government have initiated a proposal to set up a development fund for tourism to finance infrastructure projects undertaken by State Governments and NGOs at various travel destinations throughout the country;
 - (b) the sources of funding for the above; and
- (c) the scope of utilisation and possible terms relating to interest rate, repayment period, etc. of projects assisted by the proposed funds?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) Yes Sir.

(b) and (c) The details have not been finalised. [English]

Water Logging in Irrigated Areas

- *74. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether any suitable technology has been developed to tide over the problem of water logging in canal irrigated areas;
- (b) if so, the extent upto which this technology is being utilised; and
- (c) the area in the country under water logging five years back and at present, separately?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) Yes, Sir. To tackle problem of water logging in canal irrigated areas both preventive and reclamative technology packages have been developed.

- (b) Different techniques are being used in different States according to their circumstances.
- (c) The waterlogged Area in canal commands in 1991 and at present is as follows:

	terlogged A lakh hecta	
1991	24.60	
1995-96	10.09	Only the States of Karnataka, Haryana, Maharashtra, Gujarat, Jammu & Kashmir, Rajasthan, Andhra Pradesh and Punjab have made the assessment recently. Other States have not made assessments till now.

[Translation]

National Highways

- *75. SHRI SHATRUGHAN PRASAD SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether many National Highways in the country and particularly Highway Nos. 30 and 31 in Bihar are in a dilapidated condition;
 - (b) if so, the facts thereof;
- (c) the reasons for not starting work despite the approval of 'Estimates' for the doubling and strengthening of the above mentioned two Highways in Bihar; and
- (d) the steps being taken to keep the National Highways in good conditions?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b) All National Highways in the country including National Highway-30 and National Highway-31 in Bihar are generally being maintained in traffic worthy condition. Their maintenance is a continuous process and repairs as warranted are attended to from time to time. Due to incessant heavy rains in Bihar since end of June, 1997, pot holes have developed in some stretches of these two National Highways in Bihar and repairs of these are being attended to on emergent basis.

- (c) Only one work namely "widening to 4-lanes in Km. 227 and Km. 228 (500 M) on NH-31" sanctioned under Job No. 031-BR-96-341 dated 31.10.1996 has not commenced so far due to delay in award of work caused due to representations during tender process.
- (d) Improvement to National Highways is taken in phases through plan allocation and maintenance in general through non-plan allocation to the extent possible within available resources. Steps have also been taken for encouraging private sector participation for development works on NHs.

Production of Petroleum and Natural Gas

- *76. SHRI THAWAR CHAND GEHLOT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) the details of the production of petroleum and natural gas in the country during 1995-96 and 1996-97, institution-wise;

- (b) the number of places where exploration and drilling work has been undertaken for extraction of petroleum and natural gas during the aforesaid period;
- (c) the number of places where petroleum and natural gas has been struck;
- (d) the details of profit and loss of the said institutions during 1995-96 and 1996-97, institution-wise; and
- (e) the specific measures being taken by the Government to adequately fulfil the requirement of petroleum and natural gas in the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) The details of the production of Petroleum and Natural Gas in the country during 1995-96 and 1996-97 was as under:—

Production of Crude Oil

(figures in million metric tonnes)

	ONGC O!L		JV#	TOTAL	
1995- 9 6	31.635	2.882	.63	35.1 4 7	
1996-97	28.671	2.87	1.34	32.881*	

[#]Joint Venture

Production of Natural gas

(figs. in million cubic metres)

	ONGC	OIL	JV#	TOTAL
1995-96	20875	1432	332	22639
1996-97	21278	1467	5 09	23254*

[#]Joint Venture

(b) and (c) During the last two years. ONGC and OIL have carried out exploration works in the offshore and onland basins of Bombay, Kerala-Konkan. Krishna-Godavari, Cambay, Saurashtra and Cauvery, Assam Arakan fold belt, Himalayan foothills, Ganga Valley and in the States of Arunachal Pradesh, Rajasthan, Gujarat, West Bengal and Madhya Pradesh. These exploration efforts have resulted in oil and gas discoveries at 32 places.

(d) The net profits after tax of ONGC/OIL was as under:

(figs. in crores)

1995-96
1996-97

ONGC
1945.43
2030.65

OIL
206.46
220.14

- (e) The measures being taken by the Government to meet the demand of oil and gas in the country are:
 - (i) Implementation of new developmental schemes of oil/gas and additional development of the existing fields.
 - (ii) Announcement of a New Exploration Licensing Policy to encourage investment in exploration of hydrocarbons.
 - (iii) Encouraging the participation of private/Joint Venture Companies in oil/gas exploration and development.
 - (iv) Intensification of exploration efforts in the proven basins as well as in the new areas and its expansion to the deep water and trontier areas.
 - (v) Adoption of specialised technology to improve the recovery factors.
 - (vi) Formation of a new Company jointly by GAIL, IOC, ONGC and BPCL for the import of liquified natural gas (LNG).
 - (vii) The gap between the demand and supply of petroleum is to be met through imports.

Note:

ONGC - Oil & Natural Gas Corporation Limited.

OIL - Oil India Limited.

GAIL — Gas Authority of India Limited.

IOC - Indian Oil Corporation Limited.

BPCL — Bharat Petroleum Corporation Limited.

[English]

Invalid Photo Identity Cards

*77. SHRI RAM BAHADUR SINGH: SHRI CHUN CHUN PRASAD YADAV:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a major lapse threatening the IGI Airport security has been recently detected in using the Photo Identity Cards by employees of a number of invalid agencies working at the airport;

^{*}Provisional

^{*}Provisional

- (b) if so the details thereof;
- (c) whether the Government have made any inquiry into the laxity in allowing the invalid PIC holders access to the sensitive areas; and
- (d) if so, the details thereof and the action taken by the Government in the matter?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) No, Sir.

(b) to (d) Do not arise.

Career Profile for Armed Forces

*78. SHRI NAMDEO DIWATHE: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government have taken series of measures in the recent past to train and orient youngsters for a career in the armed forces right from school stage;
- (b) if so, the details of the fresh initiatives formulated/ strategies and schemes worked out to attract best of talent for defence assignments;
- (c) the details of provision of funds made to modernise/upgrade the training set up, Institutional network and course matrix during the current year; and
- (d) the present status of on-going upgradation of Training Institutes in Maharashtra and funds allocated for the current year, project-wise?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (d) 18 Sainik Schools, 5 Military Schools and Rashtriya Indian Military College (RIMC) have been in existence to prepare boys academically, physically and mentally for entry into the National Defence Academy and thus make a career in the Armed Forces. The performance of these institutions is reviewed periodically. It has recently been decided to launch an Image Projection campaign to enhance the awareness amongst the youth about a fulfilling career in the Army and thus attract them.

Modernisation/upgradation of training set-up by way of introduction of advanced training aids including simulators and computers, has been taken up. The annual training grants for 1997-98 in respect of the Army, the Navy and the Air Force are Rs. 9.82 crores, 0.55 crores and 2.55 crores respectively.

A project for modernisation of laboratories of the College of Military Engineering of the Army located at Pune at a total cost of Rs. 3.36 crores has been sanctioned in March, 1996. The project is to be completed in two years.

[Translation]

Oil Refineries

- *79. SHRI N.J. RATHWA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) the quantity of oil in cubic refined by different refineries of various oil companies particularly by oil refineries situated in Gujarat during the last three years till date, refinery-wise;
- (b) the capacity utilization of each oil refinery and whether this utilization has been in consonance with their capacity, company-wise;
 - (c) if so, the details thereof;
 - (d) if not, the reasons therefor; and
- (e) the steps taken or proposed to be taken by the Government to ensure the maximum capacity utilization of these oil companies and oil refineries?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (e) The Company/Refinery-wise details regarding installed capacity, actual throughput and capacity utilization is given in the Statement enclosed.

The overall capacity utilisation of all the refineries during the last three years *viz.* 1994-95, 1995-96 and 1996-97 have been 105.7%, 104.2% and 104.1% respectively. However, the capacity utilisation has been lower in a few refineries as indicated below:—

	Refineries	Period	Reasons
(a)	Barauni/Guwahati/BRPL	All the three years	Lower crude availability from Assam Oilfields
(b)	Digboi CRL	1996-97 1995-96/96-9 7	Stabilisation during first year of new unit commissioning.
(c)	MRL-Narimanam	All three years	Lower crude production from Narimanam Oil-fields.
(d)	HPCL-Mumbai	1994-95	Major turn-around shut-down of the Refineries.
(e)	MRL-Chennai	1995-96	Fire incidence in main unit.

- (i) The Govt. has approved the proposal of IOC tor laying of a crude oil pipeline from Haldia to Barauni to augment the imported crude supplies so as to improve capacity utilisation of Barauni Refinery and the Refineries in Assam.
- (ii) As a short-term arrangement, crude supplies to Baruni Refinery has been augmented by supplying imported crude oil by Rail from Haldia.
- (iii) Govt. has allowed transportation of crude oil from Chennai to Narimanam by road for processing at MRL, Narimanam Refinery.

Statement The Company/Refinery-wise installed capacity, actual throughput and capacity utilisation

SHRAVANA 6, 1919 (Saka)

(Figs. in MMT)

		1 9 94-95			1995-96		1996-97		
	Capacity as on 01.04.94	Actual	% Utilisa- tion	Capacity as on 01.04.95	Actual	% Utilisa- tion	Capacity as on 01.04.96	Actual	% Utilis a - tion
IOC Refineries					***************************************				•
IOC Mathura	7.50	8.38	111.7	7.50	8.33	111.1	7.50	8.11	108.2
IOC Koyali	9.50	9.89	104.1	9.50	10.17	107.0	9.50	10.35	109.0
IOC Haldia	2.75	3.26	118.5	2.75	3.42	124.2	2.75	3.45	125.5
IOC Barauni	3.30	2.22	67.3	3.30	2.32	70.4	3.30	1.90	57.4
IOC Gauhati	1.00	0.88	88.4	1.00	0.84	83.9	1.00	0.85	84.8
IOC Digboi	0.50	0.54	107.2	0.50	0.56	111.8	0.50	0.48	95.4
Sub Total (IOC)	24.55	25.16	102.5	24.55	25.64	104.4	24.55	25.14	102.4
HP Refineries									
HP Mumbai	5,50	5.23	95.2	5.50	5. 9 7	108.5	5.50	6.54	11 8 .9
HP Vizag	4.50	5.01	111.4	4 .50	5.04	112.0	4.50	4.85	107.7
Sub Total (HP)	10.00	10.25	102.5	10.00	11.01	110.1	10.00	11.38	113.8
BPC Mumbai	6.0 0	7.42	123.6	6.00	7.46	124.3	6.00	7.64	127.3
MRL Refineries									
MRL Madras	6.50	6.92	1 0 6.5	6.50	5.60	86.1	6.50	6.62	101.9
MRL Narimanan	0.50	0.38	76.4	0.50	0 .37	74.0	0.50	0.35	69.0
Sub Total (MRL)	7.00	7.30	104.3	7.00	5.97	85.3	7.00	6.97	99.5
CRI	4.50	5.14	114.1	7.50	7.42	98.9	7.50	7.29	97.2
BRPL	1.35	1.18	87.3	1.35	1.22	90.0	2.35	1.54	65.7
MRPL					0.04		3.00	2.91	97.0
Grand Total	53.40	56.45	105.7	56.40	58.75	104.2	60.40	62.87	104.1

[English]

Elementary Education

*80. SHRI CHITTA BASU : SHRI MULLAPPALLY RAMACHANDRAN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government have since decided to make elementary education for children between the age of six and fourteen a fundamental right;
- (b) if so, the steps taken to give effect to the proposal so far:
- (c) whether the Government have since received a suggestion to Christen this programme as 'Netaji Anivarya Shiksha Yojana' as a mark of respect to Netaji on his Birth Centenary year;
 - (d) if so, the reaction of the Government thereto;
- (e) whether India can achieve total literacy by the end of this century; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b) Yes, Sir. A proposal to make right to free and compulsory education for children from 6 to 14 years a fundamental right and to make it a fundamental duty of parents to provide opportunities for education to children from 6 to 14 years of age has been approved by the Cabinet. A Constitutional Amendment Bill to this effect is likely to be introduced in the Parliament in its current Session.

- (c) No, Sir.
- (d) Does not arise.
- (e) and (f) The Government aims to bring about full literacy by 2005 AD through Universalisation of Elementary Education. Non-Formal Education Programme and National Literacy Mission which constitute a three pronged strategy for eradication of illiteracy throughout the country. As of now, 430 districts have been covered under Total Literacy Compaign and 195 districts under Post-Literacy compaign. So far 63.64 million persons have been made literate under all schemes of NLM.

Computer Education

675. SHRI BHAKTA CHARAN DAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to State.

- (a) whether the Government are implementing "Computer Literacy Awareness" Programme in schools in various States:
- (b) if so, the number of schools covered so far under the programme in Orissa; and
 - (c) the total number of students benefited therefrom?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) and (c) 117 schools have been covered under the Pre-revised scheme of 'Computer Literacy and Studies in Schools' (CLASS Scheme) in the State of Orissa. Data regarding total number of students benefitted therefrom is not maintained in this Department.

[Translation]

Ground Water level in Gujarat

676. SHRI MAHESH KUMAR M. KANODIA : SHRI KASHIRAM RANA :

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government have received any scheme from Gujarat Government to raise ground water level in the State;
 - (b) if so, the details thereof;
- (c) the main objective of this scheme and whether this scheme is likely to be implemented in other States of the country:
- (d) whether the Government have mobilised additional financial resources for implementing this scheme; and
- (e) the present status of the scheme and the time by which the Union Government are likely to accord approval to it?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) to (c) Yes, Sir. The Government of Gujarat had sent a project proposal for "augmenting surface water recharge in over exploited aquifers of North Gujarat" at an estimated cost of Rs. 110.65 crores. The project proposal is meant for implementation in North Gujarat only.

(d) and (e) The Ministry of Water Resources recommended the project proposal to the Ministry of Finance (Department of Economic Affairs) in March, 1996

for posing the same to some external donar agency for assistance. Approval of the project proposal by the Union Government depends on the availability of external assistance.

[English]

41

GAIL

- 677. SHRI K.P. NAIDU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) the commitment made to Asian Development Bank for divesting holding in Gas Authority of India Limited and the divestment made so far:
- (b) whether the Government propose to honour the commitment: and
 - (c) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) A commitment was made to the Asian Development Bank in 1994 that Govt. would divest 30% of its holding in GAIL by December 1996. 5% of Govt. holdings were offered to domestic investors in January, 1995 and based on the bids received 3.67% of the equity was sold to the investors.

- (b) Yes Sir.
- (c) Based on the recommendation of the Disinvestment Commission the Govt, has approved further divestment upto 25% equity in GAIL. The process is expected to be completed by end of the current financial year.

World Bank Loan for Highway Projects in Andhra Pradesh

678. SHRIMATI LAKSHMI PANABAKA: DR. T. SUBBARAMI REDDY:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the World Bank has agreed to provide loan to the Union Government for State highway projects to be set up in Andhra Pradesh;
- (b) if so, whether Andhra Pradesh has prepared any plan for development of roads on the proposed loan that will be provided by the World Bank; and
 - (c) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b) Yes, Sir.

(c) The plan covers strengthening and widening of State Highways totalling to a length of about 1347 Kms. of high density corridors. The project is envisaged to be taken up in 3 phases and is targeted for completion by the year 2002.

SHRAVANA 6, 1919 (Saka)

Performance of Private Students

679. SHRI PARASRAM BHARDWAJ: SHRI MANIKRAO HODLYA GAVIT : SHRI CHHITUBHAI GAMIT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the results of private students in class 12th examination this year were not satisfactory;
 - (b) if so, the details thereof and the reasons therefor;
- (c) whether discriminatory attitude is adopted while checking the papers of private students in comparison to the regular students:
 - ; (d) if so, the reasons therefor;
- (e) whether more formality is displayed on the demand of unsuccessful students for rechecking the papers by just rechecking the total marks obtained by the candidates and the rechecked copies are not shown to the aggrieved candidates:
- (f) if so, whether the Government propose to consider the demand of the students to show them their rechecked copies on demand basis sympathetically; and
 - (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) As per information received from the Central Board of Secondary Education (CBSE), 26.68% private candidates passed in the Class XII examination conducted by the Board in 1997 as compared to pass percentage of 27.49 and 25.94 in 1996 and 1995 respectively.

- (c) No, Sir.
- (d) Does not arise.
- (e) The CBSE has informed that in the case of candidates applying for re-checking, proper scrutiny of marks is undertaken as per the provisions of the Examination Bye-Laws of the Board. There is no provision under the Examination Bye-Laws of the Board to show the answer scripts to the candidates.

(f) and (g) The CBSE does not consider it administratively feasible to accept the demand to show answer scripts to the candidates.

Irrigation Projects in Andhra Pradesh

680. SHRI SUBRAHMANYAM NELAWALA : DR. T. SUBBARAMI REDDY :

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Chief Minister of Andhra Pradesh has agreed to complete at least two irrigation projects in a year from 1997-98 onwards;
- (b) if so, the names of the first two projects proposed to be undertaken by the State Government during 1997-98:
 - (c) the actual cost involved therein;
- (d) whether the Union Government have already given clearance to these projects;
 - (e) if so, the details thereof; and
- (f) the concrete programme formulated to complete these projects?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) According to the State Government of Andhra Pradesh there is no commitment from the Chief Minister that he would complete two irrigation projects in a year from 1997-98 onwards.

(b) to (f) Do not arise.

Four-Lane in Andhra Pradesh

- 681. SHRI R. SAMBASIVA RAO: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether the Government have agreed to refer the Andhra Pradesh proposal for constructing the fourlane 2,000 km. long express highway to the Malaysian Government;
- (b) if so, the date on which the proposal has been forwarded:
- (c) whether the Malaysian Government have agreed to provide the expertise for developing express ways in the State during Chief Minister's visit to that country;

- (d) the details of proposals sent to the Malaysian Government; and
- (e) the time by which their approval is likely to be received?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) No, Sir.

- (b), (d) and (e) Do not arise.
- (c) Yes, Sir.

[Translation]

JULY 28, 1997

SKO/LDO Distributors in Delhi

- 682. SHRI ASHOK PRADHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given to Unstarred Question No. 645 dated February 26, 1997 regarding SKO/LDO distributors in Delhi and state:
- (a) whether the Government have collected the information regarding the number of SKO/LDO dealers in National Capital Territory of Delhi as on date;
- (b) the quantity of kerosene oil/light diesel oil allotted to these agencies during the last three years;
- (c) whether several complaints have been received recently regarding less allotment by Bharat Petroleum Corporation Limited; and
- (d) if so, the details thereof and the action taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (d) The required information is being collected and will be laid on the Table of the House.

Irregularities in National Book Trust

- 683. SHRIMATI SHEELA GAUTAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be state:
- (a) whether news regarding irregularities in the matter related to promotion in 'National Book Trust' have appeared in some newspapers;
- (b) if so, the number of cases in which irregularities have been committed and whether departmental enquiry has been conducted in these cases;
- (c) if so, the number of such cases which have come to light; and

(d) whether the department is taking any action to promote the employees so affected?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) to (d) Promotions in the National Book Trust are made on the recommendations of the Departmental Promotion Committee in accordance with the Recruitment Rules and Procedure prescribed for the purpose.

[English]

Defence purchases from Kerala State Cashew Development Corporation

- 684. SHRI A. SAMPATH :: Will the Minister of DEFENCE be pleased to state:
- (a) whether the Union Government have received a representation from Kerala Government for placing orders with the Kerala State Cashew Development Corporation Limited to meet the requirement of Defence supply; and
- (b) if so, the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b) On a representation having been received, the State Government was requested to advise the Kerala State Cashew Development Corporation to contact MG ASC, Northern Command and to quote rates of cashew kernels for his consideration because this is not a centrally purchased item. MG ASC was instructed accordingly but inspite of sending tender sets on 28.1.1997 and 22.4.1997, no response from the Corporation has been received.

[Translation]

Collision of MIG Fighters

685. SHRI SUSHIL CHANDRA: Will the Minister of DEFENCE be pleased to state:

- (a) the total number of MIG fighters remain in India and the price of each MIG fighters;
- (b) the total number of fighter planes of Indian Air Force met with accidents, got destroyed and the total financial loss suffered:
- (c) the reasons for these accidents and whether our pilots are less trained than those of other countries pilots; and
- (d) the average rate of air accidents in India in comparison to other countries?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) There are 9 variants of MIG fighters at present in the service of IAF. It is however, not considered desirable to disclose the number of the aircraft, from the security point of view. The price of various MIG variants varies from Rs. 8.34 crores to Rs. 89.33 crores at 1997-98 price level.

- (b) Since April 1993, 58 fighter aircraft met with accidents and got destroyed. Total loss on account of loss of fighter aircraft during this period as per the provisional loss statement is Rs. 612 crores.
- (c) The cause factors for these accidents are technical defects, human error and bird strike. The training of IAF pilots is not, in any way, inferior to that of pilots from other countries.
- (d) comparison of the average rate of accidents with that of other countries is not possible as the list of the number of accidents of the other countries and number of hours flown by their aircraft are not available.

Bungling

- 686. SHRI LALIT ORAON; Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether some teachers belonging to the minority community and management staff have been eating up the funds provided by the UGC for UPSC and BPSP coaching classes in Bihar and other States; and
- (b) if so, the steps the Government propose to take in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) The information is being collected and will be laid on the Table of the House.

[English]

Reservation to SCs/STs

- 687. SHRI BADAL CHOUDHURY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the reasons for not providing reservation to SCs/STs in teaching/faculty positions;
- (b) the lowest grade of teaching post in which reservation is applicable; and
- (c) the reasons for not implementing reservation policy for SCs/STs since 1974-75 in IITs?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) The ordinances of most of the Central Universities provide for reservation for SC/ST candidates in the matter of appointment at the level of lecturers. As regards the IITs, the posts are categorised as Academic, Technical, Administrative and others. In the Academic categories in the IITs, reservation for SC/ST candidates is provided in the posts of Scientific Officer (Grade-II), Research Engineer (Grade-II), System Programmer (Grade-II) and Assistant Workshop Suprintendent. As regards teaching posts in Kendriya Vidyalayas and Navodaya Vidyalayas, reservation for SC/ST candidates is available.

(c) The IITs have reservation for SC/ST candidates at the lowest levels of academic categories of posts.

Audit Paras

- 688. SHRI JAI PRAKASH (HARDOI): Will the Minister of DEFENCE be pleased to state:
- (a) the number of 'audit paras' received from the Comptroller and Auditor General of India pertaining to the office of the Chief Administrative Officer and Joint Secretary (Ministry of Defence) in the last three years including 1997 so far;
 - (b) the details of the 'audit paras'; and
 - (c) the action taken on each of the 'audit paras'?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Nil

(b) and (c) Do not arise.

Redressal of Complaints of War Victims

689. CHAUDHARY RAMCHANDRA BENDA: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government's attention has been drawn towards the news item published in 'Dainik Jagran' on May 12, 1997 wherein it is stated that the Indian laws pertaining to the redressal of complaints of war victims are not adequate and there is need to amend them as per International Human Rights Law;
 - (b) if so, the details of shortcomings in these laws;
- (c) the details of suggestion given for making improvement in them; and
 - (d) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) Yes, Sir.

(b) to (d) Present arrangements for redressal of grievances are considered satisfactory. There is no proposal at present to make any changes.

Karimganj Steamer Station

690. SHRI DWARKA NATH DAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government are aware that Karimganj Steamer Station in Karimganj District, Assam has been augmented by his Ministry spending lakhs of Rupees but it remains idle because of non-functioning of water route by River Kushiara through Bangladesh; and
- (b) whether the Government propose to have an agreement with Bangladesh so that small ships with cargos could ply by River Kushiara through Bangladesh to the great benefit of the people of North-East Region?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) The river route between Calcutta & Karimganj through Bangladesh remains operative during May to October every year and is closed for rest of the year due to non-availability of adequate draft.

(b) Under the existing Protocol on Inland Water Transit & Trade with Bangladesh, there is a provision for movement of CIWTC vessels from Calcutta to Karimganj via Bangladesh through Kushiara river.

Allocation of Amount for Promotion of Tourism

691. SHRI SAMIK LAHIRI : SHRI T. GOVINDAN : SHRI N.N. KRISHNADAS : SHRI R.B. RAI :

Will the Minister of TOURISM be pleased to state:

- (a) the total amount allocated by the Union Government for the development of Tourism in the country during Eighth Five Year Plan, State-wise and year-wise; and
- (b) the quantum of amount spent by the Government of Kerala out of the sanctioned amount during the last three years?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA):
(a) The Department of Tourism provides Central Financial

Assistance to State Governments on the basis of specific proposals received from them each year and no apriori allocation is made. The amount sanctioned by Central Department of Tourism for various tourism projects to State Governments during each year of the VIIIth Five Year Plan is given in the attached Statement.

(b) The Department of Tourism sanctioned an amount of Rs. 1014.87 lakhs and released an amount of Rs. 402.91 lakhs for Tourism Projects to the State Government of Kerala during the VIIIth Five year Plan. The releases are made on the basis of physical progress of the projects and submission of utilisation certificates.

Statement

Amount sanctioned by Central Department of Tourism to State Governments during VIIIth Five Year Plan

			ang vinan rive re			
SI.No.	States	1992-93	1993-94	1994-95	1995-96	1996-97
1	2	3	4	5	6	7
1.	Andhra Pradesh	8.75	114.28	174.64	13.46	125.50
2.	Arunachal Pradesh	55.62	45.40	_	52.26	2.00
3.	Assam	82.54	78.11	52.99	70. 24	153.46
4.	Bihar	54.31	53.61	112.12	115.84	44:00
5.	Goa	42.71	78.82	161.32	221.55	94.56
6.	Gujarat	20.90	58.30	21.19	7.98	82.21
7.	Haryana	113.97	171.97	188.96	126.91	146.23
8.	Himachal Pradesh	108.83	463.42	356 .85	485.91	196.93
9.	J&K	152.83	225.60	215.98	99.09	88.47
10.	Karnataka	184.66	177.44	229.96	229.36	353.29
11.	Kerala	128.89	133.40	307.05	209.49	235.29
12.	Madhya Pradesh	39.07	32.42	9.32	_	
13.	Maharashtra	201.30	3 09 .11	273.46	130.00	187.69

51

1	2	3	4	5	6	7
14.	Manipur	66.24	45.50	4.00	75.81	51.90
15.	Meghalaya	15.62	1.85		4.08	88.81
16.	Mizoram	47.70	88.18	111.80	100.86	107.18
17.	Nagaland	17.85	16.66	36.43	51.60	100.62
18.	Orissa	72.37	101.52	166.31	108.86	324.22
19.	Punjab	135.83	186.67	136.71	139.49	29.67
20.	Rajasthan	147.16	287.94	638.40	230.75	69.71
21.	Sikkim	49.12	130.89	49.07	29.61	63.10
22.	Tamil Nadu	107.41	402.44	184.79	250.11	190.20
23.	Tripura	85.84	15.07	46.61	26.19	104.85
24.	Uttar Pradesh	110.93	137.45	223.80	31.10	271.96
2 5.	West Bengal	100.77	181.42	144.01	191.10	39.00
26.	A&N	9 3.50	53.47	_	45.00	2.00
27.	Chandigarh	18.70	18.66	64.66	17.20	3.00
28.	Dadra & Nagar Haveli		_	23.62	_	84.66
29.	Daman & Diu	28.50	12.03	42.31	48.21	15.00
30 .	Delhi	58.86	156.39	86.50	28.23	7.25
31.	Lakshadweep		_	19.95	24.65	123.81
32 .	Pondicherry	_	29.75	_	28.12	4.00

Taking over of Air Cargo Complex from SKIE

692. SHRI T. GOVINDAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government are considering the request of Government of Kerala for not to take steps to take over the Air Cargo Complex from Kerala State Industrial Enterprises Ltd. (KSIE) and also to hand over 2000 sq. ft. area proposed to be renovated for the purpose of cargo handling at Calicut by AAI; and
 - (b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) and (b) Airports Authority of India has no intention of taking over the cargo handling facilities of KSIE located 30 Kms. from the Calicut airport. AAI will manage the cargo complex which is being developed at Calicut airport.

LPG Connections

693. SHRI A.G.S. RAM BABU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether all the villages in Tamil Nadu are provided with L.P.G. connections;
 - (b) if so, the number of villages covered so far;
- (c) if not, the number of villages not covered by L.P.G. connections in Tamil Nadu; and
- (d) the reasons therefor and the time by which those villages are likely to be covered?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) and (b) No, Sir. Presently, LPG distributors are catering to the requirement of customers in 91 markets in Tamil Nadu. These markets include towns/cities or urban agglomerations which may comprise small villages also forming part of the urban agglomerations and/or the outskirts thereof.

Indian Oil Corporation has launched a Rural LPG Marketing vehicle on 18.5.97 in Tamil Nadu. This vehicle fills LPG cylinders on the spot and delivers to the customers. This vehicle has been designed for LPG marketing in rural areas only. Presently the requirement of following two villages in Tamil Nadu iš being met by

this vehicle:

Village District

1. Thirukuvalai Nagapattinam

2. Mapillainaickenpatti Tanjvur

The rural mobile vehicle is also expected to cover the following additional five villages in Tamil Nadu:

Village District

1. Mariamman Koil Tanjvur

2. Nadu Kaveri Tanjvur

3. Melattur Tanjvur

4. Agrakadambanoor Nagapattinam

5. Prathamarampuram Nagapattinam

(c) and (d) LPG distributorships are opened only in those markets which provide potential for an economically viable distributorship. Presently towns/markets having population of more than 20,000 as per 1991 census have been covered for LPG distributorship in the country. However, under the new Marketing Plan, 1996-98 under preparation, all towns with population of 10,000 and above including the villages within 15 Kms. radius and certain rural areas adjoining big towns are being covered for opening of LPG distributorships.

Golden Jubilee Celebrations

694. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to State:

- (a) whether attention of the Government has been drawn to the newsitem captioned "UK outshines India in Golden Jubilee Celebrations on Independence" appearing in the 'Indian Express' dated January 27, 1997.
- (b) if so, the reaction of the Government thereto; and
 - (c) the steps taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) Yes, Sir.

(b) Unlike a few other countries in the world where commemorative programmes have been organised during the 50th Anniversary of independence, in India the commemoration of 50th Anniversary will commence after the completion of 50 years of Independence, i.e. from 15th August, 1997 to 15th August, 1998.

(c) A National Committee has been set up under the Chairmanship of the Prime Minister to guide, steer and direct the programmes. For facilitating expeditious approvals and clearances and ensuring timely implementation of commemorative programmes, etc. a Cabinet Committee has been constituted under the Chairmanship of the Home Minister. An Implementation Committee, headed by the Minister for Human Resource Development has also been constituted to envision and evolve programmes for commemoration and to over-see implementation. A Secretariat headed by an Additional Secretary, with a total strength of 88 posts, has been created to service the three Committees and for organising and co-ordinating the various programmes and activities of the 50th Anniversary.

The programmes for celebration have been broadly classified into the following three categories:—

- (i) Ceremonial programmes;
- (ii) Core Programmes;
- (iii) Cultural & Intellectual interactions/projections.

The focus of the year-long celebrations would be on rekindling the spirit and values of the freedom struggle. Efforts are being made to ensure participation of the masses in these programmes in a meaningful manner. Programmes and events are being visualised keeping all sections of society in mind and with the awareness that the cultural diversity, and holistic continuity of India is one of its major strengths.

The programmes being organised in August' 97 are as follows:---

- 1. Curtain raiser event on 9th August, 1997 at "August Kranti Maidan" in Mumbai.
- March of the Nation on 14th Aug '97 at Rajpath, New Delhi.
- 3. The commemorative function of the golden jubilee of India's independence in the Central Hall of Parliament at midnight on 14 August, 1997
- Independence day events: 15th of August, 1997 will be organised throughout the country in a befitting manner.

Ministries/Deptts. under the Govt. of India, State Governments and Union Territories, as well as Indian Missions abroad, will organise their own programmes during the year.

A National Calendar of events incorporating the activities and programmes for the year-long celebrations is under preparations.

Projects for Clearance

695. DR. T. SUBBARAMI REDDY : SHRI YELLAIAH NANDI :

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government gave a detailed report to the Chief Minister of Andhra Pradesh about the number of major projects cleared, returned to the State Government and kept pending for clearance:
- (b) if so, the number of projects cleared, returned to the State Government and kept pending for clearance;
- (c) whether the projects returned to the State Government for modification etc. have been received back by the Union Government;
- (d) if so, the details thereof and if not, the reasons therefor:
- (e) if so, whether the Vamsadhara Stage-II Project could not be approved as Government of Andhra Pradesh has not been able to sort out inter-state issues with the Government of Orissa:
 - (f) if so, the details thereof; and
- (g) the steps taken by the State Government to return all the pending projects referred to them by the Union Government for modification etc.?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) Yes, Sir. Out of the 19 Major Projects, 6 projects have already been found acceptable by the Technical Advisory Committee subject to certain observations. 11 projects have been returned to the Government of Andhra Pradesh for submitting modified project reports and 2 projects are under correspondence with the State Government.

- (c) and (d) Modified report in respect of one project has been received. It is upon the State Government to submit modified reports on the basis of the comments of the Central Water Commission.
- (e) and (f) The State Government of Andhra Pradesh has not been able to sort out Inter-State issues with the Government of Orissa in respect of Vamsadhara Stage-II project.
- (g) It is for the State Government to submit modified report after complying with the observations of the Central

Water Commission. The Central Government is willing to render any technical assistance required in the matter.

Modernisation of Air Safety Network

696. SHRI SANDIPAN THORAT: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the steps taken by the Government to modernise and update Air Safety Network in the country;
- (b) the present status of the projects undertaken in this regard;
- (c) the reasons for delay in completion of some projects and action taken against those responsible for faulty execution delay-resulting in consequent cost escalation; and
- (d) the details of plan of action for ongoing and new projects particularly in Maharashtra and funds provided therefor during the current year?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) In addition to the modernisation of Air Traffic Service System at Delhi and Mumbai, navigation and surveillance systems are being upgraded by installation of Secondary surveillance Radars at Madras, Calcutta, Trivandrum, Hyderabad, Ahmedabad, Guwahati, Nagpur, Varanasi and Bhubaneshwar. Out of the above, the radars at Guwahati, Trivandrum and Hyderabad have been installed and those at Chennai, Calcutta and Ahmedabad are under installation.

- (b) So far as the modernisation of Delhi and Mumbai airports are concerned, the system site acceptance test at Delhi airport has been completed and operational trials are going on. The system at Mumbai is likely to be ready for operational trials by October, 1997.
- (c) The reasons for the delay in the completion of the project are as under:
 - (i) Abnormal rainfall during 1993 and 1994 which affected the civil construction work;
 - (ii) Change in the scope of the work;
 - (iii) Delay in replacement of components which became unserviceable during installation;
 - (iv) Modifications had to be carried out by the contractor to meet the specifications;
 - (v) Procedural delays in obtaining Customs Duty and Import Licence clearances.
- (d) As mentioned above, the modernised Air Traffic Service System at Mumbai would become operational by

October, 1997 and the total cost of the project for Mymbai airport is Rs. 212 crores.

Erosion in Padma River

- 697. SHRI SANAT KUMAR MANDAL: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the Union Government are aware that the Padma River flowing into Bangladesh and which partly spilis over into the Murshidabad district of West Bengal is causing alarm in the State;
- (b) whether the riverbed erosion currently seen in the river can move on the lead to similar calamitous trands in the Ganga, particularly when there is hardly a district of 2 km. between the Padma and the Ganga; and
- (c) if so, the technical assistance or any other assistance proposed to be rendered to the West Bengal Government by the Union Government to check the unabated erosion in the Padma river?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) Yes, Sir. During high flood, river Padma/Ganga flowing into Bangladesh partly spills over in the Murshidabad district and causes damage.

(b) and (c) The Planning Commission recently constituted an Expert Committee to study erosion problems of the river Ganga/Padma in West Bengal for taking up suitable measures. The Committee has submitted its report along with recommendations. The Committee has also dealt with this problem of erosion on the river Ganga/Padma near Fazilpur, where the distance between the rivers Padma and Bhagirathi is the least and has suggested suitable measures for checking the erosion in the Padma river.

[Translation]

Birth Centenary of Morarji Desai

698. VAIDYA DAU DAYAL JOSHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether some schemes were declared by the Union Government on the birth centenary of Shri Morarji Desai:
- (b) if so, whether any declaration was made to open a Naturopathy and Yoga College in Delhi and if so, the action taken so far in this regard; and

(c) whether no funds have been sanctioned for this purpose under the Ninth Five Year Plan and if so, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHR! S.R. BOMMAI): (a) Yes, Sir.

- (b) At the behest of the National Committee for celebration of Birth Centenary of Morarji Desai, the Ministry of Health and Family Welfare (Department of Indian System of Medicine and Homoeopathy) has decided to rename the National Institute of Yoga (NIY) as Morarji Desai National Institute of Yoga (MDNIY). This decision has also been confirmed by the General Body of the NIY in its meeting held on 15.4.1997, in terms of Section 12 of the Societies Registration Act 1860. The proposed MDNIY will run a Degree College of Yoga and Naturopathy. The Ministry of Health & Family Welfare are already working on a project Report on the proposed MDNIY so as to operationalise it during the Ninth Five Year Plan.
- (c) A sum of Rs. 50.00 lakh has been provided for the proposed Institute under Plan during the first year of the Ninth Five Year Plan.

[English]

Malfunctioning of Mid-Day Meal Scheme

699. SHRI I.D. SWAMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 3454 on March 14, 1997 regarding malfunctioning of Mid-day Meal Scheme and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) to (c) According to the information since received from the Government of Orissa, the Public Accounts Committee of the Orissa Legislative Assembly (1996-97) in its 35th Report had discussed and raised certain points on the implementation of the Mid-day Meal Programme in the State. The matter is reported to be still under the detailed scrutiny and examination of the Orissa Government.

Regarding tenders invited by the Municipal Corporation of Delhi for the supply of "Monaco Type"

salted biscuits, Government of National Capital Territory of Delhi has informed that the Corporation purchased the salted biscuits (Monaco type) as per the approved specifications.

Irrigation Capacity

700. SHRI SOUMYA RANJAN: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the total irrigation capacity created in Orissa during 1995-96 and 1996-97;
- (b) whether the Government propose to introduce some new irrigation projects in the State to increase the irrigation capacity; and
- (c) if so, the details thereof and the extent to which the irrigation capacity is likely to be increased during the next two years?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) The details of irrigation capacity likely to have been created in Orissa during the years 1995-96 and 1996-97 are as under:

Irrigation Potential in thousand hectares

Year	Major & Medium	Minor Irrigation	Total
1995-96 (Provisional)	44.14	83.16	127.30
1996-97 (Targets)	181.31	55.00	236.31
Total	225.45	138.16	363.61

- (b) Yes, Sir.
- (c) Six major irrigation projects as well as four medium projects and four Extension, Renovation & Modernisation (ERM) projects have been proposed to be taken up during the IX Five year Plan (1997-2002). On completion of these projects additional irrigation potential of about 287.11 thousand hectares is likely to be created.

Canteen Services to Headquarter Employees

- 701. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of DEFENCE be pleased to state:
- (a) whether ministries like Communications, Railways etc. give preference in the allotment of STD/ISD/PCO etc. booths and free railway passes to their employees after retirement;

- (b) if so whether his Ministry also extends the facility of canteen services to the employees retiring from the Armed Forces Headquarters;
 - (c) if not, the reasons therefor; and
- (d) the steps taken/proposed to be taken by his Ministry to extend the facility of canteen services to its employees on retirement?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N SOMU): (a) to (d) The Canteen Stores Department has been set up primarily for the benefit of Defence Service Personnel and extension of a portion of this facility to certain categories of Defence Civilian Personnel is incidental. As the conditions of Service of such Civilian Personnel are quite distinct from those of Defence Service Personnel, further extension of this benefit to the Civilian employees retiring from the Armed Forces Head Quarter is not considered necessary. Nor can it be justified in the light of tax concessions and the additional infrastructural expenditure involved. As such presently there is no proposal to extend these facilities to the retired Civilian Defence employees.

Shortage of Compat Aircraft

702. SHRI SRIBALLAV PANIGRAHI: Will the Minister of DEFENCE be pleased to state:

- (a) whether Indian Air Force is facing a shortage of combat aircraft;
- (b) if so, the steps taken to strengthen its air strike capability;
- (c) whether the Government have or propose to negotiate Sukhoi (Russian) aircraft which is full of pitfalls and will not in any manner strengthen our Air Force fighter units; and
- (d) if so, the details of the basic technical drawbacks in the aircraft and the corrective measure taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b) The strength of combat aircraft is to be viewed against the strike capability. Per se, the number may not indicate its capability. In order, to maintain and enhance the air strike capability of the IAF a number of steps have been taken to modernise/strengthen the IAF in view of the current as well as futuristic threat perceptions. These steps include mid life upgradation of some of the existing aircraft/ weapon systems, acquisition of additional air defence/air superiority aircraft and induction of multi-role state-of-the-

art aircraft. Steps have also been taken to strengthen the electronic warfare armour of the IAF, as well as for provision of precision guided munitions to enhance accuracy and lethality of its strike power. Combat aircraft and attack helicopters in the IAF inventory are also being equipped with night attack capability to enable them to operate in both day and night conditions.

- (c) Formal induction of SU-30 state-of-the-art multirole aircraft into the IAF has already taken place. SU-30 aircraft has no pitfalls.
- (d) The aircraft equipped with the latest avionics, is one of the best available in the world in its class

Projects on NHs

703. SHRI VIJAY SANKESHWAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) the details of the ongoing projects on National Highways like construction of byepass, doubling, construction of express highways etc., State-wise;
- (b) the details of the projects that are pending incomplete from more than five years, State-wise;
 - (c) the reasons for the delay,
 - (d) the action taken by the Government in this regard;
- (e) whether any amount sanctioned under these projects have been used/shifted for other places; and
- (f) if so, the details thereof and action taken in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) State-wise details are given in the Statemer.t-I attached.

- (b) State-wise details are given in the Statement-II attached.
- (c) Reasons for delay include delay/difficulty in land acquisition, delay in shifting of utilities which involves number of departments, some cases of incomplete investigations and delay in finalisation of designs, change of scope due to site conditions, floods, contractual problems, labour problems, legal disputes, stay, orders granted by courts and paucity of funds etc.
- (d) A number of steps have been taken to cut short delay in future projects. Some of these are:
 - (i) Feasibility study and detailed engineering reports are being prepared by Consultants so as to

- have comprehensive site investigations and minimise variation in quantities during execution.
- (ii) Projects being taken up only after land acquisition.
- (iii) Contractors being pre-qualified for major projects before awarding contracts.
- (iv) Major projects are being considered for investment decision only after shifting of utilities.
- (e) As all expenditure on sanctioned works can only be reimbursed, there is no question of diversion of funds.
 - (f) Does not arise.

Statement-I
State-wise List showing number of Ongoing National Projects

SI. No.	Name of States	Widening Single lane to 2-lane No.	Widening 2-lane to 4-lane No.	Express Way	Bye Passes Nc.
		NO.	INO.	No.	NG.
1	2	3	4	5	6
1.	Andhra Pradesh	3		_	_
2.	Arunachal Pradesh	_	_	_	_
3.	Assam	_	_	-	_
4.	Bihar	4	_	_	_ ·
5 .	Chandigarh	_	_	_	_
6.	Delhi	_	_		_
7.	Goa	_		_	1
8.	Gujarat	_	15	1	1
9.	Haryana	_	7	_	-
10.	Himachal Pradesh	11	_		3
11.	Jammu & Kashmir	_	-		_
12.	Karnataka	9	1	_	2
13.	Kerala	1	1	_	4
14.	Madhya Pradesh	11	_		2

SHRAVANA 6, 1	919 ((Saka)
---------------	-------	--------

V√ritten Answers

1	2	3	4	5	6
15.	Maharashtra	_	3	_	_
16.	Manipur	-	_		
17.	Meghalaya	3	_		_
18.	Nagaland	-		_	_
19.	Orissa	15	2	_	1
20.	Pondicherry	-	_	_	_
21.	Punjab	1	1	_	1
22.	Rajasthan	2	1		1
23.	Tamil Nadu	-	1	_	3
24.	Uttar Pradesh	_	2		5
25.	West Bengal	3	· -	1	1
	Total	63	34	2	25

Statement-II

State-wise List showing number of National Highway projects pending incomplete for more than Five Years

SI. No.	Name of States	Widening Single lane tc 2-lane	Widening 2-lane to 4-lane	Express Way	ਤye Passes
1.	Andhra Pradesh	1	_	_	_
2.	Arunachal Pradesh	_			
3.	Assam	_	_		
4.	Bihar	4	_		_
5.	Chan di garh	_	_		_
6.	Delhi '	_			-

1	2	3	4	5	6
7.	Goa	_	_		_
8.	Gujarat	_	5	1	1
9.	Haryana	_	5	_	_
10.	Himachal Pradesh	3	_	_	2
11.	Jammu & Kashmir	_	_		_
12.	Karı ataka	_	1	_	1
13.	Kerala	_	1	_	3
14	Madhya Pradesh	10	_	_	. 2
15.	Maharashtra	_	_	_	_
16.	Manipur	_	_	_	_
17.	Meghalaya	3			
18.	Nagaland	_	_		_
19.	Orissa	6	_	_	1
20.	Pondicherry	_	_		_
21.	Punjab	_	_		_
22.	Rajasthan	1	1		_
2 3.	Tamil Nadu	-	1	_	3
24.	Uttar Pradesh	_	1	_	3
25.	West Bengal	3	_	1	_
	Total	31	15	2	16

Deep Sea Exploration

704. SHRI B.L. SHANKAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the attention of the Government has been drawn to news-item captioned "ONGC plans to undertake deep sea exploration" appearing in the "Times of India" dated July 4, 1997.
 - (b) if so, the reaction of the Government thereto;
- (c) the places where he deep sea exploration is proposed to be done during 1997-98, State-wise;
- (d) the estimated production of petroleum products as a result thereof during 1997-98 and the remaining period of Ninth Five Year Plan; and
 - (e) the estimated cost of exploration per barrel?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (c) Yes, Sir. ONGC has prioritised three deep water locations for drilling in 1997-98, one each in the Kerala-Konkan, Krishna-Godavari and Cauvery basin.

- (d) The production of crude oil from deep sea locations will depend on the results of exploration activities planned during 1997-98.
- (e) It is not feasible to estimate the cost of exploration per barrel at this juncture.

Ports in Loss

705. SHRI RANJIB BISWAL : Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have identified the ports which are running in loss;
- (b) if so, since when and the details of the ports running in loss; and
- (c) the steps taken to improve the performance of those ports?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) All the Major Port Trusts have shown operating surplus during the last three years. The figures of operating surplus for the years 1993-94, 1994-95 and 1995-96 are given in the attached Statement.

(b) and (c) In view of the reply to part (a), do not arise.

Statement

Operating Surplus of Major Port Trusts during the years 1993-94 to 1995-96

(Rs. in crores)

to Questions

Name of Ports	1993-94 Operating Surplus	1994-95 Operating Surplus	1995-96 Operating Surplus
KPT	50.07	63.06	71.84
MBPT	176.75	174.53	268.29
JNPT	24.59	66.08	118.03
MoPT	27.91	22.88	16.35
NMPT	10.32	15.24	14.38
CoPT	9.79	19.80	25.4 5
TPT	11.46	11.29	25.87
MPT	109.40	97.60	103.23
VPT	70.50	78.71	97.19
PPT	48.26	55.59	65. 32
CPT	129.77	155.36	189.91

[Translation]

Setting up of Oil Refinery

706. SHRI JAYSINH CHAUHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether any proposal to set up oil refinery in the rural and tribal areas of Gujarat is pending with the Government for approval and implementation;
 - (b) if so, the details thereof;
- (c) the time by which this proposal is likely to be implemented; and
- (d) the installed capacity of the proposed oil refineries?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (d) An

application has been received recently from a private party for setting up a 100% EOU Refinery of the capacity of 16.6 Million Tonnes Per Annum, in the District of Kutch. The proposal is under examination by the Government.

[English]

Defence Personnels Involved in Spying

707. SHRI AMAR ROY PRADHAN: Will the Minister of DEFENCE be pleased to state:

- (a) the names and designations of Defence personnels found involved in spying during the period January 1, 1995 and June 30, 1997;
- (b) the action taken or proposed to be taken against such personnels; and
- (c) the further steps Government propose to take to check such practices?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b) A statement is attached.

(c) Comprehensive instructions exist on prophylactic security measures. These are reviewed from time to time and circulated in order to ensure that Defence personnel do not indulge in such nefarious activities. Any personnel violating these instructions is dealt with in accordance with the provisions of laid down Rules.

Statement

Action taken/proposed

Names and Designations of

SL

No.	Defence personnel found involved in spying during 1.1.95 to 30.6.97.	to be taken
1.	No. 6382911N Nk (Clk) Joginder Singh Kadyan.	The NCO has been taken into military custody and disciplinary action against him is in progress.
2.	No. 3380221 Sep Avtar Singh.	Disciplinary action against him is in progress.
3.	No. 804597K NC(E) William B Cook.	The individual is under Civil custody and case against him is in progress.

Establishment of Schools

708. SHRI S. AJAY KUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any proposal to establish new Kendriya Vidyalayas in Kerala; and
- (b) if so, the details thereof and the time by which these are likely to be established?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Kendriya Vidyalaya Sangathan has sanctioned the opening of one Kendriya Vidyalaya at Kalpetta, Waynad Distt. in Kerala. During the current academic year which has started functioning from first week of July, 1997.

Construction of Hostels

709. DR. ARUN KUMAR SARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the North Eastern Council has disbursed a total amount of Rs. 81 lakhs for the construction of two hostels in Delhi University (DU) campus;
- (b) if so, the year-wise amount disbursed to DU and the amount utilised:
- (c) the progress of construction of the hostels and their locations:
 - (d) the target date for completion of the hostels; and
- (e) the percentage of reservation for the students from the North East region?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) to (e) Detailed information has been sought from the University of Delhi. The Government has, however, drawn attention of the Vice-Chancellor to the lack of progress in the matter and brought home the need for expeditiously completing the project. The Vice-Chancellor of the University has indicated that urgent attention is now being given to initiate the work on the Project.

[Translation]

Admission in Indira Gandhi Physical Education College

710. SHRI MANIBHAI RAMJIBHAI CHAUDHARI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether only English medium students are given admission in Indira Gandhi Physical Education College under Delhi University:
- (b) if so, whether the Government propose to issue any directives for the admission of Hindi medium students also in the said college;
 - (c) if so, by when; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

Amount in Ninth Plan

711. SHRI N.N. KRISHNADAS : SHRI R.B. RAI :

Will the Minister of TOURISM be pleased to state:

- (a) the amount earmarked to promote tourism in the country during the Ninth Plan period, Statewise;
- (b) the details of new places proposed to be promoted in the States; and
- (c) the number of new hotels to be constructed by ITDC during the said period. Statewise?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA):
(a) The 9th Plan allocation for Tourism has not yet been finalised. The Plan Budget of the Department of Tourism, Government of India for the year 1997-98 is Rs. 110.35 crores. Central Financial Assistance to the State/Union Territory Governments for Tourism Infrastructure Projects is provided on the basis of specific proposals received from them and no apriori allocation of funds is made.

- (b) Identification and development of new tourist places is an on-going process and is primarily the responsibility of the State Governments.
- (c) During the IXth Five Year Plan ITDC proposes to construct a 100 room Five Star Hotel at Chandigarh at an estimated cost of Rs. 33.95 crores.

Model Vidyalayas

712. SHRI CHAMAN LAL GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Kendriya Vidyalaya Sangathan has declared fifty of its Kendriya Vidyalayas as Model Vidyalayas;
 - (b) if so, the details thereof;
- (c) whether there are any Model Vidyalayas in the J&K;
 - (d) if so, the details thereof; and
- (e) the criteria laid down for declaring a Vidyalaya as model one?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Fifty Kendriya Vidyalayas as per Statement attached are proposed to be developed as Model Vidyalayas at present.

- (c) and (d) Kendriya Vidyalaya No. I Jammu is one of the Vidyalayas to be developed as model Kendriya Vidyalaya.
- (e) Kendriya Vidyalayas have been selected for the scheme on the basis of Geographical location and potential for growth and development.

Statement

List of Kendriya Vidyalayas to be developed as Model Kendriya Vidyalayas

S. No.	Name of the K.V.
1.	Ahmedabad No. I
2.	IFFCO, Gandhidham
3.	MEG & Centre Bangalore
4.	No. I Vasco-da-gama
5.	Hubli No. I
6.	K.V. Mysore
7.	Bhopal No. I
8.	Bhubaneshwar No. I
9.	Sambalpur
10.	Bokaro No. I
11.	Colaba No. 2

JULY 28, 1997

S. No.	Name of the K.V.
12.	BEG & Centre
13.	Barrackpore Army
14.	Salt Lake No. I Calcutta
15.	Sector-47 Chandigarh
16.	Jakhu Hills, Shimla
17.	Bhatinda No. I
18.	No. I Ambala Cantt.
19.	Jalandhar Cantt. No. I
20.	FRI Dehradun
21.	Air Force Station, Bareilly
2 2.	Andrews Ganj
23 .	Sirsa No. I Air Force Station
24.	No. I Delhi Cantt.
25.	Tejpur No. I
26.	Shillong (Upper)
27.	Itanagar No. I
28.	Khanapara, Guwahati
29.	Murena
30.	Jhanshi Cantt. No. 1
31.	Gwalior No. I
3 2 .	Agra Cantt. No. II
33.	Nausenabagh No. II, Vishakhapatnam
34.	No. I Uppal, Hyderabad
3 5.	Jabalpur No. I
36.	No. I Air Force Station, Jodhpur
3 7.	No. I Jaipur Cantt.

S. No.	Name of the K.V.
38.	Jammu No. I, Gandhinagar
39.	Pathankot No. I
40.	Air Force Station, Bamrauli Allahabad
41.	Sector J Aliganj, Lucknow
42 .	IIT, Kanpur
43.	Minambakkam, Madras
44.	Palghat, No. 1
45.	Tiruchirapalli No. I
46.	Pattom, Trivandrum
47.	No. I Kankar Bagh, Patna
48.	Dimapur (CRPF)
4 9.	No. I Imphal
50.	Agartala No. I

Pension Cases of Civilian Defence Personnel

- 713. SHRIMATI BHAVNA BEN DEVRAJ BHAI CHIKHALIA: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 5649 on May 12, 1997 and state:
- (a) the number of cases out of 934 cases of pension of civilian defence personnel have been disposed of during the period till date;
- (b) the number of cases out of them still pending and the stage at which these cases stand;
- (c) the steps taken by the Government for their early disposal; and
- (d) the time by which all the cases are likely to be disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) Out of 934 pending cases relating to pensionary matters, 366 cases have already been settled.

(b) to (d) 568 cases are still pending due to dispute of nominees, non-availability of required documents etc.

registered under the Societies Registration Act, 1860. The Bye-laws of the Society govern the conditions of service of its employees. In regard to Reservation for SC/ST catagories in the matter of Reservation in appointments, the organisation has taken a stand that it being a 'voluntary body' is not required to provide for such Reservations and that while inviting applications for appointments it is mentioned that applicants belonging to these categories will receive preference.

All efforts are being made to ensure speedy finalisation of these cases. Officers are detailed regularly for getting the cases expedited from CCDA (Pension), Allahabad. Claimants are also advised for complying with audit requirements. As soon as the requisite documents/information are made available by the individual/organisation concerned, the cases are decided immediately.

Association of Indian Universities

- 714. SHRI SATYAJITSINH DULIPSINH GAEKWAD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Association of Indian Universities is an autonomous organisation under his Ministry;
 - (b) if so, the details thereof;
 - (c) if not, the legislation under which it is registered;
- (d) whether the Recruitment and Service Conditions Rules applicable to Central Government employees are also applicable to AIU employees;
 - (e) if so, the extent thereof;
 - (f) the number of posts reserved for SCs/STs in AIU;
- (g) the number of reserved posts lying vacant in AIU; and
- (h) the time by which these are likely to be filled up?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) to (h) The Association of Indian Universities is a body

Government is examining the correctness of the stand of the organisation in consultation with appropriate agencies.

Irrigation Projects in Orissa

715. SHRI GIRIDHAR GAMANG: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the names of the irrigation projects funded by the external agencies in Orissa to complete them in prescribed time;
- (b) the names of new projects included for external funding in recent years; and
- (ε) the steps taken by the State Government for their timely completion?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) A Statement is attached.

(c) The irrigation projects are planned, funded and executed by the State Government(s). Necessary steps are taken by the State Government for timely completion of these projects in consultation with agencies extending financial and technical support. They undertaken review mission from time-to-time to assess and accelerate the implementation process at State level.

Statement

(Amount in Million Donor Currency)

SI. No.	Name of the Project	Assisting Agency	Date of Agreement	Amount of Assistance
1	2	3	4	5
1.	Orissa Water Resources Consolidation Project	The World Bank	19.12.1995	US \$ 290.9 M
2.	Dam Safety Assurance & Rehabilitation Project (Central, Multi-State including Orissa)	The World Bank	10.6.1991	* US \$ 148.88 M

1	2	3	4	5
3.	Hydrology Project (Central, Multi- State including Orissa)	The World Bank	9.6.1995	US \$ 142.00 M
	Upper Indravati Irrigation Project	OECF, Japan	15.12.1988	Yen 3744 M
	Upper Kolab Irrigation Project	OECF, Japan	15.12.1988	Yen 3769 M
•	Lift Irrigation Project	Kwf, Germany	19.12.1993	DM 55.00 M
•	Exploitation of Ground Water Project (Trench-II)	Australia	31.7.1992	US \$ 13.08 M
	Minor Irrigation Project	EEC	11.7.1995	ECU 11.02 M

US\$ - US Dollars equivalent to Rs. 35.70

DM - Dutche Mark equivalent to Rs. 19.66

YEN - Japan (100 Yen = Rs. 30)

ECU - European Currency Unit equivalent to Rs. 44.61

Employees under Civil General Transport

716. SHRI R.B. RAI : Will the Minister of DEFENCE be pleased to state:

- (a) whether the employees serving under the Civil General Transport, are deployed in strategic areas and assigned sensitive jobs several times; and
- (b) if so, the reasons for assigning such jobs to personnels without proper military training?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b) Civil General Transport employees are neither deployed in strategic areas nor assigned sensitive jobs. They are deployed only to drive vehicles upto base depot/installations in the rear administrative areas. However, during occasional exigencies of service, if deployed for driving in the operational areas, due armed protection/escorts are provided by the formation Commander concerned. Therefore, military training for them has not been considered necessary.

Mining Activities near Bhadravati Ordnance Factory

717. SHRI BANWARI LAL PUROHIT: Will the Minister of DEFENCE be pleased to state.

- (a) whether the Union Government have allotted vast area of land in Chandrapur District, Vidarbha in Maharashtra to private Ispat Group Company for mining activities near the Bhadravati Ordnance Factory;
- (b) if so, whether his Ministry has objected the allotment of land in favour of Ispat Group near the Ordnance Factory;
 - (c) if so, the facts and details thereof; and
 - (d) the further reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (d) The Union Government have not allotted any land in Chandrapur District, Maharashtra to any private company for mining of coal near the Ordnance Factory, Chandrapur. The Ordnance Factory Board has, however, represented against any mining operations adjacent to Ordnance Factory, Chandrapur to the Government of Maharashtra.

Sardar Sarovar Project

718. SHRI VIJAY PATEL : SHRI KASHI RAM RANA :

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether it has been decided to send one Member each of the Planning Commission to the participating States to assess and to make indepth study of the problems of these States regarding the implementation of the Sardar Sarovar Project;
- (b) if so, the views taken of the participating States in this regard;
- (c) whether the Government have examined the recommendations made by the members; and
- (d) if so, the details thereof and the efforts being made by the Government for early settlement of the dispute and the completion of the project?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) to (d) The Chief Minister of Gujarat had requested the Prime Minister for his intervention by convening a meeting of the Chief Ministers of all the four participating States to see that the construction work of the Sardar Sarovar Project (SSP) is resumed immediately during the current construction season. The construction of the dam has been affected mainly due to problems of rehabilitation and resettlement of people as affected by submergence. Considering that the completion of the project would yield vast economic benefits to the region and complete cooperation is necessary amongst the four participating States for smooth and timely implementation of this project, early resolution of pending issues becomes necessary. As such and to pave the way for holding a meeting at the Prime Minister's level with the four party States, it has been considered advisable to make efforts through informal talks separately with each of the four party States so as to narrow down their differences and thereby to bring these four States to a point of convergence. It is against this background, that the member (Irrigation), Planning Commission has decided to hold meetings separately with each of the Party States.

Manufacture of Light Transport Aircraft

719. SHRI K.P. SINGH DEO: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government have a proposal to manufacture Light Transport Aircraft;
- (b) whether the National Aerospace Laboratories, Bangalore has been asked to develop and design such aircraft:
 - (c) if so, the fund sanctioned for the purpose;

- (d) the steps taken by the National Aerospace Laboratories, Bangalore in this regard; and
- (e) the details of the programme of the Government in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) to (e) National Aerospace Laboratories (NAL) has no proposal to manufacture Light Transport Aircraft (LTA). However, they have initiated an in-house project for design and development of LTA. The configuration of LTA has been frozen. Detailed design is now under way but no specific time-frame can be indicated for its completion at this stage.

No fund has been sanctioned as yet by the Government. NAL are, however, utilising their own reserve funds for carrying out the Research and Development act. ities.

Institute on Watch List

720. SHRI SURESH PRABHU : DR. M. JAGANNATH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the U.S. Administration has recently decided to place the Indian Institute of Science, Bangalore on its watch list; and
- (b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) As per available information, the Indian Institute of Science, Bangalore is not among the Indian Organisations notified by the United States under its domestic legislation for export control regulations.

[Translation]

Difficulty in Residing at Border

- 721. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of DEFENCE be pleased to state:
- (a) whether attention of the Government have been drawn towards the news-item captioned "Seema Par Jeena Muhal" published in the weekly edition of 'Dainik Jagran' dated June 22, 1997;
- (b) if so, the reaction of the Government thereto; and

(c) the arrangements being made to stop the exodus caused by repeated Pak firing?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) Yes, Sir.

(b) and (c) The militancy in the State of Jammu & Kashmir aided by some external forces continues. The State Government are handling the situation in J&K with the assistance of the security forces which are operating under the overall coordination of a Unified Headquarters.

Firings from across the border by the Pakistani troops has been a regular phenomena. Our security forces give appropriate response to such firings taking due care that the incidents may remain localised and minimum casualties caused to our side.

The people living in the border areas, at times, have to face difficulties due to firings from across the border and activities of the militants. Government takes necessary steps to anichiorate their condition to the extent possible.

[English]

Chinese Refusal to HAL

722. ShRI ANNASAHIB M.K. PATIL: Will the Minister of DEFENCE be pleased to state:

- (a) whether the attention of the Government has been drawn to the news-item published in the Financial Express' dated June 30, 1997 under the caption "HAL refused beith in China's Asian Express":
- (b) if so, the reaction of the Government to the observations made therein and facts of the matter; and
- (c) the details of action taken/proposed to take up the matter with appropriate Authorities abroad to protect and promote the interest of HAL?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (c) The "Asian Express" programme, as reported in the newsitem published in the 'Financial Express' dated June 30, 1997, is a 100 seater aircraft project of Chinese Government. Separately, as part of its diversification plan, M/s. Hindustan Aeronautics Limited (HAL) is looking for partners for co-production/co-development of 100 seater aircraft in this regard, HAL has also approached the Aviation Industries of China (AVIC). However, no response has been received from them.

Digital Flight Control Computer for LCA

- 723. SHRI BASU DEB ACHARIA: Will the Minister of DEFENCE be pleased to state:
- (a) whether Bharat Electronics Limited has some working arrangement with Lockhead Martin of US for digital flight control computer for Light Combat Aircraft
- (b) whether the Government of U.S. is trying to put hurdles in the said arrangement; and
- (c) if so, the facts thereof and steps taken by the Government to tackle the issue?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) No. Sir.

(b) and (c) Does not arise.

Performance of Sea Eagle Missiles

724. SHRI AJMEERA CHANDULAL: SHRI SURESH PRABHU:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the performance of the sea eagle missiles purchased for the Navy has been found to be substandard:
 - (b) if so, the details thereof;
- (c) whether any enquiry has been made to fix responsibility for purchasing sub-standard missiles; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (d) The Sea Eagle Missiles were acquired by the Navy in 1987-88 from British Aerospace, U.K. Prior to induction from UK, the capabilities of the Sea Eagle Missiles (SEMs) were fully demonstrated during live firings from Sea Harrier Aircraft and, therefore, it is not correct to term the missiles as sub-standard. Recently in April, 1997, Navy carried out two practice firings and in both the cases some malfunctionings were noticed. Immediate measures have been initiated to identify the specific nature of the problem so as to rectify them and ensure the serviceability of the remaining missiles in stock.

[Translation]

New NHs in Ninth Plan

725. SHRIMATI PURNIMA VERMA: SHRI SUKHBIR SINGH BADAL:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have formulated any scheme under the Ninth Five Year Plan for the development and maintenance of the existing National Highways and construction of the new National Highways;
 - (b) if so, the details thereof; and
- (c) the amount earmarked for this purpose under the Ninth Five Year Plan?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) to (c) The Ninth Plan is yet to be finalised and, therefore, it is too early to give details.

[English]

Gas Grid

726. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government are considering to set up Gas Grid in Northern region particularly in Haryana, Himachal Pradesh and Jammu & Kashmir; and
 - (b) if so, the time by which it is likely to be started?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) No Sir.

(b) Does not arise.

[Translation]

Girl Education

- 727. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether attention of the Government has been drawn to the news-item captioned "School bhi nahin dekh pati adhi se jyada ladkian" appearing in 'Jansatta' dated May 6, 1997;
 - (b) if so, the facts thereof; and

(c) the remedial steps proposed to be taken by the Government in this regard and to increase the rate of literacy amongst girls which is very low in some States?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) and (c) It is a fact that female literacy rate in some States mentioned in the news-item is very low. A variety of factors have been found to be responsible for poor female literacy rate. Low enrolment of girls in schools, low retention rate and high drop-out rate alongwith several other socio-economic reasons are responsible for poor female literacy rate in these areas. Several Schemes to provide Universalisation of Elementary Education, including Non-Formal Education for School drop outs and Total Literacy Campaigns of the National Literacy Mission from the main strategies for increasing female literacy in the country. Under the Non-Formal Education Programme, the Central Government provides assistance to the States in the ratio of 90:10 for running centres exclusively for girls as against boys/co-educational centres which are provided financial assistance in the ratio of 60:40.

Indo-Bangla Water Agreement

728. SHRI SIBU SOREN : SHRI SURESH PRABHU :

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether more water has been given to Bangladesh consequent upon the Indo-Bangla water agreement signed recently;
 - (b) if so, the details thereof and the reasons therefor;
- (c) whether due to this sharing of water, the level of water in Calcutta port has come down to a great extent; and
- (d) if so, the details thereof and remedial measures proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) No. Sir. Water was given to Bangladesh as stipulated in the Indo-Bangladesh Water Agreement signed on 12th December, 1996.

(c) and (d) Information is being collected and will be laid on the Table of the House.

Bargi Dam Project

- 729. SHRI DADA BABURAO PARANJPE: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether Jabalpur, Madhya Pradesh is not getting water from the Bargi Dam Project;
- (b) whether it is necessary to make water available to Jabalpur for irrigation from the Bargi Dam:
- (c) if so, whether construction of canal from the Bargi Dam is under the consideration of the Government for the benefit of farmers: and
- (d) if so, the details thereof and the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) The Bargi Dam Project envisages providing an annual irrigation of 2,19,000 hectares in Jabalpur and Narsinghpur districts and drinking water of 54 Million cubic Metre to Jabalpur town and generation of 105 MW power.

In addition, the State Government is executing a Scheme known as Bargi diversion Project which envisages construction of a canal from Right Bank of existing Bargi Reservoir to provide additional irrigation to 2,45,000 hectares of land in the districts of Jabalpur, Satna and Rewa.

The Bargi Dam project is scheduled to be completed in 2001-02 and Bargi Diversion Project by 2013-14.

[English]

Central Water Commission

730. SHRI MEHBOOB ZAHEDI : SHRI HARADHAN ROY :

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether a large number of Seasonal Staff is working in Damodar Division of Central Water Commission at Asansol for the last 15 years with a service period of 41/2 months in a year;
 - (b) if so, the number of such seasonal staff;
- (c) whether it is also a fact that in the absence of their absorptions, most of the staff would be crossing their age bar;

- (d) if so, whether the Government have taken any decision to absorb them as regular employees; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) A total of 98 persons are employed as Seasonal Khalasis in the workcharged establishment of Central Water Commission in the Damodar Division at Asansol every year during monsoon season. Their period of engagement varies according to the duration of the monsoon.

(c) to (e) A Scheme for grant of temporary status and regularisation of Seasonal Khalasis in the workcharged establishment of the Central Water Commission has been issued which has come into force with effect from 1.6.1997. Seasonal Khalasis who are in employment on the workcharged establishment of the Central Water Commission on the date of commencement of the Scheme and who continued to be so employed and have rendered a minimum of 120 days of continuous service or such persons who were engaged any time during preceding one year and have rendered a minimum 120 days continuous service in that year are eligible for absorption/regularisation in the workcharged establishment of the Central Water Commission, depending on the availability of vacancy, subject to the provisions of the Scheme and to their satisfying the conditions prescribed in the recruitment guidelines and being adjudged fit by the competent selection committee and in their turn as per their seniority maintained under the respective circle/ field office. Such seasonal Khalasis are also allowed age relaxation to the extent of continuous service rendered by them as seasonal Khalasis for the purpose of regularisation.

Conversion of Road Into National Highway in Karnataka

731. SHRI RAJA RANGAPPA NAIK: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government propose to convert the road between Srirangapatnam to Bidar in Karnataka into National Highways;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) No, Sir.

(b) Does not arise.

(c) Due to resource crunch, the proposal could not be acceded to.

[Translation]

Defence Production Units

- 732. SHRI RAMENDRA KUMAR: Will the Minister of DEFENCE be pleased to state:
- (a) the details of the units engaged in defence production, State-wise;

- (b) whether some such new units are proposed to be established during the Ninth Five Year Plan period; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) A Statement is attached.

(b) and (c) There is no proposal at present to setup any new defence production unit in the country.

Statement State-wise Details of the Defence Production Units

SI. No.	Name of the State		Name of Unit(s)	Location
1	2		3	4
١.	Andhra Pradesh	1.	Ordnance Factory Project	Medak
		2.	Bharat Dynamics Ltd.	Hyderabad
	,	3.	Bharat Electronics Ltd.	Machlipatnam
		4.	Bharat Electronics Ltd.	Hyderabad
		5.	Bharat Dynamics Ltd.	Bhanur (Medak Distt.)
		6.	Mishra Dhatu Nigam Ltd.	Hyderabad
		7.	Hindustan Aeronautics Ltd.	Hyderabad
II.	Bihar	1.	Garden Reach Shipbuilders Engineers Ltd.	Ranchi
III.	Goa	1.	Goa Shipyard Ltd.	Vasco-da-Gama
IV.	Haryana	1.	Bharat Electronics Ltd.	Panchakula
V.	Karnataka	1.	Mazagon Dock Ltd.	Mangalore
		2.	Hindustan Aeronautics Ltd.	Bangalore
		3.	Bharat Electronics Ltd.	Bangalore
		4.	Bharat Earth Movers Ltd.	Bangalore
		5.	Bharat Earth Movers Ltd.	Mysore
		6.	Bharat Earth Movers Ltd.	Kolar Gold Field.

92

1	2		3	4
VI.	Madhya Pradesh	1.	Ordnance Factory	Itarsi
		2	Ordnance Factory	Khamaria
		3.	Gun Carriage Factory	Jaba!pur
		4.	Vehicle Factory	Jabalpur
		5.	Grey Iron Factory	Jabalpur
		6.	Ordnance Factory	Katni
VII.	Maharashtra	1.	Hindustan Aeronautics Ltd.	Nasik
		2.	Bharat Electronics Ltd.	Pune
		3.	Bharat Electronics Ltd.	Taloja
		4.	Mazagon Dock Ltd.	Bombay
		5.	Mazagon Dock Ltd.	Nhava .
		6.	Ammunition Factory	Kirkee
		7.	High Explosive Factory	Kirkee
		8.	Ordnance Factory	Ambarnath
		9.	Machine Tools Prototype Factory	Ambarnath
		10.	Ordnance Factory	Bhandara
		11.	Ordnance Factory	Varangoan
		12.	Ordnance Factory	Chanda
		13.	Ordnance Factory	Dehuroad
		14.	Ordnance Factory	Ambajari
		15.	Ordnance Factory	Bhusawal
VIII.	. Orissa	1.	Ordnance Factory	Bolangir
		2.	Hindustan Aeronautical Ltd.	Koraput
IX.	Tamil Nadu	1.	Cordite Factory	Aruvankadu
		2.	Heavy Vehicle Factory	Avadi
		3.	Ordnance Clothing Factory	Avadi
		4.	Combined Engine Project	Avadi

1	2		3	4
		5.	Ordnance Factory	Tiruchirapalli
		6.	Heavy Alloy Penetrator Project	do
		7.	Bharat Electronics Ltd.	Chennai
Χ.	Uttar Pradesh	1.	Field Gun Factory	Kanpur
		2.	Small Arms Factory	Kanpur
		3.	Ordnance Factory	Kanpur
		4.	Ordnance Parachute Factory	Kanpur
		5.	Ordnance Equipment Factory	Kanpur
٠		6.	Ordnance Factory	Dehradun
		7.	Opto Electronic Factory	Dehradun
		8.	Ordnance Clothing Factory	Shahjahnpur
		9.	Ordnance Equipment Factory	Hazaratpur
		10.	Ordnance Factory	Müradnagar
		11.	Hindustan Aeronautics Ltd.	Lucknow
		12.	Hindustan Aeronautics Ltd.	Kanpur
		13.	Bharat Electronics Ltd.	Kotdwara
		14.	Bharat Electronics Ltd.	Ghaziabad .
		15.	Hindustan Aeronautical Ltd.	Korwa
XI.	West Bengal	· 1.	Gun & Shell Factory	Cossipore
		2.	Metal & Steel Factory	Ishapore
		3.	Rifle Fastory	Ishapore
		4.	Ordnance Factory	Dumdum
		5.	Garden Reach Shipbuilders Engineers Ltd.	Calcutta
XII.	Union Territory	1.	Ordnance Cable Factory	Chandigarh

Modernisation Scheme of MIG-27 Aircraft

733. SHRI SATYA DEO SINGH : KUMARI UMA BHARATI :

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government have postponed the modernisation scheme of MIG-27 aircraft inducted in the Indian Air Force:
 - (b) if so, the reasons therefor;
- (c) the number of MIG-27 aircraft lying unused due to modernisation;
- (d) whether talks were held between the Russian and Indian authorities in this regard; and
 - (e) if so, the outcome of the talks?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b) No, Sir. Upgradation of MIG-27 is planned during the 9th Plan period.

- (c) No MIG-27 aircraft is lying unused.
- (d) and (e) Upgradation of the MIG-27 is planned indigenously. No talks in this regard have been held with the Russians.

[English]

Pipeline Gas Connections in Mumbai

734. SHRI CHINTAMAN WANAGA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government have approved a plan to provide Mumbai High Natural Gas through pipeline for domestic use in Mumbai; and
- (b) if so, the areas likely to be covered by the pipeline gas connections?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) Yes Sir.

(b) It is proposed to cover parts of the Greater Mumbai area by the pipeline gas connection.

Leasing out of Land in Bombay

735. SHRI SHIVAJI VITHALRAO KAMBLE : SHRI BANWARI LAL PUROHIT : SHRI ANNASAHIB M.K. PATIL :

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the CBI has registered case against the officials of National Airport Authority for leasing out of land in Bombay and causing a loss to the exchequer;
 - (b) if so, the facts and details in this regard;
- (c) whether the Government have taken/propose to take any action against the involved National Airport Authority officials and against the owner of private airlines; and
 - (d) if so, the details in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) Yes Sir.

(b) to (d) The case is under investigation of the CBI.

IAF Plane crash is Assam

736. SHRI RAJKESHAR SINGH:
SHRI ANAND RATNA MAURYA:
KUMARI UMA BHARATI:
SHRI SUSHIL CHANDRA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether two MIG-21 fighter planes of Air Force collided in the mid air before landing at Chaubua air force station in Kalari, Assam recently;
- (b) if so, the number of person killed/injured in this accident;
- (c) whether any enquiry has been conducted to ascertain the causes of the accident;
 - (d) if so, the outcome thereof; and
- (e) the action taken against the persons found responsible for this accident?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) Yes, Sir.

- (b) Two pilots were killed.
- (c) to (e) The Court of Inquiry into the accident is in progress.

Filling of Vacancies

- 737. SHRI MURALIDHAR JENA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the percentage of vacancies of teaching and nonteaching posts in KVS filled in by departmental promotion; and

(b) the details of teaching posts, category-wise filled in by internal promotion during the years 1992-97?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) There are 30 categories of Teaching and Non-Teaching posts which are filled wholly or partially by promotion as under:—

(i)	13	Categories by	100%
(ii)	02	Categories by	67%
(iii)	04	Categories by	66²/ ₃ %
(ıv)	04	Categories by	60%
(v)	04	Categories by	50%
(vi)	01	Category by	40%
(vii)	01	Category by	331/.%
(viii)	01	Category by	10%

(b) During 1992—97, 585 Primary Teachers were provided promotion to the posts of Headmaster, 1532 Primary Teachers to Trained Graduate Teachers, 987 Trained Graduate Teachers to Post Graduate Teachers, 458 Post Graduate Teachers to Vice-Principals and 128 Vice-Principals to Principals.

[Translation]

Separate Corridors for Incoming and Outgoing Flights

738. SHRI ANANT KUMAR HEGDE :
SHRI R. SAMBASIVA RAO :
SHRI P. SHANMUGAM :
SHRIMATI KETAKI DEVI SINGH :

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government propose to provide separate air tracks for incoming and outgoing flights in the airports in Delhi and other States;
 - (b) if so, the details thereof, airport-wise;
- (c) whether navigational aids were installed after the IAF had agreed to release additional air space for undirectional corridors:

- (d) if so, whether the Government also propose to construct separate corridors for arrival and departure of aeroplanes with a view to reduce the air accidents and facilitates the air traffic to the maximum extent at the Indira Gandhi International Airport;
- (e) the estimated cost likely to be incurred on the construction of these corridors: and
- (f) the time by which the construction work is likely to be commenced?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) and (b) Yes, Sir. The arrival and departure tracks for the busy routes from Delhi both eastwards and westwards as well as Mumbai to Calcutta and Mumbai to Bangkok are being made unidirectional.

- (c) Yes, Sir.
- (d) Yes, Sir.
- (e) Rs. 22 crores approximately.
- (f) Separate route for incoming and outgoing flights from Delhi to West will be commissioned with effect from 14th August, 1997.

[English]

Policy on Deployment of Missile System

739. DR. MURLI MANOHAR JOSHI : SHRI VIJAY GOEL : SHRI T. GOPAL KRISHNA :

Will the Minister of DEFENCE be pleased to state :

- (a) the Government's pronounced policy on deployment of missile system developed for the defence of the country;
- (b) whether the Government have taken any policy decision regarding the production and deployment of 'Agni' with reference to Pakistani and Chinese Missile development and deployment;
- (c) the broad outlines of Indian Policy in this regard; and
- (네) the number of tests carried out in respect of Agni Missile so far?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (d) In order to equip our Armed Forces with the state-of-the-art missiles

and to counter any possible threat from the neighbouring countries. Detence Research and Development Organisation (DRDO) has been entruited with the task of developing various missiles through Integrated Suided Missile Development Programme (IGMOP).

The design and development work on the Integrated Guided Missile Development Programme is progressing as planned. Prithvi missile has gone in production and other missiles are at various stage of development. It would not be in the interest of national security to divulge any further details in this regard.

[Translation]

99

Change of Answer Sheets

740. SHRI JAI PRAKASH AGARWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether some cases regarding the change of answer sheets of students in the examination department of Delhi University have been reported during the last three years;
 - (b) if so, the details thereof;
- (c) the number of cases in which Delhi University has ordered for the revaluation of the answer sheets on the complaint of the students:
- (d) the action taken or proposed to be taken against the officers found responsible for it; and
- (e) the effective action being taken to check such incidents?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) to (e) The information is being collected and will be laid on the Table of the House.

LPG Gas Agencies

741. DR. SATYANARAYAN JATIA: Will he Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the places selected for LPG agencies in Madhya Pradesh and the number of agencies started during 1995-96 and 1996-97; and
- (b) the names of places in Madhya Pradesh included as per marketing plan of aforesaid period or before this period wherein LPG agencies were announced but

consumer services was not started and the reasons therefor?

THR MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) and (b) Thirty Five (35) distributorships were commissioned in Madhya Pradash during 1995-96 and 1996-97. Out of another 138 distributorships for different places in the State, Letters of Intent have already been issued in 13 cases. Selection of distributors in the remaining 125 cases will be made after the selection process is reactivated.

[English]

Mismanagement of Signalling at IGI Airport

742. SHRI P.R. DASMUNSHI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the mismanagement and error of signalling by the ATC at IGI Airport, New Delhi created a crisis during the month of June (2nd-3rd week) which did threat the Romanian Airlines landing and Gulf Air's Mid Air take off:
- (b) whether any enquiry has been instituted to find out the reasons; and
- (c) the special care is now being contemplated for Air Safety regulation to ensure the arrival and departure of International flights free from all such threats?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM) (a) On 22nd June, 1997, the Radar Controller at Delhi Airport instructed the arriving Romanian A-130 aircraft to descend on Radial 255 to 17000 feet at 100 Nautical Miles from Delhi VOR, while clearing a departing Gulf Air aircraft to climb to 22000 feet on the same radial. This resulted in an airmiss incident between the two aircraft.

- (b) Yes Sir.
- (c) Following steps have been taken:-
 - Separate route: for arriving and departing traffic have been developed and new routes will be effective from 14.8.97 at the western sector of Delhi.

1

- Civil Aviation Requirements have been promulgated for installation of Airborne Collision Avoidance System on aircraft by December 1998 and if possible earlier.
- 3. Modernisation of Air Traffic Services at Delhi and Bombay Airports is being expedited.

[Translation]

Foreign Tourists

743. SHRI PAWAN DIWAN:

SHRI DATTA MEGHE:

SHRI KASHIRAM RANA:

SHRI KRISHAN LAL SHARMA:

Will the Minister of TOURISM be pleased to state:

- (a) the number of foreign tourists came to India during the last three years, year-wise and the names of the countries to which they belong;
- (b) whether the position of India in regard to foreign tourists has been deteriorating day by day since 1984;
 - (c) if so, the reasons therefor;
- (d) whether any scheme is under consideration of the Government to attract more foreign tourists to visit India;
 - (e) if so, the details thereof;
- (i) whether the Government have fixed any target to attract more foreign tourists during the current year and next five years; and
 - (g) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) The number of foreign tourists who visited India during 1994, 1995 and 1996 were as follows:

Year ,	Number of Foreign Tourists
1994	1886433
1995	2123683
1996	2287860

The countries from where a large number of tourists come to India are U.K, Bangladesh, U.S.A, Sri Lanka, Germany, Japan, France, Canada, Malaysia, Italy, Australia, Singapore and Nepal.

(b) and (c) No, Sir. The percentage share of India in the World tourist traffic increased from 0.38 in 1984 to

0.39 in 1996. The figures of foreign tourist arrivals since 1984 are as follows:—

Year	Foreign Tourists Arrivals	Year	Foreign Tourist Arrivals
1984	1193752	1991	1677508
1985	1259384	1992	1867651
1986	1451076	1993	1764830
1987	1484290	1994	1886433
1988	1590661	19 95	2123683
1989	1736093	1996	2287860
1990	1707158		

- (d) and (e) The development of tourism is a continuous process and a number of schemes involving improvement of infrastructural facilities, Publicity and promotion and development of human resources have been taken up.
- (f) and (g) A growth of 8% per annum in tourist arrivals is anticipated during the current year. Efforts have been made to increase the growth rate in the coming years but no target has been fixed.

[English]

Supply of Sub-standard Milk to Troops

744. SHRI CHANDRA BHUSHAN SINGH:
DR. M. JAGANNATH:
SHRI N. RAMAKRISHNA REDDY:
SHRI AJOY MUKHOPADHYAY:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government have received reports of sub-standard milk being supplied to defence forces;
- (b) whether charges have been made that inferior quality of fodder is being fed to the military live-stock as a result of which 15% of their live-stock is suffering from Tuberculosis:
- (c) if so, whether any enquiry has been made into these and similar other charges in regard to supply of milk to the defence forces; and
- (d) the steps taken against the responsible persons in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (d) A press report in this regard captioned "Milking the Army with sick cattle" appeared in the issue of 'Hindustan Times' dated 27.5.1997.

- 2. Quartermaster General, Army Headquarters was asked to go into the details of the report, who, after due verification, intimated that animals in Military Farms are regularly screened for Tuberculosis by Army Veterinary officers and those animals, which are diagnosed with the disease, are immediately culled out from the herd.
- 3. Milk is supplied to troops only after pasteurisation and its quality is continuously monitored.
- 4. Dry fodder is stored in compact stacks and is properly covered, as is the practice all over the world and the quality is not inferior.

Cess Collection by Port Trusts

745. SHRI AJMEERA CHANDULAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether port trusts are retaining pollution cess worth Rs. 20.39 crores out of Rs. 25.53 crores collected; and
- (b) the action taken by the Government to effectively monitor the collection and remittance of cess by the port trust?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) All the major ports have collected an amount of Rs. 5.66 crores and remitted an amount of Rs. 5.35 crores after retaining collection charges.

(b) The collection of cess is being monitored by the Government.

Examination Method

746. SHRI K.H. MUNIYAPPA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the examination method of X and XII classes by the Central Board of Secondary Education is under fire;
- (b) if so, whether a number of petitions have been filed in the courts alleging malpractices and mismanagement in setting of Question papers and evaluation of answer sheets; and

(c) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) The Government have come across views including criticism expressed in various quarters about different aspects of the Examination System of the Central Board of Secondary Education (CBSE).

(b) and (c) As per information received from the CBSE, one petition has been filed by the Parents Forum for Meaningful Education in the High Court of Delhi this year alleging certain deficiencies in the Question Papers of the Examinations conducted by the Board in 1997 and the marking scheme prepared by the Board for the guidance of the Head Examiners/Examiners. The CBSE has filed a detailed rejoinder on the points/issues raised in the petition. The matter is still sub-judice.

Supply of Defective Tank Ammunition by Ordnance Factories

- 747. SHRI RAMSAGAR: Will the Minster of DEFENCE be pleased to state:
- (a) whether ordnance factories have supplied over 45,000 rounds of defective tank ammunition to the Armoured Corps regiments across the country without waiting for the test reports to first come in;
- (b) whether during test firing it was observed that primer caps were blown off and propellant gases leaked through the capholes leading to loss of life and property as the ammunition fired backwards:
- (c) if so, whether the Government propose to enquire into the matter of supplying defective ammunition to the armoured Corps by the ordnance factories;
- (d) if so, the outcome thereof and the action taken against the guilty officials; and
 - (e) the number of people died during the test firings?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (e) 39,485 rounds of 125 mm tank ammunition on the High Explosive (HE) and High Explosive Anti Tank (HEAT) ammunition were supplied to the Armoured Corps Regiment by Ordnance Factory Chanda in 1990-91 These versions of the ammunition used primer 'Y'. Primer 'Y' was manufactured with technology transfer from abroad. The initial lots of primer 'Y' were manufactured in the presence and under direct supervision of foreign technical experts

were reported.

to Questions

A third version of the ammunition known as 125 mm FSAPDS which is a tank armour piercing ammunition was indigenously developed employing the same proof tested primer 'Y'. During the testing of this third version, that is the FSAPDS, an accident took place. Two lives 1 were lost and one tank was damaged.

Investigations revealed that the accident was most probably due to operation called 'beading' not having been carried out during the manufacture of Primer 'Y'. A committee was constituted to further examine all aspects relating to safety from all angles and it recommended that besides beading another operation known as "Three point stabbing" be also performed during manufacture of the primer. The Primer is now being manufactured with these operations and no abnormalities have been reported.

Following the accident, 28,377 unused rounds of the first two versions out of the lot of 39,485 which had been supplied were segregated and taken up for rectification even though in respect of these two versions no problems had been reported.

[Translation]

Capacity of Ports

748. SHRI VINAY KATIYAR: KUMARI FRIDA TOPNO:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) the details of the capacity of each major ports in the country;
- (b) the total percentage of their capacity being utilised at present:
- (c) whether the Government propose to increase the capacity as well as basic facilities at the ports;
- (d) whether the foreign investors are encouraged by the announcement of new port policy; and
 - (e) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b) The details of capacity available at various Major Ports as on 31.3.1997 and Traffic handled during 1996-97 are given in Statement attached.

(c) to (e) Yes, Sir, it is proposed to enhance the Port Capacity during 9th Five Year Plan by around 122 million tonnes. The Foreign investors having necessary clearance from FIPB/Competent. Authority and Registered/ Proposed to register as a company under Indian Companies Act can be considered for Private Sector projects other than pilotage.

Statement

Details of the capacity available at various Major Ports as on 31.3.1997 and the Traffic Handled during 1996-97.

(In Million Tonnes)

Capacity as on 31.3.1997 (re-assessed)	Traffic handled
7.87	6.02
17.70	17.06
10.90	11.58
31.95	34.50
25.40	31.85
7.60	9.17
13.46	11.63
16.45	12.45
19.18	17.37
9.90	8.10
30.80	33.71
24.00	33.73
215.21	227.14
	31.3.1997 (re-assessed) 7.87 17.70 10.90 31.95 25.40 7.60 13.46 16.45 19.18 9.90 30.80 24.00

[English]

VIP Movements

Written Answers

749. SHRI GEORGE FERNANDES: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the VIP movements for which the airport is often kept closed for civilian air traffic;
- (b) the total number of such movements during the last three months, their purpose and duration of each such movement:
- (c) whether the Government compensate the civilian aircraft operators for the losses suffered by them due to delayed flights, on ground detentions and extra fuel consumption when held up in the air;
- (d) if so, the total amount paid during the last three years; and
 - (e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): At present, for reasons of security and safety, airports are closed for civilian traffic for VIP movements of the President of India and Foreign Heads of States/Governments. Since 11.7.1997, such closure due to travel by the Prime Minister of India have been discontinued. Efforts are being made to obtain similar orders for other VIP movements also.

- (b) During the last three months, fifty five such movements took place and for reasons of security, details of VIPs involved and the duration of closure cannot be indicated.
 - (c) No, Sir.
 - (d) and (e) Do not arise.

Drinking Water Problem in Rajasthan

750. COL. (RETD.) SONA RAM CHOUDHARY: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government are aware of Supreme Court decision rejecting Government petition on March 3, 1997 to allow construction of Narmada Bandh, stopped due to Narmada Bachao Andolan;
 - (b) if so, the details thereof; and
- (c) the action proposed to be taken by the Government to mitigate drinking water problems of backward, desert districts of Western Rajasthan?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) The Supreme Court, which is hearing the petition of the Narmada Bachao Andolan on Sardar Sarovar Project filed in April, 1994, in its order dated 3.3.1997 held the view that no modification in the earlier interim order is called for. The said interim order of 5.5.95 stipulates that for the time being the effective height of the dam would

be maintained at 80.3 m which is the existing height between blocks 30 to 46 and the height of the Dam in blocks 29 and 47 to 50 should be raised uniformly to the E1 105 metres; a streamlined hump should be constructed along the down-stream edge of the spillway crest; and in blocks 32 to 37 and 42 to 46 the hump should be of 3 metres height and in blocks 30, 31 and 38 to 41 the maximum height of the hump should not be more than 1.2 metre.

(c) The Narmada Water Disputes Tribunal has allocated 0.5 Million acre Feet (5,00,000 Acre Feet) of Narmada waters to Rajasthan. The Narmada Main Canal now under construction is also to convey water from Sardar Sarovar Dam to Rajasthan border for utilisation in Barmer & Jalore districts of Rajasthan for irrigation & drinking purposes.

[Translation]

Air India failure to boost its Market Share

- 751. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether the Air India has totally failed in boosting its market share;
 - (b) if so, the reasons therefor; and
- (c) if not, the reaction of the Government in this regard?

THE MINISTER OF CIVIL AVIATION (SPRI C.M. IBRAHIM: (a) to (c) While the number of passengers carried by Air India has not declined, its market share has come down from about 24.5% in 1990 to 22% in 1996, as the airline has not been able to grow at the same rate as the international traffic. To increase its market share, Air India is taking steps to augment capacity, intensify marketing efforts and to improve its product, image and on-time performance.

[English]

Annual Reports on Incidents

752. SHRI YELLAIAH NANDI : DR. T. SUBBARAMI REDDY :

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air Safety Directorate of his Ministry prepares annual reports on the incidents of air mishaps for publication;
- (b) if so, whether such reports on the incidents have not been published for the last three years;
 - (c) the main reasons therefor; and
- (d) the steps the Government propose to take to publish annually the above reports and prompt follow up action thereon?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) Yes Sir. Annual reports on the incidents of air mishaps are prepared and issued by D.G.C.A., after the reports are accepted by the Government.

(b) to (d) Annual reports for the years 1994 and 1995 have been issued. As regards 1996, reports of some of the accidents are under examination. After the acceptance of these reports by the Government, the annual report of 1996 will be released.

[Translation]

Allotment of Petrol Pumps and Gas Agencies

- 753. SHRI SATYA PAL JAIN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) the number of petrol pumps and gas agencies were allotted in Chandigarh during the last three years and the number of persons to whom allotments were made from discretionary quota and on general basis, separately;
- (b) whether complete legal procedure like publishing advertisement, inviting applications etc. were completed before the alloments; and
 - (c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) and (b) During the last three years i.e. 1994-95 to 1996-97, eight (8) retail outlet dealerships and three (3) LPG distributorships were allotted in Chandigarh. Of these, all retail outlets and one LPG distributorship were allotted under discretionary powers of the Government, and two LPG distributorships were allotted through the prescribed selection procedure i.e. issue of advertisement by the oil companies and interviews of applicants by the Oil Selection Board.

(c) Does not arise.

[English]

Recovery of Dues from Private Airlines

754. SHRI PRAKASH VISHWANATH PARANJPE :
SHRI MADHUKAR SARPOTDAR :
SHRI SANAT MEHTA :
SHRI SATYAJITSINH DULIPSINH GAEKWAD:
SHRI SANTOSH KUMAR GANGWAR :

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether private airlines owe about Rs. 200 crose to Government agencies including the Airport Transport Authority:
 - (b) if so, the details thereof; and
 - (c) steps taken to recover these dues?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) and (b) Total outstanding dues pending recovery from private airlines are as under:—

Inland Air Travel Tax		(As on 1.7.1997)
Dues		Rs. 23.13 crores
Interest	_	Rs. 12.76 cores
Penalty	_	Rs. 15.40 crores
Total	_	Rs. 51.29 crores
Various charges, f Airports Authority		(As on 31.5.1997)
		Rs. 25.01 crores

(c) Action is taken as per law against the airlines defaulting in payment of IATT. Even aircraft have been detained in the past for recovery of IATT dues .

All efforts are made by Airports Authority of India to recover its dues. The defaulting airlines are regularly reminded to clear the dues, failing which their security deposit is adjusted against the dues. Further, the credit facility has been withdrawn in some cases.

[Translation]

Deployment of Prithvi Missile

755. DR. RAMESH CHAND TOMAR : SHRI DEVI BUX SINGH : PROF. AJIT KUMAR MEHTA : SHRI SANAT KUMAR MANDAL :

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government have stopped the deployment of Prithvi missile under some foreign pressure; and
- (b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b) In order to equip our Armed Forces with the State-of-the-art missiles and to counter any possible threat from the neighbouring countries, Defence Research & Development Organisation (DRDO) has been entrusted with the task of developing various missiles through Integrated Guided Missile Development Programme (IGMDP). Design and development work on the Integrated Guided Missile Development Programme is progressing as planned. Prithvi missile has gone in production and other missiles

are at various stages of development. It would not be in the interest of national security to divulge any further details in this regard.

Establishment of Kendriya Vidyalaya

756. SHRI D.P. YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the total number of Kendriya Vidyalaya opened in the country during 1996-97;
- (b) whether the scheme pertaining to opening of Kendriya Vidyalaya in Sambhal region of Uttar Pradesh has been implemented; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) 20 new Kendriya Vidyalayas were sanctioned for 1996-97.

(b) and (c) Kendriya Vidyalaya Sangathan has informed that the proposal for opening of a new Kendriya Vidyalaya at Sambhal Town has not been received from the District Administration.

Village Libraries

757. SHRI RAM KRIPAL YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Department of Culture had any proposal to set up village Libraries equipped with basic educational facilities since 1995-96; and
- (b) if so, the reasons for non-implementing this proposal?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b) The Department had formulated a scheme of School-cum-Village Libraries. The Scheme was not approved by the Ministry of Finance, which advised the evaluation of the existing schemes to avoid duplication.

Development of Underground Water Resources

758. SHRI JAGAT VIR SINGH DRONA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether an action plan is being formulated by the Union Government for the development of

underground water resources in the districts of the States facing drought every year;

(b) if so, the details thereof;

JULY 28, 1997

- (c) the concise draft of the scheme and the time by which the said scheme is likely to be implemented; and
- (d) the progress made so far in respect of this scheme in Uttar Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) No. Sir. Water being a State subject, development of ground water resources in the drought prone districts of various States is the responsibility of the respective State Governments. However, there is an on-going scheme under implementation by the Central Ground Water Board for providing assistance to drought affected States. Under this scheme, 25 rigs are presently deployed by the Board in drought prone districts of various States for drilling of wells.

- (b) and (c) Question does not arise.
- (d) Under the on-going scheme 4 rigs are presently deployed in the drought prone districts of Allahabad and Mirzapur of Uttar Pradesh for drilling 36 boreholes (31 exploratory wells and 5 observation wells) during 1997-98.

[English]

Use of IAF Aircraft by MOS

759. PROF. OMPAL SINGH 'NIDAR' : Will the Minister of DEFENCE be pleased to state:

- (a) the number of times the present Union Minister of State for Defence used IAF aircraft to take his relative and others from Chennai to Delhi and Calcutta;
 - (b) the charges payable by him to IAF in this regard;
 - (c) the amount paid by him so far; and
- (d) the steps being taken to recover the balance amount from him?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (d) The Raksha Rajya Mantri uses Service aircraft in the discharge of his functions. Divulging the purpose of each journey, and other details would not be in public interest.

Air Traffic Management of Major Airports

760. SHRI DILEEP SANGHANI : SHRI P.S. GADHAVI :

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airport Authority of India has given high priority on air traffic management of major airports in the country;
- (b) if so, the names of airports which are likely to be taken up for this purpose;
- (c) whether some airports which have been handling international flights and declared as international airports have been included in this scheme; and
- (d) if so, the reason as to why the Ahmedabad airport which has been declared as international airport lag behind to come up with all the facilities of an international airport and the efforts the Government propose to make in this direction at the earliest?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) Yes, Sir.

- (b) Delhi, Mumbai, Calcutta, Chennai, Thiruvananthapuram, Hyderabad, Guwahati, Nagpur, Bhubaneshwar, Ahmedabad and Varanasi.
 - (c) Yes, Sir.
- (d) Monopulse Secondary Surveillance Radar (MSSR) alongwith primary radar are being installed at Ahmedabad Airport by December, 1997. This will increase the handling capacity at this airport. Area Control Centre has already been established at Ahmedabad to provide effective air traffic control for flights operating through Ahmedabad airport.

Complaints

- 761. SHRI RAMASHRAYA PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government have received complaints regarding misappropriation of funds, negligence of duty and harassment of lady teachers by Principal, Kendriya Vidyalaya, NTPC, Badarpur;
 - (b) if so, the details thereof;
- (c) whether any action has been taken in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Kendriya Vidyalaya Sangathan has informed that an anonymous complaint dated 16.5.97 regarding non-settlement of personal claims of teachers has been received by Kendriya Vidyalaya Sangathan.

- (c) The Principal has been asked to settle the personal claims of the Teachers as per rules.
 - (d) Does not arise.

Shortage of Engineers for Shipping Industry

762. SHRI ANANT GUDHE: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether there is acute shortage of Marine Engineers and other skilled personnel required for Shipping Industry in the country;
- (b) if so, the details regarding the present strength and capacity of technical institutions in various States for Marine Engineers and other skilled personnel, State-wise;
- (c) the estimates for requirement of such personnel as per the latest review; and
- (d) the details of the steps taken/proposed for establishing Marine Engineering Colleges and introduce courses in technical institutions to meet the manpower requirements of Shipping Industry?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) There is some shortage of Marine Engineers especially in the lower ranks of Indian vessels, particularly on those ships engaged on voyages around the Indian Coast.

- (b) A Statement is attached.
- (c) Director General (Shipping) in consultation with Shipping Industry has made an estimate that requirement of trained marine engineering personnel for Indian and foreign ships is about 1000 per year.
- (d) Government have no immediate plan for establishment of new Marine Engineering Colleges. However, private workshops are encouraged either to increase the number of persons currently undergoing training or to start training of marine personnel. In addition, a couple of engineering colleges from Tamilnadu and Surat have shown some interest for starting a B.E. degree course in Marine Engineering. These colleges are being encouraged to pursue the idea.

State-wise Details of Capacity of Institutions and Workshops for Marine Engages is

JULY 28, 1997

INSTITUTIONS

Name of Institution		Course De	tails	lr.	Intake Per Year		
WEST	BENGAL						
Marine Engineering and Research Institute, Calcutta, MAHARASHTRA Marine Engineering and Research Institute, Mumbai.		4 Years Degree Course in Marine Engineering After 10 + 2			126		
		6 months followed by 9 months training on board after B.E. (Mechanical) Degree.		I)	156		
KERAL							
Cochin	Shipyard Ltd.	-do-			100		
		WORKSHOP	PS				
SI. No.	Name of Workshop	Total Slots	A	Individua B	I Slots C	D	
1	2	. 3	4	5	. ?	7	
(I) MAH	HARASHTRA	•					
, 1.	Mumbai Port Trust, Mumbai	20	20	0	•	0	
2.	Mazagon Dock Ltd., Mumbai	2 5	2 5	0		0	
3.	Patel Engineering, Mumbai	10	7 .	3	U	0	
4.	Larsen & Toubro Ltd., Mumbai	10	0	0	0	0	
5 .	Century Shipping, Mumbai	12	0	0	ŋ	12	
6.	HMG Engineering, Mumbai	3	3	0	0	0	
-	Total :	80					
(II) WE	ST BENGAL						
¹ 1.	Calcutta Docking and Engineering, Calcutta	4	4	0	0 .	0	
2.	Hooghly Dock & Porf Engineers Ltd., Calcutta	20	20	0.	0	0	
3.	Garden Reach Shipbuilders & Engineers Ltd. Calcutta	• 30	0	0	0	30	

(VI) GOA

A = 10 + 2

(V) KERALA

B = Diploma in Mechanical Engineering

C = Degree in Electrical Engineering

Written Answers

Calcutta.

(III) TAMIL NADU

Central inland Water Transport Corporation Ltd.

Shalimar Works, Calcutta

Calcutta Port Trust, Calcutta

Madras Port Trust, Chennai

Binny Engineering, Chennai

Hindustan Shipyard Ltd.,

Visakhapatnam Port Trust

Cochin Port Trust, Cochin

Goa Shipyard Ltd., Goa

Total

Total

2. Chidambaram Shipcare Pvt.

Ltd., Chennai.

Visakhapatnam

Visakhapatnam.

(IV) ANDHRA PRADESH

Total

D = Degree in Mechanical Engineering

Summary:	Intake Per Year
MERI, Mumbai	156
MERI, Calcutta	126
CSL, Cochin	100
Other Workshops	309
Total:	691

In addition to the above, it is estimated that about 50 technical personnel from the Indian Navy and the Indian Naval Dockyard Join the Merchant Navy each Year.

Honorarium to Anganwadi Workers

763. DR. M JAGANNATH: SHRI L. RAMANA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the rate of honorarium paid to Anganwadi workers and helpers in 1996 and the revised rates as at present;
- (b) whether workers are protesting against the meagre rise in honorarium; and
- (c) if so, the steps proposed to be taken to pay a respectable honorarium to Anganwadi workers?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) The details of honorarium paid to Anganwadi Workers/Anganwadi Helpers during 1996 and the rates revised with effect from 16.5.97 are given below:—

	Category	During 1996	Revised rates
ANGA	NWADI WORKERS		
1.	Non-Matriculates.	350	438
2.	Non-Matriculates with 5 years honorary work.	37 5	469
3 .	Non-Matriculates with 10 years honorary work.	400	500
4.	Matriculates.	400	500
5.	Matriculates with 5 years honorary work	425	531
6.	Matriculates with 10 years honorary work.	450	563
HELPE	ERS	200	260

- (b) The honorarium of Anganwadi Workers and Anganwadi Helpers has been increased by 25% and 30% respectively. However, the Government have received some representations from Anganwadi Workers/ Associations requesting for further enhancement in their honorarium.
- (c) The recent increase in honorarium of Anganwadi Workers/Anganwadi Helpers with effect from May 16, 1997-has been approved taking into account their responsibilities and honorary nature of work. No further increase is, therefore, under consideration of the Government.

Allocation for Education Sector

764. SHRI PRAMOD MAHAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Union Government propose to increase the allocation for the education sector to the level of 6 percent of the gross domestic product by the end of Ninth Five Year Plan:
- (b) if so, whether the Government have finalised strategies to generate such a large amount of funds;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons for delay in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) The Approach Paper to the Ninth Five Year Plan (1997-2002), Planning Commission states that around 6% of Gross Domestic Product (GDP) will be earmarked for the education sector by the year 2000.

[Translation]

Petrol Pumps/LPG Agencies

765. SHRI VIDYASAGAR SONKER: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of scheduled castes in Jaunpur district provided with petrol pumps and natural gas agencies as per reservation policy of the Government;
- (b) whether this facility is provided timely and if not, the reasons therefor; and
- (c) the remedial steps being taken by the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) Six retail outlet dealerships and one LPG distributorship in Jaunpur district of Uttar Pradesh are being operated by Scheduled Castes.

- (b) Yes, Sir.
- (c) Does not arise.

[English]

Flights from Delhi to Bagdogra via Calcutta

766. PROF. JITENDRA NATH DAS: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has any plan to introduce Indian Airlines flights from Delhi to Bagdogra via Calcutta;
 - (b) if so, the plan in details; and
 - (c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) No, Sir.

- (b) Does not arise.
- (c) Indian Airlines is already operating thrice a week flight on the Sector Delhi/Bagdogra/Guwahati/Delhi and five times a week on the Sector Calcutta/Bagdogra/Calcutta. Besides, Bagdogra is also directly linked with Delhi by regular services of private airlines.

[Translation]

Percentage of Irrigated Land

767. SHRIMATI PURNIMA VERMA : SHRI N.N. KRISHNADAS :

Will the Minister of WATER RESOURCES be pleased to state:

- (a) the percentage of irrigated land out of the total agricultural land in the country during each of the last three years, State-wise; and
- (b) the quantum of investment made for the utilisation of the underground water during the above period, Statewise?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) Statewise details of the percentage of irrigated land (Net Irrigated Area) out of Total Cultivable Land in the country during the years 1991-92, 1992-93 and 1993-94 as per Land Use Statistics brought out by the Ministry of Agriculture for 1993-94 (latest) alongwith investments made for development of Minor irrigation including ground water resources are furnished in Statement attached.

Statement

Statewise details of Percentage of Net Irrigated Area (NIA) to Total Cultivable Area (TCA) and investment made on development of Minor Irrigation (MI) (including Ground Water Resources)

(Rs. in crores)

States/UTs	%	of NIA to TC	4	Investment on MI Development			
	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	
1	2	3	4	5	6	7	
Andhra Pradesh	27.36	25.41	29.39	50.94	60.53	95.29	
Arunachal Pradesh	11.61	13.43	20.57	9.63	10.77	12.25	
Assam	17.71	17.71	20.47	45.36	44.07	38.00	
Bihar	30.19	30.17	36.92	55.39	69.47	34.75	
Goa	10.81	11.62	16.67	4.88	3.98	3.90	
Gujarat	19.19	21.38	24.57	30.21	45.61	39.18	
Haryana	69.96	69.73	71.55	24.60	28.49	0.47	
Himachal Pradesh	12.42	12.27	16.08	21.76	21.42	17.14	
Jammu & Kashmir	29.84	29.65	37.45	15.28	16.05	16.77	
Karnataka	17.91	16.81	19.55	26.36	44.05	63.39	

to Questions

1	2	3	4	5	6	7
Kerala	13.61	13.71	14.17	16.91	,5.03	². 21.17
Madhya Pradesh	20.28	20.93	26.12	132.41	125.02	131.09
Maharashtra	12.97	11.67	14.15	111.96	203.99	215.31
Manipur	39.63	39.63	46.43	4.36	3.00	4.75
Meghalaya	4.18	4.18	16.25	5.81	5.78	4.19
Mizoram	1.37	1.37	3.23	2.45	2.54	2.60
Nagaland	9.10	9.26	19.74	2.78	2.41	3.49
Orissa .	23.92	25.60	32.39	53.28	53.35	56.65
Punjab	90.26	90.76	91.62	19.23	17.16	21.68
Rajasthan	16.90	17.39	24.95	30.01	34.53	32.13
Sikkim	14.04	14.04	16.16	1.86	2.10	1.99
Tamil Nadu	31.05	3 2.27	40.96	30.93	41.63	40.70
Tripura	16.13	16.13	12.46	7.20	6.59	4.62
Uttar Pradesh	53.00	54.33	62.83	58.28	70.08	46.45
West Bengal	32.22	32.22	33.46	33.41	45.27	62.97
TOTAL UTs	30.14	31.28	45.33	4.67	5.80	6.57
TOTAL (States/UTs)				799.96	979.52	977.40
TOTAL Central Sector				44.17	15.07	70.91
GRAND TOTAL				844:13 • •	994.59	1048.31

Note:— Investment figures on Minor Irrigation Development shown above do not include investments by Financial Institutions.

Air Route for Hazaribagh

768. SHRI MAHABIR LAL BISHVAKARMA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government propose to connect Hazaribagh in South Bihar with air route; and
 - (b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) No, Sir.

(b) Does not arise.

Infrastructural Facilities

769. SHRIMATI SUMITRA MAHAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMEN'I be pleased to state:

- (a) whether the Government have formulated any scheme for creating infrastructural facilities for I.I.M. started at Indore; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) and (b) The Government have approved the establishment of IIM at Indore with a total outlay of Rs. 43.10 crore during 9th Plan period and have taken several steps for operationalisation of the institute. The Society/Board of Governors (BoG) have been constituted and the Project Director has assumed his charge. Land measuring about 150 acres have been acquired for the establishment of the Institute.

[English]

Flouting of HC Order

770. SHRI SHANTILAL PARSOTAMDAS PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned "Bid to flout HC order on school quota" appearing in the 'Economic Times' dated May 14, 1997;
 - (b) if so, the details thereof; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

- (b) The news report refers to a writ petition filed by an association of KVS employees in Delhi High Court against special dispensation admissions in Kendriya Vidyalayas. Hon'ble High Court in its order dated 11.4.97 disposed of this petition as infructuous in view of Government's decision to abolish all discretionary quotas enjoyed by the Ministers in all the Ministries/Departments of Govt. of India. A miscellaneous petition filed by Kendriya Vidyalaya Sangathan to allow them to make special dispensation admissions pending finalisation of this writ petition was also dismissed by the Court vide this order.
- (c) The Government has not flouted any orders of the Courts.

Frauds in Telephone Bills of Naval Headquarters

771. LT. GEN. (RETD.) PRAKASH MANI TRIPATHI: SHRI MANGAL RAM PREMI : SHRI PRADIP BHATTACHARYA :

Will the Minister of DEFENCE be please to state:

- (a) whether the attention of the Government has been drawn to the news-item captioned "Eleven held for fraud in Naval Headquarters" appearing in the 'Indian Express' dated July 1, 1997;
 - (b) if so, the details thereof;
- (c) whether Naval Headquarters had been making payment of telephone bills of some private subscribers, and thereby the Navy have lost more than Rs. 1 crore till date;
- (d) if so, whether any enquiry has been ordered to punish the culprits involved in the said scam;
 - (e) if so, the present status of the matter; and
- (f) the action taken against the officers who failed to exercise proper supervision on their subordinates and for keeping unduly long the sailors and officers at Naval Headquarters?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir.

- (b) and (c) The CBI. Delhi Branch which is investigating into this case had indicated that one retired Chief Petty Officer and a few civilian clerks of Naval Headquarters used to prepare forged duplicate/ supplementary telephone bills against Naval Headquarters telephones in connivance with MTNL staff on printed MTNL forms. These bills were processed in the normal manner and cheques issued in favour of MTNL against payment of Naval Headquarters telephone bills listed in the contingent bill. The cheque alongwith contingent bill mentioning the Naval Headquarters telephone numbers were used and presented to MTNL and MTNL receipt on the contingent bill duly obtained for the Naval Headquarters. From the initial scrutiny of the records of Naval Headquarters, the CBI has seized suspected bogus bills/documents from 1991 onwards totalling Rs. 44 lakhs approximately. The CBI have arrested two civilian clerks working in Naval Headquarters & one retired Chief Petty Officer of the Navy. Besides, one MTNL employee & eight private persons have been arrested by CBI. As on 24.7.97 five accused persons are still in judicial custody.
- (d) and (e) The CBI, Delhi, Branch has already registered a criminal case against the accused persons.
- (f) A tenure of an Officer/Sailor at Naval Headquarters is restricted to a period of 3 to 5 years, and two years respectively. However, in exceptional cases, special dispensation is given keeping the requirement of Service in mind.

Canon Bofors Shells

- 72. SHRI MANGAL RAM PREMI: Will the Minister of DEFENCE be pleased to state:
- (a) whether the Government are aware that five live canon Bofors shells were found in a coal wagon recently in Delhi;
- (b) if so, whether any investigation into the matter has been made and if so, the findings thereof; and
 - (c) the further action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (c) Five containers carrying propellant charges and not live shells

were found in coal wagons at Badarpur Thermal Power Station. The matter has been investigated. The Court of Inquiry has concluded that the theft of containers took place due to negligence in performance of Escort Duty by the Escort Party and has recommended action against them as well as against those responsible for non-compliance of instructions relating to despatch of ammunition and detainment of guard. The findings have ruled out wilful sabotage or involvement of anti-nationals. Disciplinary action as recommended by the Court of Inquiry is in hand.

Defence Accommodation

773. SHRI RADHA MOHAN SINGH: SHRI CHAMAN LAL GUPTA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether some civilian occupants of Defence in married accommodation of Delhi Station Headquarters have been issued notices for eviction on the ground of temporary allotment;
- (b) if so, the details of each allotments made between May, 1993 to September, 1995 and their date of cancellations, if any; and
- (c) the validity of notices issued by the Estate Officer, though these allotment do not fall in the definition of temporary allotment as per Public Premises Eviction Act, 1971?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir.

(b) A Statement is enclosed.

(c) The accommodation was allotted on temporary basis on specific requests from the individuals for specific period on expiry of which the concerned person was supposed to vacate the accommodation. The competent authority issued show cause notice for vacation of the houses under Section 4 and Section 7 of Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

Statement

The details of each of the allotment made between May, 1993 to September, 1995 where eviction notice has been given

il. Io.	Otr No. Location	Date of Allotment	Allotted to	Duration of Allotment	Reasons for Allotment	Cancelled on	Justification for Cancellation	Status
	2	3	4	5	6	7	8	9
	11/3 APS Colony Delhi Cantt.	29.5.93	Smt Sangeeta Ashok, UDC of KV No 2	Six months	The accommodation was allotted on her request as she had a 4 months old child and found it difficult to attend school from her residence located at distance	11.9 95	The Staff Quarter of KV No 2 had been constructed and the Quarter was required for allotment to the JCOs/OR.	The case is presently being tried in the Estate Officers court Delhi Cantonment. Final orders of the Estate Officer are awaited.
	11/3 Basant Range Delhi Cantt	20.7.93	Mr. Madhu Vij. TGT KV No. 2	Six months allotted as a changeover allotment extended upto 30.4.95	The accommodation was allotted on the request of the individual duly recommended by the Principal KV No. 2.	. 1.5.95	The Staff Quarter of KV No. 2 had been constructed and the Quarter was required for allotment to the JCOs/OR	The case is presently being tried in the Estate Officers court Delhi Cantonment Final orders of the Estate officer are awarted
	208/B CVD Lines Delhi Caritt.	16 4.93	Smt Sushila Dhawan, TGY KV No 3	Six months. Extension accorded upto 31.3.1996	The accommodation was allotted on request from the individual as a changeover from Quarters No. T-13, Old DID Lines	13.4.96	The Staff Quarter of KV No. 3 had been constructed. Further the accommodation was required for regular allotment to JCOs/OR	The case is presently being tried in the Estate Officers court Delhi Cantonment. The case is listed for evidence and arguments.
	67/2 WEC Lines Delhi Cantt	6.7.93	Mrs Suman Matto TGT KV No. 3	Six months 6 7.93 to 5.1.94 extension accorded upto 31.3.96	The accommoration was allotted on request of the individual as a changeover on recommendations of the Principal KV No. 3	1.4.96	The Staff Quarter of KV No 3 had been constructed Further the accommodation was required for regular allotment to JCOs/OR	The case is presently being tried in the Estate Officers court Delhi Cantonment. The case is listed for evidence and arguments.
	64/3 WEC Lines Delhi Cantt	12.7 93	Mr. R.N. Yadav TGT KV No. 3	Six months, Extension accorded upto 31.3.96.	The Accommodation was allotted on request of the individual duly recommended by the Principal KV No. 3	14.96	The Staff Quarter of KV No. 3 had been constructed Further the accommodation was required for regular aliotment to JCOs/OR	The case is presently being fined in the Estate Officers court Celhi Cantonment The case is listed for evidence and arguments.
	340/1 CVD Lines Delhi Cantt	29.9.94	Mr SS Maiik TGT, KV No. 4	Upto June 95	The accommodation was allotted on request trom the individual duly recommended by the Principal KV No 4 Allotted as part of agreement between Hgrs. Delhi Area and KV Sangathan.	5.3.96	On being transferred out of KV No. 4 the individual was not entitled to that accommodation.	The case is presently being tried in the Estate Officers court Dehr Cantorment. It is listed for final orders
•	30/10 Uri Enclave Delhi Cantt	21.12 93	Sh. Ram Chander, Station Wiksp EME D/C	Period not specified	The accomodation was allotted as a changeover due to administrative reasons.	8.12.95	The accomodation was required for allotment on regular basis to the defence civilians as per their seniority.	The case is presently being tried in Estate officers court Delhi Cantenment individual has been given time upto 28.2.97 to vacate the accommodation

to Questions

1	2	3	4	5	6	7	8	9
8.	32/13 CVD Lines Delhi Cantt	23.7.94	Shri Bal Kishan CVD, D/Cantt	Six months upto 22:1.95	The accommodation was allotted on medical grounds. Daughter of the individual is a patient of seizures and needs medical treatment on short notice.	23.1.95	The accomodation was allotted for a specific period to enable him to make alternate arrangements Extension can not be accorded indefinitely.	The case is presently being tried in Estate Officers court Delhi Cantonment. Listed for arguments.
9.	34/11 CVD Lines Delhi Cantt.	3.2 94	Shri Charanjit Singh, COD D/Catt.	Allotted on temporary basis for six months. Extension accorded upto 31.5.95	The Accommodation was allotted on medical grounds. Daughter of the individual suffering from mental retardation.	4.7.95	The individual was required to make alternate arrangements. Extension can not be accorded indefinitely. Accomodation was required for regular allotment.	The case is presently being tried in Estate Officers court Delhi Cantomment. Individual has requested for time upto 31.3.97 to vacate the accomodation. Case listed for final orders.
10	7/1 Kandhar Lines Cantt.	7.2.94	Shri Vijay Kumar, GE (West) D/Cantt.	Period not specified.	Allotted on administra- tive grounds as the individual was required near his place of work at odd hours.	5.12.95	Since the accommodation was allotted on temporary basis indefinite extension could not be accorded. Further the accommodation was required for allotment-on regular basis.	Cases being tried in the Estate Officers courl Delhi Canti. It is listed for final orders.
11	T-4 No. 4 Poultry Farm Delhi Canti.	21 9.94	Shri Surinder Kumar, CWE, Delhi Cantt.	Period not specified.	Allotment on administra- tive grounds as a changeover from T-12/1, Tubrak line, Delhi Cantt.	6.12.95	Since the accommodation was allotted on temporary basis indelinite extension could not be accorded. Further the accommodation was required for allotment on regular basis.	Cases tried in the Estate Officers court. Final orders have been issued in the said case
12.	18/3 HQ Lina Kingsway Camp	16.10.93	Shri Neera; Jain, CWE Delhi Cantt.	Period not specified	Allotment on administra- tive grounds as the individual was required near his place of work at odd hours.	5.12.95	Since the accommodation was allotted on temporary basis indefinite extension could not be accorded. Further the accommodation was required for allotment on regular basis. Accommodation was vacated on 30.3.96 by the individual.	Accommodation vacated by the allottee.

[Translation]

Sale of Russian Ships to India

774. SHRI KACHARU BHAU RAUT: SHRI KRISHAN LAL SHARMA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether Russia had planned to sell its two ships to India as scrap; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) No, Sir. No such proposal has been received from Russia.

• (b) Question does not arise.

Civic Amenities in Cantonment Areas

775. SHRI BACHI SINGH RAWAT 'BACHDA': Will the Minister of DEFENCE be pleased to state:

- (a) whether any special scheme is being formulated by the Government to provide civic amenities such as potable water, street lights, sewer line etc. in the Cantonment areas;
 - (b) if so, the details thereof;
- (c) whether any such schemes have been approved for Ranikhet Cantonment in Uttar Pradesh; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (d) The Cantonment Boards being Statutory bodies governed under the provisions of the Cantonments Act, 1924 undertake development works like roads, drains, water supply etc., from their own resources. Central Government provides only financial assistance to them by way of grants wherever needed. Service charges are also paid to them in lieu of property tax in respect of Defence properties. The Government has released to the Ranikhet Cantonment Board, an amount of Rs. 16,83,000/- in 1995-96 and Rs. 20,00.000/- during 1996-97 as special grants-in-aid for a scheme of conversion of dry type latrines into water borne.

[English]

Submarine 'Sindhu'

776. SHRI L. RAMANA : SHRI SURESH PRABHU :

Will the Minister of DEFENCE be pleased to state:

- (a) whether the submarine 'Sindhu' purchased from the Soviet Union have not been found upto the expected standard:
- (b) if so, the details thereof and the major deficiencies detected in their performance; and
- (c) the remedial steps contemplated by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (c) No, Sir. Some subrmarines of the Sindhu Class were acquired from Russia between 1986 & 1990. These submarines have many distinct design features such as a long range sonar, superior hull design, under-water manoeuvrability etc. The shortcomings of the submarines related to our climatic conditions. These problems have been overcome by the Indian Navy through indigenous/inhouse efforts over the last few years.

Air Service to Rourkela

777. KUMARI FRIDA TOPNO: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government have any proposal to provide air services to Rourkela to attract business houses for investment in that region;
- (b) if so, whether the Airport Authority of India has any proposal to build an airport of International standard at Rourkela;

- (c) if so, the details thereof including financial implications and the proposals before the Government to arrange the funds;
- (d) whether the World Bank is likely to be approached for financial assistance in this regard; and
- (e) if so, the time schedule thereof and if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) Airlines are free to operate their services anywhere in the country subject to adherence to route dispersal guidelines as notified by DGCA from time to time.

- (b) and (c) The airport at Rourkela belongs to the Steel Authority of India. Runway dimensions are 6000' \times 100' suitable for operation of 50 seater class of aircraft. Airports Authority of India has no plans to upgrade the airport.
 - (d) and (e) Do not arise.

Czech Tank Deal

778. SHRI MOHAN RAWALE : Will the Minister of DEFENCE be pleased to state:

- (a) whether the Russian Government are considering to review its stand on arms trading with Pakistan and a number of other countries if India sign the deal with the Czech republic for the purchase of 500 T-72 MI tanks as reported in the 'Indian Express' on May 22, 1997;
 - (b) if so, the details thereof; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N SOMU): (a) No official communication has been received from Russian Government on this subject.

(b) and (c) Do not arise.

Cut in Import of Major Defence System

779. SHRI SUDHIR GIRI : Will the Minister of DEFENCE be pleased to state:

(a) the ways adopted of minimising the import of major defence system in our country;

Written Answers 135

- (b) the steps taken to enhance indigenous content in the defence system;
- (c) whether any stipulation has been made in the area of defence technology between DRDO, the services, academy, R&D establishments and industry for development; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) A 10-year national mission has been launched for enhancing self-reliance in Defence systems with a goal of progressively reducing the import of Defence Systems to 30% of annual defence acquisitions by the year 2005. For this, a 3 pronged strategy has been adopted covering indigenisation of spares for the imported systems, upgradation of the Defence systems held by the Services and progressive induction of increased number of indigenously developed Defence systems and equipment.

- (b) Large variety of materials, components and subsystems have been developed indigenously for use in Defence systems.
- (c) and (d) As a policy, major R&D programmes of DRDO are executed by making optimal use of expertise and infrastructure available in various sectors which include the academic institutions. R&D establishments and industry in private and public sector. Three research boards viz. Aeronautical Research and Development Board, Naval Research Board and Armament Research Board have been approved with funding to promote research in the critical technologies. During the execution of the programmes very close interaction is maintained with user services, who also participate in project reviews and meetings of monitoring bodies and management boards.

[Translation]

Supply of LPG through Private Companies

780. SHRI DATTA MEGHE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of private companies engaged in the supply of LPG to consumers;
- (b) whether these companies are functioning satisfactorily:
- (c) if not, the number of companies against whom the complaints of malpractices have been received; and
- (d) the action being taken by the Government against them?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA) : (a) to (d) As per the provision of the LPG Control Order 1993, private entrepreneurs import and market LPG at market determined price, under their own terms. Private parties are not required to obtain any licence from the Ministry of Petroleum and Natural Gas for undertaking activities under the scheme. They are, however, required to obtain approvals/clearance under the relevant Acts and Rules regarding safety, pollution control, etc., as applicable. The private parties are also now required to get themselves rated from one of the approved rating agencies. So far 115 parties have obtained rating for supply of LPG to consumers under parallel marketing system. Cumulatively upto 30.6.1997, 18 parties have imported 236.8 TMT of LPG.

Some complaints were received against the parallel marketeers about non-refund of security deposit collected from the dealers/distributors, non-release of LPG connections, irregular supply of LPG refills, closure of operations, etc. The same were got investigated through the vigilance Cell of the Oil Coordination Committee (OCC) and the complainants were asked to take up the matter with Consumer Councils/MRTP Commission/Police etc. Some cases against the concerned parallel marketeers were also referred to the respective State Police Department for necessary action under the relevant law.

[English]

Marks in Hindi

- 781. SHRI VIJAY KUMAR KHANDELWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the percentage of marks in Hindi in CBSE examinations this year is too low in comparison to other subjects;
- (b) if so, the details thereof and the reasons therefor, and
- (c) the corrective measures proposed to be taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) As per information furnished by the Central Board of Secondary Education (CBSE), there has been no comparative decline in the marks obtained by the candidates in the subject of Hindi in relation to those obtained in other subjects in the examinations conducted by the Board in 1997.

(b) and (c) Do not arise.

Shortage of Air Traffic Controllers

Written Answers

782. SHRI E. AHAMED : Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the total number of Air Traffic controllers in various airports in the country;
- (b) whether there is an acute shortage of A.T.Cs. in the country; and
- (c) if so, the steps proposed to be taken to overcome this situation?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM):

- (a) 842.
- (b) Yes, Sir.
- (c) Efforts are being made to fill up the existing vacancies and to create new posts to meet the requirements of air traffic operations.

Crude Oil

783. SHRI BALAI CHANDRA RAY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the demand and production of domestic crude oil during 1996-97;
- (b) whether there has been a shortfall in the production; and
 - (c) if so, the details thereof and the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) The demand for crude oil in the country is based on the refining capacity which was 60.5 MMT in 1996-97. The production of indigenous crude oil was 32.88 MMT.

- (b) and (c) There had been shortfall in production of crude oil during 1996-97 due to the following reasons:-
 - Reduction in anticipated production from the major fields of BRBC especially Bombay High and Neelam, due to unexpected reservoir behaviour not in conformity with earlier predictions.
 - Reduced production from joint venture projects.

- Constraints in operating conditions on account of law and order problems and insurgency in North Eastern region.
- Stoppage of work in Nagaland.
- Frequent power shutdown in Western and Eastern region affecting artificial lift operations.

[Translation]

Air Service for Vidisha District

784. SHRI SHIVRAJ SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government propose to connect Vidisha district of Madhya Pradesh by Air; and
- (b) if so, the time by which it is likely to be made possible?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) No, Sir.

(b) Does not arise.

[English]

Summer Flight Schedules for Leh

785. SHRI P. NAMGYAL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether many foreign tourists have cancelled their visit to India due to inordinate delay in announcing the summer flight schedules of Indian Airlines to Leh;
- (b) if so, the reasons therefor and the number of foreign tourist groups who have cancelled their visit during the months of February, March, April and May 1997 separately; and
- (c) the expected loss of foreign exchange to the country's exchequer as a result thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Air Service for Jaisalmer and Bikaner

786. SHRI TARACHAND BHAGORA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether any scheme is under consideration of the Union Government to link Jaisalmer and Bikaner cities of Rajasthan with air services in the public or private sector;
- (b) if so, the time by which these services are likely to be introduced; and
 - (c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) to (c) Alliance Air has plans to airlink Jaisalmer in its winter schedule of 1997, subject to availability of infrastructural facilities. At present, Indian Airlines/Alliance Air have no plan to airlink Bikaner. Private Operators with suitable aircraft are, however, being encouraged to add more stations including Jaisalmer and Bikaner in their network subject to viability.

[English]

Development of Aircraft by HAL

- 787. SHRI SHYAM LAL BANSHIWAL : Will the Minister of DEFENCE be pleased to state:
- (a) whether the Hindustan Aeronautics Limited has a proposal to develop a 50 seater aircraft in foreign collaboration;
- (b) if so, the details thereof including the present status of the proposal; and
- (c) the time by which the proposal is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N SOMU): (a) to (c) M/s Hindustan Aeronautics Limited (HAL) has addressed overseas aircraft manufacturers to ascertain their interest in establishing co-production of 50 seater aircraft in India with HAL. Some preliminary responses have been received. Schedules will arise only on confirm and complete responses.

Historical Monuments

- 788. DR. ASIM BALA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Government have initiated any new plan to develop, protect and preserve places of historical importance;
 - (b) if so, the details thereof, State-wise;
- (c) whether any renovation projects have been undertaken in archaeological museums; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b) No, Sir. However, the centrally protected monuments under the Archaeological Survey of India are preserved and developed as per archaeological norms and according to the specific requirements of each monuments.

(c) and (d) No, Sir. The displays in the archaeological museums are, however, improved periodically.

[Translation]

Teaching of English Language

- 789. SHRI BRAHAMANAND MANDAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether any national policy has been worked out as to from which class the children should be taught English;
- (b) if so, the details thereof and whether this policy is being followed in toto by all the affiliated institutions:
- (c) if not, whether the Government propose to evolve a national policy in this regard;
- (d) whether the attention of the Government has been drawn towards the book 'Let's Learn English' (Boc.c-Two Special series) being taught in class second in the Kendriya Vidyalayas, Navyug schools and other schools, though this book has been recommended to be taught in class third:
- (e) if so, whether the Government have ever thought as to how a six years old child can learn this book;
- (f) if so, the reasons for imposing English from the elementary class; and
- (g) whether any measures are being taken by the Union Government to reduce the burden on school children and if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) The national policy in regard to languages is embodied the Three Language Formula. However, there are variations in the implementation of this policy in various States.

(d) to (f) The information is being collected and will be laid on the Table of the Sabha.

(g) The Government of India had set up a National Advisory Committee under the Chairmanship of Prof. Yash Pal, former Chairman, University Grants Commission to advise on the ways and means to reduce academic burden on school students. In the 50th meeting of the Central Advisory Board on Education (CABE) held on 2.3.94, State Governments expressed their broad agreement with the recommendations of the Yash Pal Committee. The consensus of such views was identified and the course of action to be adopted by the State Governments suggested to them.

[English]

SC/ST Person on Board of Directors of ITDC

790. SHRI BAJU BAN RIYAN: Will the Minister of TOURISM be pleased to state:

- (a) whether any SC/ST person was appointed on the Board of Directors of India Tourism Development Corporation Limited;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : (a) No, Sir.

- (b) Does not arise.
- (c) The existing rules do not specifically provide any reservation in the matter of appointment of Directors on the Board of ITDC.

Development of National Highways in Maharashtra

791. SHRI RAJABHAU THAKRE: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have received financial assistance from the World Bank and Asian Development Bank for developing National Highways in Maharashtra State; and
 - (b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b) Four laning and strengthening of existing two lane road in Manor—Bassein Creek section (length 58 km.) of NH 8 in Maharashtra is included in Second National Highway Project under World Bank loan assistance. The estimated cost of the project is about Rs. 217 crore. No financial assistance has been

received from Asian Development Bank for developing National Highways in Maharashtra.

[Translation]

Hotels for Middle Class

- 792. SHRI RAM TAHAL CHAUDHARY: Will the Minister of TOURISM be pleased to state:
- (a) whether the Government are unable to construct hotels for middle class due to the non-availability of land;
- (b) if so, the places for which the Government have decided to construct hotels for the middle class during the last two years; and
- (c) the price at which the land was available at these places and the price at which the Government intended to purchase it?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA):
(a) to (c) Construction of hotels is primarily a private sector activity. In order to encourage construction of such accommodation, the Government of India provides incentives like interest subsidy which is available to one, two and three star hotels on loans taken from specified financial institutions, reduced duty on import of project equipment/capital goods and raw materials etc. The Government also offers exemptions under Income Tax Act.

Petrol Pump

793. SHRI PUNNU LAL MOHLE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of Petrol Pumps set up in Madhya Pradesh and the cases pending for setting up them;
- (b) whether there is any scheme to set up new Petrol Pumps in the State;
 - (c) if so, the details thereof;
- (d) the number of Petrol Pumps allotted to the people belonging to Scheduled Castes/Tribes and backward class out of them:
- (e) whether the system of reservation has been followed in the allotment of the above petrol pumps;
 - (f) if not, the reasons therefor; and
- (g) the time by which the sanction are likely to be accorded for setting up new Petrol Pumps?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) As on 1.4.1997, there were 1006 pertrol/diesel retail outlets in operation in Madhya Pradesh. Another 103 retail outlet dealerships already planned are pending for commissioning.

- (b), (c) and (g) Opening of retail outlets in different parts of the country is a continuous process. Regular surveys are conducted by Oil Industry on its own and also at the instance of Government. Locations found feasible as per volume-distance norms are included in the prospective marketing plan. Accordingly, more retail outlets will be opened in Madhya Pradesh through retail outlet marketing plan 1996-98. Selection of dealers will be made after the selection process is reactivated.
- (d) As on 1.4.1997, there were 84 retail outlets pertaining to SC/ST category. Since there is no reservation for backward classes, information regarding retail outlets pertaining to them is not maintained.
 - (e) Yes, Sir.
 - (f) Does not arise.

SCs/STs Employees in Ports

794. DR. BALIRAM: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether benefits of reservation are not being provided to the employees and officers belonging to Scheduled Castes/Scheduled Tribes working at the different ports of the country;
- (b) whether it is a fact that when the employees/ officers belonging to Scheduled Castes/Scheduled Tribes working at Mumbai Port Trust call the attention of the Government in this regard then also no action is taken in this regard:
- (c) whether it is also a fact that SCs/STs Union of Mumbai Port Trust attracted the attention of the Government in this regard but no action has been taken till-date:
 - (d) if so, the reasons therefor; and
- (e) the steps being taken by the Government to provide justice to the SC/ST employees?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) Benefits or reservation are being provided as per rules to the employees and officers belonging to Scheduled Castes and Scheduled Tribes working in all major ports of the country.

- (b) No. Sir. Whenever such representations are received by the Government, they are duly examined and action taken.
- (c) to (e) Representations received by the Government from the Mumbai Port Trust SC/ST & OBC Welfare Association regarding certain grievances of SC/ ST employees have been duly examined and Mumbai Port Trust has been advised to implement the relevant Government instructions in this regard.

[English]

Establishment of Navodaya Vidyalayas

795. SHRI HARIN PATHAK: SHRI GORDHANBHAI JAVIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether very few Navodaya Vidyalayas have been opened in North Eastern Region;
 - (b) if so, the reasons therefor:
- (c) the details of the Navodaya Vidyalayas opened in the region till date; and
- (d) the number of Navodaya Vidyalayas functioning in the country and the total number sanctioned so far in the Ninth Five Year Plan. State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) No, Sir.

- (b) Does not arise.
- (c) The State-wise break up of Navodaya Vidyalayas opened in North-East Region is as under:-

State	No. of District at the time of commencement of 8th plan period	No. of Dis- trict where JNVs have been sanctioned	Uncovered Districts
Arunachal Pradesh	11	07	04
Assam	23	17	06
Meghalaya	06	06	
Manipur	08	80	
Mizoram	03	03	
Nagaland	07	04	03
Tripura	03	03	-
Total	61	48	13

to Questions

(d) 389 Navodaya Vidyalayas have been sanctioned in various States/U.Ts in the country. State-wise break up is given in the attached Statement.

During the 9th Five Year Plan only one Navodaya Vidyalaya has so far been sanctioned for District Munger, Bihar.

Statement

State-wise	No.	of	JNVs	sanctioned	in	the	Country
------------	-----	----	------	------------	----	-----	---------

S. No	Name of State/U.T	No. of Schools
1	2	3
1.	Andaman & Nicobar Island	2
2.	Andhra Pradesh	22
3.	Arunachal Pradesh	7
4.	Assam	17
5.	Bihar	4 5
6.	Chandigarh	1
7.	Dadra & Nagar Haveli	1
8.	Daman & Diu	2
9.	Delhi	2
10.	Goa	2
11.	Gujarat	12
12.	Haryana	14
13.	Himachal Pradesh	10
14.	Jammu & Kashmir	14
15.	Karnataka	20
16.	Kerala	12
17.	Lakshdweep	1
18.	 Madhya Pradesh	45

1	2	3
19.	Maharashtra	28
20.	Manipur	8
21.	Meghalaya	6
22.	Mizoram	3
23.	Nagaland	4
24.	Orissa	16
25.	Pondicherry	4
26.	Punjab	11
27.	Rajasthan	28
28.	Sikkim	3
29.	Tripura	3
30.	Uttar Pradesh	46
		389

Differences in Syllabus

796. SHRI BHAGWAN SHANKAR RAWAT : SHRI GORDHANBHAI JAVIA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the syllabus followed by different States is not common;
- (b) if so, whether the Government have chalked out any policy to introduce a common syllabus throughout the country;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) The National Policy on Education envisages a National system of education based on a National Curricular Framework containing a common core cutting across different subject areas. Based on the Framework,

guidelines and the revised textbooks of the NCERT, the State Governments are expected to adopt or adapt, the same for revision of schools curricula, syllabi and textbooks in their respective school systems in a phased manner.

An overwhelming majority of the schools in the country are under the control of State Governments and they enjoy full autonomy in all school education matters, including prescription of syllabi and textbooks, within their respective jurisdiction.

(d) Does not arise.

[Translation]

Liquified Natural Gas

797. SHRI AMAR PAL SINGH: SHRI P.C. THOMAS:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Union Government have received request from some State Governments to provide Liquified Natural Gas for various industrial undertakings and power plants in their areas;
- (b) if so, the details thereof during the last two years, State-wise and action taken by the Union Government thereon;
- (c) if so, whether the Government propose to set up a vast network of Liquified Natural Gas for providing unadulterated and inexpensive fuel for primary sector projects especially for power plants;
 - (d) if so, the details thereof;
 - (e) the estimated cost of the project; and
- (f) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (d) The Union Government has received requests from some of the State Govts. to provide gas for various industrial undertakings and power plants in their areas. Govt. of Tamil Nadu has asked for concurrence of the Union Govt. for setting up of LNG Terminal & utilisation of LNG for the power plants Govt. of Kerala has requested the Union Govt. to set up LNG Terminal at Cochin. As per current import policy, LNG is qn the OGL list and can be imported by any State agency or private party.

The Union Govt. has approved the formation of a Joint Venture Company with equity participation of upto 50% from GAIL, ONGC, IOC & BPCL to import LNG, for setting up of LNG Terminals and to supply gas to power plants. Possibility of setting up terminals at Cochin, Ennore, Mangalore, Hazira, Dahej is being explored. Techno-economic study is being carried out for the import of LNG to India.

- (e) It is estimated that each LNG Import Terminal with capacity to handle 2.5 million tonnes per annum would cost Rs. 1500 crores.
- (f) The technical offers received from various International Companies are presently under evaluation and discussion by the Joint Venture Company. This process is expected to take about 18 months time for finalisation.

Setting up of Maulana Azad Urdu University

798. SHRI ILIYAS AZMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any progress has been made in regard to setting up of Maulana Azad Urdu University; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) The process of appointment to the posts of first Vice-Chancellor and first Registar of the Maulana Azad National Urdu University has already been set in motion.

[English]

Oil Pool Account

799. SHRI TARIT BARAN TOPDAR : SHRI A. SAMPATH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether where are some loopholes relating to transfer of fund from the oil pool account causing tax loss amounting to thousands of crores every year to the Government:
 - (b) if so, the details thereof; and
- (c) the remedial measures taken or proposed to be taken in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA) : (a) No Sir.

(b) and (c) Does not arise.

Use of LPG as Fuel for Automobiles

800. SHRI PRABHU DAYAL KATHERIA : SHRI VIJAY PATEL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Union Government have decided to allow the use of environment friendly liquified petroleum gas as a motor vehicle fuel:
- (b) if so, whether the Modalities including price of the LPG fuel have been finalised;
 - (c) if so, the details thereof; and
- (d) if not, the time by which the proposal is likely to be implemented?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) to (d) Actual use of LPG as a fuel in motor vehicle can commence after the necessary amendments to the relevant Acts/Rules/Control Orders are notified which are under progress. The price of LPG to be used as fuel in motor vehicle will be normal market determined price.

LNG Schemes in Kerala

801. SHRI P.C. THOMAS: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government have any schemes to provide more quantity of liquified natural gas to Kerala;
 - (b) if so, the details thereof;
 - (c) the details of existing schemes of LNG in Kerala;
- (d) whether the Government of Kerala or any Public Sector Undertaking or ONGC has submitted any schemes to the Union Government in this regard:
 - (e) if so, the details thereof?
- (f) whether fields for tapping LNG have been identified in Kerala; and
 - (g) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (c) LNG is currently not available in the country as there are no import facilities available. Government has approved the

development of facilities for the import and utilisation of LNG and formation of a Joint Venture Company with equity participation upto 50% from GAIL, ONGC, IOC & BPCL. The Joint Venture Company is exploring the possibility of setting up an LNG Terminal at Cochin.

- (d) and (e) The Govt. of Kerala and the Ministry of Power have had discussions with GAIL and NTPC for import of LNG. The Govt. of Kerala has offered assistance in making available the land required.
- (f) and (g) LNG has to be imported from foreign countries and is not available within the country.

Cauvery Water Dispute

802. SHRI P. SHANMUGAM: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government are aware that certain political parties in Karnataka recently demonstrated to prevent implementation of the draft notification floated by the Centre on Cauvery river water dispute as it favoured Tamil Nadu; and
- (b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM DLA): (a) and (b) On the request of Government of Tamil Nadu in July 1986 and the directions of the Supreme Court in May 1990, the Central Government constituted a Tribunal for adjudication of the Cauvery Water Disputes among the party-States, namely, Karnataka, Kerala, Tamil Nadu, and Union Territory of Pondicherry, in accordance with Section 4 of the Inter State Water Disputes Act, 1956 on 2nd June, 1990. The Tribunal considered the application of Government of Tamil Nadu and Pondicherry for interim relief as per directions of the Supreme Court and passed an order on 25th June, 1991. According to the order, the Tribunal directed the State of Karnataka to ensure that 205 TMC of water is available in Tamil Nadu's Mettur Reservoir in a year from June to May with monthly and weekly stipulations. 6 TMC of water for the Karaikal region of the Union Territory of Pondicherry is to be delivered by the State of Tamil Nadu in a regulated manner. Further, the State of Karnataka is not to increase its area under irrigation by the waters of river Cauvery beyond the existing 11.2 lakh acres. The order of the Tribunal was published in the Official Gazette on 10.12.1991 as per advice given by Hon'ble Supreme Court in a Presidential reference and the order of the Tribunal became binding on the party-States. The Government of Tamil Nadu has been complaining of non-compliance of

Written Answers

the order of the Tribunal by the State Government of Karnataka. The Government of Tamil Nadu filed an Original Suit No. 1 in Supreme Court praying inter-alia to pass a decree of mandatory injunction directing Union of India to frame a scheme making provisions for all matters necessary to give effect to the decisions of the Tribunal and to issue a notification thereof in the Official Gazette. The Original Suit No. 1/92 came up for hearing before the Constitution Bench of the Hon'ble Supreme Court in April, 1997. Based on the statement of the Attorney General of India, the Supreme Court issued an order on 9.4.1997 that Union of India was agreeable to frame a scheme under Section 6A of the Inter State Water Disputes Act, 1956 for the effective implementation of the order dated 25.6.1991 of Cauvery Water Disputes Tribunal. The scheme so framed was to be sent to party-States for their comments within 8 weeks

In pursuance of the order of the Supreme Court, the Central Government framed a Draft Scheme and sent to all Party-States on 30.5.1997. The Government of Tamil Nadu, Karnataka and Union Territory of Pondicherry have sent their comments on the Draft Scheme. The comments of Government of Kerala have not received so far. The Governments of Tamil Nadu and Union Territory of Pondicherry have agreed to the Draft Scheme with some changes. However, Government of Karnataka has not agreed to the draft Scheme. An all-party delegation from Karnataka led by their Chief Minister met the Prime Minister on 10.7.1997 and submitted a Memorandum on "Sharing of Cauvery Waters and the Proposed Cauvery River Authority".

It could be seen that the Draft Scheme had to be framed in accordance with the orders of the Supreme Court. The draft Scheme has been prepared keeping in view the various past developments. The Scheme will be finalised strictly on merit to ensure effective implementation of Tribunal's order dated 25.6.1391 only after examining the comments of all the concerned Basin States. Thereafter a meeting with the party-States can be held to narrow down the differences to the extent possible. The finalised Scheme will then be placed before the Cabinet for its approval, and after obtaining the approval of the Cabinet, the same will be notified and will be laid before each House of the Parliament for a period of 30 days. The Parliament will have a right to make modifications which may include a decision for not having such a scheme at all, and Scheme will then come into effect only in the modified form.

Education Standard in Government Schools

803. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there were poor results of class X and XII this year particularly in Government run schools;
- (b) if so, the details of the enquiry conducted in this regard; and
- (c) the corrective measure taken/proposed to be taken for improvement of education standards in Government schools?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) As per the information furnished by Central Board of Secondary Education, there is no decline in the results of class X and XII this year. However, there is considerable scope for improving the effectiveness of Government Schools.

Irrigation Facility in Eastern States

804. DR. KRUPASINDHU BHOI: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether adequate irrigation facility is not available in the Eastern States:
- (b) if so, whether the Government have made any assessment on the implication of the lack of irrigation facility in these States;
 - (c) if so, the details thereof;
- (d) whether the Government propose to increase the areas under irrigation in these States during Ninth Plan; and
- (e) if so, the details of the plans chalked out in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) to (c) The assessed Ultimate Irrigation Potential for the Eastern States of Bihar, Orissa and West Bengal put together is 24.4 million hectares. Against this, irrigation potential of about 16.4 million hectares is expected to have been created by the end of the Eighth Five Year Plan (1992-97).

- (d) Yes, Sir.
- (e) The State-wise targets for creation of irrigation potential during the Ninth Five Year Plan have not been finalised by the Planning Commission.

Amount for Stadia

805. SHRI K.C. KONDAIAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the amount released by the Union Government to Karnataka for the construction of various stadia in connection with the recently concluded National Games:
- (b) the amount released for each stadium in Bangalore and Mysore;
- (c) whether any defects have been noticed in the indoor and other stadia;
- (d) if so, whether the Government have ordered any enquiry into the quality of construction and the safety of these stadia; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN): (a) and (b) A bulk grant of Rs. 8.00 crores was released by the Government of India to the State Government of Karnataka for construction of various stadia in connection with the recently concluded National Games at Bangalore and Mysore. In addition, a grant of Rs. 1.50 crore was also released for the installation of Synthetic Athletic Track, Synthetic Hockey Surface and Indoor Sports Floors at Bangalore and Mysore.

- (c) According to information furnished by the Govt. of Karnataka, the major stadia have not yet been fully completed and during the conduct of the Games, one or two instances of leakage in the indoor stadia had occurred since the roofs had not been completed fully with water-proof material. These were attended to by the State Government immediately:
 - (d) No, Sir.
 - (e) Does not arise.

LPG Agencies

806. SHRIMATI SUBHAWATI DEVI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of LPG agencies operating in Darbhanga in Bihar.
- (b) whether the complaints are generally received against almost all the LPG agencies but due to collusion

between the agencies and the Regional Officer, no action is taken against them; and

(c) if so, the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) Three LPG distributorships are in operation in Darbhanga in Bihar.

- (b) It has been reported that no complaint against these LPG distributorships has been received by the concerned oil company during the last one year.
- (c) Comp'aints are investigated by the concerned oil company as and when they are received. In established cases, suitable penal action as per Marketing Discipline Guidelines are taken against the distributorships concerned.

[Translation]

Maintenance of Buddhist Monuments, Pilgrim Centres

- 807. SHRI SUKH LAL KUSHWAHA: Will the Minister of HL'MAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the steps taken by the Government for maintenance of the places of Buddhist pilgrimage and monuments in Madhya Pradesh, Uttar Pradesh and Bihar;
- (b) the number of employees and their designations appointed for each; and
- (c) the time by which proper arrangements would be made for providing basic amenities to the pilgrims and information about these places?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) In the monuments protected by the Archaeological Survey of India, structural repairs, chemical preservation and environmental development are carried out as per archaeological norms and availability of funds in respect of these monuments.

- (b) The monuments protected by the Archaeological Survey of India in Bihar, Uttar Pradesh and Madhya Pradesh are looked after by Circles headed by Superintending Archaeologist and includes Engineers, Chemists, Horticulturists and watch and ward staff at monuments sites.
- (c) Providing and maintaining basic amenities to pilgrims and information about these places are primarily the responsibility of Tourism Ministry/State Tourism Deptt. However, depending upon the extent of land attached

Written Answers 155

with monuments and consistent with archaeological principles, facilities like drinking water and toilets are provided at selected monuments.

[English]

Curtailment of Air India Flights

808. SHRI DHIRENDRA AGARWAL : Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air India have curtailed its flights to Europe and other destinations this year in order to spare aircraft for Hai pilgrirns;
- (b) if so, the number of flights curtailed and diverted from their scheduled separately;
- (c) whether tour operators from Europe had protested against the schedule modifications made by Air India:
- (d) if so, whether Air India staff in Paris has cautioned that due to curtailment of flight frequencies via Paris the image of India has been tarnished; and
- (e) the steps the Government propose to take to ensure the minimum curtailment of flights?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) Yes, Sir.

- (b) During the period from March to May, 1997, 35 flights to Toronto and 36 flights to Europe were curtailed. Besides, 22 flights were downgraded from B747-200 to A310 on Hong Kong/Osaka route.
- (c) and (d) Yes, Sir. However, Air India gave all possible help to the groups already booked by re-routing/ booking passengers on subsequent flights/transferring them to other carriers.
- (e) Government has issued instructions to Air India to ensure that no cancellation of scheduled flights or withdrawal of capacity from routes/sectors is resorted to unless there are compelling operational/technical reasons for doing so. Even in such circumstances, the airline should keep the general public informed well in advance.

Shipment of Minerals from Kandla Port

809, SHRI P.S. GADHAVI : SHRI VIJAY PATEL:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether it has been brought to the notice of the Government that Bentonite Salt, Bauxite and other basic minerals are being produced in Kutch region of Gujarat
- (b) whether these minerals are being exported to foreign countries for the last 25 years for earning foreign exchange;
- (c) whether the exporters find it difficult for shipment from the Kandla Port and have to incure heavy loss because of the handling and weather conditions etc:
- (d) whether there has been a consistent demand to the Kandla Port Authority for providing a berth exclusively for use of shipment of these minerals from that port; and
- (e) if so, the details thereof and the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b) Yes, Sir.

- (c) No, Sir.
- (d) and (e) Yes, Sir. Although the traders have demanded to provide one berth exclusively for the Shipment of these minerals, keeping in view the available infrastructure facilities, it is not possible to provide one berth exclusively for export of these minerals as the demand from other export commodities is of a much larger extent.

Minority Status to Central Universities

810. SHRI G.M. BANATWALLA: SHRI VIJAY GOEL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the Government's policy on grant of 'Minority' status to Central Universities:
- (b) whether there is any Central universities in the country which have been granted 'minority' status and if so, the names of such universities;
- (c) whether there has been an agitation at the Jamia Millia Islamia, Delhi and if so, the demand of the agitationists:
- (d) whether the demands have also been supported by the National Commission on Minorities and if so, the details thereof:
- (e) whether the Government have examined their demand and if so, the Government's stand thereon; and

(f) the steps being taken to restore peace on the campus and to restart the examinations in the Jamia Millia Islamia?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) to (f) There was an agitation in Jamia Millia Islamia following a judgement of Delhi High Court striking down certain reservations in Admissions. The demands raised was to bring about certain amendments in Jamia Millia Islamia Act to emphasize its distinctive historical character. The National Commission on Minorities has also endorsed these demands. As the questions relating to grant of minority status to educational institutions, including Universities, are currently sub judice before an 11 Judge Bench of the Supreme Court, a decision on these issues by the Government would not be possible at this stage.

The Jamia Millia Islamia University authorities have already filed an appeal against the orders; they are also in the process of evolving an interim admission policy catering to particular interests of the Jamia Community within the framework of the orders of the Court. Normalcy has now been restored on the campus; examinations and other academic activities are proceeding smoothly.

Corruption in Cricket Game

811. PROF. AJIT KUMAR MEHTA: DR. Y.S. RAJASEKHARA REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether attention of the Government has been drawn to the recent press reports regarding corruption in the game of cricket and other sports by fixing international matches:
- (b) if so, the reaction of the Government with regard thereto; and
- (c) the corrective measures proposed to be taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN): (a) Yes, Sir.

(b) and (c) The Government has viewed the matter with concern and the Board of Control for Cricket in India has instituted an independent one-man Committee under Hon'ble Justice Shri Y.V. Chandrachud, former Chief Justice of India to enquire into the allegations of betting and match fixing in Cricket.

Inefficient Functioning of Army

- 812. SHRI PRADIP BHATTACHARYA: Will the Minister of DEFENCE be pleased to state:
- (a) whether the attention of the Government has been drawn to the newsitem captioned "Army functioning inefficient" appearing in the 'Statesman' dated June 28, 1997;
- (b) if so, whether the performance of the Army Headquarters has become inefficient during the past few years;
 - (c) if so, the reasons therefor; and
- (d) the steps the Government propose to take to improve the functioning of the Army?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) Yes, Sir.

(b) to (d) One isolated incident in a private picnic party where this mishap occurred cannot be the basis to allege inefficiency in the Army. The Court of Inquiry into the incident by the HQ. Eastern Air Command has held that "No person or organisation be blamed for the accident."

[Translation[]

Assistance of Private Companies for Tourism

- 813. SHRIMATI KETAKI DEVI SINGH: Will the Minister of TOURISM be pleased to state:
- (a) whether any proposal to take assistance of private companies in order to promote tourism is under consideration of the Government;
 - (b) if so, the main features thereof; and
- (c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA):
(a) to (c) The Department of Tourism through its field/overseas offices promotes tourism product with the assistance of travel trade, advertising agencies and public relations agencies depending upon the need of the market.

[English]

Petrochemical Complex

814. DR. LAXMINARAYAN PANDEY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Bharat Petroleum Corporation Limited had decided to set up a Petro-Chemicals Complex in Tamil Nadu;
- V' (b) if so, the details thereof including the amount of investment involved therein;
 - (c) whether the financial viability of the project and marketability of its products has been examined; and
 - (d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (d) BPGL is exploring the possibility of setting up of a petro-chemical complex at a location in coastal Tamil Nadu through a joint venture company. Details regarding capital investment, commercial and financial viability, etc. would be known only after finalisation of DFR.

[Translation]

Withdrawal of subsidy on Petroleum Products

- 815. SHRI VIRENDRA KUMAR SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether the Government propose to withdraw subsidy on petroleum products and natural gas;
- (b) the percentage increase in the prices of petroleum products after the withdrawal of subsidy;
- (c) the total external debt resulted due to extending subsidy on petroleum products, till date;
- (d) whether the Government have formulated any comprehensive welfare scheme in place of subsidy on petroleum; and
 - (e) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS 'SHRI JANESHWAR MISHRA): (a) and (b) The Government have been exploring various options to contain the deficit in the pool account and reduce the subsidy on some of the petroleum products. The extent of reduction in subsidy would depend on various factors like international prices, tariff policy and demand etc.

(c) to (e) The total subsidy on the petroleum products during 1996-97 was around Rs. 18,440 crores and is estimated to be about Rs. 18,660 crores during 1997-98. Subsidy on petroleum products is met from the oil pool

account mechanism. IOC is the canalising agency for import of crude oil and petroleum products in the country. The ceiling of short term foreign currency borrowings for financing the oil imports has been progressively enhanced from USD 1.53 billion upto February, 96 to the present sanctioned limit of USD 3.5 billion. In addition, the corporation has also availed US \$ 200 million 7 years loan for import of oil. The actual level of short term foreign currency borrowing of IOC for import of oil was US \$ 2.04 billion as on 31.3.97.

[English]

Development of Road and Port Infrastructure Facilities

816. SHRI NARAYAN ATHAWALAY: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether under the liberalised Surface Transport Policy, significant private/foreign investment has started flowing for development of road and port infrastructure facilities:
- (b) if so, the details thereof including the projects received and cleared so far. State-wise:
- (c) the progress achieved on current projects, projectwise and the target date of their completion;
- (d) the steps taken to remove the snags while implementing the projects/schemes; and
- (e) the steps on the anvil to encourage private sector participation in the transport sector?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) Yes, Sir.

- (b) and (c) Details for both road and port sectors are given in the Statement attached.
- (d) No major snags have been experienced in the implementation of road projects so far. There is a Steering group for each BOT road project to resolve the bottlenecks, if any. In both Roads and Ports sectors simplified and transparent guidelines have already been published.
- (e) As and when necessary, new steps are taken to encourage private sector participation as a part of continuous process.

Statement

Private/Foreign Investment in Projects in Road and Port Sectors

AD SECTOR			
No. Project	State	Progress	Target date for completion
Thane-Bhiwandi bypass	Maharashtra	Completed	— i
Udaipur bypass	Rajasthan	26%	1998
Chalthan Road Over-Bridge	Gujarat	40%	1998
Six Bridges in Andhra Pradesh	Andhr a Prade s h	work just started	2002

PORTS SECTOR

The following projects have been approved during the inancial year 1996-97 and 1997-98 for private sector participation.

1996-97				
S. No.	Name of Project			
(i)	Virtual Jetty by IOC at Kandla.			
(ii)	Virtual Jetty by HPCL at Kandla			
(iii)	Creation of LPG facility at New Mangalore Port through HPCL.			
(iv)	Creation of Off-Shore Stockyard and berth (OSB) of Mormugao Coast			
(v)	Captive Jetty by M/s. SPIC Electric Power Corporation at Tuticorin.			
(vi)	Captive Jetty for Nagarjuna Fertilisers & Chemicals at New Mangalore.	.*.		

1997-98 (Till date)

- (i) Container Terminal at JNPT
- (ii) Construction of berths 5A/6A at Mormugao Port.
- (iii) Construction of Coal Jetty at Mumbai Port by M/s. Tata Electric Company.

Note: The above projects are at various stages of progress.

[Translation]

Admission to Boys in Correspondence Course

- 817. SHRI RAMACHANDRA VEERAPPA: Will the Minister of HUMAN RESOURCE DEVELOPMENT he pleased to state:
- (a) whether the attention of the Government has been drawn to the news-item captioned "Patrachar Vidyalaya ke liye alag parisar ka sujhav" appearing in the 'Navbharat Times' dated June 21, 1997;
- (b) if so, the facts thereof and the action taken thereon:
- (c) whether only girls are allowed to take 10 + 2 CBSE examination through correspondence and not bovs:
 - (d) if so, the reasons therefor;
- (e) wnether the Government are considering to provide admission to boys also in 10 + 2 correspondence course directly; and
- (f) if so, the time by which the approval is likely to be given in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (f) The information is being collected and will be laid on the Table of the House.

[English]

Construction of Hubli-Dharwad Bypass Road in Karnataka

- 818. SHR! SHIVANAND H. KOUJALGI: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether there is any proposal with the Government for the construction of Hubli-Dharwad (Karnataka) bypass road;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) Yes, Sir.

(b) and (c) The Hubli-Dharwad bypass having a length of 30 Km. is being taken up on Build, Operate and Transfer basis.

Sardar Sarovar Project

- 819. SHRI SANAT MEHTA: Will the Minister of WATER RESOURCES be pleased to state:
- (a) the steps taken by the Union Government to place its views before the Supreme Court to resolve the dispute of Sardar Sarovar Project outside the Court;
 - (b) if not, the reasons therefor;
- (c) whether the Union Government are aware that Gujarat is suffering from financial loss in terms of interest, as the financing of the project mostly has to be done by the State: and
- (d) if so, the measures proposed to be adopted by the Government to resolve the dispute of Sardar Sarovar Project?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) A meeting of the Chief Ministers of Gujarat, Madhya Pradesh. Maharashtra and Rajasthan was convened by the Prime Minister on 15.7.96 and 16.7.96 in New Delhi to discuss the implementation of Sardar Sarovar Dam and the outcome of this meeting was placed before the Supreme Court on 22.8.96

- (b) Does not arises.
- (c) and (d) Delay in completion of the project has resulted in cost over-run, affecting all the party States including Gujarat. The matter is *sub-judice* as the Narmada Bachao Andolan has filed a Writ Petition (Civil) No. 319 of 1994 on Sardar Sarovar Project in the Supreme Court of India.

Air Collisions

- 820. SHRI SURESH KALMADI : Will the Minister of CIVIL AVIATION be pleased to state:
- (a) the number of air collisions, near-midair collisions and emergency landings during the last one year, till date;
- (b) the details of loss of life and property as a result of the air collisions:
- (c) the findings of the inquiries conducted into such air crashes and the remedial measures proposed by the inquiry commission; and
- (d) the steps taken/proposed to be taken by the Government to prevent such collisions?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) During the last one year till date, there has been one air collision between Saudia B-747 aircraft

- and Kazakh IL-76 aircraft near Charkhi Dadri on 12.11.96, four near-mid air collisions and four emergency landing cases.
- (b) A total of 349 persons received fatal injuries in the air collision accident between Saudia B-747 aircraft and Kazakh IL-76 aircraft. Both the aircraft were completely destroyed.
- (c) and (d) The accident has been investigated by a Court of Inquiry appointed by the Government under Rule 75 of the Aircraft Rules, 1937. The report of the Court of Inquiry is under examination.

Survey of GT Road by World Bank

- 821. KUMARI SUSHILA TIRIYA: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether it is a fact that World Bank had surveyed the Grand Trunk Road in 1984 and had sanctioned financial grant for this road;
 - (b) if so, the details thereof; and
- (c) the reasons for not constructing the road for the last twelve years?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b) World Bank has provided loan assistance for development of following sections of Grand Trunk Road since 1985.

State		Name of the Project	Present status
Punj a b	(i)	Four laning and strengthening of Sirhind-Jalandhar (Km 252-373) section of NH 1.	Completed
	(ii)	Four laning and strengthening of Sirhind-Punjab/Haryana Border (Km 212-252) section of NH 1.	In progress
Haryana	(i)	Four laning and strengthening of Murthal-Karnal (Km 52-130) section of NH-1.	In progress
	(ii)	Four laning and strengthening of Karnal-Ambala Punjab/Haryana Border (Km 133-212) section of NH 1.	In progress
West Bengal	(i)	Construction of a new two lane road between Dankuni and Palsit on the Delhi-Calcutta corridor of NH-2 (65 Km).	in progress
	(ii)	Four laning and strengthening Rankganj-West Bengal/Bihar Border (Km 438-474) section of NH-2.	Tenders received.

(c) Does not arise.

166

BRPL

- 822. SHRI AJOY MUKHOPADHYAY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) the details of profit earned by Bongaigaon Refinery and Petrochemicals Limited (BRPL) during the last three years;
- (b) whether the company has been rated as excellent by the Government in the MOU during the above period;
- (c) whether Disinvestment commission had recommended sale of Government equity in BRPL to a level of 50 percent immediately and 26 percent or below subsequently:
- (d) if so, whether the views of the Board of BRPL and the Ministry were also obtained;
 - (e) if not, the reasons therefor;
- (f) whether BRPL has expansion programme to execute a Benzine Plant Project as well as Xylene expansion Project on its own; and
- (g) if so, the status of the same and the impact of the recommendation of disinvestment on its expansion plan?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) Year-wise details of profit earned by BRPL during last three years are given below:

(Rs. in crores)

Profit before tax (PBT)	Profit after tax(PAT)
85.25	61.06
120.17	90.15
30.54	29.07
235.96	180.28
	85.25 120.17 30.54

- (b) Yes, Sir.
- (c) The Disinvestment Commission in its report Part II of April, 1997 has recommended as follows:

"The Commission recommends that a strategic sale of 50% of shares of BRPL may be offered immediately to Indian or foreign oil companies either the control of the control o

There could be an agreement with the selected strategic partner specifying further dilution of Government equity to 26% or below through a public offer to Indian Institutions, small investors and employees at a later date."

Disinvestment Commission has also recommended that prior to the strategic sale, the Government should make a policy statement for phasing out of Administered Price Mechanism of all petroleum products within a period of two years.

- (d) and (e) BRPL and Ministry officials had periodic discussion with the Disinvestment Commission.
- (f) and (g) BRPL is examining the feasibility of setting up these projects. Final decision would depend on the basis of economic viability of these proposed projects.

Allocation to National Literacy Mission

823. SHRI GORDHANBHAI JAVIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the funds allocated to the National Literacy Mission during 1996-97 and 1997-98;
- (b) the amount released by the Government, till-date; and
- (c) the details of new proposals, if any, with the Government for furthering the cause of spreading literacy?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) The funds allocated to the National Literacy Mission during 1996-97 and 1997-98 are Rs. 224.50 crores and Rs. 127 crores respectively.

- (b) The amount released since 1996-97 till-date is Rs. 111.56 crores.
- (c) The National Literacy Mission aims at achieving Total Literacy in the country through Total and Post Literacy Campaigns which are area-specific, time-bound, outcome oriented and volunteer based. The Compaigns are implemented by the Zilla Saksharata Samitis usually headed by the District Collectors. For effective implementation of the Campaigns, the State Directorates of Adult Education and State Resource Centres are being strengthened. The State Literacy Missions are being empowered to sanction literacy campaigns. The tocus has now shifted to bring major Hindi speaking States under the literacy Campaigns.

[Translation]

Irrigation Projects in M.P. and Rajasthan

- 824. SHRI NIHAL CHAND CHAUHAN: Will the Minister of WATER RESOURCES be pleased to state:
- (a) the major/medium irrigation projects of Rajasthan pending with the Union Government for clearance;
- (b) the reasons for delay in giving clearance to these projects:
- (c) whether any time bound programme has been formulated by the Union Government for their clearance: and
 - (d) if so, the details thereof?

Written Answers

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA) : (a) and (b) 4 (Four) Major and 8 (Eight) Medium Irrigation projects of Rajasthan are at various stages of appraisal. Out of these, 2 (Two) Major Projects namely, Indira Gandhi Nahar Stage-I (Extension, Renovation & Modernisation) and Bisalpur Drinking Water cum Irrigation and 6 (Six) Medium Irrigation projects namely Bethali, Bandi Sendra. Sukli, Chauli, Chakan and Gararda have been found acceptable by the Technical Advisory Committee subject to certain observations. The State Government is required to comply with these observations. The State Government is required to sort out various techno-economic aspects in respect of remaining 2 major projects namely, Pipalda Lift Irrigation and Utilisation of Yamuna Water and 2 Medium projects namely, Piplad Irrigation and Olwara Lift Irrigation.

(c) and (d) The clearance of the projects depends upon the promptness with which the State Government complies with the observation of the Technical Advisory Committee and other Central Appraising Agencies.

[English]

Identity Cards to Retired Defence Civilian Employees

825. SHRI MANGAL RAM PREMI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the defence service personnel are issued "identity cards" and "record of service certificates" on their retirement but no such practice is followed in the case of civilian employees who after retirement have no proof of their having served the Government in any nost and acquiring any experience:

- (b) if so, the reasons for not issuing identity cards and record of Service certificates to the civilian employees and
- (c) the steps taken/proposed to be taken to issue such cards and certificates with immediate effect to help civilian employees in their resettlement after retirement and to maintain their identity?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N SOMU): (a) Yes, Sir.

(b) and (c) "Identity Cards" and 'record of Service certificate" in case of retired defence service personnel are primarily intended for availment of special facilities available to them such as re-employment in Government upto normal age of retirement on civil side, medical treatment in Military Hospitals, and CSD facilities. As the retired civilian defence employees are not eligible to avail such facilities, issue of "identity cards" or "record of service certificates" to them is not considered necessary.

Road Safety Measures

826, SHRI LAKSHMAN SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the working group on roads fixed any target for construction of freeways in the country during the Ninth Five Year Plan, if so, the details thereof;
- (b) whether the Government fixed any target for strengthening of bridges on the National High: vays, if so. the details thereof: and
- (c) the steps have been taken for improving road safety measures on the National Highways?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) The Working Group has targeted the construction of 500 km. of expressways.

- (b) It is proposed to take up reconstruction/ rehabilitation of 119 number of bridges on National Highways during 1997-98.
- (c) A number of steps like widening of National Highways, reconstruction of distressed bridges, replacement of level crossings with road over/under bridges, construction of bypasses, provision of retroreflective road signs, thermo plastic road markings. improvement of junctions, provision of parking lay-bys, provision of wayside amenities and introduction of patrolling schemes on National Highways are taken up from time to time for improving road safety on National Highways.

Scismic Survey

- 827. SHRI UTTAMSINGH PAWAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether the Government have entered into an agreement with PGS Ocean Bottom Seismic, a Norweagian Company for a dimensional Ocean bottom cable technique seismic survey over Mumbai High:
 - (b) if so, the details thereof; and
- (c) the time by which the project is likely to be completed?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) and (b) ONGC has awarded a contract to M/s. PGS OBS, Norway on 20.6.1997 for 3D acquisition, processing and interpretation work in the Mumbai High at a value of US\$ 49.73 million.

(c) The project is to be completed by 31.10.98.

Conditions of National Highways in Punjab

- 828. SHRI SUKHBIR SINGH BADAL: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether the Government are aware of the poor condition of the National Highways passing through Faridkot district of Punjab particularly Dabwali-Malout section due to the water logging and lack of repair; and
- (b) if so, the steps taken by the Government to retrieve the situation by providing immediate assistance for the repair, expansion and maintenance of these roads?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b) The Government is aware of settlement of certain stretches of National Highways between Dabwali to Malout & Bhatinda to Malout. The causes of settlement are being investigated for taking suitable permanent remedial measures. Regular maintenance is being done and the NHs are being kept in traffic worthy conditions within available resources.

[Translation]

Policy on Gas Utility

829. DR. ARVIND SHARMA : SHRI NARENDRA BUDANIA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government propose to formulate a policy on gas utility; and
 - (b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA) : (a) The Govt. already has a policy on gas utilisation.

(b) The present policy provides for allocation of gas according to imputed economic value of natural gas use subject to preference for the power and fertiliser sectors. It also provides for the extraction of higher value components like C2/C3 and LPG from natural gas wherever possible.

[English]

Problems faced by Sportsmen

830. SHRI BRIJ BHUSHAN TIWARI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether sportsmen faced severe problems during the entire period of the National Games, held in Bangalorein the first week of June:
- (b) if so, the details of their problems and the persons responsible for it;
- (c) whether any action has been taken against the responsible persons;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN): (a) No, Sir.

(b) to (e) Do not arise.

Foreign Assistance for Tourist Spots

- 831. DR. Y.S. RAJASEKHARA REDDY: Will the Minister of TOURISM be pleased to state:
- (a) the names of tourist spots in Andhra Pradesh which avail of foreign assistance in development of these spots;
- (b) the criteria in providing foreign assistance to these tourist spots; and

(c) the names of tourist spots, State-wise which enjoy foreign assistance in development of tourist spot?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA):
(a) No foreign assistance has been provided through Deptt. of Tourism, Government of India.

- (b) Does not arise.
- (c) The Overseas Economic Co-operation Fund, Japan has extended soft loan assistance for infrastructure development along identified Buddhist circuit in U.P. & Bihar and Conservation and Tourism Development Project, Aianta & Ellora in Maharashtra.

The places covered in U.P. include Sarnath, Kushinagar Piprahwa and Sravasti and the places covered in Bihar are Bodhgaya, Nalanda, Rajgir and Vaishali.

The World Tourism Organisation and United Nations Development Programme have extended assistance for developing a Strategy for Environmentally Sustainable Tourism in Andamans.

Direct Flights between Mangalore and some Middle-East Countries

832. SHRI V. DHANANJAYA KUMAR: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has taken a decision to operate direct flight between Mangalore and some of the countries in the Middle-East; and
 - (b) since when the flight operations will commence?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) and (b) Measures are being taken to set up Customs and Immigration facilities at Mangalore Airport for direct international services to Middle-East countries. No definite time frame can be indicated at this stage for commencement of actual operations.

By-pass at Namakkal, Tamil Nadu

833. SHRI K. KANDASAMY: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether there is any proposal to lay a Bypass Road at Namakkal Municipal Town with the coordination of Tamil Nadu Government:
 - (b) if so, the details thereof;
 - (c) the estimated expenditure envisaged for the work;

- (d) whether any land/engineering survey was made in this regard; and
 - (e) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b) Yes, Sir. The construction of Namakkal Bypass could not be taken up due to budgetory constraints of this Ministry. However, it is being taken up on B.O.T. (Build, Operate and Transfer) basis.

(c) to (e) The land acquisition for this purpose is in advanced stage of completion.

Plight of an Athlete

- 834. SHRI THOMAS HANSDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Government are aware about the plight of a Junior National Champion of Bihar who won the Gold Medal at the Junior National Athletic Championship held at Tamil Nadu in December, 1996;
- (b) if so, whether the stipend being given to him for the past six months has been stopped;
 - (c) if so, the details thereof and the reasons therefor;
- (d) whether the Union Government propose to take steps for his proper diet and financial help who is being coached for the forthcoming Junior Asian Athletic Championship; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN): (a) to (e) The required information is being collected and will be laid on the Table of the House.

Opening of Gas Agency

- 835. DR. SAHEBRAO SUKRAM BAGUL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether the Government have any proposal for opening of gas agency in Tribal area, Dhulia district of Maharashtra;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

to Questions

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (c) The issue of opening LPG distributorships in Dhulia district of Maharashtra will be taken up in the new LPG marketing Plan which is presently under formulation.

[Translation]

173

Indira Gandhi National Art Centre

836. JUSTICE GUMAN MAL LODHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the annual report and annual accounts of Indira Gandhi National Art Centre are laid on the Table of the House: and
- (b) if not, the action proposed to be taken by the Government thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b) No, Sir. The Indira Gandhi National Centre for Art was formed as an autonomous Trust by the Trustees themselves as authorised by the Government by its resolution dated 19.3.1987. The Deed of Declaration of the Trust does not contain any provision for laying of the annual report and annual accounts of the Trust on the Table of the House. However, the Centre submits its annual report as well as the annual accounts to the Government.

[English]

Irrigation Development Programme in A.P.

837. SHRIMATI LAKSHMI PANABAKA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government have allocated Rs. 500 crores to Andhra Pradesh for irrigation development programmes;
- (b) if so, whether any concrete programme has been prepared by the Government of Andhra Pradesh for utilisation of the Central assistance; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) No Sir.

(b) and (c) Do not arise.

[Translation]

SC/ST Vacancies

838. SHRI N.J. RATHWA: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

- (a) the designation-wise number of appointments made in his Ministry during the last three years as on date:
- (b) the designation-wise number of posts filled by the candidates belonging to SCs/STs;
- (c) whether some reserved posts are lying vacant in various departments under his Ministry;
 - (d) if so, the designation-wise details thereof:
- (e) the steps taken or being taken by the Government to fill up the reserved vacant posts; and
- (f) the time by which the vacant reserved posts are likely to be filled and the reasons for the delay in this regard?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA):
(a) The designation-wise appointments made in the Ministry during the last three years (July 94-July 97) as on date are as under:

(1)	Deputy Secretary	1
(2)	Under Secretary	3
(3)	Section Officer	4
(4)	Hindi Officer	1
(5)	Personal Assistant	1
(6)	Assistants	2
(7)	Hindi Translator Grade-I	1
(8)	UDC	2
(9)	Stenographer	2
(10)	L.D.C.	8
(11)	Staff Car Driver Gd. I	1
(12)	Staff Car Driver Gd. II	2
(13)	Staff Car Driver	1
(14)	Despatch Rider	1
(15)	Jamadar	1
(16)	Peon	7

to Questions

7 100		S.C.	S.T.
1.	Under Secretary	1	
2.	Assistant	1	
3.	Personal Assistant	1	
4.	U.D.C.	1	
5.	Stenographer	1	
6.	L.D.C	2	2
7.	Peon	2	1
8.	Staff Car Driver Gd. II	1	
9.	Despatch Rider	1	

(c) and (d) There is no Department under the Ministry of Parliamentary Affairs. As far as Ministry proper is concerned, no reserved posts are lying vacant in the Ministry. However, some reserved posts have been filled by General Category candidates for want of eligible SC/ST candidates and also due to the application of 50% ceiling in reservation. Regarding reserved vacancies filled by Direct Recruitment, there is a ban on dereservation and the Ministry has no power for de-reserving the vacancies and the unfilled reserved vacancies are treated as backlog vacancies.

(e) and (f) The Ministry follows the instructions issued by the Government of India in this regard from time to time. Subject to availability of vacancies, the carried forward vacancies will be filled by the SC/ST candidates as and when they become eligible.

[English]

Oil Sector in Andhra Pradesh

839. SHRI G.A. CHARAN REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Union Government have agreed to invest Rs. 9700 crores in oil sector in Andhra Pradesh;
- (b) if so, whether any concrete proposal in this regard have been worked out and submitted to the Union Government;
 - (c) if so, the details thereof;

- (d) the estimated amount proposed to be spent for exploring new oil wells in the State:
- (e) the details of the Refineries proposed to be set up in the State;
- (f) whether the capacity of the Hindustan Petroleum Corporation, Visakhapatnam refinery is likely to be increased: and
 - (g) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (d) The information in being collected and will be laid on the Table of the House.

(e) to (g) Government has, on 13.9.95, approved Hindustan Petroleum Corporation Limited's proposal for expansion of the refining capacity of Vizag Refinery from 4.5 MMTPA to 7.5 MMTPA, at an estimated cost of Rs. 998.26 crores, with a completion schedule of 36 months from the date of Govt. approval. Letters of Intent have also been issued to two Refineries (100% EOU) in the Private Sector, viz., M/s. Black Gold (2.5 MMTPA) and M/s. Jindal Ferro (6.0 MMTPA).

Central Water Commission

840. SHRI R. SAMBASIVA RAO: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether Andhra Pradesh has urged Union Government to direct the Central Water Commission to review sanctions and clearance granted to illegal projects such as upper Tunga, Ramthal lift, seven undisclosed barrages on the main river Krishna above Almati dam and several other minor irrigation schemes;
- (b) if so, Andhra Pradesh has also urged to restrain the Karnataka Government from proceeding with the construction of the illegal projects;
- (c) whether the Government advise the CWC to furnish copies of the detailed project reports to the Andhra Pradesh Government to facilitate a detailed scrutiny from an inter-state angle; and
- (d) if so, the time by which the Government has agreed to provide all necessary materials to the State Government?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) Andhra Pradesh has urged Union Government to

review sanctions/clearance granted to projects of Krishna basin in Karnataka and also restraining the latter from proceeding with their construction. However, the Union Government has not given investment clearance to any such project.

(c) and (d) State Governments of Krishna Basin States can collect the copy of reports of their interest from CWC. The CWC is also maintaining a Library of project reports of Krishna Basin States and any Basin State can make use of this library.

Performance of Academies

- 841. SHRI KRISHAN LAL SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Lalit Kala Academy, Sangeet Natak Academy, and Sahitya Academy have failed in achieving their specified objectives;
- (b) if so, whether there is maladministration, financial irregularities etc. in these Academies;
- (c) if so, whether the Government have evaluated the working of these Academies; and
- (d) if not, whether the Government propose to restructure them suitably?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b) The Sahitya Akademi and the Sangeet Natak Akademi are pursuing their specified objectives. However, in case of Lalit Kala Akademi, for the last few years, the mismanagement led them away from their objectives. Some financial irregularities were also reported.

- (c) The Government evaluates the functioning of the Akademies which are autonomous organisations fully funded by the Government, through their annual reports etc. The C&AG audits the accounts as well.
- (d) The High Powered Committee set up by the Government of India to review the function of the Akademies as well as National School of Drama had submitted a detailed report which contained suggestions for restructuring them. Sahitya Akademi and Sangeet Natak Akademi agreed to these suggestions. The Lalit Kala Akademi was not willing to accept these changes. Now, the Government has taken over the management of the Akademi for a limited period and is in the process of restructuring the Lalit Kala Akademi in tune with the recommendations of the High Powered Committee headed by Shri P.N. Haksar.

Setting up of Technical Training Institutions

- 842. SHRI SUSHIL CHANDRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether in Meghalaya, no steps have been taken to set up technical training institutions;
 - (b) if so, the reasons therefor:
- (c) whether the Union Government have ever taken up the issue with the State Government in this regard; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) Shillong Polytechnic, Shillong and Tura Polytechnic, Tura West Garo Hills are the two diploma level technical training institutions approved by the All India Council for Technical Education (AICTE) in Meghalaya. The Council had invited fresh proposals from the States/Union Territories for setting up of technical institutions during the year 1997-98 for its consideration. No proposal has been received by the AICTE from the Government of Meghalaya.

Runway Work at Calicut Airport

- 843. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) the stage at which the runway work at Calicut Airport has reached as on June 30, 1997;
 - (b) the total amount spent for the work;
- (c) the time by which the work is likely to be completed;
- (d) whether any other developmental work is underway at Calicut Airport; and
 - (e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) The runway work at Calicut airport has achieved 33% progress upto 30th June, 1997.

- (b) The amount spent upto 30th June, 1997 was Rs. 34.61 crores including cost of acquisition of land.
- (c) The work is likely to be completed by January, 2000.

(d) and (e) Yes, Sir. In addition to extension of runway, the apron is being expanded. Necessary civil works have been completed and electrical works are in progress.

Brahmaputra Board

844. SHRI BADAL CHOUDHURY: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the North-Eastern States covered under Brahmaputra Board for comprehensive water management and flood control measures; and
- (b) the plan of the Government for water management and flood control measures in the States not covered by Brahmaputra Board?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) Out of the seven North-Eastern States, Assam, Arunachal Pradesh and Meghalaya are completely covered under comprehensive water management and flood control measures of Brahmaputra Board. Other States Tripura, Mizoram, Manipur and Nagaland are partly covered under the jurisdiction of the Brahmaputra Board. The Brahmaputra Board was established by the Union Government to provide for the planning and integrated implementation of measures for the control of flood and bank erosion in both the Brahmaputra and Barak valleys.

(b) The measures for water management and flood control in the States not covered by Brahmaputra Board are planned, investigated and implemented by the concerned State Governments as these are primarily the responsibilities of the State Governments.

Expenditure Tax on Hotel Tariff

845. SHRI BHAKTA CHARAN DAS: Will the Minister of TOURISM be pleased to state:

- (a) whether the Government propose to exempt the foreign tourists from expenditure tax on hotel tariff;
- (b) if so, whether such tax is proposed to be levied on other items of expenditure like food and all other services; and
- (c) if so, the reasons for taking such decision and the impact on common man as a result thereof?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA):
(a) The payment of hotel bills by foreign tourists is taxable under the Expenditure-tax Act, 1987. There is no proposal

to exempt the foreign tourists to pay tax under the aforementioned Act.

- (b) Tax is levied on any expenditure incurred in a hotel where the room tariff is Rs 1200/- or more per day per person.
- (c) The Expenditure-tax was introduced mairily for those who could afford to patronize high class hotels.

Schemes for Minority Students

846. SHRI T. GOVINDAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the various schemes for the welfare of the students of minority community; and
- (b) the number of students benefitted during the last two years and so far, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) The following schemes are in operation for the welfare of the students of minority community.

- (i) Area Intensive Programme for Educationally Backward Minorities:
- (ii) Scheme of Financial Assistance for Modernisation of Madarsa Education.
- (iii) Scheme of Community Polytechnics;
- (iv) Scheme for Coaching Classes for Competitive Examinations for Weaker Sections amongst Educationally Backward Minority Community; and
- (v) Scheme of Pre-examination Coaching Classes run by the Ministry of Welfare.

Details are given in the Statement-I attached.

Besides the above schemes which are exclusively operating for welfare of Minorities, the following schemes are also contributing to educational development of Minorities:

- (i) Non-formal Education Centres:
- (ii) Scheme of Eradication of illiteracy, TLC;
- (iii) Scheme of Mid-day Meals;
- (iv) District Primary Education Programme (DPEP); and
- (v) Scheme of Operation Black Board.

Written Answers

(b) The number of students State-wise benefitted under the scheme of Coaching Classes for weaker section amongst educationally backward minority communities and pre-examination coaching institute during the last two years is given in Statement-II attached. The Scheme of Area Intensive Programme for Educationally Backward Minorities & Financial Assistance for Modernisation of Madarsas were introduced during the year 1993-94. The impact of these schemes on students of minority community has not been assessed.

Statement I

Scheme of Area Intensive Programme for Educationally Backward Minorities

Objective

This central scheme was launched in May, 1993 with the objective of providing basic infrastructure and facilities in areas of concentration of educationally backward minorities which do not have adequate provision for elementary and secondary education.

The scheme now extends to 331 blocks of concentration of educationally backward minorities in 13 States and 3 UTs as identified by the Ministry of Welfare.

Modernisation of Madarsa (Maktab)

The Objective of the scheme is to encourage traditional institutions like Madarsas and Maktabs by giving financial assistance to introduce Science, Mathematics, Social Studies, Hindi and English in their curriculum. Assistance is given to Madarsas and Maktabs for activities which contribute to this objective. The scheme will help to provide opportunities to students of these institutions to acquire education comparable to that in the national education system. It is implemented through State Governments/Union Territories.

Scheme of Community Polytechnics

The Scheme of Community Polytechnics (CPs) was instituted in the year 1978-79 under Direct Central assistance schemes of G.O.I. Initially, 36 existing polytechnics were selected to carry out activities of Community Polytechnics for the benefit of rural society, the scheme lays stress on input of technical education to rural people and disadvantaged group including women through non-formal need based short term training in skill oriented technical/vocational trades with no precondition of age, sex or qualification suitable to the needs of unemployed/under employed youth/school/college dropouts including minorities and weaker sections of society.

Scheme of Coaching Classes for Competitive Examinations for Weaker Sections amongst the **Educationally Backward Minority Communities**

Scheme of Coaching Classes for competitive examinations for weaker sections amongst the educationally backward minorities is being conducted by the UGC. The Scheme was formulated in 1984, revised in 1988 and revamped in 1994.

At present there are 59 colleges and 22 universities functioning under this scheme as on date.

Scheme of Pre-examination Coaching

Pre-examination coaching is being implemented since 1992-93 The target group under the scheme consists of minorities and Backward Classes subject to an income ceiling of Rs. 24,000/- p.a. The basic objective of the scheme is to prepare the candidates to compete on equal terms with others in respect of recruitment tests for public employment and entrance examinations for admission to professional courses.

Statement II

Number of Students benefitted under the scheme of coaching classes for competitive examination for weaker sections amongst the Educationally Backward Minorities during the last two years

1995	1996
*	39.
82	15
145	110
111	237
36	5
•	2
403	268
1389	1835
•	*
8 5	226
60	64
*	38
1865	1744
101	59
	82 145 111 36 403 1389 85 60 1865

^{*}Information not available.

Number of Students benefitted under the scheme of pre-examination coaching during the last two years State-wise

	No. of Students Coached			
State/UT	1995-96	1996-97		
Andhra Pradesh	640	80		
Bihar	160			
Karnataka	80			
Madhya Pradesh	160	_		
Maharashtra	80	_		
Manipur	40	80		
Orissa	200	80		
Rajasthan	80	_		
Tamil Nadu	40			
Uttar Pradesh	1040	320		
Delhi .	960	80		

BOT Scheme

847. SHRI A.G.S. RAM BABU : Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government propose to establish International Airports in the country under Build-Operate-Transfer (BOT) scheme;
 - (b) if so, by when and where; and
- (c) the share of investment by the Union Government, States and private parties?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) to (c) A comprehensive Civil Aviation policy is being formulated which would give definite guidelines on the adoption of various models including BOO, BOT, BOOT, BOLT, etc. for airport development.

Committee for Private Sector participation in Development of National Highways

848. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have constituted a high power committee to evolve standard BOT terms for private sector participation in development of National highways;

- (b) if so, the main functions, composition and terms of reference of the Committee;
- (c) whether his Ministry has directed the NHAI to propose projects under BOT;
- (d) if so, the number of projects proposed by NHAI under this scheme; and
- (e) the time by which the work on these projects is likely to be started with locations thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) Yes, Sir.

- (b) The High Powered Committee constituted by the Government comprises of:—
 - (i) Secretary, Ministry of Surface Transport— Chairman.
 - (ii) Secretary (Expenditure), Ministry of Finance.
 - (iii) Secretary (DEA), Ministry of Finance.
 - (iv) Secretary (Legal Affairs).
 - (v) Advisor (Transport), Planning Commission.
 - (vi) Director General (Road Development) & Addl. Secretary.
 - (vii) Chairman, NHAI (National Highways Authority of India).
 - (viii) Member, NHAI (Shri R.L. Koul)—Member-Secretary.

The Committee would be responsible for:-

- (i) evolving standard BOT terms and conditions including fair and equitable allocation of risks between the participants, and the detailed regulatory framework for BOT projects; and
- (ii) to address and resolve issues that arise in the course of implementation of BOT projects.
- (c) NHAI has, *inter-alia*, been assigned the responsibility of implementing BOT projects on National Highways.
- (d) and (e) NHAI is conducting the feasibility studies for several NH projects, based on the outcome of which some could be taken up on BOT basis.

Promotion of Yoga

849. SHRI SANDIPAN THORAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the Central schemes for promotion of Yoga in the country;
- (b) the financial assistance provided to each of the NGOs in Maharashtra during the last three years under the schemes;

to Questions

- (c) whether large scale rnisutilisation of grants/financial irregularities have been committed by NGOs;
- (d) if so, whether the Government have received complaints of irregularities and maladministration by Yoga Institutes in Maharashtra; the details thereof and the present status of action taken against the culprits; and
- (e) the details of steps taken/proposed to be taken to strengthen the monitoring mechanism on proper utilisation of funds by the NGOs?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) A Centrally Sponsored Scheme for Promotion of Yoga in Schools was started in 1989-90. Under this Scheme, financial assistance is provided to the States/ UTs as well as the Yoga Institutes of repute for training of teachers in yoga and for building infrastructure for the purpose. This includes TA/DA to teacher trainees. upgradation of library facilities and construction/expansion of hostels for teacher trainees. Details regarding financial assistance provided under this scheme to various Non-Governmental Organisations (NGOs) in Maharashtra during the last 3 years, institution-wise is given in the statement attached. Budgetary allocation for the scheme during 1996-97 was Rs. 60.00 lakhs under Plan and Rs. 30.00 lakhs under Non-Plan.

- (c) and (d) Certain complaints were received with regard to the Kaivalyadhama S.M.Y.M. Samiti, Lonavla, Pune to look into the functioning of the Institute. A Joint Assessment Team of the Central and the State Governments of Maharashtra visited the Institute on 26-27, April, 1996. The administrative/procedural deficiencies noticed were brought to the notice of the Institute for rectification in a time-bound manner.
- (e) The proposals of NGOs received with the recommendations of the concerned State Government/UT Administration are considered by a Grants-in-Aid Committee and grants are released in instalments based on the progress reports and the utilisation position furnished by the Organisation.

Statement

(Rs. in lakhs)

SI. No.	Name of the Institution	1994-95	Plan 1995-96	1996-97
1	2	3	4	5
١.	The Yoga Institute, Santa Cruz, Mumbai			2.36
2.	Shree Hanuman Vyayam Prasarak Mandal, Amravati.	3.70		

1	2	3	4	5
3.	Arogaya Seva Mandal, Mukhed, Nanded	0.98	_	_
4.	Yoga Vidyadham, Dhule.	3.70	2.50	
5.	Kaivalyadhama SMYM Samiti,	5.00		
	LONAVLA (Pune)	32.67 (NP)	20.00 (NP)	30.00 (NP)

(NP): Non-Plan

Condition of National Museum

850. SHRI K.P. NAIDU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the stone sculptures of the Pallava dynasty are lying amidst rubble in the garden in the National Museum:
 - (b) if so, the reasons for such negligence; and
- (c) the steps taken against those found responsible for bad management of the museum?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) No, Sir. These sculptures are being re-installed in the garden with brick pedestals.

(b) and (c) Do not arise.

[Translation]

Allocation by UGC

- 851. VAIDYA DAU DAYAL JOSHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the total amount allocated by the University Grants Commission to different Universities and colleges of Rajasthan, Punjab, Delhi and Maharashtra during the last three years;
- (b) whether the amount of grants is continuously being reduced;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the steps taken or proposed to be taken to raise the standard of higher education?

to Questions

187

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

Improvement of Standard of Education

852. SHRI I.D. SWAMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether teachers are getting more involved in political activities than imparting education to the students in schools and colleges; and
- (b) if so, the steps the Government propose to take to stop this trend and to improve the standard of education in schools, colleges and universities?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) There is no empirical evidence that teachers are getting more involved in political activities.

(b) Does not arise.

Petrol and Diesel Outlets in Orissa

853. SHRI SOUMYA RANJAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of petrol and diesel retail outlets functioning in Orissa at present;
- (b) whether the Government propose to sanction some new petrol and diesel retail outlets for Orissa during 1997-98; and
- (c) if so, the places where these are proposed to be located?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) As on 1.4.1997, 354 retail outlets were in operation in Orissa.

(b) and (c) Yes, Sir. The Industry Marketing Plan for new retail outlets is under consideration of the Government.

New Shipping Policy

854. SHRI B.L. SHANKAR; Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether attention of Government has been drawn to newsitems captioned "New Shipping Policy expected in a month" and "Shipping industry faces choppy times" appeared in the *Times of India* dated July 4, 1997:
 - (b) if so, the details thereof;
- (c) the salient features of the policy and the time by which it is likely to be announced and implemented; and
- (d) to what extent it is likely to mitigate the problems of shipping industry in the country?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) to (d) Yes, Sir. The Government has constituted a Committee under the Chairmanship of Director General of Shipping to recommend to the Government a National Shipping Policy on the issues raised by the shipping industry. The Committee is likely to submit its report by end July, 1997.

Accommodation of Bigger Vessels at Paradeep Port

855. SHRI RANJIB BISWAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the proposal to deepen the draft of the Paradeep Port to accommodate bigger vessels has been pending since long;
 - (b) if so, the reasons for the delay;
- (c) whether any International company has taken interest in this assignment; and
 - (d) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRITG. VENKATRAMAN): (a) No. sir.

(b) to (d) Do not arise.

Flood Control-cum-Power Projects

856. DR. ARUN KUMAR SARMA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the particulars of Flood Control-cum-Power Projects prepared by Brahamaputra Board since its formation and expenditure incurred in such projects preparation:
- (b) the present status of those projects including Subansiri, Dehang, Dibang and Tipaimukh;

- (c) the project-wise reasons for non-implementation of each project and their estimated cost at present;
- (d) whether Government of Arunachal Pradesh has suggested three small dams instead of one big dam in respect of Subansiri Dam Project;
- (e) if so, whether survey for such smaller size dams at new sites has been started:
- (f) the time by which the survey and projects will be completed; and
 - (g) the benefits likely to be accrued therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) Since its formation in 1981, the Brahmaputra Board has prepared the detailed project report for (i) Pagladiya Dam Project in Assam and (ii) Tipaimukh dam Project in Assam, at Manipur and Mizoram border, (iii) Subansiri Dam Project and Dehang Dam Project in Arunachal Pradesh. An expenditure of about Rs. 32 crores has been incurred upto March, 1997 by the Brahmaputra Board for investigation and preparation of Detailed Project Report for the above indicated Schemes.

- (b) and (c) The present status of the above projects are:-
 - (i) The techno-economic and environmental clearance was accorded to Pagladiya Dam Project having an estimate of Rs. 480 Crore. The legal clarification has been obtained from the Ministry of Law and they have opined that the Board can take up the construction work, operate and maintain simultaneously. This is under consultation with the Planning Commission for investment clearance.
 - (ii) Technical clearance subject to certain conditions was granted to Tipalmukh Dam Project costing Rs. 2899 crore. Project is held up in the absence of agreement amongst the States Assam, Mizoram and Manipur;
 - (iii) The investigation at three alternative sites has been taken up by the Brahmaputra Board for Subansiri & Dihang Dam Projects;
 - (iv) The Board has taken up the survey and investigation for Debang Dam Project.
 - (d) yes, Sir.
- (e) to (g) Yes, Sir. The detailed investigations for Subansiri and Dihang Dam Projects is likely to be completed within a period of three years. The projects

after completion will moderate floods, generate power and provide assured supply of irrigation water for cultivation.

[Translation]

Construction of School Buildings

- 857. SHRI MANIBHAI RAMJIBHAI CHAUDHARI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether there are many Government Schools in various parts of the country including Delhi which do not have their own buildings and are being run in tents;
 - (b) if so, the number of such schools in Gujarat;
- (c) whether the Government propose to provide funds to the State Governments for construction of School buildings; and
- (d) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) to (d) School Education is primarily the concern of the respective State Governments/Union Territory Administrations. At present there is no proposal to provide funds to the State Governments for construction of School buildings. The statistics relating to the number of schools which do not have their own buildings and are being run in tents is not maintained in this Department.

[English]

Allotment of Accommodation

858. SHRI CHAMAN LAL GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the defence residential accommodation is given to the employees of Kendriya Vidyalayas located in Defence establishments/areas; and
- (b) if so, the criteria of allotment of such accommodation?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) Allotment of Kendriya Vidyalaya Sangathan accommodation is made as per the Allotment of Residence (Kendriya Vidyalaya Sangathan) Rules, 1976.

Inter-State Water Dispute

859. SHRI GIRIDHAR GAMANG: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the names of the inter-State water disputes. Statewise;
- (b) the time since when these disputes are pending; and
- (c) the steps taken by the Union Government to solve these water disputes?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) At present, two inter-State water disputes are being adjudicated by the Tribunals, namely:

- (i) Cauvery Water disputes involving the States of Tamil Nadu, Karnataka, Kerala and Union Territory of Pondicherry; and
- (ii) Ravi-Beas water disputes involving the States of Haryana, Punjab, Rajasthan, Jammu & Kashmir and Delhi.
- (b) and (c) In the case of Cauvery, a formal request under Section 3 of Inter-State Water Disputes Act, 1956 was received from the State of Tamil Nadu in July, 1986 for setting up a Tribunal. The Central Government set up the Cauvery Water Disputes Tribunal (CWDT) in June, 1990, for adjudicating the dispute. The Tribunal has held 116 sittings upto 24.7.97.

The Ravi-Beas Water Disputes Tribunal was set up in April, 1986 in pursuance of the Rajiv-Longowal Accord. It was not possible to hold the sittings of the Tribunal due to the resignation of one of the Members of the Tribunal in 1989. Recently, another Judge has been appointed as Member.

Funds Allocation to Nehru Yuvak Kendras

860. SHRI N.N. KRISHNADAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the fund allocation to Nehru Yuvak Kendras during the last three years, State-wise;
- (b) the details of the utilisation of the allocated funds through the Nehru Yuvak Kendras by the Voluntary Organisations; and

(c) the allocation of funds for the Nehru Yuvak Kendras for 1997-98, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI REDHANUSHKODI ATHITHAN): (a) to (c) The information is being collected and will be laid on the table of the House.

New National Highways in Kerala

861. SHRI S. AJAY KUMAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have any plans to declare New National Highways in Kerala;
 - (b) if so, the details thereof;
- (c) whether the Union Government have received any proposal from Kerala Government for New National Highways; and
 - (d) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRITG. VENKATRAMAN): (a) to (d) The proposals forwarded by the State Government of Kerala for declaration of new National Highways could not be acceded to due to resource crunch in the 8th Plan. For the 9th Plan, the Government has invited proposals afresh from all the State Governments and a final view on this could be taken subject to adequate availability of funds and their inter-se priority.

[Translation]

UGC Grants

- 862. SHRI JAYSINH CHAUHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the University Grants Commission has allocated grants to the fake colleges running only on paper;
- (b) if so, the State-wise details of such colleges and the amount provided to them as grants;
- (c) the persons responsible for running and alloting grants to such colleges;
- (d) whether action has been taken against the officials and other persons found involved therein;
 - (e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

a) to (f) the information is being collected and will be laid on the Table of the House.

(English)

Dhaka-Calcutta Bus Service

863. SHRI BIR SINGH MAHATO: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Union Government are keen to launch Dhaka-Calcutta Express bus service; and
 - (b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) Yes, Sir.

(b) The detailed modalities have not been finalised.

Setting up of Export Oriented Oil Refineries

864. SHRI ISWAR PRASANNA HAZARIKA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state.

- (a) whether the Government propose to give permission for setting up Export Oriented Oil Refineries;
- (b) if so, whether such refineries are likely to be granted deemed export benefits in respect of sales to domestic market *via* international tendering or otherwise;
- (c) whether such domestic sales would be exempted from customs duty;
- (d) whether provisions of Sec. 80HHC and Minimum Alternate Tax of the Income Tax Act, will be applicable to profits made by such refineries;
- (e) whether as a result of the indirect subsidies and exemption as above the proposed EOU refineries would enjoy an undue competitive advantage over domestic refineries; and
- (f) if so, the reaction of the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (f) The information is being collected and will be laid on the Table of the House.

[Translation]

Education in English Medium

865. SHRI DADA BABURAC PARANJPE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government of Madhya Pradesh propose to provide education through English medium to the students belonging to poor and backward classes in the Government schools; and
- (b) if so, the view point of the Union Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) and (b) The information is being collected and will be laid on the Table of the Sabha

[English]

Gas and Oil Exploration

866. SHRI MEHBOOB ZAHEDI
DR. ASIM BALA:
SHRI AJOY MUKHOPADHYAY:
SHRI TARIT BARAN TOPDAR:
SHRI RUPCHAND PAL:
SHRI ANIL BASU:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government are aware of the fact that gas and oil is coming out through tubewells in different parts of the Sundarban area of West Bengal;
- (b) if so, whether the Government are considering to send ONGC expert to examine this;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA) (a) No, Sir.

(b) to (d) Do not arise in view of (a) above.

Purchase of Aircraft

867. SHRI CHURCHILL ALEMAO: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the expenditure incurred by Indian Airlines on the purchase of aircraft spares during the last three years and the details thereof:
- (b) the aircraft tyre items being imported and the manner in which the tyres removed from the aircraft on expiry of its wear and tear are disposed of;
- (c) whether such tyres can be repaired and reused; and
 - (d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) The expenditure incurred by Indian Airlines on the purchase of aircraft spares during the last three years is as under:—

Year	(Rs. in crores)
1 994 -95	174
19 9 5-96	227
1996-97	310

(b) to (d) The tyres removed from the aircraft are examined to ascertain as to whether these can be retreaded or not. If suitable for retreading, the aircraft

tyres are sent abroad for retreading and then re-used. It found not fit for further retreading, these are scrapped and sold as scrappage in India.

[Translation]

Irrigation Projects of Gujarat

868. SHRI CHHITUBHAI GAMIT: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the details of irrigation projects implemented in Guiarat with foreign assistance:
 - (b) the present status of these projects;
- (c) the year in which these projects were started and the details of the expenditure incurred on them till date:
- (d) whether there is any scheme which is not being implemented or whose work has been disrupted; and
- (e) if so, the details thereof and the reasons for disruption of work?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) to (c) The details of Irrigation Projects being implemented with foreign assistance in Gujarat are as follows:—

(Amount in Million in donor currency)

SI. No.	Name of Project	Assisting Agency	Amount of Assistance	Date of agree- ment	Utilisation as on 31.3.97
1.	Hydrology Project	World Bank (Multi-State)	US\$ 142.0	9.6.95	US\$ 4.367
2.	Water Resources Development & Management	The Netherlands	Dfl 6.40	17.2.95	Assistance is in the form of technical Corporation.
3.	Hydroplus Fusegate System on 4 Dams in Gujarat	France	FF 17.86	26.4.96	Letter of Instruction (LOI) issued recently.

Note .

1 US\$ = Rs. 35.70

1 Dfl = Rs. 17.46

1 FF = Rs. 5.83

- (d) No, Such case came in the Notice.
- (e) Does not arise

¡English]

Oil Import

869. SHRI MADHAVRAO SCINDIA : SHRI SYDAIAH KOTA : SHRI SATYAJITSINH DULIPSINH GAEKWAD :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned "Forex loses mount with archaic oil import norms" appearing in the *Indian Express* dated June 10, 1997;
- (b) if so, the facts of the matter reported therein; and
- (c) the steps taken or proposed to be taken by the Government to update and modify the procurement procedures adopted in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) IOC, the sole canalising agency, organises imports of crude oil and petroleum products as per the Oil Economic Budget approved by Government.

Import of crude oil is arranged by IOC through term contracts with National Oil Companies of oil producing countries having exportable surplus. These purchases are made at the official selling price prevailing for the month of loading. Balance requirements are purchased through international competitive tenders from parties registered with IOC based on economic/commercial considerations.

Import of petroleum products is arranged partly through term contracts with National Oil Companies of oil producing countries having exportable surplus and partly through international tenders from registered parties. Efforts are always made to source maximum requirements through such term contracts. The balance requirements are met through term tenders/monthly tenders from registered parties.

The purchases through tenders are made with approval of empowered Standing Committee and in accordance with the procedure set up by ESC.

(c) In view of the complexity and changing pattern of in trades in the international market, it has been decided review the existing purchase system through a reputed international consultant so as to ensure that the best

purchase practices followed in the international market are adopted by IOC. M/s. Arthur Anderson have been appointed as consultant for this purpose by IOC to review existing system of purchase etc. and make recommendations based on practices generally followed in the Oil Industry, so as to upgrade the system to international standards.

[Translation]

Maintenance of N.Hs.

870. PROF. PREM SINGH CHANDUMAJRA: SHRI PANKAJ CHOWDHARY: SHRIMATI KETAKI DEVI SINGH: JUSTICE GUMAN MAL LODHA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether National Highways in country are in a dilapildated condition for want of proper maintenance;
- (b) if so, the opinion of the Government in this regard and the reasons for not having proper arrangements of maintenance:
- (c) whether the Government have formulated any action plan at national level for keeping the national highways in good condition;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) to (e) The overall availability of funds for the maintenance and repairs of National Highways is of the order of 50% of the requirement as per approved norms. However, efforts are being made to maintain the National Highways in a traffic-worthy condition round the year within the available funds.

Repairing of Muzaffarpur-Raxsaul N.H.

- 871. SHRI RADHA MOHAN SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether Muzaffarpur-Raxsaul National Highway, the main road leading to Nepal is in a damaged condition due to which accidents have been occurring on this road; and
- (b) if so, the steps taken or proposed to be taken by the Government for repairing this National Highway?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) No, Sir. However, due to incessant rain since last fortnight, some pot holes have developed which are being attended to and the traffic is flowing.

199

Written Answers

(b) National Highways are being kept in traffic worthy condition within available resources.

Agreement between India and U.S.A

- 872. SHRI MAHENDRA SINGH BHATI: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether any agreement has been signed between India and U.S.A. recently in the field of Transport;
- (b) if so, the terms and conditions of this agreement; and
- (c) the date from which this agreement is likely to be effected?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) to (c) The Government of India and the Department of Transportation USA, have signed a Memorandum of Intent to identify the objectives of a possible agreement on collaboration between the two countries in transportation, science and technology.

Relaxation in Income-Tax for Private Sector

- 873. SHRI PANKAJ CHOWDHARY: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether the Government have decided to provide relaxation in income tax on investment made in road construction section in order to encourage private sector participation;
 - (b) if so, the details thereof; and
- (c) the date from which the above decision is likely to be made effective?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) Yes, Sir.

- (b) Under Section 80(1)(A) of the Income-Tax Act entrepreneurs operating infrastructure facilities which include roads, have been given:—
 - (i) 100% income-tax exemption on profits for the five years.
 - (ii) 30% income-tax concession on profits thereafter for the next five years.

(iii) Such deduction to run for a continuous period of 10 years out of 12 fiscal years at the assessee's choice after starting of the facility.

200

- (iv) 40% of the profit from infrastructure deductible under Section 36(i)(viii) of the aforesaid Act for financial institutions providing long term finance to defined infrastructure sector including roads.
- (c) These have already been made effective.

[English]

Airport at Raichur in Karnataka

- 874. SHRI RAJA RANGAPPA NAIK: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether the Airport Authority of India have surveyed for opening of airport at Raichur in Karnataka recently;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHR C.M. IBRAHIM): (a) Yes, Sir.

(b) and (c) The feasibility study carried out by Airports Authority of India (AAI) team has indicated that a runway of dimensions 4500 ft. \times 150 ft. can be constructed for operation of 50 seater aircraft. This airport belongs to the Government of Karnataka and it is for the State Government to take up the upgradation of the airport.

[Translation]

Striking Down of Appeal

875. SHRI SHANTILAL PARSOTAMDAS PATEL : SHRI RADHA MOHAN SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether attention of the Government has been drawn to the newsitem captioned "Kendriya Vidyalayon mein vivekadhin kote sey daakhile ke appeal Khaarij" appearing in the Hindi daily 'Jansatta' dated April 17, 1997; and
- (b) if so, the facts thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) The Hon'ble High Court of Delhi rejected Kendriya Vidyalaya Sangathan (KVS) plea for allowing them to make special dispensation admission pending finalisation of a writ petition filed by an association of KVS employees.

The writ petition was disposed of as infructuous in view of Government's orders abolishing all discretionary quotas enjoyed by the Ministers in all the Ministries/ Departments of the Government of India. The Government are abiding by the directions of the Hon'ble Court.

Maintenance in Flight No. 411

876. SHRI SHATRUGHAN PRASAD SINGH: Will the Minister of CIVIL. AVIATION be pleased to state:

- (a) the reasons for poor maintenance, substandard catering service and mutilated and broken chairs in Delhi-Lucknow-Patna bound flight No. 411 leaving at 5.15 P.M. from Delhi:
- (b) whether the complaints from the M.Ps and other general passengers are not entertained; and
 - (c) if so, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) Alliance Air is unlifting meals in its flights from reputed caterers. The supplies from these caterers are monitored regularly to ensure quality service to the passengers. Aircraft interior is also checked regularly and kept clean and tidy.

(b) and (c) Complaints received are immediately acknowledged and thoroughly examined by Indian Airlines/ Alliance Air. Corrective action is taken wherever required to improve the service to the passengers.

Irrigation Project damaged by Earthquake

- 877. SHRI THAWAR CHAND GEHLOT: Will the Minister of WATER RESOURCES be pleased to state:
- (a) the number of irrigation projects and multipurpose projects damaged due to earthquake during 1995-96, 1996-97, and the current year so far, State-wise;
- (b) the total loss suffered as a result thereof during the above period;
- (c) whether the Government have formulated any comprehensive action plan to repair the dams and projects damaged due to earthquake; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) No damage to irrigation & multipurpose projects was reported due to earthquake during 1995-96 and 1996-97. During the current year, i.e. 1997-98 and earthquake with an intensity of 6 on the Richter scale occurred about 20 Km. North-East of Jabalpur City in Madhya Pradesh in the early morning of 22.5.1997. No major damage to dams has been reported due to above earth-quake. However, minor damages to 43 Water Resources structures in Madhya Pradesh have been reported.

- (b) The total cost of repair work as estimated by the Government of Madhya Pradesh for damaged Water Resources structures is Rs. 304.46 lakhs.
- (c) and (d) Yes, Sir. The State Government of Madhya Pradesh has already started implementation of Short-term measures from State Funds costing about Rs. 47 takks thing tend measures are planned to be taken up after the measures season.

[English]

Deficiencies in IAF Training System

878. SHR: RAMBAHADUR SINGH: PROF. AJIT KUMAR MEHTA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government propose to equip the IAF with multi-role fighter aircraft US-30 when a potentially dangerous gap exists in IAF training system; and
- (b) if so, the manner in which the Government propose to remove the deficiency in the advanced training system?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHIP N.V.N. SOMU). (a) and (b) In order to maintain the combat force level of the IAF to cater for retirement of ageing combat aircraft, it has inducted state-of-the-art multi-role US-30 aircraft. There is however, no potentially dangerous gap in the training system of the IAF. Sufficient IAF personnel have undergone training in Russia on SU-30 aircraft. The training facilities for training of additional personnel are being set up by the IAF. This facility will have necessary infrastructure required to meet the operational/maintenance training requirements.

Feeder Level at Farakka

879. SHRI CHITTA BASU: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether it is a fact that constant fluctuation in the flow of water through the Feeder Level at Farakka (West Bengal) may cause damage to the Feeder Canal itself:
- (b) whether this situation has arisen out of the water sharing agreement with Bangladesh;
- (c) if so, whether the Government consider it necessary to take up the matter with Bangladesh; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) Yes, Sir. Water sharing agreement with Bangladesh necessitates alternate increase and decrease at ten day intervals. Sudden fluctuations beyond certain limits may cause damage to the Feeder Canal as the Feeder Canal is an un-lined canal.

(c) and (d) The Government of India has initiated action and held discussions with Bangladesh on the adjustments to be made for the sharing arrangements so as to avoid damage to the Feeder Canal. Both sides agreed to take up the above issues at the appropriate level of the two Governments.

Loss of Ship in Mumbai Sea

880. SHRI CHINTAMAN WANAGA : SHRI MAHESH KUMAR, M. KANODIA :

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether ship named "M.V. ARCADIA PRIDE" has been drowned in the Mumbai Sea recently;
 - (b) if so, the reasons therefor;
- (c) the total number of persons died and value of property lost;
- (d) whether any inquiry has been conducted in this regard; and
 - (e) if so, the outcome thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) to (e) Yes Sir. On 19th July, at about 9.40 A.M., "M.V. ARCADIA PRIDE" started dragging anchor and while she was attempting to reanchor, she took a heavy list, capsized and sank. Out of 33 crew members on board, 9 persons were rescued, 5 bodies recovered and remaining 19 persons are

presumed to have died. Principal Officer, Mercantile Marine Department, Mumbai, is conducting a preliminary inquiry into the casualty. The inquiry report is expected to throw light on the extent of loss of property.

Brain Drain

- 881. PROF. P.J. KURIEN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Government have any account of the loss caused to country due to brain drain; and
- (b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Some Indian Scientists, Engineers and Doctors migrate to other countries for jobs and higher studies. However, no record of such migrants is maintained.

Restructuring of Army

- 882. SHRI SHIVAJI VITHALRAO KAMBLE: Will the Minister of DEFENCE be pleased to state:
- (a) whether the attention of the Government has been drawn to the newsitem captioned "Army needs restructuring" appearing in the *Statesman* dated June 26, 1997:
- (b) if so, whether there is an urgent need to restructure the army;
 - (c) if so, the details thereof; and
- (d) the details of changes proposed in the functioning of the army?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir.

(b) to (d) The organisational structure of the Armed Forces has been determined according to our requirements. All developments having bearing on our security are constantly watched and assessed and appropriate restructuring in the forces is effected whenever considered necessary. This is a continuous process. Armed Forces are also being modernised with a view to equipping them with the state-of-the-art arms and equipment. It will not be in the interest of national security to reveal further details.

Items introduced in Canteen Stores Department

- 883. SHRI JAI PRAKASH (HARDOI): Will the Minister of DEFENCE be pleased to state:
- (a) the names of the new items introduced in the Canteen Stores Department during the last 12 months;

- (b) the basis on which the unit run canteens demand the items;
- (c) the names of the items delisted in the Canteen Stores Department during the above period;
 - (d) the reasons therefor;
- (e) the number of bills pending with the CSD for payment and since when these are pending;
 - (f) the reasons for the delayed payments; and
- (g) the basis to arrive at a decision as to how much discount a particular supplier/manufacturer should give to the CSD manufacture-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (d) During the last 12 months, a total of 344 consumer & household items were introduced and 222 items were deleted from Canteen Stores Department (CSD) inventory range. The introduction and deletion of products is a continuous exercise in CSD to keep its products range in league with the demand of the troops. The introduction/deletion has been carried out in several items such as bicycle, electronic appliances, shaving products, cornflakes, matchbox, cars, sunglasses, water filter, battery and torches, hair oil, bed covers, watches, toilet soaps, ceiling fan, sewing machine, biscuits, cutlery, candles, shoes, coffee, deodrant, note books, chywanprash, cosmetics, towels, vests, suitcase, tooth paste, & cigarettes etc.

Unit Run Canteens demand items based on the sale potential among the troops.

- (e) and (f) As per the existing terms and conditions of CSD, bills become due for payment 30 days after the goods are received and taken on charge at Area Depots. Bills are paid promptly by due date to suppliers. No bills, without any discrepancy, are pending beyond the due date.
- (g) The basis for CSD to arrive at the discounts to be obtained from the manufacturers/supplier depends on the following factors:
 - First point sales from manufacturer's end and discount thereof to trade.
 - (ii) Terms of delivery i.e. F.O.R Destination or supply at mother depot at Mumbai.
 - (iii) Retail price of the product in the civil market.
 - (iv) Price and discount structure of functional equivalents existing in CSD.

[Translation]

Supply of Newspapers to Officers in CWC

884. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government bear the expenditure incurred on the supply of newspapers to all the gazetted officers of Government of India;
- (b) if so, whether officers of Group B in the Central Water Commission have been deprived of this facility by the Chairman of the CWC; and
- (c) the steps proposed to be taken to prevent noncompliance of Government rules and to penalise the erring officers?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) No, Sir. There are administrative guidelines of the Government for reimbursement of cost of Newspapers to Gazetted Officers of the Government of India.

- (b) No such decision has been taken.
- (c) Does not arise.

Level of Underground Water

885. SHRI JAI PRAKASH AGARWAL: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether Supreme Court has expressed its concern on the steep fall in the level of underground water in the country and has constituted a committee of Central Underground Water Board to check indiscriminate use of underground water;
 - (b) if so, the details thereof; and
- (c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) Keeping in view the decline in the level of ground water in various parts of the country, the Honourable Supreme Court of India passed an order on 10th December, 1996 directing the Central Government to constitute the Central Ground Water Board as an Authority under the Environment (Protection) Act, 1986 for the purpose of regulation and control of ground water management and development.

(c) In compliance of the directions of the Honourable Supreme Court, the Central Government (Ministry of Environment & Forests) has constituted the Central Ground Water Board as an Authority by notification issued on 14th Jan. 1997.

Excess Traffic on Roads

886. SHRI PAWAN DIWAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) the percentage of road traffic on National Highways in total percentage of road traffic in the country;
- (b) whether the Government are aware that in the 1.62,000 kms. of State and National Highways a big portion *i.e.* 64% in one lane only whereas a small portion 2% is four lane and remaining portion is two lane; and
- (c) it so, the steps proposed to be taken by the Government for tackling the problem of excess traffic on roads in the country?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) National Highways carry about 40% of the total traffic in the country.

- (b) The Central Government is primarily concerned with the development of National Highways only. The development of other roads falls within the purview of respective State Governments. National Highways totalling a length of 34,608 Km., comprises 78% of two lane sections, 20% single lane sections and 2% four lane sections.
- (c) To tackle the problem of excess traffic, the National Highways are being widened in phases subject to the availability of funds.

[English]

Return of Artefacts

887. SHRI T. GOPAL KRISHNA : SHRI DHIRENDRA AGARWAL : SHRI SANAT KUMAR MANDAL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Indian Government have made any move for return of the large number of Indian artefacts including Kohinoor taken by the British from India during their reign over the country; and
- (b) if so, the reaction of the U.K. Government thereto? $\,$,

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) No. Sir.

(b) Does not arise.

Sankosh River Project of W.B

888. SHRI SIBU SOREN: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether it is fact that Sankosh River Project of West Bengal is being included in the Ninth Five Year Plan:
 - (b) if so, the details thereof;
- (c) the areas of tea-gardens, forests and agriculture land involved in the project; and
- (d) the details of land proposed to be acquired and the total number of persons likely to be displaced due to Sankosh Project?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) The Sankosh Multipurpose Project would be taken up for implementation in the IX Plan as soon as it is finalised.

(c) and (d) As per the Environmental Impact Assessment studies carried out by Water and Power Consultancy Services Ltd., (WAPCOS) recently, the total land needs to be acquired for the canal portion of Sankosh Project in India is 2574 ha. The detailed break up of land to be acquired are:—

(i)	Tea Garden (ha.)	936.18
(ii)	Forest (ha.)	1145.16
(iii)	Agriculture (ha.)	342.52
(iv)	Fallow land and land not available for cultivation (ha.)	150.17
•	Total	2574.03

The total number of affected persons are about 21500 in West Bengal.

Setting up of Sub-regional Airline

889. SHRI CHANDRA BHUSHAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have agreed to set up a sub-regional Airline to be jointly run with Thailand, Sri Lanka and Bangladesh; and

to Questions

(b) if so, the modus-operandi discussed between the member countries to run the said proposed Airline?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) and (b) The proposal for setting up an airline jointly run by Bangladesh, India, Sri Lanka and Thailand has been initiated by the Thai Government. No details have been worked out so far.

Linking of Bangalore-Pune N.H. to Bangalore-Chennai N.H.

890 SHRI K.H. MUNIYAPPA: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether Bangalore-Pune National Highway is being linked with Bangalore-Chennai National Highway;
- (b) whether the State of Karnataka has urged the Union Government for assistance: and
 - (c) it so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b) Yes, Sir.

(c) Two estimates amounting to Rs. 11.60 crores and Rs. 14.40 crores, with sharing on matching basis between Central Government and State Government have been approved; i.e. widening and improving existing single lane state road to double lane from Dobbespet on NH-4 with Devanahally on NH-7 and Attibele on NH-7 via Hoskote on NH-4, respectively.

[Translation]

Allotment of out-of-turn Gas Connections

891. SHRI VINAY KATIYAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government have allotted any outof-turn L.P.G. connections during the last six months;
 - (b) if so, the details thereof; and
- (c) the basis on which these connections were allotted?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (c) Yes, Sir. During the last six months 755 LPG connections were released on out-of-turn basis. These connections have been sanctioned to blind persons on the recommendations of various Associations/Organisations of the blind persons, individuals on their request, and recommendations from VIPs and public representatives including MPs and ex-MPs in urgent and deserving cases at the discretion of the Government.

[English]

Kerosene

892. SHRI GEORGE FERNANDES: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government are aware that a large quantity of Kerosene is diverted to be sold through certain petrol pumps in Bombay;
- (b) if so, whether the profits made through this kerosene diverted for adulteration purposes is distributed among the persons involved therein;
 - (c) if so, the details thereof; and
 - (d) the reaction of the Government thereto?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) to (d) There is no such information with the Government and Government does not have any information about the sharing of profits of such diverted kerosene among different persons.

However, a study made, about three years ago, by a consultancy agency, had indicated diversion of kerosene at different points particularly through wholesalers for the purpose of adulteration and sale in black market, etc. Central Government has taken a number of steps to check diversion and adulteration, and as retail distribution by whole-salers, where mostly diversion takes place, is the responsibility of State Governments. They have also been advised to rationalise the system of distribution and to plug loopholes to prevent diversion and adulteration.

Literacy Percentage in Rajasthan

893. COL. (RETD.) SONA RAM CHOUDHARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Literacy percentage of males & females in Barmer, Jaisalmer and Jalore districts of Western Rajasthan is the lowest in the country;
 - (b) if so, the details thereof and the reasons therefor;
- (c) whether the Union Government have given large amount to Rajasthan Government for eradication of illiteracy;

to Questions

- (d) if so, the amount allocated during the last three years;
- (e) whether the Government have chalked out any programme and fixed the time by which 100 percent T.L.C. will be achieved; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Yes, Sir. The districts of Barmer, Jaisalmer and Jalore, as per the 1991 Census, figure amongst the district having the lowest literacy rates in the country. The details are as follows:

District	Literacy rate		
	Total	Male	Female
Barmer	22.98	36.56	7.68
Jaisalmer	30.05	44.99	11.28
Jalore	23.76	38.97	7.75

The reasons for low literacy rates in these areas, inter alia, could be attributed to difficult geographical conditions of the area, lack of physical resources, scattered population resulting in inaccessibility to schools, lack of literacy tradition/movements, considerable gender bias against women, low social/political commitment to the eradication of illiteracy, diverse socio-cultural factors, etc.

(c) and (d) The National Literacy Mission have launched total literacy campaigns in the entire State of Rajasthan. The details of Central grants released for these projects, during the last three years, are as follows:

Year	Amount (Rs. in lakhs)	
1994-95	1745.00	
1995-96	1681.76	
1996-97	1304.62	

(e) and (f) The NLM's objective is to make 100 million non-literates in the age-group 15-35 years functionally literate by the year 1998-99 and bring about full literacy by the year 2005 A.D. Under the total literacy campaigns, which is the principal strategy of the NLM for eradication

of illiteracy, 430 districts have so far been covered throughout the country.

[Translation]

Utilisation of River Water

894. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister WATER RESOURCES be pleased to state:

- (a) the efforts made by the Government for proper utilisation of river water;
- (b) the achievements made by the Government in this regard;
- (c) whether the Union Government have failed to utilise the river water; and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) to (d) Since the beginning of the First Five Year Plan a number of irrigation and multi-purpose projects have been taken up to utilise the river waters for irrigation and other purposes. As a result of this, the irrigation potential of the country which was about 22.6 million hectares during the pre-plan period has increased to about 89.0 million hectares at the end of 1995-96.

The National Water Development Agency is carrying out studies on the National Perspective Plan for water resources development which, *inter-alia*, envisages transferring water from surplus to water-short basins by inter-linking of rivers and constructing reservoirs at potential sites to maximise the utilisation of river waters. However, full utilisation of river waters is not possible due to various reasons such is topographical environmental constraints etc.

[English]

Facilities to meet Tourists Inflow

895. SHRI YELLAIAH NANDI :
DR. SUBBARAMI REDDY :
SHRI RAMESH CHENNITHALA :
SHRI BHAKTA CHARAN DAS :
SHRIMATI LAKSHMI PANABAKA :

Will the Minister of TOURISM be pleased to state:

(a) whether India has set a target goal of 50 lakh tourists by the turn of the century;

to Questions

- (b) if so, whether emphasis has been laid on the scheme which may earn foreign exchange;
- (c) if so, the whether the Government propose to encourage various activities such as conference, shopping, leisure, adventure and cultural tourism on priority basis tor the promotion of tourism;
 - (d) if so, the details thereof;
- (e) whether attention has been paid for providing world class accommodation to attract tourists; and
- (f) if so, the steps taken by the Government to achieve the goal?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) The National Action Plan for Tourism-1992 had set a target of five million foreign tourism arrivals which was proposed to be achieved by the turn of the century. However, the Working Group for the Ninth Five Year Plan reviewed the target and considered an 8% growth in tourist arrivals as feasible during the Ninth Five Year Plan period.

- (b) to (d) The development of tourism is a continuous process and it involves improvement of infrastructural facilities, publicity and promotion and development of human resources. Efforts are also being made to diversify the tourism product of India including conference and convention, shopping, leisure, adventure and cultural tourism.
- (e) and (f) Hotels & tourism related industries have been declared as a priority sector for foreign investment and a number of incentives have been made available for attracting private investment in the construction of world class accommodation units.

[Translation]

Development of Primary Education

896. SHRI D.P. YADAV :
SHRI MOHAN RAWALE
DR. KRUPASINDHU BHOI :
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been invited to the news-item captioned "No primary education for 32m in India: WB" appearing in the *Hindustan Times* dated June 6, 1997;

- (b) if so, the facts thereof and the reaction of the Government thereto:
- (c) the measures taken/proposed to be taken to improve the situation;
- (d) the details of Centrally Sponsored Schemes to tackle the challenges of primary education development;
- (e) whether World Bank has been assisting the Government for the development of primary education; and
- (f) if so, since when, and the quantum of aid granted so far and utilised, State-wise and project-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir. The news item refers to the report published by the World Bank titled, "Primary Education in India" in March, 1997.

- (b) The report is based on a study by the World Bank staff and synthesises the various research studies undertaken in the field of primary education from time to time. The judgements made therein do not necessarily reflect the view point of Government of India.
- (c) and (d) Promotion of primary education has been primarily the responsibility of the State Government. The Central Government supplements the efforts of the State Governments for universalisation of primary education by providing financial assistance under various Centrally sponsored schemes which include Operation Blackboard, Teacher Education, Non-Formal Education Programme, National Programme for Nutritional Support to Primary Education commonly known as Mid-day Meals Scheme and District Primary Education Programme. Besides certain externally aided projects are also being implemented in various States to deal with State specific problems. These include:
 - (i) Uttar Pradesh Basic Education Project (Assisted by World Bank)
 - (ii) Bihar Education Project (Assisted by UNICEF)
 - (iii) Rajasthan Shiksha Karmi Project/Lok Jumbish Project (Assisted by Swedish International Development Authority)
 - (iv) Mahila Samakhya Project (Assisted by Dutch Government)
 - (v) Andhra Pradesh Primary Education Project (Assisted by British Overseas Development Administration)

to Questions

- (e) Yes Sir.
- (f) A statement is enclosed.

Statement

The quantum of World Bank aid granted for U.P. Basic Education Project and DPEP.

(Rs. in crores)

Name of the Project	Amount of Grant	Period
UP Basic Education Project	575.00	1993–2000
DPEP Phase-I	806.00	1994-2002
DPEP Phase-II	1480.00	1996–2002

State-wise Expenditure incurred/Reimbursement received from World Bank upto 31.03.1997 under DPEP and UP Basic Education Project

(Rs. in crores)

S.No. State		Cumulative Expenditure upto 31.03.1997	
1.	Assam	27.07	24.20
2.	Haryana	27.45	24.60
3.	Karnataka	34.26	30.53
4.	Kerala	22.40	20.35
5.	Maharashtra	47.05	41.92
6 .	Tamil Nadu	24.70	22.23
7.	Uttar Pradesh	352.00	305.00

Proposal to Scrap Caste based Regiments

897. SHRI RAM KRIPAL YADAV : Will the Minister of DEFENGE be pleased to state:

- (a) whether the Government propose to scrap the caste based regiments in vogue since pre-independence;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) No, Sir.

- (b) Does not arise.
- (c) The post independence policy of the Government is not to raise any new regiment after a community, class, religion or region. However, the existing regiments named after a community/class/religion/region of the pre-independence era are being retained for morale, motivational and historical reasons.

Compensation to Peasants

898. SHRI JAGAT VIR SINGH DRONA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether eight lakh peasants whose lands were acquired for the construction of the Ganga barrage in Kanpur and New city agitating for the compensation at market rates and are facing starvation due to unemployment;
- (b) if so, the details thereof and whether the administration is not paying any compensation inspite of availability of funds;
 - (c) if so, the reasons therefor:
- (d) whether the Union Government propose to intervene into the matter to solve this problem; and
- (e) the time by which the compensation is likely to be paid to the peasants?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) So far 21.975 hectares land of 38 cultivators has been acquired by the State Government of Uttar Pradesh for construction of Ganga Barrage at Kanpur and the compensation for this land has been paid in April-May. 1997. No land has so far been acquired for the new Kanpur city.

(c) to (e) Do not arise.

[English]

Supply of Paper to IGNOU

- 899. SHRI RAMASHRAYA PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government have received any complaints about awarding of contractorship of supply of certain papers to IGNOU;
 - (b) if so, the details thereof;
- (c) whether the Government propose to cancel the contract to those factories; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) A letter dated 10th March, 1997 complaining about irregularities in the placement of supply order of Surface-Sized Off-set printing paper by Indira Gandhi National Open University (IGNOU) was received from Shri Om Pal Singh 'Nidar', M.P.

The gist of complaints and the explanation offered by IGNOU is given below:-

SI. No. Gist of irregularities alleged by Shri Om Pal Singh "Nidar"

Explanation of the University

- 1. Some bidders were allowed to participate in the tender, despite lacking adequate manufacturing capacity to produce
 - University was satisfied about the manufacturing capacity of the bidder selected as it had supplied the requisite quantity of Surface Surface Sized Off-set Printing Paper. Sized Offset Printing Paper during the previous year without any constraint.
- 2. Hindustan Paper Corporation Limited (HPCL), being a Public Sector undertaking should have been given preference in awarding the supply order.
- As against the lowest price of Rs. 22,712 per metric tonne (PMT) quoted by the successful bidder, the rate quoted by the HPCL was Rs. 30,555 PMT. Public Sector undertakings being entitled to a price preference of 10% over the price quoted by competing units, the same was extended to HPCL. HPCL held negotiations with IGNOU. Paper Purchasing Committee but could not match the lowest quoted rates with 10% increase thereupon. Hence, HPCL's tender bid was rejected by IGNOU.

Quotations were invited exclusively from manufacturing firms. The

- 3. The supplier did not fulfil the specified paper quality parameters set by IGNOU in its Notice inviting tender.
- Sample of paper supplied by the successful bidder was sent for laboratory tests by IGNOU to Central Pulp and Paper Research Institute, Saharanpur. The Institute has certified that the paper samples fulfilled the prescribed specifications.
- 4. There have been "underhand dealings" in the placement of supply contract with the successful bidder by IGNOU.

The University awarded the supply order to the successful bidder for having quoted the lowest rates and the previous year's performance of this bidder as supplier of Surface Sized Offset Printing Paper.

The allegations are being examined by the Government in the light of the explanation tendered by the University and additional information has also been sought.

Universities being autonomous bodies enjoy a separate legal entity and take decisions independently on entering/cancelling contractual agreements; accordingly the power to cancel contracts etc. lie with the Universities.

[Translation]

Fuel to Indian Airlines

900. SHRI ANAND RATNA MAURYA: DR. RAMKRISHNA KUSMARIA:

Will the Minister of CIVIL AVIATION be pleased

to state:

- (a) whether there is any proposal under consideration of the Government to make available fuel to Indian Airlines at international market price;
- (b) if so, the main characteristics of the proposal; and
- (c) the amount likely to be sent by Indian Airlines annually as a result thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) to (c) The proposal is under consideration of the Government.

Papers laid

[English]

Supply of M-17 Helicopters & T-80 Battle Tanks by Russia to Pakistan

- 901. DR. M. JAGANNATH: Will the Minister of DEFENCE be pleased to state:
- (a) whether Russian M-17 helicopters and T-80 battle tanks have found their way to Pakistan inspite of Russian promise to India that this war equipment will not be supplied to Pakistan;
- (b) if so, whether the Government have taken up the matter with Russia: and
 - (c) if so, the Russian response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (c) According to our information, Russian has supplied some MI-17 civilian transport helicopters to Pakistan in 1996. It has not supplied T-80 battle tanks or other arms to Pakistan. The Russian authorities have on several occasions provided high level categorical assurances that Russia was committed not to supplying arms to Pakistan.

Height of new A.T.C. Towers

- 902. SHRI PRAMOD MAHAJAN: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) the height of new ATC Towers in Mumbai and Chennai airports;
 - (b) whether it is permissible under safety norms;
 - (c) if so, the details thereof; and
 - (d) if not, the action taken thereto?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) to (d) The matter is under examination by an expert committee.

[Translation]

Morning Service to Delhi from Varanasi

903. SHRI VIDYASAGAR SONKER: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether morning air services are available from Varanasi to Delhi;
 - (b) if so, the details thereof; and
- (c) if not, the steps proposed to be taken by the Government to introduce the morning air services from Varanasi to Delhi in the interest of passengers of adjoining districts of Varanasi such as Jaunpur, Ghazipur, Mirzapur, etc.?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) No Sir.

- (b) Does not arise.
- (c) At present, Indian Airlines has no plans to operate a morning service from Varanasi to Delhi. Private operators with suitable aircraft are being encouraged to add more stations including Varanasi on their network subject to viability.

[English]

Refining Capacity

904. PROF. JITENDRA NATH DAS: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the total refining capacity of Indian refineries during 1996-97;
- (b) the extent to which the domestic needs of petroleum products are being met by these refineries;
- (c) whether refining capacities are being fully utilised: and
 - (d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA): (a) The total refining capacity as on 1.4.1997 was 61.55 MMTPA.

(b) the production of petroleum products vis-a-vis the domestic needs for the year 1996-97 is given below:

(figures in MMT)

***************************************	Production	Demand	Shortfall
	59.24	79.16	19.92

(c) and (d) The overall refining capacity utilisation of the refineries for the year 1996-97 was 104%.

12.00 hrs.

PAPERS LAID ON THE TABLE

Memorandum of Understanding between Mishra Dhatu Nigam Ltd. and Department of Defence Production and supply for the year 1997-98.

[Translation]

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): Mr. Deputy Speaker, Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English Versions) between the Mishra Dhatu Nigam Limited and the Department of Defence Production and Supplies, Ministry of Defence. for the year 1997-98.

[Placed in Library, See No. LT 2186/97]

Report of Comptroller and Auditor General of India for the year ended 31st March, 1996, etc.

[English]

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): Sir, on behalf of Shri Murasoli Maran, I beg to lay on the Table-

- (1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 1997)-(Commercial) for the year ended the 31st March. 1996 (Review of Accounts)

[Placed in Library, See No. LT 2187/97]

(ii) Report of the Comptroller and Auditor General of India-Union Government (No. 2 of 1997)-(Commercial) for the year ended the 31st March. 1996 (Comments on Accounts)

[Placed in Library, See No. LT 2188/97]

(iii) Report of the Comptroller and Auditor General of India-Union Government (No. 3 of 1997)-(Commercial) for the year ended the 31st March, 1996 (Audit Observations).

[Placed in Library, See No. LT 2189/97]

Notification Regarding Ministry of Surface Transport (Roads Wing) Central Engg. Service (Roads) Group 'A' etc.

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): Sir, I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under proviso to Article 309 of the Constitution:-
 - (i) The Ministry of Surface Transport (Roads Wing) Central Engineering Service (Roads) Group 'A' (Amendment) Rules, 1997 published in Notification No. G.S.R. 182(E) in Gazette of India dated the 31st March, 1997.
 - (ii) The Ministry of Surface Transport (Roads Wing) Central Engineering Pool Group 'A' (Amendment) Rules, 1997 published in

Notification No. G.S.R. 183(E) in Gazette of India dated the 31st March, 1997.

[Placed in Library, See No. LT 2190/97]

Annual Report and Review of Working of Indian Council of Historical Research, New Delhi, 1995-97) etc.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): Sir. on behalf of Shri Muhi Ram Saikia, I beg to lay on the Table-

- (i) A copy of the Annual Report (Hindi and (1) English versions) of the Indian Council of Historical Research, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2191/97]

- (i) A copy of the Annual Report (Hindi and (3) English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Research, New Delhi, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 2192/97]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 1995-96.

(6) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 2193/97]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 1995-96.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above

[Placed in Library, See No. LT 2194/97]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College. Kurukshetra, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions), by the Government of the working of the Regional Engineering College, Kurukshetra, for the year 1995-96.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 2195/97]

Memorandum of Understanding between Bharat Earth Movers Ltd. and Deptt. of Defence Production and Supplies M/o Defence for the year 1997-98

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N SOMU) : Sir, I beg to lay on the Table:—

A copy of the Mer Fundum of Understanding (Hindi and English versions) butween the Bharat Earth Movers Limited and the Department of Defence Production and Supplies. Ministry of Defence, for the year 1997-98.

[Placed in Library, See No. LT 2196/97]

12.02 hrs.

STANDING COMMITTEE ON FINANCE

Statement

[Translation]

SHRI NIRMAL KANTI CHATTERJEE (Dumdurn): Mr. Deputy Speaker, Sir, I beg to lay on the Table of the House Statements (Hindi and English versions) showing action taken by Government on the recommendations contained in the following reports:—

- (1) Ninth Report of Standing Committee on Finance (Tenth Lok Sabha) on action taken by Government on the recommendations contained in their Fourth Report (Tenth Lok Sabha) on the working of Public Sector Banks.
- (2) Eleventh Report of Standing Committee on Finance (Tenth Lok Sabha) on action taken by Government on the recommendations contained in the Fifth Fieport (Tenth Lok Sabha) on Demands for Grants (1994-95) of Ministry of Finance.

12.02¹/₄ hrs.

STANDING COMMITTEE ON COMMERCE

Thirty First Report

SHRI V. DHANANJAY KUMAR (Mangalore): Mr. Deputy Speaker, Sir, I beg to lay on the Table of the House Thirty-First Report (Hindi and English versions) of the Standing Committee on Commerce, on the Coffee (Amendment) Bill, 1997.

12.021/2 hrs.

ELECTIONS TO COMMITTEES

(i) All India Council for Technical Education

[English]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : Sir, I beg to move:

"That in pursuance of Section 3(4)(j) of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the All India Council for Technical Education for a term of 3 years, subject to other provisions of the said Act".

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of Section 3(4)(j) of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the All India Council for Technical Education tor a term of 3 years, subject to other provisions of the said Act".

The motion was adopted.

(ii) National Shipping Board

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : Sir, I beg to move:

"That in pursuance of Section 4(2)(a) of the Merchant Shipping Act, 1958 read with Rule 4(1) of the National Shipping Board Rules, 1960, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves, to serve as Members of the National Shipping Board, for a period upto 10.4.1999, subject to other provisions of the said Act"

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of Section 4(2)(a) of the Merchant Shipping Act. 1958 read with Rule 4(1) of the National Shipping Board Rules, 1960, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves, to serve as Members of the National Shipping Board, for a period upto 10.4.1999, subject to other provisions of the said Act"

The motion was adopted

12.03 hrs.

CLARIFICATION ON PRIME MINISTER'S STATEMENT IN JAMMU AND KASHMIR

[Translation]

SHRI JASWANT SINGH (Chittorgarh): Mr. Deputy Speaker, Sir, I would like to express my grave concern as well as objections. It is not my personal objection but the objection of the party too. We have undergone bitter experience during a few months' tenure about the hon. Prime Minister as to how he retracts from his statement. We have several such experiences but when the hon. Prime Minister makes statement on basic issues of National interests and makes objectionable policy statements while the Parliament is in Session and then

denies having made such statements, then we cannot remain mute spectator without commenting on it or raising objections against it. I have to mention two points clearly. The hon. Prime Minister during his recent visit to Kashmir Valley has only laid down founcation stones at those places which have no train services. During his visit to the valley he made a statement that he was ready to hold talks unconditionally. Next day, news quite contrary to it was published in the newspapers. It was very important statement in itself. There was an unopposed Motion of Parliament, Unconditional talks are to be held but with whom? Whether with Afghanese. Sudanese or other external forces already operating there? Next day he contradicted having made any such statement and something else appears in the Newspaper. In this regard, I feel my duty to tell you that my party wants peace in all the States and in the country and does not oppose it but strange news about Nagaland are pouring in. If the peace in the country is decided in United States and that too on some one's initiation, we cannot accept it. It is a very important issue which the hon. Prime Minister does not think it necessary to mention in the Parliament but such statements are being made. Whether the other hon. Members agree or disagree with it but I would like you to issue an order to the hon. Prime Minister to come to the House and give clarification on these two issues.

i would like to make one more request. Since the hon. Prime Minister is banking on the support of Congress Party and whether the hon. Prime Minister did something or did not do anything on the issue of Kashmir and Nagaland or made any statement, I shall be failing in my duty if I do not say that the Congress Party should also clarify whether it supports or oppose the policy statement made by the hon. Prime Minister? I had to submit only these two points.

SHRI CHANDRA SHEKHAR (Ballia): Mr. Deputy Speaker, Sir, I basically agree with what Shri Jaswant Singhii has stated. The statements made during the last two-three months from abroad as well as from within the country are very objectionable and are ominous signs for the future of the country. I do not want to go in detail in this regard. But we have received information that some foreign country directs our country to adopt any particular policy or follow any direction and our country keeps silence. I think, there would be nothing more improper than this. When economic policies were being adopted in the past, I had stated that when we allowed intervention in our economic policies, we should be ready for intervention in our politics. But I had never thought about political intervention in such a clumsy manner. An emissary of a particular country was constantly allowed to visit Kashmir and talk to the local people. Not only this, the Department of External Affairs of that country

has been constantly informing that they were suggesting the Government of India as to what set should be taken on Kashmir issue. There can be nothing more unfortunate than this. The hon. Prime Minister is my friend. There can be nothing more improper than this that the hon. Prime Minister makes a statement one day and retracts it the very next day and that too when the Parliament is in Session.

I would like to say that not only Jaswant Singh or his party but the entire elite class of the country is concerned with it. I believe, Somnathji would be more concerned.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): I must respond to his observations. Naturally, my Party is a Party which brings sanity into this whole affair or in every affair. We have shown how probity and morality should be the order of the day.

Mr. Deputy Speaker, Sir, so far as we are concerned we want normalisation of relations in Kashmir. There is no doubt that it is an integral part of India. There is no question of, in any way, compromising on that issue. We have seen that only the last Prime Minister and the present Prime Minister have taken some steps for normalising the situation there. There have been period of confrontation and trouble there.

I do not wish to go into that. We welcome any move made by the hon. Prime Minister to normalise the situation, to bring back some misguided people to the national mainstream. But, since very senior leaders like Chandra Shekharji and Jaswant Singhji have raised certain questions on this, I think that it will be proper for the hon. Prime Minister to come to the House and make it clear as to what he wanted to say, what his policy is or what has been his call while he was there.

Therefore, I would request the hon. Prime Minister to come and make it clear before this House. I am sure he will never compromise so far as India and its relations with that part of India and relations of other parts of India with that part of India are concerned. All efforts to normalise the situation should be welcome. But let the Prime Minister say, 'Yes, Sir, on the first day there was some statement and today some other statement has come'. We cannot always respond on the basis of newspaper reports. Therefore, it would be better if the hon. Prime Minister could come here and say what the position is.

SHRI SHARAD PAWAR (Baramati): Mr. Deputy-Speaker, Sir, I do support the view which has been expressed by my hon. colleague Shri Somnath Chatterjee.

By and large, there are no two opinions on this issue. In this august House, on a number of occasions, by and large, there has been unanimity among most of the political parties on this. Any effort to normalise relations with Pakistan is definitely welcome. Any effort to improve the situation in Jammu and Kashmir is also welcome But, in the last few days, a number of statements have appeared in the newspapers. I do not know how far they are true and what exactly is the position. There were certain occasions when certain important representatives of the nation have visited that area giving some suggestions, talking with a number of local people. We have not, at least I have not, got any details about that So, I think that it will definitely be better if the Prime Minister himself comes and makes a statement and briefs Parliament when it is in Session. The country should at least know about all these things.

[Translation]

JULY 28, 1997

SHRI CHAMAN LAL GUPTA (Udhampur): Sir. ...(Interruptions)

MR. DEPUTY SPEAKER: From your side, Shri Jaswant Singhji has spoken, if any particular matter has been left, you can tell.

SHRI CHAMAN LAL GUPTA: Hon'ble Deputy Speaker, Sir, Prime Minister has attended four main functions there. In three out of them, he repeated the same statement that he wanted to have unconditional talks and in fourth function it was said that until they give up arms, there would not be any meaning of talks. So far as the matter of normalcy in Kashmir is concerned. every party wants to assist the Prime Minister in this regard. But one thing should be kept in mind that there is an elected Government there, you have elected a Government there. I have talked to some Ministers there. They all say that there is a lot of difference in our perception, their perception and the perception of the Central Government. They want to deal with those ultras in one way and Central Government is dealing in other way. Our Kashmir problem is lingering on due to this confusion. Therefore I want to request you that the Prime Minister has come, he should at least take the House in confidence and make it clear that both the Governments work on one line. I want to request him that we should not encourage the militancy there. A little normalcy has been brought in the situation by Armed Forces and Security Forces. ... (Interruptions)

SHRI VIJAY GOEL (Sadar-Bazar): Mr. Deputy Speaker, Sir, I also want to say something ...(Interruptions)

[English]

MR. DEPUTY-SPEAKER: Please sit down. Let me say something.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: See, there is an established convention. Parliament is in Session. No policy statement should be made outside the Parliament. The Prime Minister should clarify as to what he has said.

SHRI MANGAT RAM SHARMA (Jammu): Please give me time to speak.

MR. DEPUTY SPEAKER: You please sit down. I have called the Prime Minister.

SHRI MANGAT RAM SHARMA: I had requested you earlier also.

MR. DEPUTY SPEAKER: You say whatever you want to say. Gujral Sahib, please let him say what he wants to say.

...(Interruptions)

[English]

SHRI MADHUKAR SARPOTDAR (Mumbai North-West): Sir, I have been raising my hand on this since the very beginning.

[Translation]

SHRI MOHAN RAWALE (Mumbai South-Central) : Mr. Deputy Speaker, Sir, no one has spoken from our party also.

MR. DEPUTY SPEAKER: I admit that no one has spoken from your party also.

SHRI MANGAT RAM SHARMA: Sir, first of all, the Prime Minister of Congress Government and after that the two Governments which came to power with our support, they took initiative in Jammu-Kashmir. They gave economic package for that State. I appreciate the interest being taken for bringing about normalcy there. They did a good job. It should be appreciated. My second point is that the Prime Minister should clarify his last statement. He has stated that the Union Government and the State Government are ready for talks with those local militants who are ready to come forward for talks after giving up arms for joining the mainstream. In my view it is worth appreciating. We must hold talks with the people of our State and the condition should be made normal.

Secondly, I would like to say that there is militancy in three districts. ...(Interruptions)

MR. DEPUTY SPEAKER: Leave aside that issue. The Prime Minister would himself clarify.

SHRI MANGAT RAM SHARMA: He would clarify only when I will raise the point. If I do not raise the issue, how can we clarify. I want to say two things.

MR. DEPUTY SPEAKER : Prime Minister's statement is being discussed.

SHRI MANGAT RAM SHARMA: First let me say what I want to say. Then the reply to my point would come. Militancy has increased more in three districts, Punchh, Rajauri and Kargil. Items pertaining to Jammu in the package programme announced by Deve Gowdaji are not being implemented.

MR. DEPUTY SPEAKER: It is all right. You have expressed your point.

SHRI MANGAT RAM SHARMA: Whether the items of package programme pertaining to Jammu are being implemented?

MR. DEPUTY SPEAKER: It is all right. You have expressed your point. Now you please take your seat.

[English]

SHRI MADHUKAR SARPOTDAR: Sir, Whatever statement Shri Jaswant Singh has made in this House, I fully endorse that. Secondly, it is our experience for the last one-and-a-half years that we have been discussing the Jammu and Kashmir issue very often. It is a good sign that we are trying to negotiate and trying to establish peace in this part of the country, Jammu and Kashmir. At the same time, when we put certain conditions and when people from within had such a dialogue, I can understand it. But those people are encroaching on our land property and firing the people and killing the people. The Government of India should clarify its policy as to whom and with whom they are going to have negotiations and what action the Government of India is going to take eventually. Not only that, what message the Government of India intends to pass on to all these culprits, extremist and to those who are unnecessarily facing problems in Jammu and Kashmir. That is also a very important thing and that message should be clear. In that case, I would humbly request the hon. Prime Minister to clarify the policy.

confusion.

SHRI ILIYAS AZMI (Shahabad): Mr. Deputy Speaker Sir, while agreeing with what was said by Shri Jaswant Singh ji, Shri Somnath Chatterjee, Shri Chandrashekhar and Shri Sharad Pawar, I am sorry to say that, particularly, the Hon'ble Prime Minister not only in this case, but in other cases also, makes one Statement in the morning and an other in the evening. It creates

Clarification on Prime Minister's

THE PRIME MINISTER (SHRI LK. GUJRAL); What are you saving? In which case I have done so?

SHRI ILIYAS AZMI : I would like to know from him that when he made the statement in Kashmir that they were prepared to hold talks with militants un-conditionally, then had any militant organisation proposed to hold talks un-conditionally? He said one thing on his behalf but he changed his mind after coming to Delhi. He should clarify that point also

[English]

SHRI I.K. GUJRAL : Sir, before I come to the point, I strongly protest against the observations made by my friend that I said something in the morning and said something else in the evening. I am always consistent in my statements on every issue and I continue to do that. And now we have come to this issue.

I had gone to Kashmir for two days. During my visit. I had the opportunity of not only laying the foundation stone for the new railway line that we are going to build in the Valley itself from Kazikund to Baramulla. The idea was that the railway line that is coming via Udhampur in one direction naturally goes through a different terrain, and it is taking more time. In the meantime, we have felt and thought that it would be more expeditious and useful if we lay the railway line also simultaneously in the Valley itself. Later on, through the tunnel it could be joined.

This will also be an effort to try to provide more employment there. Therefore, this year, we have earmarked about Rs. 75 crore for works in the Valley itself.

Apart from these two functions, I also had the opportunity of addressing the Army Jawans, their leaders, the BSF Jawans and their leaders. These were the four functions that I had attended. What is the situation in Kashmir? The situation in Kashmir today is, fortunately we have turned the corner. It is not that the insurgency has ended but by and large I think both the Governments-the Government of Jammu and Kashmir and the Central Government-have been able to get better of the insurgency. All the same, from across the

border, the insurgency is being sustained and a large number of weapons have been captured. I have seen two collections of those weapons which are very large and very sophisticated. I have also seen the figures of the various skirmishes that take place from time to time. I must say to the credit of our armed forces and also the BSF and other paramilitary forces that they have been able to safeguard our security firmly and with a great deal of efficiency. At the same time, we have been for the last three-four months, there is a consistent firing across the border and my friend, the Defence Minister. should be able to tell us more about it. This is also being resisted with firmness.

Our policy has another dimension also. Not only this Government but previously also we have been trying to get back those estranged youths, who I believe, have been led astray by the false propaganda against India. Some of them have come out and some of them have been absorbed in various Services also. What I was saying exactly has been now clarified. If at all a clarification was called for in the interview that I gave on the plane to The Hindustan Times. The main point is that we are always willing to talk to those oung men who are our own children, and who are our own boys who have been led astray. Naturally, it is implied and also understand that they must give up arms and they must come back home. I will use to exact word. My friend was present there when I was saying that I was talking like a father to the young children that if in the family the sons go astray or get alienated, it is my duty as head of the family to invite them back, try to remove their doubts and suspicions. I stand by that. That is what I said in all the two speeches. Fortunately or unfortunately, I was speaking, particular, in Quajigund in Urdu. I know Urdu very well. So, I was speaking in chaste Urdu. So many of my own friends, perhaps, do not understand Urdu. Therefore, when I was talking about these boys, they thought that I was talking to the militants across the border or those who have been supported by Pakistan. No: not at all.

Two things are very clear in my mind. On the very first day and every time I spoke in the House. I had clarified one thing. There is no compromise on two issues, secular unity of India and also the integrity of India. Jammu and Kashmir is a part of India. The whole State of Jammu and Kashmir is a part of India and shall continue to be so. There is no compromise on that. Therefore, there is no reasons for me to say and I was surprised that my friend, Shri Atal Bihari Vajpayee, such a seasoned diplomat himself, should have to, in a hurry, condemn me without verifying the facts and should have made a statement which I very much regret because I have great respect for his maturity. But I would say only this thing and I reassure the House that no new policy SHRAVANA 6, 1919 (Saka)

statements have been made. This has been the policy of the Government of India, not my Government only but the Governments which have preceded this Government. Even when Shri Atal Bihari Vajpayee was in power for thirteen days, the same policy was followed. Therefore, I would repeat India. ...(Interruptions)

SHRI SOMNATH CHATTERJEE: They had no policy.

SHRI I.K. GUJRAL: Well, I will not pass judgement on this. But I would only say this thing. Let me say in this House that I feel I represent the voice of this House when I say this thing that India has a Government, Jammu and Kashmir has a Government. Both of us are keen that alienated youths should come back. We are keen that they should find their place in our society. We are keen that the type of inter-communal relationship that existed in their State for centuries should be sustained. We are keen that that type of life must come back of which Kashmir used to be proud of. That is what we are trying to say.

So far as the discussion about these boys are concerned, all the time, they are going on and that is why, some of these boys have come back already.

SHRI SOMNATH CHATTERJEE: You speak in simple Urdu. If you speak in chaste Urdu, they do not understand I ...(Interruptions)

[Translation]

SHRI SATYA PAL JAIN (Chandigarh): Mr. Deputy Speaker, Sir, the statement made by the hon. Prime Minister on Television and the statement made by him in the House are self contradictory. In the bulletin of 8.30 on TV it was stated that Prime Minister has said that we are ready to talk with terrorists without any pre-condition and in the news bulletin later it was said, as per the news received just now, the Prime Minister has said no negotiation will be held with the terrorists until they surrender their arms, which statement is , ue?

SHRI I.K. GUJRAL: Look, please listen to me for a minute. If you want debate for the sake of debate, I can also do so. But remember one thing that the security of India, the Defence of India is the first and foremost responsibility of any of the Government and I cannot concede on that and nor there can be any compromise on that. No Government can do so, If any newspaper correspondent or reader. ...(Interruptions)

SHRI SATYA PAL JAIN: This is what I saw on TV.

SHRI I.K. GUJRAL: I have no monopoly on TV. I am not the news reader. ...(Interruptions) This is not the way.

SHRI SATYA PAL JAIN: Please get it investigated ... (Interruptions). The people throughout the country listens to the news bulletin. You can get the records of that day ... (Interruptions).

SHRI I.K. GUJRAL: That is what I am saying. The country will remain united and we will not allow anyone to break it in the name of religion.

SHRI PRAMOD MAHAJAN (Mumbai North East): I fail to understand the logic. These days the hon. Prime Minister appears on the screen so many times that he himself seems to be the news reader.

SHRI I.K. GUJRAL: I would submit that they want to disintegrate the country in the name of religion. ... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Deputy Speaker, Sir, the Prime Minister is getting agitated unnecessarily. We think that the statements which appear in print and are reported on TV are true.

SHRI I.K. GUJRAL: You should go through the last statement also which is on record. If you have read it then you must have understood it. ...(Interruptions)

SHRI SATYA PAL JAIN : Our charge is that generally there is contradiction in your statements on TV. \dots (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: If there is contradiction in first and last statement the misunderstanding in the minds of people is but natural. ...(Interruptions)

SHRI I.K. GUJRAL: Let it be in the minds of the common people but not in the minds of intelligent people like you. ...(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, I am grateful to the hon. Prime Minister for telling me that there should be no misunderstanding in my mind. But there should not be any such thing which would create such misunderstanding.

SHRI I.K. GUJRAL : Therefore, you should be fully attentive while giving statements.

SHRI ATAL BIHARI VAJPAYEE: If we have to take care of everything what will the Prime Minister do.

[English]

MR. DEPUTY SPEAKER: Now I suggest that the matter may be treated as closed.

SHRI I.K. GUJRAL: Sir, do not teach me patriotism. I know what patriotism is. ...(Interruptions)

SHRI CHANDRA SHEKHAR: Mr. Deputy Speaker. Sir. I humbly request the hon. Prime Minister to be cautious because it does not behove him. First of all I do not want to be drawn in this controversy. One gets agitated when one comes to know that some elements want to disintegrate the country in the name of religion. We are also of that view. But this country will never disintegrate in the name of religion. Mr. Prime Minister I have not seen you getting angry not even single day on the statements coming from abroad in regard to disintegration of the country. So many statements were made during the last two months. Was it not the responsibility of the Government of India to deny those statements. Before getting angry with Shri Atal Bihari, Mr. Prime Minister learn to be angry with yourself. Why does your Government remain silent when wrong statements are made by foreign countries about India. This creates misunderstanding all over the world. This anger is not going to wipe out that misunderstanding. ...(Interruptions)

SHRI I.K. GUJRAL: Mr. Deputy Speaker, Sir, I hold Shri Chandra Shekhar ji in high esteem. He is also my old friend. Which statement from abroad have not been replied. Tell me about one such statement, which has not been replied. ...(Interruptions)

MR. DEPUTY SPEAKER: Rudy ji you please sit down.

SHRI I.K. GUJRAL: Whichsoever it may be, anyone talking about the disintegration of the country, whether in the country or outside will be given a befitting reply. ...(Interruptions)

PROF. RASA SINGH RAWAT (Ajmer): Whosoever it may be but BJP will never disintegrate the country. ...(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, Prime Minister must accept it that there is misunderstanding because of his contradictory statements about the situation in Jammu and Kashmir. If this matter is raised in the House, it gives him an opportunity to clarify the position. Instead of clarifying the position he is charging us. You are charging us of disintegrating the country in the name of religion. This charge is baseless and mischievious. ... (Interruptions)

SHRI I.K. GUJRAL: Was the Babri Masjid demolished just for the sake of it? (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, just now the hon. Prime Minister was speaking in regard to disintegration of the country. ...(Interruptions)

SHRI I.K. GUJRAL: I was mentioning about the demolition of Babri Masjid. ... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, now the Prime Minister has turned towards Babri Masjit demolition. ...(Interruptions)

SHRI I.K. GUJRAL: The demolition of Babri Masjid was the sign of disintegrating the country. ...(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, if this issue goes further then I think the hon. Prime Minister will lose his cool and say things which would not behove him. If you want to have full debate on Babri Masjid then we are also ready.

SHRI I.K. GUJRAL: Let it take place. ... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, after all a resolution was adopted in this House in regard to Jammu and Kashmir and the Prime Minister also admits that he is bound by that. Every Government is bound by that. His first statement as reported said that he was ready for talks without any pre-conditions, now it is natural. ...(Interruptions)

Now keep sitting. Do not interrupt. I am saying so because if you interrupt like this, we will also interrupt and the House cannot be run like this. You should have patience to listen also. ...(Interruptions)

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): You should also not lose your temper. ...(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, if the news agencies or television report two different statements of the Prime Minister and the entire nation listens to them, is it not natural that a question comes to one's mind that after all what the Prime Minister has said. Your latter statement was right. But this proved the point that your earlier statement was wrong. How a negotiation could be possible with those people without any pre-condition who want to dictate terms at the point of gun, who want to take away Kashmir from India, who are joining hands with foreign countries. Question of holding talks with them without any precondition should not arise. Had the Prime Minister confined his clarification to this only instead of making unnecessary remarks, it would not have resulted in so much heat. Let us see to what extent you have cooled down. ...(Interruptions)

[English]

MR. DEPUTY SPEAKER: I appeal to the House that the matter has been clarified and it should be treated as closed.

[Translation]

SHRI I.K. GUJRAL: But how it is all right.

[English]

Let me sum up. I am glad that we are now talking to each other in the way we should. The main point is that I am happy and grateful to the hon. Leader of Opposition, who is a kind friend also that he has drawn my attention to the Resolution of Parliament. The Resolution of Parliament is binding on all of us and that shall always be because we are all committed to that. That is why, I said in the beginning and I repeat, 'there is no compromise on the secular unity and also on the integrity of India'. When I say 'integrity', I include the entire Jammu and Kashmir State which was there before 1947. This is what I want to clarify.

So far as talking to those who are estranged, who are alienated youth, our own kin is concerned, if they want to come and talk without any pre-condition, I am going to talk to them.

MR. DEPUTY-SPEAKER: Shri Ananth Kumar.

...(Interruptions)

MR. DEPUTY-SPEAKER: Please sit down. I have already called Shri Ananth Kumar.

SHRI ANANTH KUMAR (Bangalore South): Sir, I want to raise the issue of the tragic accident that has taken place yesterday. ...(Interruptions)

MR. DEPUTY-SPEAKER: Please sit down.

[Translation]

I have called Shri Ananth Kumar.

...(Interruptions)

MR. DEPUTY SPEAKER: His notice is about railway accident only.

[English]

SHRI ANANTH KUMAR: I want to draw the attention of the House to the tragic accident to the Karnataka Express which had rammed into the Himsagar Express causing deaths, injuries and damages to people. At least four bogies of the Karnataka Express, Airconditioned First

Class and other bogies, have been totally devastated thereby killing a lot of people. According to my information, there was no relief during the first two hours. ...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: I will allow all one by one.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: I will allow all of you. Please keep quiet.

...(Interruptions)

SHRI P.C. CHACKO (Mukundapuram): We want a statement from the hon. Minister. The accident happened at 2.00 a.m. in the morning. No information was coming from the Government side in spite of the promise from the Government to make a statement. ...(Interruptions).

MR. DEPUTY-SPEAKER: I have already called Shri Ananth Kumar.

SHRI ANANTH KUMAR: I want to draw the attention of the House and of the hon. Minister of Railways, Shri Ram Vilas Paswan, to the ghastly tragedy that had taken place yesterday. There has been a lot of callousness and negligence. ...(Interruptions).

MR. DEPUTY-SPEAKER: All of you cannot speak at one time. I have called one person. I will allow all one by one.

...(Interruptions)

MR. DEPUTY-SPEAKER: You go on shouting.

...(Interruptions)

SHRI ANANTH KUMAR: We demanded that the hon. Minister of Railways should himself be present in the House and make a detailed report about the whole accident and what were the relief measures he had taken. The hon. Minister of Parliamentary Affairs, Shri Srikant Jena has assured us that during the Zero Hour Shri Ram Vilas Paswan would come to the House and give a detailed statement about the accident. ...(Interruptions). Faridabad is not very far away from Delhi. He has already reached Delhi. Therefore, why is he not concing to the House?...(Interruptions).

MR. DEPUTY-SPEAKER: I am sorry to say that I will not allow the Member who shouts. Let the Minister of Parliamentary Affairs speak now.

...(Interruptions)

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): I will only submit that the Minister of Railways has already written to you that he has gone to Faridabad. Now, he is coming back. ...(Interruptions). He is coming back. He is going to make a statement. Today itself he is making a statement. He has already written to you. He is there at the accident site. ...(Interruptions). He is coming back from that site and he is going to make a statement. ...(Interruptions).

SHRI RAMESH CHENNITHALA (Kottayam): There are very conflicting reports that 50 people died. We are getting a number of telephone calls trom different parts of the country. Faridabad is not very far away from Delhi. ...(Interruptions).

Sir, there are conflicting reports that twelve people have died, fifteen people have died, twenty people have died. We are receiving telephone calls from different parts of the country ...(Interruptions)

SHRI SRIKANTA JENA : At three o'clock, Government will make a statement on this.

SHRI BASU DEB ACHARIA (Bankura): Sir, Faridabad is not far away from this place. ... (Interruptions).

[Translation]

MR. DEPUTY SPEAKER: I have with me names of many speakers.

...(Interruptions)

MR. DEPUTY SPEAKER: No body is going to listen to you.

...(Interruptions)

MR. DEPUTY SPEAKER: I say you just listen to me. Please be seated. The hon. Minister has said that the Railway Minister will make a statement at three O' clock. It is better not to talk about the train accident before that. I have a long list of names with me. I will call them one by one.

...(Interruptions)

SHRI RAMESH CHENNITHALA: He has no information with him. ...(Interruptions)

MR. DEPUTY SPEAKER: I will allow to raise all other issues accept railway accident. This issue would come up at three O' clock.

[English]

SHRI ANANTH KUMAR: Sir, when the Minister makes a statement, you should allow us to raise the issue.

[Translation]

MR. DEPUTY SPEAKER: He will make a statement at three O'clock. If you do not want to make your point, what should I do?

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : I am raising an issue related to the Home Ministry. The issue of creating a separate Uttaranchal State is pending for a long time. The Uttar Pradesh Legislative Assembly has passed a resolution to this effect three times. When this issue was raised in this House, it was stated by the Home Minister on behalf of the Government that the bill was being drafted and it would be introduced in the House very soon and that the opinion of the Uttar Pradesh Government would have also to be obtained on that issue. For how many years will this issue hang in balance? Why delay is being caused in the matter? At what stage the said issue has reached? The hill people who now believe that a separate State is in the offing are losing their patience due to inordinate delay. I would like that the Home Minister should take a clear stand in this regard and take this House into confidence as well.

[English]

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, I am coming from a road-block which had been organised by various women's organisations. They are demanding immediate passage of the Women's Reservation Bill. For nair-aperiour there was a full road-block. We released it so that the people are not put to difficulty. But I am telling the House that as per the assurance given by the Speaker, the Bill be placed before the House for discussion on the 29th.

SHRI RAJESH PILOT (Dausa) Sir, I share the views expressed by Shri Atal Bihari Vajpayee. The Government has many a time given the assurance publicly for the creation of a separate Uttarakhand State. People should know whether this is going to take place or not.

[Translation]

MR. DEPUTY SPEAKER: Guptaji, would you like to say something on this?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): I know very well that the hill people have become increasingly impatient. That is the reason

why Atalji mentioned here that the policy decision about the Uttrakhand State has been taken and as such why there has been so much of delay implementing that decision. It is true that the resolution to this effect was passed in the U.P. Legislative Assembly not once but thrice. But he also knows that merely passing the resolution in the Assembly is not enough as per the Constitution. The State which will be divided into two parts, a part of Uttar Pradesh would be separated from it and that will become a separate state. For all that, many more things have to be given a legal shape. How will that be arranged? What will be its structure? How will the devolution of funds take place? The personnel who are working there including employees officers and others would have be divided into two parts. Procedure for that has been laid down in the Constitution. Accordingly, the bill, mention of which has been made here will be forward to the U.P. Government after drafting to ascertain their views and advice with regard to the objections or suggestions, if they have any, or to find out if they have any new amendment or not. After eliciting information about all these things, we shall introduce that bill in the House after giving it a final shape.

[Translation]

It is true that there is delay but there is not specific reasons for it. The Cabinet will have to approve it because a new step is being taken. A new State is being created, a part of Uttar Pradesh is being separated therefore the Cabinet should take up and tackle this issue carefully. I hope that it will not take more time. But I can not prescribe any date or time, nevertheless I hope it will be done as early as possible. Interruptions)

SHRI BACHI SINGH RAWAT 'BACHDA' (Almora): Mr. Deputy Speaker, Sir. Uttaranchal is such a sensitive issue that. ...(Interruptions)

MR. DEPUTY SPEAKER: He has already given the reply.

...(Interruptions)

[English]

SHRI PRAMOTHES MUKHERJEE (Berhampore) (WB): Thank you, Sir, for giving me the opportunity to speak. ...(Interruptions) Sir, whenever you are calling me somebody is rising. ...(Interruptions) What can I do? You have already called me. ...(Interruptions) Sir, I am in complete obedience to you. Let me start.

Sir, I offer my thanks and gratitude to you for permitting me to raise a matter of urgent public importance in relations to revival of I.D.P.L. and in relation to the

improvement of indigenous drug and pharmaceutical industry. Today I.D.P.L is the premium organisation in the field of Indian indigenous drug and pharmaceutical industry. I.D.P.L. has the highest possible viability. But that is now sick today due to the mishandling of the situation by the Government of India. Thousands of workers of I.D.P.L. and thousands of workers engaged in the Indian drug and pharmaceutical industry has assembled in Delhi to demonstrate their demands and speak about their problems.

I beg to move this resolution that the Government should immediately pay its attention to the SOS demand of the I.D.P.L. workers. At the same time, the whole Indian drug and pharmaceutical Industry is in danger by the aggression of the multinational corporations upon these indigenous institutions after the introduction of the policy of privatisation and globalisation. I urge upon the concerned Ministry and upon—the Government to immediately interfere and look into the B.I.F.R. recommendations. The Standing Committee of the Department have already recommended drawing up- a foster plan for the revival of I.D.P.L. and to raise the standard of Indian drug and pharmaceutical industry. This is my submission to you. ...(Interruptions)

SHRI BASU DEB ACHARIA: Sir, please allow me for a minute. ...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Unless I call someone's name.

[English]

I am sorry.

[Translation]

I have names with me. I will call one by one.

...(Interruptions)

MR. DEPUTY SPEAKER: As I have told you, I will call one by one.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Please take your seat.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: He wants to speak on that very issue, so let him speak.

...(Interruptions)

[English]

SHRI BASU DEB ACHARIA: Sir, a Committee was formed by the Government of India. That Committee has also submitted its report long back, at least three-four months back, for its revival.

But the Government has yet to take a decision in regard to the revival of such an important drug manufacturing public Sector Undertaking. It is not only a company where thousands of workers are engaged but it is a company which was in the past engaged in the manufacture of essential and life-saving drugs. As there is no production for months together, some multinational companies have come and started manufacturing. They are selling the drugs at a very higher price. Now the poor people of our country are forced to buy essential drugs at a higher price because the production in IDPL had been stopped.

Sir, I demand that the Government should take immediate decision in regard to the revival of IDPL. The report submitted by the committee should be considered by the Government and immediate decision for the revival of this important drug manufacturing public Sector undertaking should be taken by the Government. ...(Interruptions)

[Translation]

SHRI SHATRUGHAN PRASAD SINGH (Balia) (Bihar): The employees of IDPL are facing starvation. Why the Government do not take a decision?

[English]

SHRI PRAMOTHES MUKHERJEE: Sir, the Government should respond to this question. ... (Interruptions).

SHRI SOMNATH CHATTERJEE (Bolpur): The Members are highly agitated, and rightly if I may say so because this is not a question of routine matter of sick undertaking being raised. IDPL is such an undertaking which concerns the health of the people of this country. The prices of medicines are going beyond the reach of the ordinary people. Here is a company which was doing wonderful work and which can still be revived and can

save the people of this country. The fact is that it has become sick and has been allowed to remain sick. That means, today the pharmaceutical Industry, the drug industry is being overtaken by the multinationals. This is a very important undertaking about which we can be proud of. It is allowed to languish for a long time. I think, every section of the House will join us, that this is a matter which should be given top priority and the Government must do everything to revive this. If there is any problem in whatever steps are to be taken, let them discuss with us. We have seen the earlier Prime Minister. Health Minister and so many people. This is a matter which should not be allowed to prograstinate. Therefore, I think that this is a unanimous demand of the House that immediate action should be taken and this important industry which is also for the future of this country is revived without delay. ...(Interruptions).

[Translation]

MR. DEPUTY SPEAKER: You please sit down for a minute please let me put across my point.

...(Interruptions)

[English]

SHRI PRAMOTHES MUKHERJEE: The Government should respond to this issue. This is a case concerning IDPL workers. ...(Interruptions).

MR. DEPUTY SPEAKER: Please take your seat first.

...(Interruptions)

SHRI PRAMOTHES MUKHERJEE: I, with folded hands, appeal through you...

MR. DEPUTY SPEAKER: You already had your say. Please sit down.

This is a very important issue. I will request the Government to take immediate action in this matter. The whole House is concerned about it.

[Translation]

If all the members speak at a time, then how their speeches will go on record. I am giving opportunity to all.

...(Interruptions)

SHRIMATI SUMITRA MAHAJAN (Indore): Mr. Deputy Speaker, Sir, I am raising an important issue which is related to the entire country. This incident has occurred earlier also when we imported wheat under P.L. 480, carrot-grass also came alongwith this consignment. The same thing is being repeated again. We have imported

one lakh tonnes of wheat from Australia and we have received Lolium-Rizidiam grass with this consignment. When the wheat would be distributed throughout the country then this grass will spread alonghwith this wheat in the entire country. The Government have not taken any action in this regard. Some of our Scientists have opined that the wheat should be separated through gravity separator machine before distribution. I would like to ask as to why this matter has not been taken up with the Australian Government? They have not taken any precautions to check up the mix-up of weeds alongwith the wheat while sending the consignment. When this question was raised in Rajya Sabha then it was replied that they are looking into this matter and it was also said that this would be supplied/distributed in non-wheat producing area so that this weed do not get mixed up with the remaining wheat. But this is, in a way, a ridiculous statement because we cannot check it in this way and if this weed gets acclimatised to the climatic conditions of this country and if this grass grows here then it can play havoc with the climate here.

Sir, I would just like to ask as to what steps have been taken by the Government in this regard and why the Australian Shipment had not been cancelled/sent back and whether the Government is ready to allow Australia to make India a dumping ground of such a hazardous/poisonous grass or whether the Government will take up this matter with the Australian Government. Distribution/supply of this wheat should be stopped. I would like that the Government should issue a statement in this regard because it would have effect on the health of the people of India. If this grass spreads then it will have its impact on our wheat production. We have not forgotten how the carrot grass has played havoc. Therefor, I would like that the Government should ponder over this issue seriously.

PROF. RITA VERMA (Dhanbad): The Minister's statement should come forth in this regard. ...(Interruptions)

[Translation]

DR. K.P. RAMALINGAM (Tiruchengode): Mr. Deputy-Speaker, Sir, I would like to draw the attention of the House towards the recent killing on Indian fishermen by the Sri Lankan Air Force in the Indian Ocean. The Sri Lankan Air Force Helicopter has fired on the boats of Indian fishermen on 17th July and earlier to that, on 14th July also it fired on the Indian fishermen. From 1983 to 1997 about 250 Indian fishermen have been killed by the Sri Lankan Army, Navy and Air Force. In the Arabian Sea, off the Gujarat coast, even the Pakistan Government is not indulging in this kind of atrocity on our fishermen and no such killing of our fishermen had

taken place there. The Sri Lankan Navy is repeatedly killing our fishermen in the Indian Ocean. Yesterday the Sri Lankan Government has denied that there were no such incidents of firing on the Indian fishermen. But it is not correct.

The Chief Minister of Tamil Nadu has already written a letter to the Prime Minister on this issue and personally insisted that immediate action should be taken in this matter. Many representations have also been made to the Central Government, but the Central Government is not taking any action in this matter. The Government must take a serious view on this issue because many fishermen are killed in such incidents. The Home Minister should respond to this matter as to what the Central Government is doing in this matter. I also request that the Government of India should cut off its relationship with the Government of Sri Lanka. ...(Interruptions)

SHRI TIRUCHI SIVA (Pudukkottai): Mr. Deputy Speaker, Sir, this is a very serious issue and the Government must respond to it now. ... (Interruptions)

MR. DEPUTY SPEAKER: Please take your seat now.

...(Interruptions)

[Translation]

SHRI JAI PRAKASH (Hissar): If we do not raise our point here in the Lok Sabha then where should we go to raise it. 70 murders have been committed in Haryana State during the last three months. ...(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Nothing will go on record.

...(Interruptions)*

[Translation]

SHRI PUNNU LAL MOHLE (Bilaspur): Hon. Mr. Deputy Speaker, Sir, I would like to draw your attention towards the situation arisen due to shortage of chemical fertilizers and the resultant sale of fertilizers at more than the market prices and towards checking black marketing. ...(Interruptions)

SHRI VINAY KATIYAR (Faizabad) : You please allow the Minister to give the reply....(Interruptions)

MR. DEPUTY SPEAKER: When did I stop the Minister from replying? If he wants to reply during Zero

^{*}Not Recorded.

Hour, he can do so otherwise there is no need to give reply during the Zero Hour. If he wants to give reply then I will not come in the way. I am not stopping him.

13.00 hrs.

If he wants to say something, I will not stop him.

SHRIMATI SUMITRA MAHAJAN: Mr. Deputy Speaker, Sir, he wants to say. ...(Interruptions).

[English]

MR. DEPUTY SPEAKER: Please let him reply.

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH): Mr. Deputy Speaker, Sir, the hon. lady Member has raised the issue of import of wheat from Australia. The State Trading Corporation has given its concept for importing around ten lakh tonnes of wheat from Australia but the consignment has not yet reached here. The Experts' team of the Agriculture Department has tested it. The Experts' team has found a kind of weed alongwith wheat likely to be harmful here. This is an exotic type of seed, which can cause harm. However, the Experts' team has given three types of suggestions: viz. when wheat mixed up with weed is sent to our country, then it should be immediately converted into flour and then it should be distributed or else, weed mixed wheat should be supplied/distributed in those areas where wheat is not produced/grown. If the wheat is distributed/ supplied during off season, when wheat production is not undertaken, then there would be no possibility of growing of grass. There is no harm in consuming this wheat. In the country, where wheat is grown in large quantities, removing of weed will be difficult but there is no harm if there is weed alongwith the wheat. Therefore, as per the suggestions given by the Experts' team, sanction was accorded for import of the said type of wheat. There would be no harm from this wheat. ...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Please allow Shri Mohle to speak.

...(Interruptions)

13.02 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

14.08 hrs.

The Lok Sabha re-assembled after Lunch at eight minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: Shri Ram Naik may now please lay on the Table Item Nos. 7 and 8 mentioned in the Order Paper.

14.09 hrs.

RULES COMMITTEE

(i) Third Report

SHRI RAM NAIK (Mumbai North): Sir, with your permission I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Third Report (Hindi and English versions) of the Rules Committee.

(ii) Minutes

SHRI RAM NAIK: Sir, with your permission, I beg to lay on the Table the Minutes (Hindi and English versions) of the sitting of the Rules Committee held on 8th May, 1997.

14.10 hrs.

MATTERS UNDER RULE 377

 (i) Need to give compensation to farmers whose land has come under barbed wire fencing on Indo-Pak border

[Translation]

SHRI NIHAL CHAND CHAUHAN (Sriganganagar): The Government of India had erected barbed wire fencing on Indo-Pakistan border. But the farmers whose land was covered under this fencing have not been paid any compensation so far. These farmers face a lot of difficulties while approaching their lands. Besides, they can neither irrigate their fields easily nor carry out sowing and harvesting operations.

Therefore, the Union Government is requested that the farmers whose land has come under the barbed wire fencing should either be allotted land in lieu of such lands or they should be paid compensation so that they could get some relief.

(ii) Need to extend long distance trains upto Jamnagar, Dwarka and Okha in Gujarat

SHRI CHANDRESH PATEL (Jamnagar): Mr. Deputy Speaker, Sir, Dwarkadheesh temple is the world famous temple where Lord Krishna ruled and where his friend Sudamaji, after meeting him, had presented rice with great affection and where his Shankaracharya's peeth is situated. All the three wings of the defence forces of our country are located in Jamnagar district of Gujarat. Lakhs of people visit Dwarka every year from India and abroad for pilgrimage. However, there is no long distance train for Jamnagar, Dwaraka and Okha.

All long distance trains from Puri, Bhopal, Trivandrum and other places either terminate at Ahmedabad or Rajkot. The demand for extending these trains upto Jamnagar, Dwarka and Okha is being made for many years by the local people, different organisations, people's representatives and the Government of Gujarat. Inspite of that, none of these long distance trains has been extended to these places as a result of which lakhs of people are facing difficulties

Therefore, the Union Government is requested that the long distance trains should be extended upto Jamnagar, Dwarka and Okha.

(iii) Need to Develop Dhenkanal-Kamakhyanagar, Kamakhyanagar-Kaliahata via Kankadabad, Nudurpuda-Narayanpur and Narayanpur-Keonjhar Roads into National Highways

[English]

SHRI K.P. SINGH DEO (Dhenkanal): An alignment exists between the district headquarters of Dhenkanal on National Highway No. 42 which is only 35 kms. from the Calcutta-Madras National Highway No. 5 and Keonjhargarh, the district headquarter town of Keonjhar on the National Highway No. 6, that is the Calcutta-Bombay Highway in Orissa, the distance of which is only 135 kms.

Dhenkanal-Angul-Talcher on the National Highway No. 42 is fast developing into an industrial area with the establishment of National Aluminium Company. Smelter and Captive Power Plant, the Fertilizer Plant, the NTPC Super Thermal Plant, Mahanadi Coal Fields and also the areas of Chendipada. Similarly, Keonjhar, which is in the heart of the iron ore bauxite and dolomite deposits is gradually developing with the charge Chrome Plant and the proposed second steel plant. Apart from reducing the distance between Dhenkanal industrial area and Keonjhar industrial area by 100 kms., it will open up the rich mineral bearing area, comprising of Chromite and iron ore. It will

also lead to development and economic activity in the entire tribal area. The tribals, who have been denied the fruits of development even after eight Five Year Plans due to lack of infrastructure like communication, since no railway line exists at the moment will be greatly benefited with the connection of these two district headquarters on the two national highways of Orissa. I request the Union Government that the road Dhenkanal-Kamakhyanagar MDR 28 kms, Kamakhyanagar-Kaliahata *via* Kankadabad-CVR-30 kms. Kaliahata-Nudurpuda CVR 48 kms., Nudurpuda-Narayanpur MDR, 12 kms., Narayanpur-Keonjhar SH-5 kms., be developed into a National Highway without any further delay.

(iv) Need to set up a godown of FCI, a Krishi Vigyan Kendra and a sale depot of KRIBHCO and IFFCO in Aurangabad district, Bihar for its alround development.

[Translation]

SHRI VIRENDRA KUMAR SINGH (Aurangabad): Sir, Aurangabad district in Bihar is a backward and terrorism affected district. The terrorist activities are increasing here day by day. There is need of development works in the district keeping in view the farmers and labourers of the district.

Not a single godown of FCI, a Krishi Vigyan Kendra and a sale depot of KRIBHCO and IFFCO are available in Aurangabad district and neighbouring districts in Bihar.

Therefore, the Union Government is requested to set up above outlets for alround development of Aurangabad district

(v) Need to clear the pending Irrigation projects of Maharashtra

[English]

SHRI SURESH R. JADHAV (Parbhani): At present, one major, five minor (State sector) Irrigation Projects *viz.*, Nira Deoghar, Purkabodi, Nanhi, Dahegaon Gondi, Rotha-1 and Hirapur in Maharashtra State are pending with the Government of India for clearance.

Irrigation project works form a very important component of overall development programme of the States. Prolonged delays in project works hamper the pace of development. Considering this, it would be worthwhile to keep the irrigation project works out of purview of Forest (Conservation) Act, 1980.

I request the Central Government to clear the Irrigation Projects of Maharashtra early.

(vi) Need to take necessary steps to settle Border Dispute between Assam and Nagaland

SHRI KESHAB MAHANTA (Kaliabor): Sir, tension is mounting along the border of Assam and Nagaland. People of Assam are feeling very insecure in such a tense situation. Although the Government of Assam have beefed up the security arrangements in the border villages, even then there prevails a panicky situation. The Government of Assam requested the Government of Nagaland to make an amicable settlement of the disputed issue through negotiations. A team of officials from both the States may visit the border areas to sort out the disputed issues before the situation goes out of control. Therefore, I urge the Union Government to take necessary steps to ensure that the border disputes between Assam and Nagaland are settled amicably.

(vii) Need to set up a Modern Hospital on the pattern of AliMS at Biswanath Charali in Sonitpur District of Assam.

SHRI ISWAR PRASANNA HAZARIKA (Tezpur): The north bank of Assam and adjoining Arunachal Pradesh are conspicuous by the absence of a single proper, modern and reliable hospital. The district hospitals are woefully deficient in essential facilities and equipments. Consequently, most of the serious patients from this region have to incur tremendous cost and hardship in travelling all the way to Guwahati and in most cases to the All India Institute of Medical Sciences in Delhi or to Apollo and Vellore hospitals in distant Tamil Nadu.

As successive State Governments have not paid any heed to this crying need of the long suffering people and as the people of Arunachal Pradesh are also equally interested in the proposal, demands have been made in this House and elsewhere for establishment of a medical college and hospital as an extension of the AIIMS as a central institution. But so far, nothing concrete has been done.

Biswanath Charali in Sonitpur district is not only the mid-point of North bank but accessible within a couple of hours from Arunachal Pradesh. Only an hour's drive from Tezpur Airport, Biswanath on the bank of the Brahmaputra has plenty of vacant Government land suitable for locating such a hospital. So far as structuring of the project of the inter-State nature is concerned, following alternatives are for consideration:—

 (i) A medical college and hospital as an extension of All India Institute of Medical Sciences entirely funded by and under the Central Government. (ii) A hospital with or without a medical college under the Centre but funded jointly by the Government of India, North-Eastern Council and the Government of Assam.

Motion re: Situation arising out of

the recent developments in Bihar

(iii) A specialities medical collage under the Central University Tezpur. I fervently urge upon the Union Government to initiate proposals to set up a modem hospital to be located at Biswanath Charali in Sonitpur District of Assam on the above lines.

(viii) Need to convert narrow-gauge line between Jaunpur and Aurihar Junction into broad gauge

[Translation]

SHRI'VIDYASAGAR SONKER (Saidpur): In my parliamentary constituency, Saidpur in Uttar Pradesh. there is a narrow gauge rail line between Jaunpur and Aurihar junction. There has been a long pending demand for the conversion of this line into broad gauge. The passenger train running on this line has also been withdrawn instead a rail bus has been introduced causing a lot of difficulties to the passengers and traders which has also increased extra transport expenditure on the public. This route covers the largest tehsil of Ghazipur district, Saidpur and the largest tehsil of Jaunpur, Kerakat. With the conversion of this 60 kms. long line, Janupur will have direct link with Ghazipur, Balia, Gorakhpur, Azamgarh districts etc. and the people of the district will have facility of travelling, besides their time would be saved. Traders time and money in transportation of goods would also be saved besides people would be benefited by this. All other rail lines of the area except this, have been converted into broad gauge like Varanasi-Aurihar, Shahgani to Aurihar, Shahgani to Azamgarh and Mau

Therefore, the Union Government is urged upon to convert this 60 kms. long rail line between Jaunpur and Aurihar junction into broad gauge so that the people of Jaunpur and Ghazipur may have facility of travelling and the common man may be benefited.

14.22 hrs.

MOTION RE: SITUATION ARISING OUT OF THE RECENT DEVELOPMENTS IN BIHAR—contd.

[English]

MR. DEPUTY-SPEAKER: The House shall now take up further discussion on the Motion moved by Shri Atal Bihari Vajpayee. I would request Shri Rajesh Ranjan to continue.

SHRI SATYA PAL JAIN (Chandigarh): Mr. Deputy-Speaker, Sir, I am on a point of order.

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Sir, I have an amendment.

[Translation]

MR. DEPUTY SPEAKER: Shri Rajesh Ranjan may speak.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (Purnea): Mr. Deputy Speaker, Sir, I. ... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, I have an Amendment. I want to make an Amendment in my Motion. I had given notice for an Adjournment Motion. Later the august House adopted it under Rule 184. But there is a need of making an Amendment in that and I have given notice for that and that has also been circulated. It is like this:

[English]

I beg to move-

"That in the Motion

for "Serious situation"

substitute "That this house expresses concern over the Serious Situation."

[Translation]

I am confident that the august House would not have any objection.

SHRI RAM KRIPAL YADAV (Patna): Can Amendments be made repeatedly when discussion is already on an issue?

MR. DEPUTY SPEAKER: It has been done under Rule 184.

SHRI RAM KRIPAL YADAV : Discussion has been started under Rule 184. ...(Interruptions)

MR. DEPUTY SPEAKER: If this amendment is not made now, it would have to be made at the voting time.

This Amendment is necessary.

...(Interruptions)

SHRI RAM KRIPAL YADAV : How is that?

MR. DEPUTY SPEAKER: It is necessary under Rule 184.

SHRI RAM KRIPAL YADAV: Discussion was started under Rule 184. ... (Interruptions)

MR. DEPUTY SPEAKER: Yes, it was started. Formal Motion was not moved for taking it up under Rule 184.

...(Interruptions)

SHRI RAM KRIPAL YADAV : The Discussion should not have started. ...(Interruptions)

MR. DEPUTY SPEAKER: Discussion has already been done.

...(Interruptions)

SHRI RAM KRIPAL YADAV: I want to know the Rule under which Amendment can be made after moving the Motion?

[English]

SHRI MADHUKAR SARPOTDAR (Mumbai North-West): I do not know whether he was present when this was finalised with the consent of the ouse. If he is not aware he should try to find it out.

[Translation]

SHRI NITISH KUMAR (Barh): Such type of Amendment was technically necessary for discussion under that.

SHRI RAM KRIPAL YADAV : If it is technically necessary, why was it not done at that time?

MR. DEPUTY SPEAKER: House had agreed to it at that time. It was adopted by the House.

...(Interruptions)

SHRI SATYA PAL JAIN: I object that Bihar. ...(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: It seems to me that it is being opposed due to some misunderstanding. The Amendment is technical. There is no basic difference in the original Motion. I would like to read out the original Motion:

[English]

"Serious situation arising out of the passive attitude of the Central Govt. over recent developments in Bihar."

[Translation]

It was the language of Adjournment Motion. Later the august House decided that the Adjournment Motion be converted into a Motion under Rule 184 and that Motion should be proper. There should not be any [Shri Atal Bihari Vajpayee]

constitutional obstacle and it should be correct in accordance with the rules. Therefore, we are only substituting.

[English]

255

"That this House expresses concern over the serious situation" for "serious situation"

[Translation]

It is necessary to express such concern under Rule 184 and the remaining Motion is as it is. Why the hon. Member has an objection to it. ...(Interruptions)

SHRI RAM KRIPAL YADAV: Sir, I want to know only one thing. It is to be seen by you only that the Motion has been brought under Rule 184 or not, after that discussion was taken up. After taking up the discussion why an amendment has been brought?

If we can do'so, under which rule? ... (Interruptions)

MR. DEPUTY SPEAKER: This Amendment was necessary after its conversion to Rule 184. So it was done.

SHRI RAM KRIPAL YADAV : Agreed Sir. There is no objection to it and the discussion was started.

MR. DEPUTY SPEAKER: The august House wanted it and the discussion took place.

SHRI RAM KRIPAL YADAV: Since the amendment has been given after discussion, I wanted to know the rule under which it has been given. ...(Interruptions)

MR. DEPUTY SPEAKER: No rule is required in it.

SHRI RAM KRIPAL YADAV : Will it be done without rules. ...(Interruptions)

MR. DEPUTY SPEAKER: Please sit down.

SHRI RAM KRIPAL YADAV : Sir, you convince me. ...(Interruptions)

MR. DEPUTY SPEAKER: It has been adopted by the House

SHRI RAM KRIPAL YADAV : Sir, I have raised a point of order.

MR. DEPUTY SPEAKER: The House has adopted it. The House is Supreme.

SHRI RAM KRIPAL YADAV : I oppose it. ...(Interruptions)

SHRI NITISH KUMAR: One should not argue with the Chair, it is the rule. ... (Interruptions)

SHRI RAM KRIPAL YADAV: There is no rule, House is our field. May be without rule. ...(Interruptions)

SHRI SATYA PAL JAIN: Sir my point is that this proposal pertains to Ministry of Home Affairs. Neither the Home Minister nor the Prime Minister is present in the House. This point was raised in the House in the morning also.

MR. DEPUTY SPEAKER: Some Minister is sitting here, alright.

SHRI SATYA PAL JAIN: Prime Minister's presence is very necessary. This matter should not be taken so lightly. ...(Interruptions)

MR. DEPUTY SPEAKER: It is joint responsibility. At least, some one is sitting.

SHRI RAM KRIPAL YADAV : Sir, our rule has been ruled out.

MR. DEPUTY SPEAKER: It has been ruled out because there is nothing in it. You please sit down.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV: Mr. Deputy Speaker, Sir, the discussion on this motion started two days back, but due to paucity of time we had to stop our speech midway as per your orders. I had started my speech with two-three questions that under what circumstances the situation of confrontation between the Executive, Legislature and Judiciary has arisen in Bihar. I have fully analysed the situation. I don't want to go back into the details about what I had said on that day. But a new beginning has been made during this process and in that context I want to convey my point.

We are going to celebrate the golden jubilee of our Independence. I want to tell the House that if Golden Jubilee is to be seen, then see in Bihar. If you want to see a sample of Golden Jubilee then see it in Bihar. If it is to be seen keeping aside the Judiciary, Executive and Legislature in Bihar then we came to know as to how much we are lagging behind and the people of Bihar know about it, the circumstances under which adjournment motion was brought and later on changed...

MR. DEPUTY SPEAKER: Don't link Judiciary with Executive and Legislature.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : I have only explained the prevailing situation of confrontation. ...(Interruptions)

MR. DEPUTY SPEAKER: I have said so.

SHRI RAJESH RANJAN ALAS PAPPU YADAV: The same has been telecast on T.V. as to what happened in the House there. The matter was raised by one hon'ble Member in this very House and he told that 'Dhoti' was pulled, finger was bitten. This is also a part of Bihar, Our several Members have raised this matter. Just now one Member from the Congress was speaking on this issue, we want to mention that. This is repeatedly mentioned here, not only we but several collegues have mention it. The issue on which this debate has started is postponed repeatedly by saying that they have got this matter investigated. There is no hand of mine in this. Officers say that they have no hand in it and third party people say that they have no hand in that. Today this is the situation in Bihar, I don't want to go in the whole matter. The court has ordered C.B.I enquiry against many. There is not only one issue, one issue of admission has been handed over to C.B.I. by the court. The CBI enquiry is going on against Cabinet Minister of C.P.W.D. This is not an isolated case but CBI enquiry has been going on against several ministers. This matter is raised repeatedly that whether the investigation have been made. One Cabinet Minister of 1990 wrote to the Chief Minister that so many scams have occurred there. This matter be entrusted to CBI for investigation. The Chief Minister repeatedly says that he had verified that matter in 1993-94 whereas there are full evidence of this. It is letter from their Cabinet Minister that they had appealed to then minister in 1990 that Animal Husbandry issue be got investigated but this issue was hushed up, and the Animal Husbandary Department was given to someone else. ... (Interruptions) This had happened with beginning of 1990. When the Government was formed this matter was entrusted to the Minister, who was designated minister, Shri Bhola Ram Toofani, you might have seen in an interview on T.V., when he became the Cabinet Minister second time then he had stated that he did not want to have that post. This is there in the interview, I was asked to take this post when the Animal Husbandry matter came for discussion then it was said that we will see this issue. ... (Interruptions)

SHRI RAM KRIPAL YADAV: Whether the discussion on the member of another House can take place in this House, whether the name can be mentioned? ...(Interruptions)

MR. DEPUTY SPEAKER: If you don't mention name, it would be better. You say officer, but don't mention name.

...(Interruptions)

SHRI RAJESH RANJAN ALIAS PAPPU YADAV: I want to tell you that the person or officer on whom

allegations were levelled was promoted. The Chief asked of this case promoted to State Minister whereas Shri Ram Jiwan Singh has written a letter on that also. - ...(Interruptions)

MR. DEPUTY SPEAKER: You have again mentioned name.

SHRI RAM NAIK (Mumbai-North): Sir, I have point of order. My view is that names can be mentioned but allegations can not be levelled here. ...(Interruptions). On this, discussions could not be held. That is why names can be mentioned, allegations cannot be levelled.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV: My submission was that this main accused was Kashyap Sahib, who was given the status of a State Minister. Dr. Rana who was the main patron was given the ticket for Member of Legislative Assembly from that party only. When the opposition party asked to hand over this case to the CBI, the hon. Chief Minister refused to get it enquired by the CBI. Under such circumstances, the need to take this issue to the court was felt. It is said time and again as to why the courts intervene in each and every issue. Who the opposition parties are not listened. ...(Interruptions)

SHRIMATI BHAGWATI DEVI (Gaya): Sir, he would continue speaking whatever he likes. This issue is subjudice. ... (Interruptions)

MR. DEPUTY SPEAKER: Let him speak.

...(Interruptions)

MR. DEPUTY SPEAKER: You speak when your turn comes.

SHRIMATI BHAGWATI DEVI: Sir, this issue is subjudice. ... (Interruptions) I will not take my seat today.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV: The Main culprit gave the statement in Bihar that. ...(Interruptions)*

MR. DEPUTY SPEAKER: Please take your seat.

SHRIMATI BHAGWATI DEVI: Should he speak such a thing here? ...(Interruptions) Under rule 59, I am on a point of order ...(Interruptions)

MR. DEPUTY SPEAKER: You, please read it out.

SHRI RAM KRIPAL YADAV : Is it necessary to read it out?

^{*}Expunged as ordered by the Chair.

MR. DEPUTY SPEAKER: Yes, it is necessary.

Motion re: Situation arising out of the

SHRI RAJESH RANJAN ALIAS PAPPU YADAV: My submission was that during 1992-93 the hon. Chief Minister and the hon. Finance Minister had imposed a ban on all the departments of Bihar but why ban on the Animal Husbandry Department was not imposed. Today when those things are made public, they are unable to listen that.

The issue of the formation of Jhakhand State comes up time and again. Today the issue of scam in before the entire world. This scam came to light from that poor and Scheduled Caste area where release of funds for IRDP, JRY and other schemes was stopped and this scam occurred. No roads were constructed, no factories were set up and no developmental works were undertaken in the Jharkhand area. The Chief Minister and the Finance Minister diverted that money to the Animal Husbandry department. It is not a proof of corruption and scam.

All of you might be remembering the statement saying Jharkhand State would be formed at my dead body. Now, which were the circumstances and reasons for passing the motion in just one day in the Legislative Assembly to form the Jharkhand State. You might be remembering that some deal was made between Congress and the Jharkhand Party. This issue came up before the world. All others in Bihar change their statement over the issue of Jharkhand except one person. Even two days ago the vice president of the Jharkhand Party said that even if Chief Minister of Bihar bows down thousand times, we would not have any agreement with him. This was said till late might but on the day of confidence motion, on one hand Bihar was not only undergoing constitutional and economic crisis but on the other hand efforts were being made to make the Deputy Chief Minister. It was said that if the Jharkhand Mukti Morcha supports them. some one from their party would be made the Deputy Chief Minister. An hon. Member was elevated to the rank of a Cabinet Minister and the notification was issued. On the one hand, all these questions are there and on the other hand, the hon. Chief Minister of Bihar repeatedly raises the issue of morality. The issue of morality in the Constitution. ... (Interruptions) There can be a person like the Chief Minister of Bihar in India. The issue of morality and following our traditions are being raised time and again. I had submitted on that day as to how the swords were raised in front of the Raj Bhawan by the Ministers and the hon. Prime Minister was abused. The hon. Prime Minister had talked about witch hunting on this house. The hon. Prime Minister had said that no compromise would be made with corruption but I would like to cite the example of compromise. On the day the court issued warrants at 12.30, what were the reasons that the CBI

went on waiting for the Supreme Court till 3.30 and he was not arrested? Who is behind it? When the court issued warrants how it was said in the court that the accused would be arrested by 3.30? This issue was raised and the lawyer of the accused said this in court. From where this news leaked? Had this issue been confined to Bihar only we would have kept mum on this issue but it is concerned with the hon. Prime Minister. This issue of discussion with hon. Prime Minister is raised. The hon. Chief Minister of Bihar says that the hon. Prime Minister had cast his vote in his favour. It is like creating confusion among the crores of people of the State. All the parties of the United Front and we talk about corruption. The hon. Prime Minister talks about morality and he says that the word morality does not appear in any dictionary.

recent developments in Bihar

Mr. Deputy Speaker, Sir, the hon. Chief Minister of Bihar has resigned and the other Chief Minister has been made to sit in the Chair. I am to say nothing regarding that but I would like to know from where this tradition emerged? Whether not being in politics and being an uneducated. ...(Interruptions)* is the qualification to be the Chief Minister of Bihar ...(Interruptions)

MR. DEPUTY SPEAKER: Do not mention the name. The name should be expunged from the record.

...(Interruptions)

MR. DEPUTY SPEAKER: I have already rung the bell. Please conclude.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV: There were 136 MLAs in Bihar. ...(Interruptions) but the CBI did not arrest him under a conspiracy. Who are the persons, who influenced the CBI. How can the CBI be influenced. ...(Interruptions) The jungle raj is going on there. He said that he would run the Government from the jail. ...(Interruptions)

MR. DEPUTY SPEAKER: Fifteen minutes have passed. Please take you seat.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: I have called the next member.

...(Interruptions)

^{*} Not Recorded.

[Translation]

MR. DEPUTY SPEAKER: Please take your seat.

...(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Please take your seat now. Nothing will go on record.

[Translation]

Please sit down now, nothing is going on record.

...(Interruptions)*

MR. DEPUTY SPEAKER: Nothing is going on record now.

...(Interruptions)*

MR. DEPUTY SPEAKER: Don't note down anything, Nothing will go on record. Be seated. Mr. Yadav.

...(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Please mind it that nothing is going on record.

...(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER: Please sit down. How many time I should say?

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Please sit down now.

...(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER: Please sit down, I have said repeatedly.

[English]

Please take your seat...

[Translation]

MR. DEPUTY SPEAKER: When I am on my legs, you should sit down. Please take your seat.

...(Interruptions)

[English]

MR. DEPUTY-SPEAKER: Please do not cross the limit.

...(Interrutions)

[Translation]

MR. DEPUTY SPEAKER: Your submission has been noted. A discussion has also been done. Please sit down.

...(Interruptions)

MR. DEPUTY SPEAKER: Please sit down now.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Please sit down now. You are speiling your own image.

...(Interruptions)

[Translation]

SHRI SUKH LAL KUSHWAHA (Satna): Mr. Deputy Speaker, Sir, I would like to express my thanks to you that since day before yesterday. ...(Interruptions)

MR. DEPUTY SPEAKER: You should rather thank Mr. Pappu Yadav instead of me because he has spared time for you.

SHRI SUKH LAL KUSHWAHA: You have also given me an opportunity to participate in the ongoing debate on Bihar. The hon. Members of this House for whom not only we but all the citizens of the country feel proud of, have sent a good message across the country with their life long experience and thoughts and they have always conducted themselves keeping in view the parliamentary decorum. The hon. leader of opposition, hon. Somnath Chatteriee and comrade Rudyji also put forward their views. The views expressed by them are reflecting on my mind, therefore in that context I will also make a contribution. The debate has been prolonged in the House and I do not think it proper to repeat the same thing. I do like to submit two things on behalf of my party. We have with us hon. Members and senior members for whom we have great regards in our heart. The country is fortunate enough and so we are that we have come to this House having been elected for the first time and we have been elected during the time when the country is celebrating the 50th anniversary or the Golden Jubilee of its independence. We listened to the national anthem in this House many a time. Such a phase has come

^{*} Not Recorded.

[Shri SukhLal Kushwaha]

263

today when there has been a historical change in India. We also elected the first citizen of India. We participated in his swearing-in-ceremony and we were overwhelmed with joy to listen to the national anthem and national song played at that time. We give the slogan of long live mother India and it is our duty also to do so. Since we have been brought up in its arms.

I got an opportunity to be elected to this apex body of the country and you gave me an opportunity to participate in the debate on this. It is certainly a matter of regard that we waste our time by prolonging debate on trivial matters. Wherever a point of morality is involved, I will certainly express my concern there about. Morality is not concerned to itself but it is rather concerned with our upbringing. If our upbringing will be good, our conduct will also be good. It is said "Sat Sangati Kathaya Kim ria karoti" which means good company can do every thing good.

I would like to remined and draw the attention of the Hon. Members towards the point that some wrong manners are practiced in our country. Education is the basis of all progresses, be it political economic or social progress, when we go to school for schooling. We are influenced by rudimentary manners. We are taught about all this and the difference between doing and saying compels us to ponder over each aspect. It is also said. "Apatkale Maryadanatajti, bubhukshit kim na karoti papam." This thing is taught to us and it has been molded in our conduct. On the one hand, we are taught and told about this but we do not put the same into practice. We have come across such instance and that is true, truth could be concealed but one cannot deny that. It is moulded in our conduct in this country, we are taught about this and if this becomes a part of our conduct, there is no harm in that. We are taught that "rajpatni, gurupatni, Mitrapatni tathaiva cha, patnimata Swamata etani panchmataram, but we do not follow that in practices. It is very unfortunate on our part and it is deplorable. Therefore I will say that we have become devoid of manners. Wrong things are thrust upon our manners and such things crop up from that which makes our manners irrelevant.

Shri Tariq Anwar participated in the debate on behalf of the Congress party. He also lambasted corruption. He expressed his strong will-power to follow conduct in accordance with high values. In his speech he had mentioned the Chief Minister of Bihar, who is a product of the total revolution and it was believed that he would do good things. I had also an opportunity to visit there but I found that not even a little revolution has taken place, not to speak of total revolution. Set aside the total revolution, even a little bit of revolution did not come to my notice there. I don't know what sort of revolution do they expect? The Congress Party ruled over this country for a long period.

In this regard I would like to say that our collegues made a reference about the judiciary. It is but natural that when we legislative becomes irrelevant, and begins to deteriorate, the people look to the judiciary for justice. Executive, Judiciary and the Legislature are three important wings of the Government and are complementary to each other. The impact of the legislature on the executive and the impact of executive on the judiciary is obvious. I would certainly like to say one more thing in this regard. It was pointed out that CBI is under the jurisdiction of the Prime Minister. But I will not hesitate to say that one day during Budget Session. discussions were going on and Pramod Mahaian was sitting behind hon. Atalji. He said something improper. Vajpayeeji turned back, was annoyed and asked him to keep mum. This thing had raised suspicion. No member of this House discussed that topic. But Mahajan ii had said that had he not done that, he would not have been on this post. I would like to say that today our topic for discussion in Bihar and all of us have to discuss and ponder over misconduct and morality. As far as people's verdict is concerned, it is certain that today Laloo Yadavji has got majority in Bihar. All the issues have been raised there today in the discussion but when a motion for vote of confidence was moved then he won the vote of confidence in Bihar thereby proving his mandate as well as the people's verdict. This is a matter of concern. Laloo Yadav has proved his majority. It is good that he has resigned and stepped down after the discussion in this House. He has respected the mandate and debuted a woman as the Chief Minister. I think that he learned the lesson from Uttar Pradesh. He has certainly followed this lesson and has tried to inspire the country. ...(Interruptions) But she is a woman, whether she is miss or mrs. ...(Interruptions)

MR. DEPUTY SPEAKER: You please conclude your speech. You were given only three minutes time.

SHRI SUKH LAL KUSHWAHA: We also seek your protection. We people do not get an opportunity to speak.

MR. DEPUTY SPEAKER: You please speak what you want to say and do not take so much time.

SHRI SUKH LAL KUSHWAHA: We people suffer day and night. Today since I got some time to speak, I would like to say that we talk about morality and high values but the activity of the investigating agency makes us apprehensive of the intentions of executive. I remember the day when the idols were offered milk. So, if Laloo Yadav is hungry and ate up fodder we should not make it as an issue. We all should ponder over these facts.

SHRI NITISH KUMAR: Mr. Deputy Speaker, Sir, the time since the discussion has started till date not only there has been a change in the format of the motion but. ... (Interruptions)

[English]

265

SHRI RAMESH CHENNITHALA (Kottavan): Mr. Deputy-Speaker, Sir, it was promised by the Minister that at three o'clock there will be a Statement by the hon. Minister of Railways regarding the accident that occurred at Faridabad last night. I would like to know if the Government is going to make the statement or not. ...(Interruptions)

SHRI NITISH KUMAR: Shri Chennithala, do you not know that the Government makes promises only to break them?

SHRI RAMESH CHENNITHALA: It is a very serious issue. ... (Interruptions) In the morning the Parliamentary Affairs Minister had said that it will be at 12 o'clock. ...(Interruptions)

SHRI ANANTH KUMAR (Bangalore South): The Government has not come out with any statement so far. ...(Interruptions)

MR. DEPUTY SPEAKER: Please address the Chair.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Guptaji would you like to say something? It is already 3 o'clock. The Railway Minster had said something. The Parliamentary Affairs Minister has come.

...(Interruptions)

[English]

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : Sir, the Minister is coming. Within another 15 minutes or half an hour, he will be in a position to make his statement.

MR. DEPUTY SPEAKER: All right. May be he is on his way.

...(Interruptions)

15.00 hrs.

[Translation]

SHRI NITISH KUMAR: This is the way how the Government functions. The Government functions in this way. The Parliamentary Affairs Minister conveys what he want to say from Aisle itself. He even does not sit on his Chair. That is how the Government functions.

[Enalish]

MR. DEPUTY SPEAKER: May be, he is on his way.

15.01 hrs.

[Shri Chitta Basu in the Chair]

...(Interruptions)

PROF. P.J. KUREIN (Mavelikara): Is there any report regarding the accident? How many have died? How many are injured?

[Translation]

PROF. RASA SINGH RAWAT (Ajmer): An accident has occurred in Faridabad but the Government is not showing any seriousness in this matter. The Hon. Minister has assured in the morning that the Railway Minister would issue statement at three O'clock. It is already 3 o'clock but no statement has been issued. ...(Interruptions)

[English]

SHRI ANANTH KUMAR: People are in great tension, Sir. They do not know how many have died and how many are injured. ... (Interruptions) For the last 14 hours, this Government is not coming out with a statement. ...(Interruptions)

[Translation]

SHRI SRIKANTA JENA: The Minister is coming. He was in Escorts hospital. He would come within 15-20 minutes. ...(Interruptions)

[English]

SHRI ANANTH KUMAR: The Minister was telling from 11 o'clock that during the Zero hour, the Minister of Railways will be making a statement. During the Zero Hours, he said that by 3 O'clock, the Minister of Railway will be making a statement. ... (Interruptions)

PROF. P.J. KURIEN: Sir, it is not necessary for the Minister of Railways to come here to give some information to say something on yesterday's accident at Faridabad. ...(Interruptions) More than 50 people have died in this accident. ...(Interruptions)

Motion re: Situation arising out of the

SHRI ANANTH KUMAR: Sir, with due respect, he can depute somebody else to make a statement on this issue to clear the tension in the minds of their relatives. ... (Interruptions)

SHRI RAMESH CHENNITHALA: The Minister of Railways should have resigned. ... (Interruptions)

MR. CHAIRMAN: The Minister of Parliamentary Affairs has said that the Minister of Railways would soon be coming to the House to make a statement.

...(Interruptions)

SHRI SRIKANTA JENA: I had a talk with the Minister of Railways. He is in the Escorts Hospital where some accident patients are admitted. He will be coming here straightaway. The statement is ready. He will be here in half-an-hour. ...(Interruptions)

MR. CHAIRMAN: You must believe the Minister. What is the harm?

...(Interruptions)

SHRI ANANTH KUMAR: We appreciate what the Minister is telling but the Government can be represented by somebody else.

[Translation]

SHRI NITISH KUMAR: Sir, if the train is delayed by half an hour, even then the train is said to be running in time. Now the hon. Minister's reply ... (Interruptions) is also in time.

Sir, there has been a tremendous change in the format of this motion as well as political situation of Bihar since the day this motion has been discussed in the House. We would have celebrated, if this change would have been for the better but it is unfortunate that the situation in Bihar has gone from bad to worse. We could not digest what was happening there we were starting discussion on it. But now the situation has turned from bad to worse. From the events, it seems that mockery has been made of democracy. We, the members of Parliament will survive when the Parliamentary democracy survives. We time and again say that the downtrodden

class is progressing and marching ahead in this Parliamentary democracy.

Those who cry for social justice in the adult franchisebased Parliamentary democracy are being benefited therefrom but these very people are out to destroy the Parliamentary democracy and are making it a partial proportion. On the very first day just after Shri Vajpayee. ji, the Prime Minister rose and said he would give the reply. The leader of opposition had moved the resolution and just after that the Hon. Prime Minister said that he would give reply to it. Infact, he was intervening, the reply was to be given by the leader of the opposition himself. I had just said that he should give his reply after listening to all the leaders and the Hon. Prime Minister became furious. Everybody is aware as to how he reacted to my suggestion and some member from that side commented that I did not allow him to speak but how can I stop the Prime Minister from speaking and who am 1 to stop him from expressing his views.

I do not believe in stopping someone from speaking. On the very first day when the Prime Minister was rose to speak I had just said that he was helpless and he immediately sat down. What can I do about it. I perhaps hurt him deep. He had himself confessed that he was helpless. An individual can be helpless. Shri Indra Kumar Gujaral can be helpless but when he is occupying the Chair of the Prime Minister of India and he says that he is helpless then be it Shri Gujral or anyone etc., he does not deserve to hold the position even for a minute. The Prime Minister's post is the highest political and executive office in the country. One can not take things lightly. When I suggested him to give his reply after listening to other leaders, he was enraged and made a very uncheritable remark. I gave him befitting reply. Had this altercation proceeded further, he would have been the loser, not me. I would have exposed everything and everyone. Here in this House people talk of morality and arguments can be given on both sides. It was good that he closed the issue there itself and the matter ended. What is this? Had he listened to others and then replied, he would have reached some conclusion. But the Prime Minister is not inclined to listen to others in the House and outside it. This is a mystery as to which political party our Prime Minster belongs to. ... (Interruptions) We have heard that the MLAs of the Janata Dal waited in Delhi for three days but the Prime Minister did not give them audience. We went to visit the President under the leadership of Shri George Fernandes and he directed us to meet the Prime Minister and on his advice we sought time from the Prime Minister. Shri George Fernandes kept ringing in the P.M.O. for three days but the Prime Minister did not meet. That means he does not meet the person outside the House who speaks against somebody

and is also not inclined to listen to others inside the House. What kind of a Prime Minister he is? ...(Interruptions) Today also we witnessed a similar scene. ...(Interruptions)

SHRI RAM KRIPAL YADAV : Sir, what is he saying? ...(Interruptions)

SHRI NITISH KUMAR: Sir, we are discussing the Centre's Inactiveness and the Centre means the Prime Minister.

SHRI RAM KRIPAL YADAV : Sir. this is a debate on the party. ...(Interruptions)

SHRI NITISH KUMAR: Sir, Shri Ram Kripal ii is our friend. We have sympathy for him as now there is no vacancy. These days, everyone calls Aiit Kumar Mehta as Professor. All lecturers in Bihar are called Professors. Therefore, the situation in Bihar is quite bizarre. I have sympathy for every one. Most of the people agree with us outside this House but inside the House they have political accountability, infact compulsions. ... (Interruptions)

SHRI JASWANT SINGH (Chittorgarh): Sir, with your permission I seek one explanation. Shri Nitish ji has raised a very serious issue. We have gone through a statement issued by the Prime Minister, either Shri Nitish ii or the Prime Minister should explain it. He said what is happening in Bihar is a family affair and I would not like to comment on a family matter. Of course we are debating on the Centre's Inactiveness issues pertaining to Bihar. The Prime Minister terms it all as a family affair and does not like to comment on it. At present, the debate in the House is not on a family matter. If the Prime Minister or Shri Nitish Kumar elaborates a little more. then we may have a meaningful discussion.

SHRI NITISH KUMAR: Hon. Jaswant Singhii, how can I elaborate on what the Prime Minister has stated. I feel that the Prime Minister is deliberately absent in the House. This is contempt of the House. There is no point in intervening at first stage. It means that if something is discussed in the House, he will not be present in the House later on. He is purposely absent in the House. The Prime Minister is not in a position to give reply to anything. Shri Jaswant Singh just raised the issue and I also took up the same issue as to what charges have taken place in Bihar. A person resigns from his post after being surrounded from all sides. That person had declared that he would be prepared to go to the gallows but would not resign. He had to resign without going to the gallows. ... (Interruptions) This sort of language does not go well in democracy that he would prefer to go to gallows than to resign. I would not comment on what Shri Pappu Yadav stated. All are well aware of him and the language he used. He had said that the Jharkhand would be created on his dead body. He is a strange person. When he knew that he would lose the Presidentship of Janata Dal, he split the party and when he lost the Chief Ministership of Bihar, he did not hesitate in passing the proposal to split Bihar despite his saying that Jharkhand would be created on his dead body. ...(Interruptions) I support the separate state of Jharkhand.

recent developments in Bihar

SHRI RAM KRIPAL YADAV: You had also attempted to split the party.

SHRI NITISH KUMAR: We had rebelled against the party. If we had split the party then, we have toured the entire country to explain our position. The reasons for which we had rebelled, have been proved. You better ask, Shri Devendra Yadav, Shri Ramvilas Paswan and Shri Sharad Yadavji but I would not suggest you to ask Shri Gujral Saheb.

SHRI RAMENDRA KUMAR (Begusarai): You are again going to join the party.

SHRI NITISH KUMAR: You first save the party in Bihar. ...(Interruptions)

SHRI RAMENDRA KUMAR: The reasons for which you left the party are not there any more. Now please join the party. ... (Interruptions)

SHRI NITISH KUMAR: That we shall discuss later on but the approach has been that if you do not get the presidentship then split the party and if the Chief Ministership of Bihar is endangered then go in for compromise to disintegrate Bihar. This is fortunate for the country that the BJP and the Samata Party fought elections in Bihar jointly. Had we not contested the election unitedly, they would have got 35-40 seats, and would have become the Prime Minister and today they would have signed any agreement to destabilise the country. We put a check on this so as to confine it to Bihar only. When he realised that there was no-way-out. he had to resign. It is the victory of democracy and public mandate that he had to resign. But "whom God would destroy, He first makes mad". The man admits that mistake and bows down before the public opinion. No one has any objection if one goes to court to get himself acquitted of the charges levelled against him. It would have been better if he presents the evidence in the court for his acquittal. I don't want to mention those things here. A number of cases are pending in the Court and investigations are going on. It has rightly been said that we have discussed this issue many times. I don't want to waste time by mentioning those things but I want to say that if he had presented the evidence of his innocence and acquitted, no one could have presented

[Shri Nitish Kumar]

271

him from getting more popularity in the country but he said that he would not resign. But he was constrained to resign. When he found that there was no way out, he resigned. It has been published in the newspapers. When Rapid Action Force was deployed, he resigned. After resignation, there was tear shedding. After that same people got moved and started raising slogans 'zindabad' and 'Raja nahi to Rani sahi'.

And again he occupied the residence of Chief Minister. This is proxy rule. In other words there would be indirect control on the administration. It is alright. He has said that he would be ready to face any eventuality then to resign. He could not keep his words, but he had said that he would rule from prision. To some extent it appears that he has been successful in that I don't know whether he would go in jail or not. Court would decide it. Court would decide the seriousness of the charges. I don't want to go in that but he himself had said that he would rule from jail. I don't know that charges are so serious that he would had to go to jail or not. In case if that would be proved true then he would rule from jail. But who is responsible for that? I think that Laloo Prasad is less responsible for that. I consider the Prime Minister Inder Kumar Gujral more responsible for that. Shri Inder Kumar Gujral gives time for everything. He allows all these things to happen in Bihar. Can so much concessions be given for any other person? Why the provision of Article 356 has been made? There has been a debate in the House in this regard. I am one of those who are against the misuse of article 356. But Article 356 must be in the Constitution of this Country. If Article 356 is removed, and some State want to revolt, then which Article would be used? We may check it, we may limit its use that it should not be used for political purposes, but it is not proper to scrap it.

Today in the present political scene the regional parties are coming to the forefront. It is the failure of Congress Party that regional parties are coming to forefront. They change the Chief Minister as one changes one's clothes. When they started changing Chief Minister. the regional parties came to the forefront and today regional parties are ruling. Today such a situation has arisen for the Congress that regional parties are ruling. Some of them are national parties only in name and you constrained to support them from outside. You are responsible for that. But I don't want to go in this debate. But you tell us that if Article 356 is scrapped and any border State says that they would not remain in India, they would not remain a part of India and a resolution is passed in the State assembly by majority, then which article would be used? Therefore, Article 356 should not be removed. It was a shameful incident for the country when the Babri Masjid was demolised in Ayodhya. It is a black day in the history of our country, but the Government of Uttar Pradesh was responsible for that. If that Government is dismissed by using Article 356, then it is understandable. But alongwith that the Government of Himachal Pradesh and the Government of Madhya Pradesh were dismissed. ...(Interruptions)

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): I did not want to intervene. What are the views of Bhartiya Janata Party in regard to Article 356.

SHRI NITISH KUMAR: What is the opinion of the Bharatiya Janata Party? The Hon'ble Defence Minister must be knowing it better. I am not a member of the Bharatiya Janata Party. ...(Interruptions) As far as I know, perhaps the Bharatiya Janata Party is not in favour of abrogating Article 356. ...(Interruptions).

SHRI MULAYAM SINGH YADAV: The Home Minister is sitting here. Representation of the Bharatiya Janata Party have spoken against Article 356. I have also spoken and I agree with your opinion.

MR. CHAIRMAN: Nitishji, how much time do you need more?

SHRI NITISH KUMAR : As you wish. Whenever you ask me to sit, I will do so.

MR. CHAIRMAN: Your views on Bihar are justified. I don't want to stop you, but you must control yourself.

SHRI NITISH KUMAR : If I go out of control, it is your duty to control me.

Article 356 is provided in the Constitution. When it is invoked? Babri Masjid was demolished and the party whose Government was at the Centre then, lost their governments is other states also. Article 356 was invoked in three other states. Will anybody compromise on the issue of corruption? Even if the hon'ble Governor, who appoints the Chief Minister, gives permission to file charge-sheet, the Governments will function there as usual. It is said that they won't invoke Article 356 and they would think only after the arrests were effected. On the other hand, all efforts will be made to prevent the arrest. Everyone knows the way screws were tightened from Delhi. The Prime Minister has himself indicated about the help from the Centre. The credit of good work done by the C.B.I. has been taken by him. But they should also bear the responsibility for whatever has been done by the C.B.I. Mr. Chairman, Sir, I want to know from the Prime Minister, whether there is any such case which is being investigated by the C.B.I. and the C.B.I. had to file SLP thrice against the verdict of High Court. As far as I know, the fodder scam is the only case in which the C.B.I. has filed the SLP against the High Court's

judgement thrice. Who is answerable to that? If the person having the command over easterns area does something. hurdles are put from Delhi before him. Who is responsible for this? If bail is opposed in a designated court or High Court, the credit of it is taken by Shri Guiral, but whatever happens in the High Court in Patna or whatever investigation is made by Dr. U.N. Biswas and if the people of the C.B.I. file S.L.P., then, who is responsible for that? For that Shri Inder Kumar Gujral or the Union Government will be responsible. It means that not once but several times, hurdles have been put by the Union Govt, in the investigations. The result is that the investigation which could have been completed 6-8 months earlier went on lingering. Whenever, any issue comes up, hurdles are put in the many ways. In such a situation, what does the Prime Minister expect? In which manner, the Prim Minister wants to run the administration in this country? Will Bihar be there on the top like the 'Trishul' of Lord Shiva? Will it have a separate identity or will to it be a part of this country? What is this fun going on. ... (Interruptions). Bihar is being given a bad name in the entire country. What for the name of Bihar is being taken today? Today, Bihar is being mentioned due to Fodder Scam and secondly. due to Power transfer. This power transfer is mockery of the system. Now I don't want to know the reaction of the Congress Party? I don't want to cast aspersions on anyone, but I want to submit with a heavy heart that if such type of example will be there then, this democracy cannot survive. ... (Interruptions). Ram Kripal ji, there is no need to mention the number of M.L.As. as you also know the number of MLAs and I also know ...(Interruptions).

MR. CHAIRMAN: Nitish Kumar ji, it is not your duty to respond to this query.

SHRI NITISH KUMAR: Some times the reply can be given. The number of MLAs was less then 25. ...(Interruptions). There were so called 136 members of their party in the Assembly and at that time, the number of MLAs was less then 25. ... (Interruptions). All newspapers have written like this. What should we do? You go on denging it. ... (Interruptions) I am not saying anything. Mr. Chairman Sir, I would like to say to Shri Ram Kripalji that the legislature is free to express its confidence in or no-confidence against anyone. Any party is free to elect its leader the way it like to. I am talking about the Parliamentary Democracy. Where would we go. The way the traditions and values are being violated, the plea would be and technically right too-that any one can be made Chief Minister without any constitutional hurdle. But how can it be explained away thus, this is the stage that we have landed ourselves in, have reached in the fiftieth year of our independence. What was it that the movement of social justice was launched against. It was against this dynastic principle, supremacy of a family, untouchability and injustice etc. that the movement was launched. What would become of that social justice? The torch-bearers of social justice would be looking for the substitutes in their bedrooms. Is this the clear face of social justice. It is rather the distorted face of social justice ...(Interruptions)

SHRI RAM KRIPAL YADAV: Is he using the parliamentary language? ...(Interruptions) Is he using the parliamentary language? ...(Interruptions).

SHRI NITISH KUMAR: If bedroom is unparliamentary, then call it, 'Shayankaksha' or 'Shayanagar', call it any thing. ... (Interruptions) we are not saying to anyone. I am not blaming anyone. Shall we put-up a healthy and beautiful aspect of social justice before the people or present it before them in an ugly form, this is what my submission is all about.

It has been said today that talks have been held with some people and we would like to know from Gujral Sahib only what Jaswant Singhii has said. Reacting to it Gujral Sahib has brushed the issue aside by terming it a family affair. We would like to say on the contrary, that the matter concerns the whole State, the country, the countrymen and the Parliament. This country is not a private limited company. It belongs to all. It is not the property of one family only. Gone are the days of rule by a family. Those who were never tired of raising slogans against dynastic-rule have today confined themselves to the concept of dynasty only. Talks were held with Kesriji. I beg your pardon, I am mentioning the name of Kesri ji as the President of the Congress Party. It has also appeared in the newspapers that talks were held with him also. I do not know the views of Kesriii. Keshriii might be rejoicing. The people who used to make issues out of Nehru's dynasticism and Indira's dynasticism. ...(Interruptions) I am going to conclude. They used to raise their voices against the dynasticism of Nehru and Indira and against the isms associated with Sanjay and Rajiv and now they talk of rejoicing at the inclusion of a foreign-lady in the party, all this went on. So, the current goings on must be bringing satisfaction to many people at the sight or others joining their ilk. Those who followed the way of social justice have now mingled themselves with the adherents of family rule, may be to mislead the latter. Anyway, whoever might jo it and with whatever intention, but the Prime Minister owes an explanation. The hon. Prime Minister should explain his role in whatever has taken place in Bihar. The hon. Prime Minister would have to tell. He must also tell as to which party he belongs to, because the Government runs with the confidence of the House and the composition of the

[Shri Nitish Kumar]

Government is also discussed here. We have heard the term United Front. We have seen how the United Front has come to be known as a party. Ram Kripal ji will be able to tell the name of R.J.D. What do they mean by 'R' is know to the entire country and the world, whatever they may say.

SHRI RAM KRIPAL YADAV : Rashtriya Janata Dal.

SHRI NITISH KUMAR: Now 'R' has the other meaning.

MR. CHAIRMAN: You know yourself.

SHRI NITISH KUMAR: Mr. Chairman, Sir, I have high regards for her. Now the meaning of 'R' would be known to the entire country. She is like my Bhabhi (brother's wife) I hold her in high esteem. I regard her very much. Ram Kripalji it would be better if you make the meaning of 'R' clear. He would have to tell. But we would like to know from Gujaral Sahib as to which party he belongs? Which Government is he heading? We had heard that the Government is of the United Front which is being supported by the Congress from outside and the C.P.I.(M), C.P.I. and Forward-Block although forming part of the United Front have been giving outside support to it. This is what we had heard. A United Front has been formed, a negative alliance to which support is being given by the Congress just to keep some one out of power, all parties are participants in that except for the C.P.I.(M), Forward Block and the R.S.P. This is what we knew. But a new element has been added to that. A new party has been formed now and that party does not find a place in the United Front, we do not know where does it stand but its members are ministers in the Government. Is it now the United Front's Government or a coalition Government of the United Front-R.J.D.? A coalition Government does exist already. The United Front is an alliance. Did the R.J.D. join the United Front leading to the formation of a new alliance? Gujral Sahib may be kind enough to tell this much to the country?

This is not a family affair. The fact of the matter about Bihar is unlike what he has stated. It is not a family affair. Nor it is the family affair of Gujral Sahib, it is rather a matter concerning the country. You (the ruling coalition) are ruling over the country. Please tell us, which party do you belong to? The people of the country want to know about this. The Common Minimum Programme. ...(Interruptions)

MR. CHAIRMAN: Please conclude.

SHRI NITISH KUMAR: You mention about Common Minimum Programme just like the Bible and the Gita.

SHRI RAM KRIPAL YADAV : How much time will be given to him?

SHRI NITISH KUMAR: Only 26-27 minutes have passed until now. ...(Interruptions)

SHRI RAM KRIPAL YADAV : Nitish Kumarji, your party has only four Members.

SHRI NITISH KUMAR: Don't worry. From four we are soon going to become forty. You carry on like this ... (Interruptions) Chairman, Sir, we don't have any objections. They will keep on doing such foolish acts. ... (Interruptions)

[English]

SHRI RAM NAIK: I am on a point of order.

MR. CHAIRMAN: Yes, he is on a point of order.

SHRI RAM NAIK: Those who are creating disturbances should be asked that they should not do that. We have been seeing since the debate started that every now and then they get up and disturb the Speaker. Our time is wasted.

MR. CHAIRMAN: Therefore, he is being allowed.

...(Interruptions)

[Translation]

SHRI RAM KRIPAL YADAV : He is casting aspirations on our party.

(English)

MR. CHAIRMAN: Please do not disturb.

[Translation]

SHRI NITISH KUMAR: Mr. Chairman, please don't try to control them because what they have been doing indicates what they are upto. They are the reserve force of Gujralji. ...(Interruptions). Here comes she with smile on her face, her chance is over. ...(Interruptions)

[English]

SHRI PRAMOTHES MUKHERJEE (Berhampore) (WB): Some hon. Members of the House are called reserve force of the Prime Minister. This is very objectionable. ...(Interruptions).

SHRI NITISH KUMAR: I am not calling you the reserve force. But the Members of the so-called RJD definitely are members of reserve force of Shri Inder Kumar Guiral.

MR. CHAIRMAN: Anyway, we shall check up and see that if it is unparliamentary, it will be removed from the records.

...(Interruptions)

SHRI PRAMOTHES MUKHERJEE: They are sitting here by law; they are not sitting here by the mercy of somebody. ...(Interruptions).

MR. CHAIRMAN : Shri Nitish Kumar, you please proceed.

We shall check it up.

SHRI BASU DEB ACHARIA (Bankura): Can some hon. Members of this House be called as reserve force?. ... (Interruptions).

SHRI NITISH KUMAR: Okay, I amended it to Reserve Parliamentary Force of Shri Inder Kumar Gujral. It is RPF, Reserve Parliamentary Force. Here also, 'R' is there. ...(Interruptions).

SHRI PRAMOTHES MUKHERJEE: This is absolutely an insult to the Members. I request you to ask the hon. Member to withdraw his comments and drop it from the proceedings.

MR. CHAIRMAN: We shall examine it and then remove.

[Translation]

SHRI NITISH KUMAR: The one who is fortunately is the Prime Minister of this country ... (Interruptions)

SHRI RAM KRIPAL YADAV : He is casting aspersions on our party.

[English]

SHRI NITISH KUMAR: I can substitute it with a better word. ... (Interruptions).

MR. CHAIRMAN: Anyway, I have understood you. We shall examine and then take a decision.

SHRI NITISH KUMAR: Sir, I have no objection. By their own behaviour they are proving what they are. ...(Interruptions).

[Translation]

MR. CHAIRMAN: You please take your seat. It is your wont to be on your feet on every point. This is not

the right thing to do. Nitish ji, you must conclude. I would request you that only one minute is left for you. You have spoken for so much time though you have also been disturbed by him.

recent developments in Bihar

SHRI NITISH KUMAR: Sir I require not even ono minute's time. This Prime Minister is just like a burden on the country. He has complicated Bihar's issue, he would entangle the country tomorrow. The sooner he goes, the better for the country. I would like to submit only this much.

SHRI RAMASHRAYA PRASAD SINGH (Jahanabad): M:. Chairman, Sir, after waiting for several days, today only I got an opportunity to speak. We find injustice everywhere. This is the highest institution. We find that sometimes here too injustice is being done in some way or other. C.P.I. have thirteen MPs, we should have been given the opportunity to speak first, but we were not given the opportunity. The parties having less number of members than us were given the opportunity to speak first. However, I would like to putforth a few words before you in this regard. The Adjournment motion regarding the situation prevailing in Bihar was initially moved as an Adjournment motion but later on discussion was converted Under Rule 184. I thank the hon. Member who has moved this motion. It is good that discussion is being held on such an occasion. Bihar is an integral part of India. Those who are sitting here in this House should realise that-Bihar is an integral part of !ndia. But they think in other way. ...(Interruptions)

[English]

SHRI ANANTH KUMAR: Mr. Chairman, Sir, now it is 3.30 p.m. We have been waiting for the statement of the Minister of Railways since morning on the train accident which occurred at Faridabad in which more than 50 people have died. Since 11 O'clock we are forcing the same thing.

[Translation]

SHRI RAMASHRAYA PRASAD SINGH: Congress has only one job to stop others from speaking. The point which one can put forward in ten minutes. ...(Interruptions)

[English]

MR. CHAIRMAN: Do not disturb the debate in this way.

SHRI ANANTH KUMAR: We are not blocking the debate. When we raised this issue at 11 O'clock in the morning, it was said that the Minister of Railways would come and make a statement.

[Translation]

SHRIMATI SUSHMA SWARAJ (South Delhi): You have asked the Hon. Member not to disturb the debate. The question is not of disturbing the debate. The question pertains to our rights. The Government was aware that this incident would be definitely raised today and Members would be agitated. The sitting of the House starts at 11 O'clock as per the rule, the Government should have come with a statement in the morning itself, when this issue was raised by the Member, the Parliamentary Affairs Minister himself assured this House that the Railway Minister would come at 3 O'clock. When he did not turn up at 3 O'clock then it was said that he would come at 3.30 P.M. The Hon. Member has every right to ask at thirty minutes past three as to why the assurance given by Parliamentary Affairs Minister has not been honoured. First ask the Ministers. ... (Interruptions)

[English]

MR. CHAIRMAN: We have already informed the Minister and I think he will come and reply.

[Translation]

SHRIMATI SUSHMA SWARAJ: Ask the Government. 3.30 p.m. was the deadline. The deadline is over. ...(Interruptions)

[English]

MR. CHAIRMAN: I know it. The Minister of Parliamentary Affairs has said a few minutes before that within a few minutes the Minister of Railways would be coming here. Now, we have already informed the Minister of Parliamentary Affairs.

SHRIMATI SUSHMA SWARAJ : Sir, it is not a question of Information. You are not a helpless Chairman. Ask them to report to the House.

MR. CHAIRMAN: Otherwise!

SHRIMATI SUSHMA SWARAJ : Otherwise adjourn the House.

MR. CHAIRMAN: Please allow the debate to go on. We shall again inform the Minister.

...(Interruptions)

SHRIMATI SUSHMA SWARAJ: Sir, the Minister of Railways is avoiding the House. ... (Interruptions)

MR. CHAIRMAN: He is on his legs. Let him speak

...(Interruptions)

MR. CHAIRMAN: What else can I do?

SHRIMATI SUSHMA SWARAJ: You reprimand the Government. You are reprimanding the Member that he is blocking the debate. You reprimand them. ...(Interruptions)

MR. CHAIRMAN : The Minister of Railways has come.

...(Interruptions)

MR. CHAIRMAN: Shri Ramashray Prasad Singh, you please carry on.

...(Interruptions)

SHRI KODIKUNNIL SURESH (Adoor): Mr. Chairman, Sir, the Minister of Railways should make the statement right now. It is a very serious accident where 50 people have died. ...(Interruptions)

MR. CHAIRMAN: No; it is not fair.

...(Interruptions)

SHRI KODIKUNNIL SURESH: Sir, how can you allow the Member to speak now? ...(Interruptions)

MR. CHAIRMAN: Hon. Members, you should also understand the procedure.

...(Interruptions)

MR. CHAIRMAN: I am asking him.

...(Interruptions)

[Translation]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV: Let the Hon. Members speak first. ...(Interruptions) let him speak first. ...(Interruptions)

[English]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN): Let him speak.

MR. CHAIRMAN: In that case, Mr. Minister, will you make the statement later?

[Translation]

SHRI RAM VILAS PASWAN: The statement is ready. If the hon. Member wants to complete his speeches, he can do so. After that I would speak.

[English]

SHRI ANANTH KUMAR: Sir, they should understand the tragedy. ...(Interruptions)

MR. CHAIRMAN: Please understand what I am saying. The hon. Member is on his legs. Let him complete. The hon. Minister of Railways is also ready with his statement. I think, there may not be any harm if he makes the statement after ten minutes. Please allow the hon. Member to complete his speech.

PROF. P.J. KURIEN: Sir, I wish to make one submission.

MR. CHAIRMAN: No. Please allow Shri Ramashraya Prasad Singh to continue his speech.

[Translation]

SHRI RAMASHRAYA PRASAD SINGH: Mr. Chairman, Sir, I was saying that the resolution which has been moved is timely and in the interest of Bihar. This is perhaps the first time in the world that a chargesheeted Chief Minister was running the Government and now his wife has taken over.

I would like to putforth one more point before you. This is a federal country. If we intend to strengthen the federal structure, then we should see whether the country disintegrates by the happening taking place in Bihar or net. I do not mean that the corruption is a today's phenomenon. Rather, it is therein our society since long. The former minister against whom this resolution has been brought, could not arrest the culprits and instead, he himself got involved in it. There goes a saying that the protector turns devourer. I want to know, what will happen to the country in such circumstances? ... (Interruptions). I want to know whether the Union Government is responsible for it or not. The Chief Minister said it earlier and the Leader of the Opposition too did pay attention to it. No Hon, Member of the House could think of it. When the matter reached the High Court, he said that the Central Police was that of the ruling Congress Party. At this time, Rao Government was there at the Centre. He has also said that he did not rely on that police force. Does it not impair our federal structure? Is this not a crime which gives a blow to our federal system and is it also not an act of treason? Should any Chief Minister say like that? Are the Central and Bihar police different?

But the leader of the opposition did not take it into account. Does it not amount to sedition? The real issue is whether it is fodder scam or any other scam—why the voice should not be raised against it? I would like to remind you the words of Karl Marx. He had said, that when the national parties weakened and they got involved in corruption, the regional parties would come up and with their birth, the nationalism would lose its base. Today, different parties are ruling different States. When such voices are raised in Bihar, then other States will follow suit. If the Article 356 had not been there in our Constitution, we would have faced the situation like Soviet Union. ...(Interruptions)

[English]

SHRI PINAKI MISHRA (Puri): I seek a clarification from the hon. Member for the enlightenment of the entire House. May I know in which book did Karl Marx say this? ...(Interruptions)

[Translation]

SHRI RAMASHRAYA PRASAD SINGH: We shall discuss this issue later on

[English]

MR. CHAIRMAN: Let the discussion continue.

...(Interruptions)

[Translation]

SHRI RAMASHRAYA PRASAD SINGH: My point is, why corruption takes place? The Chief Minister of the State was involved in corruption. When the Congress Party was in minority, they had bought people like us to turn their minority into majority. If Shri Laloo looted the Government coffers, then he followed the path shown by the Congress Party. The claim of the Congress Party to fight communalism is hollow. They are communal themselves where these people have lead the country to? If the Congress Party is able to survive then, it would destroy the country. ...(Interruptions)

Sir, this adjournment motion moved by me has created contradictions as if it has been brought by an untouchable. The legal luminaries have raised several procedural points and quoted from books. But nobody thought as to why this motion was brought and whether or not it was justified. Has any event actually taken place in Bihar? If any party, be it a secular one, tries to save Bihar then what is wrong in that. I would like to ask as to what the Congress Party has done in this regard.

[Shri Ramashraya Prasad Singh]

...(Interruptions) Everybody knows what I am. The bogey of the BJP is being blown out of proportions. If the BJP comes to power, then where will you people find a place. The people's mandate can bring anyone to power. ...(Interruptions) Are the people at the Centre not culprit? Mahatma Gandhi had once mentioned that showing reluctance in the case of corruption was criminal offence. When the cancer of corruption spread in Bihar (Interruptions) The real issue is, when the cancer of corruption had spread there, what steps should have been taken by the Centre? The Central Government has not committed any crime by not taking any step so far. We all know the condition of Bihar.

Motion re: Situation arising out of the

recent developments in Bihar

Sir, what is happening in Bihar today? There is an ambitious scheme for the poor there—Literacy Mission, which is for providing education to all, but these people are not for providing education. There are more illiterates in Bihar, therefore people are tolerating it. Such heinous work is being tolerated by the M.L.As. This situation has arisen in Bihar. I am telling one thing. People say that it is very glorious to give posts to women but women do speak, they speak even without understanding, as there is Shrimati Bhagwati Devi, what would have happen if any post is given to her.

We are praising you. The standard of politics has gone down. ... (Interruptions) I am in this House for many vears. I have been M.L.A also. I have seen it. Dynastism is much talked about. Nehru dynastism was much talked of. I know they have not caste. It is disputed. Nehrus are in Christians, in Brahamins and in Punjabis also. He is everywhere. A lot of things were said about Nehru dynastic rule. He came to power to end the dynastic rule. Now he is helping the dynastism. This type of social justice he is providing. Who would answer this question? If the Chief Minister of that State was done treason, he should be punished. High Court has said that this looting is not of a home, it is the case of treason. In our views all such people, whosoever they may be, who adopt unfair means for saving their posts and buy all things from money, should be punished. Today you are having that sort of example.

It has been said that when Vajpayeeji was the Prime Minister, not a single M.L.A. changed his/her side on consideration of money and joined B.J.P. If there was no buyer, how could one go? ...(Interruptions) There may be two meanings for it. No one went, but when there was no buyer, how he would have gone? ...(Interruptions) Today there is the news that all MLAs got Sumo Car. You go to Bihar, you would hear all these thing. Whether Bihar would be saved? All this was done to remain in power. Jharkhand Mukti Morcha, which has taken four

crore rupees to save Congress Government, is continuing its stand because they are immodest. ...(Interruptions) I am not saying wrong things. I am not referring to Fodder scam or other scams. I am bringing these questions before you that the persons who have done treason should be prosecuted for that. If it is not done, that would divide the country. How would they win the elections, until so much funds are collected.

Though I did no see it with my own eyes but have heard that thousands of vehicles of Mahendra Company were given for the Congress Candidates during 1991 elections. I was in Jahanabad. My candidate was in the fray from there. ...(Interruptions) We may or may not contest election unitedly, but Congress was with you and you were aligned with Congress, even then we suffered. If we aligned with Janata Dal, then also we suffered. We suffered equally.

How wrong you did? I am telling that Mahindra vehicles were used. Why thousands of Mahindra vehicles came? ...(Interruptions) You listen to me. If the country is to be saved, don't suffer. The question of saving the country is important. The country is in a very critical state. If you would not think for the country, it would get ruined. The coming generation would curse you and if Article 356 is removed, the states would act at their own will and they can say on one day that we are separate. With these words, I conclude.

[English]

SHRI G.M. BANATWALLA (Ponnani): I am on a point of order. The speech that was just made, was full of several allegations. Kindly examine whether they can form part of the record. That is all.

MR. CHAIRMAN: That is all right.

15.56 hrs.

STATEMENT BY MINISTER

Collision between Karnataka Express and Himsagar Express at Faridabad on 27th July, 1997

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN): Mr. Chairman, Sir, I am sorry that there has been some delay in giving the statement. You know that the procedure is a lengthy one. Although I had come back and could have given the statement at two O' clock but that is to be first prepared and later on to be translated from English into Hindi. All these formalities took time. I am sorry for the same.

It is with deep anguish that I apprise the House of an unfortunate rear end collision between 6317 Himsagar Express and 2627 Karnataka Express at Faridabad station hrs. on Jhansi Division of Central Railway on 27-7-1997 at 23.03 hrs.

The accident occurred when 6317 Himsagar Express on run from Kanniya Kumari to Jammu Tawi had just started from Faridabad Station at 23.02 hrs. after its scheduled stoppage of 2 minutes. In the meanwhile 2627 Karnataka Express which was supposed to stop outside Faridabad, over shot the home signal at danger and collided with the rear end of Himsagar Express. The location of the Home Signal of Faridabad is on a straight and the visibility was clear. Karnataka Express was running late by approximately 12 hours due to re-routing of the train as track between Khandwa-Itarsi was affected by heavy rains.

This collision resulted in derailment of the 3 rear coaches of Himsagar alongwith 7 front coaches and 2 locomotives of Karnataka Express. Through traffic on this section is presently blocked and is expected to be cleared shortly.

In this accident, as per the latest reports 12 persons including Guard of Himsagar Express have lost their lives, 25 persons have sustained grievous injuries, and 43 persons have sustained minor injuries. Relief trains with medical equipment and teams of doctors were rushed from Delhi, Agra and Jhansi. In addition, local doctors with ambulances rushed from nearby hospitals of Faridabad and rendered medical assistance to injured persons. The injured persons have been admitted to Govt. hospital, Escorts and Sunflag hospital, where they are progressing.

On receipt of the information. I myself, alongwith Chairman Railways Board and other senior officers visited the site of accident. The General Manager, Central Railway had earlier rushed to the site with Heads of the Departments and team of doctors for providing medical relief and for restoration operations.

I have announced ex-gratia payments of Rs. 20,000 to the next of kin of the deceased persons, Rs. 10.000 to the grievously injured and Rs. 2,000 to those who sustained simple injuries. This is besides the amount which will be paid to them as compensation, on adjudication by the Railway Claims Tribunal. The amount of compensation varies from Rs. 16,000 for simple injuries to Rs. 2 lakhs in case of death

The District Administration Faridabad and various social organisations have done commendable work in providing relief to the attached passengers. I thank them for the same. The stranded passengers were cleared by road in special buses from the site of accident at 4.30

Prima Facie, the cause of the accident appears to be overshooting of Home Signal of Faridabad by the driver of Karnataka Express. The Commissioner of Railway Safety, Central Circle, Mumbai has been ordered to hold an enquiry into the cause of the accident. I have asked for an interim report to be submitted within one week and final report before 28th of August 1997. I have also ordered suspension of the driver of Karnataka Express.

On behalf of the railways and myself, I express our deep condolences to the bereaved families and also express sincere sympathies to the injured.

I trust the House will join me in extending heartfelt condolences to the bereaved families. I assure the House that strict action will be taken against those found guilty.

16.00 hrs.

[English]

SHRI RAMESH CHENNITHALA (Kottayam): Mr. Chairman, Sir, I would like to know from the hon. Railway Minister whether any control room has been set up in that area. ... (Interruptions). We want clarification.

SHRI N.N. KRISHNADAS (Palghat): Sir, it is a very serious matter and we should be allowed to seek some clarifications.

MR. CHAIRMAN: The rule does not provide for seeking any clarification.

Now, Shri D.P. Yadav to start his speech on the Motion under discussion.

...(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ (South Delhi): In the morning when the hon. Deputy Speaker was in the Chair. at that time this question was raised and he had promised that when Shri Paswan would make a statement, the members from Bangalore, Karnataka and Faridabad would be allowed to speak thereon. Therefore you should fulfil the promise made by hon. Deputy Speaker. This debate would continue later on. ... (Interruptions) Hon. Deputy Speaker had said that he had received many notices on this matter but because Jenaji has just said that Paswanji would make a statement at there O'clock so I will allow them to speak later on.

MR. CHAIRMAN: Alright.

Statement by Minister

...(Interruptions)

[English]

MR. CHAIRMAN: Please allow me to speak.

...(Interruptions)

MR. CHAIRMAN: Please listen to me.

...(Interruptions)

SEVERAL HON. MEMBERS: We want clarifications.

MR. CHAIRMAN: Yes, I have checked up with the hon. Deputy-Speaker. He had said that a small number of hon. Members may seek some clarifications without making any speech immediately after the statement of the hon. Railway Minister. I think, one representative from each party should seek one clarification.

SHRIMATI SUSHMA SWARAJ: From the BJP, two Members may be allowed.

MR. CHAIRMAN: That cannot be.

I think, the hon. Minister will reply to the clairifications sought.

[Translation]

CHAUDHARY RAMCHANDRA BENDA (Faridabad): I am elected from Faridabad. I was at the site of accident from eleven O'clock yesterday until quarter to four today. I had left that site at there quarter to four today. The driver of the Karnataka Express was a driver of a goods train. And that driver of goods' train was driving the Karnataka Express. The railway officers told this before Shri Ram Vilas Paswan and the Chairman of the Railway Board has admitted that the driver of the Karnataka Express was not in the engine of the train and in fact the driver of the goods' train was handling that train. What a cruel irony is it that the driver of a goods' train was driving the superfast Karnataka Express. Mr. Minister, please just listen to me for two minutes. The driver of that train. ...(Interruptions)

MR. CHAIRMAN: You had promised that you would ask question in brief.

CHAUDHARY RAMCHANDRA BENDA: He is not of a driver of a fast train but nevertheless he was driving the train. That's way that accident had occurred. That was gross negligence. Chairman of the Railway Board and Paswanji were present at site. All these talks were transpired before them. I have demanded for a judicial inquiry. But they say that they will get an inquiry conducted by the railway officers. We do not accept an inquiry to be conducted by the railway officers. We demand a judicial inquiry. I had demanded a judicial inquiry in it from the hon. Minister who was present there on the spot. No railway employee was wearing a badge. We did not see any railway employee over there. The R.S.S. workers had mobilised special assistance for all relief works there. We should be grateful to them.

SHRI RAMESH CHENNITHALA: They were all Congress-men.

CHAUDHARY RAMCHANDRA BENDA: Where is Congress, where does the Congress stand now? The charm of the Congress has withered away. ...(Interruptions)

MR. CHAIRMAN: What is this? Alright. Will you do like this all the time? Please sit properly.

...(interruptions)

[English)

SHRI ANANTH KUMAR (Bangalore South): Hon. Chairman, Sir, this is a human tragedy and I request even Shri Pappu Yadav to bear with this.

I represent Bangalore South. This train, Karnataka Express, is from Bangalore to New Delhi. Thousands of passengers from Bangalore were travelling in this train and it was twelve hours late. Yesterday night, at 2303 hours, the train rammed into Himsagar Express, as the hon. Minister of Railways has said. Many passengers in the Karnataka Express, especially those who were travelling in II A/c and I Class and some in II tier also, have got injured and many passengers were dead. I have been getting telephone calls from people in Bangalore city saying that they do not know about the whereabouts of their relatives, whether they are dead or injured. No facility has been made. There is no facility at the Bangalore station. No information is available to the people of Bangalore. Therefore, the people of Bangalore are in a state of gloom and despair.

As my colleague said, the credentials of that driver are doubtful. He was a driver of goods trains. But he was actually running this supertast express train. Karnataka Express is one of the prestigious trains and it is a superfast express and this train was being run by that driver with doubtful credentials.

The hon. Minister, in reply to a question has said on 8.5.1997 that in the last ten months there have been 322 accidents and more than 166 derailments. This is

not given here in the statement. I am quoting from the hon. Minister's reply. He has said that there were 322 accidents because of human errors and signal faults. When so many accidents occur, it becomes the duty of the Minister to resign but he has not done anything.

MR. CHAIRMAN: You are making a speech.

SHRI ANANTH KUMAR: I am not making a speech.

MR. CHAIRMAN: Then, what is it?

SHRI ANANTH KUMAR: I am saying this with a heavy heart.

The hon. Minister has just now announced some exgratia payment and compensation. It is a pittance. In the last ten months, there have been more than 322 accidents and 217 people have been killed but nothing has reached them. Therefore, I expect the hon. Minister to see that the ex-gratia amount is increased, compensation settled and due correct information given about the whereabouts of people killed and injured. I request him to ensure these in respect of the tragic incident involving Karnataka Express also.

SHRI P.C. CHACKO (Mukundapuram): Sir, the accident which occurred today is a very grievous tragedy. The trauma which some of us, hon. Members, have undergone is much more than the tragedy. Since early morning, we have been trying to contact people in the Rail Bhawan. We have been trying to reach the Railway Minister's Office. Unfortunately, till this moment, the list of people killed in this accident has not been released. We have been raising this issue here. We know the rules of the House. We do not want to disturb this House. The Himsagar Express was coming from Kerala and the relatives of the passengers are calling us. We are trying to contact the Railway Board and the Railway Minister's Office.

Sir, I request that whenever a tragedy of this dimension or of this kind takes place, let a control room be opened in the Railway Headquarters and information be given to the relatives. When the relatives come, they do not know as to where to go and how to search. According to the statement of the hon. Minister 23 persons have suffered serious injuries. But we do not know who are the passengers. The list is not being published. We are still pained to see that in spite of our best efforts nothing has happened.

Half a dozen Members of Parliament went to Rail Bhawan and called on the authorities, but we were not able to acquire the list of people who have been killed in the accident. How can this happen? Faridabad is only

half an hour journey from Delhi. This had happened at 2 am. We want the Government to be more responsive. I am not blaming the hon. Minister. He had gone there. It is good that he has visited all the places there. Whenever such things happen, we would request the Government to come out with a suc motu statement.

16.11 hrs.

[SHRIMATI RITA VERMA in the Chair]

In spite of our repeated requests, no information was given from the Government side. This kind of irresponsible behaviour from the Government cannot be tolerated. Even now the relatives do not know whom to contact and who are the deceased persons. This tragedy is getting much more grievous and aggrieved because of the indifferent attitude of the authorities. So Madam, we want a clear assurance from the hon. Minister of Railways that the injured persons would be taken care of and that their relatives would get opportunities of contact them. There should be a 24 hour round-the-clock working control room in the Minister of Railways' office or in the Railway Board. Without that satisfactory reply, I do not think there is any meaning in simply paying our lip sympathy.

I express my deep condolences to the members of the bereaved family and also to the members of the family who are injured. I request the Minister of Railways to come out with a statement so that at least the members of the aggrieved family would be satisfied a little bit.

SHRI RAMESH CHENNITHALA: The accident is a very tragic one. Since morning we are all very much worried. We are getting a lot of telephone calls from the southern States of our country. Himsagar Express starts from Kanyakumari and Karnataka Express starts from Bangalore. Most of the passengers were from Kerala, Karnataka and Andhra Pradesh. Madam, since the time this accident has occurred, we have been enquiring about the whereabouts of the passengers.

Shri P.C. Chacko rightly pointed out that we were trying to contact the authorities in the Chairman's Office. The list was not available in the Chairman's office. I tried to speak to people in the hon. Minister of Railways' office. They were also telling us that there was no clear information available about the people who have died. The Times of India reported that 50 people have died and some other news agency reported that 12 people have died. There prevails a complete panic in the southern States. Even now the list of people who have died is not available. We tried to contact the authorities at Faridabad. There was no control room. When this type of tragedy occurs, generally the Ministry of

[Shri Ramesh Chennithala]

291

Railways opens a control room and gives necessary information. But in this case we were not given any type of information.

I would like to know from the hon. Minister as to what is the reason for the delay in opening the control room. I demand a judicial inquiry to go into the details of this accident because Safety Commissioner's inquiry will not reveal the true reasons. I would like to urge upon the hon. Minister to institute a judicial inquiry so that all the details are brought to light.

SHRI BASU DEB ACHARIA (Bankura): Madam, this is a very serious railway accident after the one which occurred at Ferozabad. ... (Interruptions) I think the accident occurred at Ferozabad is similar to the one occurred at Faridabad yesterday. As stated by the hon. Minister of Railways, this accident took place because the driver of the Karnataka Express overlooked the danger signal.

When the issue of 'Ferozabad accident' was raised two years ago in this House, a Committee on Safety was appointed and very recently that Committee gave its report. I have gone through the report of that Committee also. We were told that the main cause of that accident was that the track circuit was not provided in that particular station, although there is a provision for that. The Commissioner of Railway Safety, in that Report, came out with the fact that the main reason for that accident was that the track circuit was not provided. May I know. in connection with the accident at Faridabad which took place early this morning, whether the track circuit was provided here? We were assured on the floor of the this House by the former Prime Minister, who at that time was holding charge of Railways also, that all the stations would be provided with that track circuit from fouling mark to fouling mark, I would like to know whether that was provided or not.

MR. CHAIRMAN: Shri Acharia, please be brief.

SHRI BASU DEB ACHARIA: If they had provided with that, this accident would not have happened. It is a ve.y serious and a major railway accident after so many months which caused the death of more than 12 passengers. So, I demand a judicial inquiry and not an inquiry by the Commissioner of Railway Safety which is routine inquiry. There was a demand from this House when there was an accident at Kaluvathan near Dhanbad station—Madam, you know about that accident better—for a judicial inquiry and so, a judicial inquiry was ordered. I also demand that a judicial inquiry be held in place of a routine inquiry by the Commissioner of Railway Safety. Proper compensation should also be given to them. He has already demanded that compensation

should be increased from Rs. 2 lakh to Rs. 4 lakh. ...(Interruptions)

MR CHAIRMAN :Thank you. That is enough. Hon. Railway Minister, would you like to respond to this?

...(Interruptions)

SHRI BASU DEB ACHARIA: I also demand that a control room should be opened. ...(Interruptions)

SHRI G.M. BANATWALLA (Ponnani): We were told that everyone would be allowed to seek a clarification. ...(Interruptions)

MR. CHAIRMAN: I think, all the questions have been covered, Let the hon. Railway Minister respond to this.

...(Interruptions)

SHRI BASU DEB ACHARIA: I also want that a list of the dead should be available here in the hon. Railway Minister's Chamber, at Parliament House.

MR. CHAIRMAN: Four hon. Members have already put questions. Now, if the hon. Railway Minister wants to respond, he can do so.

...(Interruptions)

MR. CHAIRMAN: It is all right. Four hon. Members have put question and I think, they covered everything, it is all right.

...(Interruptions)

SHRI G.M. BANATWALLA: That is not the case. I protest against this. ...(Interruptions)

[Translation]

SHRI RAMENDRA KUMAR (Begusarai): It has been decided by the Chair, that one member of each party will get a chance to speak. ...(Interruptions)

MR. CHAIRMAN: Some members will get a chance. It was not said that members of all the parties would get a chance to speak.

[English]

SHRI G.M. BANATWALLA: Madam, it is on record. You may please consult the record. It was said so very clearly.

[franslation]

MR. CHAIRMAN: Please tell me one thing. This way we will be deviating from the main discussion and rather discussing this issue only.

...(Interruptions)

[English]

SHRI G.M. BANATWALLA: You may consult the record. You are changing the decision given by the Chairman who occupied the Chair at that time.

That is very surprising. ... (Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): It was not in the mirid of the Chair that there was a distinction between parties and groups and in that context, perhaps, he had made a reference to the parties. It may be so. I do not know. ...(Interruptions)

MR. CHAIRMAN: I think all the groups have been covered. Please cooperate with me. Shri Ramendra Kumar, you are a very experienced Member. Shri Banatwalla, you are such a senior Member, please cooperate. The Minister has to go somewhere. Please let him make a reply.

...(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: Madam Chairperson, the supplementary budget on railway would be presented tomorrow and I think that the hon. members would get a chance to putforth there views in detail on the railway budget. The train accident, which has occurred recently is not an issue of any party. I am ready to do whatever you say. There is no prestige issue involved in it. Regarding this incident, one hon. member representing Faridabad has submitted. ...(Interruptions)

[English]

SHRI V.V. RAGHAVAN (Trichur): Madam, let him submit the list of persons. ...(Interruptions)

SHRI RAM VILAS PASWAN: I am coming one by one. I am not ending now.

[Translation]

The hon. Member said that the driver was a goods train driver. I have been told that since our drivers are

expert, they drive both the goods train and passenger train. There is no issue in it. However, we are ready to enquire into this incident. If there has been a lapse on the part of the driver or if the goods train driver was not efficient all these aspects would be enquired into. Secondly the members are asking for, a judicial enquiry into this. The Commissioner of Safety is not an officer of Railways. He belongs to the Ministry of Civil Aviation and acts independently. Therefore, I have asked him to submit the interim report within a week and the complete report within a month i.e. before 28th August, 1997. A mention has also been made about the track circuit. The track is there in Faridabad and if any report comes against it, action would be taken. Even then, if the House desires that a judicial enquiry should be conducted., then I don't have any objection to do so. ...(Interruptions)

AN HON'BLE MEMBER: It would cause delay. ...(Interruptions)

[English]

SHRI RAM VILAS PASWAN: Just listen to me. Why do not listen to me? Let me complete and then you may seek your clarifications. Prof. Kurien, you are a senior Member and you had been a Minister also. Please let me complete and then you can seek your clarification. ...(Interruptions)

[Translation]

You said that there were no facilities in Bangalore and no information had been displayed. I would tell you the information was displayed in Bangalore. You can confirm the facts in this regard, Information is available at New Delhi Railway Station, Nizamuddin Railway Station and information is also available at the site. When I visited the three hospitals viz. Escorts, Sun-Flight and District Hospital, I asked them to put an information chart there also. Out of 12 victims, one is a guard and five victims out of 11 have been identified. We are sending the names of these five victims all over. Among them, there was a two year old girl named Priya. When the people insisted, the name and address of the girl was found out. Everybody wanted to show the photo of the girl on the T.V. So, later we found out the name and address of the girl. The driver has been admitted in Escorts Hospital. Whatever information is being received, would be flashed everywhere. We have even said that if any accident victim wants to call his family members either by train or air, the Railway is prepared to bear the travel expenses. There are 3-4 cases of serious injuries. We have made an announcement to pay a compensation of Rs. 2000 to those sustaining minor injuries and Rs. 10,000 to those with serious injuries. Rs. 20,000 has been paid as exgratia to the families of the deceased. All the railway

[Shri Ram Vilas Paswan]

passengers are insured and there is a provision of Rs. two lakh for them. However we have decided to increase it. We are making efforts to raise this amount from Rs. 2 lakhs to Rs. 4 lakhs keeping in view the inflation. I am sorry to say that the day since I took the charge of the Ministry, three bomb explosions have taken place in Ambala, Bhatinda and Kokrajhar respectively. This accident has, Prima facie, occurred due to the lapse on part of the driver. We are enquiring into this accident from other angle also. What was the need to start the train immediately when a train was coming from behind? It could have been stopped at the station itself till the other train passed. I was told that this line remained busy and the trains plied between Faridabad and other stations in every one-two minutes as could be seen in Mumbai. We are ready to do what we used to demand when we were in opposition. Some hon, members have gone there and some 15-20 hon, members still want to go there. You people please go there and I assure that whatever you recommend, I will be ready to do it in the capacity of a Railway Minister.

[English]

PROF. P.J. KURIEN (Mavelikara): Can you give a list of passengers? ...(Interruptions)

MR. CHAIRMAN: He has already agreed.

[Translation]

SHRI RAM VILAS PASWAN I would lay a list on the Table of the House of all those who have been injured and killed during the accident and who have been identified. The Hon. Members can collect the list.

[English]

SHRI ANANTH KUMAR: I want to seek a clarification.

MR_CHAIRMAN : You can go and meet the Minister and seek all the clarifications.

16.27 hrs.

MOTION RE: SITUATION ARISING OUT OF THE RECENT DEVELOPMENTS IN BIHAR—contd.

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): A very serious matter of public importance is being debated in the House and several hon. Members have putforth their views in the House. I am also expressing my views on this issue with deep anguish. The motion

has been moved by the leader of the Opposition. Our country, particularly Bihar is passing through a very crucial phase. Corruption has become the order of the day. Though I am referring to the developments in Bihar, infact, this issue of corruption relates to the entire country and we should see it in the totality. Then only we can arrive at some tenable conclusions. The House is supreme. This House has had a glorious tradition. If this House and the Government wish some way can be found out to eliminate corruption. This is not an impossible task but the intention should be there. The media is abound with statements of various leaders on corruption in past few days and the issue is also being seriously debated in this House for last four days and corruption instead of declining is touching new heights on the contrary. It is being hotly debated but strangely it is not showing any signs of mitigation. The problem should stop at some stage but on the contrary it is fast spreading. The menance of corruption should stop, recede and end somewhere. I want to highlight this issue as it is a serious matter. Until and unless we rise above the party politics no conclusions or results could be attained. Discussion alone will not suffice. Unless we arrive at some decision there is no point in discussing an issue. Unless we overcome the menance of corruption, the corruption itself will take over the country. I am saying this today i.e. on the 28th instant.

We are celebrating the Golden Jubilee celebration of India's independence. This sort of problem was there in the country 50 years before too. The problem of independence was solved by Mahatma Gandhi. The freedom struggle was fought under Mahatma Gandhi and the Britishers were ousted and we achieved our independence. We will have to ponder over this issue also. Where we have reached? We will have to contemplate as to the direction to which we are proceeding. Are we moving behind freedom or marching ahead of it?

SHRI RAJIV PRATAP RUDY (Chhapra): You were an honest Minister, that is why you were dropped.

SHRI DEVENDRA PRASAD YADAV: It is not proper to mention such things here in this House. Mahatma Gandhi solved major problems confronting the country at the time of independence and millions of people of this country conferred on him the title of 'Bapuji' or 'Mahatma'. Dr. B.R. Ambedkar, Mahatma Phule and Dr. Ram Manohar Lohia had identified the problem of social disparity as the major problem and tried to solve it in their own way and that is why the leader still hold a renewed image in the eyes of millions of Indians. This problem has not cropped up today. A movement was also launched in 1974 and we were also very active in

that movement. I am making mention of this movement because the land of Bihar has become the laboratory of this movement. Shri Nitish Kumarii is also present here in this House and he was also involved in that student movement. I was also the district president. The student's struggle committee was constituted. Many people who participated in this movement are here in this House. We were involved in this movement in 1972. I had also played a constructive role in this movement. In the 1976 movement, a slogan was raised "Remove corruption, construct a new Bihar."

We will have to make radical changes in our educational system. Several issues relating to democratic values were also raised at that time. A movement was launched against corruption in 1974 under the stewardship of Shri Jai Prakash Narayan. He had given us a direction. A new situation of hope was created in the country. It could not be termed as a revolution or change. A revolution is not possible in a social structure like that of ours. Some changes can take place. A revolution in true sense of the word is not possible. Dr. Lohia was the leader of the opposition in this House. Our Prime Minister, Union Home Minister, Shri Chandra Shekhar who is perhaps not present in this House and Shri Sharad Pawar know him well. He used to deliver good speeches is this House. When once a journalist asked him whether a revolution could take place in this country then, he said that revolution is not possible in this country but some changes can take place.

The person of whom we want to revolt is unaware, whereas the person against whom we want to revolt, is alert. When the friend is unaware and the foe is aware, how can there be revolution. The capitalists, the influential people and the millionaires who are against the revolution. will not allow such a change. The poor who are in its favour, are unaware of it. I have mentioned it because a movement was launched in 1988-89 also. ... (Interruptions). During 1988-89, there was Before issue, Sometimes, the time teaches all odds to a man. A man does not see his face easily in the mirror. Time has taught all odds to a man in Bihar. I have mentioned it because when Shri Vishwanath Pratap Singh had created public awareness, gathered support and launched a movement during 1988-89 on the issue of Bofors, he had got success and the Government of the National Front was formed. In 1989, I had been elected to Parliament. In 1977 also, I had won the assembly election, I had resigned from the membership of the Legislative Assembly in 1977, thus paving way for the election of Shri Karpoori Thakuf. Today 19 years have passed. At that time, I had started the politics of resignation. It does not make any difference if I remain a Member or not, but I did whatever my conscience allowed. I do not have any lure of an

official post. The person who vacates the chair, does not hanker for it and the person who hankers for the chair. loses it. They will never be able to come to power in Bihar again, "Jalka deep na jal Payega, Chhal Ka Rai Na Chal Payega". This is what I would like to submit. I have mentioned it because today, roots of corruption have deepened in every organ of the country and mere discussion, sermons and passing of resolutions by the intellectuals would not serve the purpose. I would like to get it clearly recorded in the proceedings. (Interruptions)

recent Development in Bihar

SHRI NITISH KUMAR (Barh): Whom are you addressing to?

SHRI DEVENDRA PRASAD YADAV : I am not mentioning any particular person. I am saving it for all. ...(Interruptions)

MR. CHAIRMAN: Let him speak uninterruptedly.

SHRI DEVENDRA PRASAD YADAV : I have already said that I should speak by rising above party politics. They interrupt in between. If corruption is not rooted out in time, then it would ruin the country. It is my firm belief. That is why, I am saving with full confidence that scheme should be framed in time. It is the duty of the Government to frame the scheme and it is your responsibility also. It is not that because you are sitting in the House, you have no responsibility. It is an apex House, which has a glorious tradition. This House has withstood many tests, whenever the nation faced problems. The solutions to those problems have also been found. Therefore, this House is supreme. My submission to all the hon. Members is that the Central Government and the Hon'ble Prime Minister, who has called upon the people to launch an agitation against corruption. ...(Interruptions).

SHRI SATYA PAL JAIN (Chandigarh): The people are already ready. The hon. Prime Minister should at least say something. ...(Interruptions)

SHRI DEVENDRA PRASAD YADAV : The Hon. Prime Minister has announced in the public meetings. ...(Interruptions)

MR. CHAIRMAN: Don't interrupt him. Let him speak.

SHRI DEVENDRA PRASAD YADAV : I was saying that the hon. Prime Minister had called upon the people to be ready for a mass movement. But, I would request the hon. Prime Minister that as the Government does the work of giving a positive and concrete shape to a system, they should arrive at some conclusion against corruption. The hon. Prime Minister has made his intention clear that the United Front would not compromise with

corruption. The picture of the party, the Janta Dal to which I belong is clear. We can fall apart but we can not bow on the issue of corruption. We have proved it and we will fight against it. ... (Interruptions)

Madam, our country is the biggest democracy in the world. Today, corruption has strengthened its roots in the biggest democratic country, due to which the common man is suffering.

MR. CHAIRMAN: Devendra Prasad ji, how much more time would you take?

SHRI DEVENDRA PRASAD YADAV : Madam Chairperson, I am the only person to speak from the Janata Dal. Since I am a disciplined Member I shall take my seat whenever you ask me to sit down.

MR. CHAIRMAN: I am asking you as I have a long list of speakers.

SHRI DEVENDRA PRASAD YADAV : Madam Chairperson, the corruption has assumed ominous proportions and the masses are reeling under it as a result of which there is fast deterioration in all the democratic institutions. These two are the major issues confronting the nation at present. The rampant corruption has added to the woes of common people and also it has caused fast deterioration in our political institutions. We are celebrating the 50th year of our independence but what we have achieved in these 50 years is that our democratic institutions have started eroding and we should resolve here in this House to fight against those who are out to destroy these institutions.

Madam Chairperson, I am saying it is the erosion of the democratic institutions will adversely affect the struggle for social justice and secularism hitting the poor masses most. With the end of democracy will end the rule of vote and participation of poor which will ultimately result in strengthening of feudalism. Once the power of number strength ends in this set up, it will stir up a storm in the democracy then, the number strength as well as high principles would not work, and in this case India will not remain an integrated unit. The social justice does not in any case, mean to finish democratic values. The democratic rule can not be run without observing democratic values. If an individual or a group is not democratic then he can never be secular and in that case those voicing empty rhetoric on secularism will never be successful.

Madam Chairperson, my termerity be excused to say that those who have cried out on secularism in this House can never be secularist without being democratic.

SHRI NITISH KUMAR: Democracy or Laloocracy.

recent Development in Bihar

SHRI DEVENDRA PRASAD YADAV : No. I am not naming any person.

Madam Chairperson, the democratic system is not a governing system alone, rather it is life style. Achariya Narendra had once said that the democracy is a life style instead of merely an administrative system and if this system is obstructed, it would met with accident. In this context, I would like to give the example of Delhi Traffic Police. How so much big a person may be, but he has to stop on the red light. There may be some grey areas where the red lights are comparatively fewer but the entire traffic comes to a halt as soon the traffic lights turn red. ...(Interruptions) I am coming on to that point. Please try to understand. Similarly the Government is run on some norms and principles and if an individual does not have any regards for democratic institutions than what will happen to the executive, the judiciary and the legislature. Therefore, I earnestly request that those. running the system will have to contemplate on it.

Some people have putforth an argument that the constitution is mum about the morality but has the constitution anywhere permitted indecent behaviour? Scams and corruption hit the economy hard. The fast erosion in values will debilitate the country in long run. The constitution has not permitted the sepoy wielding the gun to open fire. Order to open fire is given by the magistrate. The soldier has been given the oun but has not been permitted to open fire. This is laid down in our constitution. These are co-related things. In a democratic system, powers have been demarketed. The Legislature makes laws, the judiciary interprets them and the executive implements these laws. The democracy cannot be run by arbitrariness. Therefore, arbitrariness will bring an end of democracy. In democracy, decisions ought to be taken through consense.

At last, I would like to say that we should seriously contemplate as to what we are going to give our nation after 50 years. We are the largest democracy. As Shri Nawal Kishore Rai just pointed out to make me recall it. We are fortunate that the Prime Minister is present here in this House and listening to this debate. We toured Sitamarhi district in Bihar on 21st. The Union Minister for Railways, Shri Ram Vilas Paswan and Janata Dal President, Shri Sharad Yadav also participated in the programme. I was also present there. Shri Naval Kishore Rai ji represents the Sitamarhi Lok Sabha constituency. The foundation laying ceremony was held there for the railway project from Muzaffar Nagar to Sitamarhi. On the way to the venue of this programme one cavalecade was stoned. I am not saying it, the Union Home Minister is present here in this House and may verify the facts

from the report submitted by the Intelligence Bureau, as to how a conspiracy was hatched by a Union Minister to disrupt the programme of Mr. Devendra Yaday and Shri Sharad Yadav and also to thwart their entry in the State. That Union Minister made all necessary arrangements by camping there for three days in advance but everything failed and a huge gathering of about one and half lakh people turned up to the meeting. When Shri Nawal Kishore Rai rose to speak as the Chairman, a bomb exploded and I am an eye witness to that. Two rallyist were injured sericusly and one received minor injuries. ...(Interruptions). Please listen for a minute. That report should be with the I.B. and I am not referring to that. The Home Minister would look into it. I have written a personal letter to the Union Home Minster drawing his attention to these happenings. The I.B. report should be with you and you may look into it. It is a mockery of democracy in Bihar. Our constitution guarantees the freedom of expression which is being transgressed. This is the reason why I am making mention of it.

We belong to the land, where Gautam Buddha got enlightenment and many countries of the world got the light of wisdom. Be it China or Nepal, they marched ahead with that wisdom. Today, Bihar is heading towards deteriorating situation. We come from the land where Dr. Rajendra Babu set the record in India. We come from that Bihar, which was the karmabhoomi of Loknavak Jai Prakash Narain. We come from that Bihar where the leader of the masses, Karpoori Thakur struggled for social justice. I would like to submit that it is fortunate for us that we come from that Bihar, from where our hon. Prime Minister is Member of Rajya Sabha. Therefore, I would like to submit that it is fortunate for us. It is that Bihar. which was made the place of experiment by Mahatma Gandhi. The Bhitaharba Ashram of Champaran is still there. Mahatma Gandhi had selected that place for his Karmabhoomi. I am submitting so because today you can not imagine the condition of Bihar. Even the framers of Constitution had never thought about the present law and order situation in Bihar. What is the situation in Bihar? I have mentioned just one incident. If I mention all the incidents, it would take hours, because the Government runs there by the order of the court. If the employees want to take the payment, they will have to appeal and only then he would get the payment. If the teachers want to get the payment, they will have to appeal in the court to get it. If the water encroachment of the municipal committee is to be removed, then one is supposed to go to the High Court at Patna. The High Court will pass an order to pump out that 10 feet water from Patna within five days. What has Ram Kripal ji spoken?

SHRI RAM KRIPAL YADAV: Why did not he speak earlier?

SHRI DEVENDRA PRASAD YADAV: I used to speak earlier also. I have spoken many times before Laloo ji also. ... (Interruptions) If you speak. I will take the seat, I am not Pappu Yadav.

SHRI NITISH KUMAR: Ram Kripal ji, you will also speak after some days, please do not worry.

SHRI DEVENDRA PRASAD YADAV: I have not signed, I have performed my duty. ...(Interruptions) with dignity and courage.

SHRI RAM KRIPAL YADAV : We are not like you.

SHRI DEVENDRA PRASAD YADAV: I have resigned. I chose to resign against this arbitrary manner. What do you say? I did not tolerate his dictatorship. I have the courage to cross any barrier of the world since I have that sort of character. The one who does not have character, can not muster the courage to speak before me. Please shout at others and not at me.

That is why I have submitted to you that the party to which we belong. ...(Interruptions). At last, I would like to conclude with one thing. Janata Dal has passed through difficult times. May be here. ...(Interruptions) M.L.As. are there. Many M.L.As are there. At last, my submission is that Janata Dal has passed through many ordeals and Dr. Lohia's politics was based on morality J.P's total revolution was also based on morality. ...(Interruptions)

SHRI NITISH KUMAR: Who is leader of the Janata Dal in the House to which you belong?

SHRI DEVENDRA PRASAD YADAV : The Hon. Prime Minister is the leader.

SHRI NITISH KUMAR: Is he the leader?

SHRI DEVENDRA PRASAD YADAV : Yes.

SHRI NITISH KUMAR: There is no elected leader of J.D. as on date. Many persons of your party have gone into R.J.D.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (Purnia): Who is remaining in R.J.D.?

SHRI DEVENDRA PRASAD YADAV: Why there is corruption is politics? It happens because of depoliticisation of politics as has happened in Bihar. The political issues are side lined and individualism and dynastism comes in the way. ...(Interruptions). I would not like to criticise anyone but I would like to submit that on the issue of votes, the people went to the court. We

[Shri Devendra Prasad Yadav]

have sacrificed to maintain internal democracy in the Janta Dal and we have not bowed before dictatorship. The party president was to be elected but the people went to the court against it to stop the elections in any way. The elections are the soul of the democracy, be it in the party or outside. We can never sell the soul and that is why elections were conducted to keep alive the democracy. The elections were conducted and Sharad Yadav ji became the national President. It is the democracy and identity of the Janata Dal. Therefore, I would like to submit that Janata Dal has made sacrifices. On the issue of vote, some partymen are going to the court and when the issue of court came up, these people raise the issue of votes. They claim that they have been elected by the people. Will the democracy run in this way. ...(Interruptions)

I think that my statement is pricking some hon. Members, I would like to conclude.

At last, I would like to submit that nobody should be allowed in the county to create confusion regarding corruption. What can I say regarding the person who claims himself to be the Saddam Hussain. ...(Interruptions) I can not say whether he said so or not but it has appeared in the newspapers. ...(Interruptions)

MR. CHAIRMAN: Please address the chair. There should be no running commentary in between.

SHRI DEVENDRA PRASAD YADAV: Whether Saddam Hussain did good or bad, it is a sensitive issue but he was fighting to protect the dignity of his nation and not to shield the corruption. Therefore, I would like to submit to this House and the hon. Prime Minister that corruption should be brought under control at any cost. If corruption increases, terrorism, darkness and fear would spread. This fear is the root cause of darkness and terrorism. Corruption creates black money which leads to terrorism. Therefore, corruption should be eradicated to save democracy and democracy should be saved.

With these words, I conclude.

SHRI RADHA MOHAN SINGH (Motihari): Madam Chairman, I am thankful to you for giving me an opportunity to speak on this topic. Alongwith it, I would like to criticise my friend whose ill deeds have made Bihar a topic for discussion in the entire country, all over the world and in this House also. The speaker prior to me mentioned the Court while speaking. The Court has stated that there is jungle raj in Bihar. Such a comment of the Court appears to be the mockery of crime and criminals in Bihar.

17.00 hrs.

Even jungle has its own rules and regulations but there are no rules and regulations in Bihar. Today there

are four Governments in Bihar. The first Government is that of the terrorists in major part of Bihar. Now what sort of Government is that of the terrorists? The Hon. Communication Minister of the Union Government is not present here. He might be knowing that telecommunication services have been extended in 235 places in Palamu area. The terrorists have destroyed that network. Specially Patna, Gaya and Naianda, where Gautam Buddha and Mahaveer Jain gave the lesson of non-violence, are affected by the terrorists. The nexalites snatched 87 rifles from police personnels in these areas where Gautam Buddha and Mahaveerji gave the message of nonviolence. Those rifles were of the policemen and not of the common people. Five guns and three revolvers were snatched from the police station. The writ of Government of the terrorists runs in the major part of the State and in the remaining part, the writ of the Government of the criminals runs.

I can not mention all the incidents before the Hon. Prime Minister and the Government but in the Constituency from where I have been elected, a dacoity of 18 lakh was committed in the Punjab National Bank on the 21st of the last month. It has appeared in all the newspapers of Bihar, I can not read out the entire newspaper but can not help reading some of its parts. It has appeared in the "Aaj" that as per the statement of the said criminal given before the Police and the Journalists, the brother-in-law of a politician holding high post in the Government of Bihar, having protection of the Legislative Council was being paid around 20 per cent of the looted amount. The criminal, Gaurav gave this information also that many notorious criminals in his district Champaran and in many other districts of the State has nexsus with Police Officers and many political personalities. Soon after the news of arrest of these criminals reached the capital Patna, the telephone of renowned leaders and police Officers started ringing in the office of the district police. The name of the said Member of State Legislative Council is also mentioned. It is said that the said M.L.C. directed the police to let off these criminals and not to beat them otherwise they will lose their jobs. It is being said that the changes are coming in the Government of Bihar. The changes have certainly come. Till yesterday, the one who was the brother-in-law of the Chief Minister is today the brother of the Chief Minister. Earlier someone was the Chief Minister then today he is the husband of the Chief Minister. Yesterday the one who was the wife of the Chief Minister is today the Chief Minister. ... (Interruptions) There is the Government of the criminals. Pappu Yadavji was discussing as to what was happening before the Raj Bhawan? Many friends were opposing that but just look at the newspaper. Something has appeared in the newspaper dated 25th June, how that can be denied?

And it has been written that belligerent support was demonstrated in front of the Raj Bhawan. Not only this, it has also appeared on the cover page of the 'Jansatta' dated 26th June that 'TALWAR KI DHAR PAR CHAL RAHE HAIN PATNA KE PATRAKAR". I am not saving so at my own. The pictures are published. All these things are in the newspapers and the Hon. Chief Minister used to say, "RAJ KARAT TO THOK KE KARAT AUR NASHA KARAT TO THOK KE KARAT". It is unfortunate for the country. A number of persons are making efforts to make that Government understand. It was being discussed here as to what was being said by the Chief Minister. Devendraji was right now saying that he claims to be the Saddam Hussain. I would like to inform the Hon, Prime Minister and the Government that may be he claims himself to be the Saddam Hussain but it is being discussed in the entire Bihar that he is working like the African dictator Idi Amin. The Hon. Chief Minister and his friends do not like such sords. Every egoist does not like the truth. He is not at fault in this matter. How could the terrorists blow up the Patna-Gaya railway section with dynamite? There are very few parts in the country where the railway line is blown up with dynamite. The activities which were carried out in the pre-Independence days while fighting for freedom are being done in Bihar today.

Recently Ram Vilasji and Sharad Yadavji had been to Sitamarhi. That incident has been mentioned here but it is not a matter of concern, but what concern me is that later on when the Hon. Members of this House decide to hold conference in Khagaria, it has appeared in the Hindustan dated 22nd, that Ram Vilasji and Sharad Yadavji would not be allowed to enter Khagaria. Now when the situation is such, then such a statement may also be given against the Hon. Prime Minister that he would not be allowed to enter in Bihar. If he is afraid then it is unfortunate for the country and for the Chair of the Hon. Prime Minster. Such sorts of statements are made that if someone speaks against them then he would not be allowed to enter his area, then what is the meaning of this freedom? Generally, the criminals in the country remain in jails and the law abiding persons lead a free life but the situation is just opposite in Bihar. There, the law abiding people close the doors of their houses after 6 O'clock and the criminals roam freely.

Devendraji has just now discussed about Champaran. Mahatama Gandhi launched the freedom struggle from this place but today what is its condition. What is the condition in Patna, Gaya and Jahanabad? The situation in Bihar has become far worse than the jungle raj. The incidents taking place in Bihar remind me the age of Tuglak. The king Tuglak used to tell his followers without thinking to go to Daulatabad from Delhi and then he used to return back. The same is going on in Bihar and there is a feminine word 'rally'. This word does not put the emphasis so it was made masculine and from rally it has been converted into 'railla' and all the followers started calling it 'railla'.

PROF. RASA SINGH RAWAT (Ajmer): It is such a serious discussion and there is none from the Government to note down the points.

MR. CHAIRMAN: Jaina Sahib, where is your Minister? Who is noting down?

...(Interruptions)

MR. CHAIRMAN: It is being noted.

...(Interruptions)

SHRI RADHA MOHAN SINGH: Just now I was talking about crimes in Bihar but I would like to inform this House through you that from 1991 to 1994 alone, as per the report which was sent to the Home Ministry and was also published in the 'Nai Dunia' of the Indore edition dated February 16, 1994, thirty thousand murders were committed within the period of above four years. I am talking about 1991 to 1994 only and after that this trend has increased. 30 thousand murders, more than 10 thousand cases of kidnapping in four years took place. as if kidnapping has become a sort of industry in Bihar. In regime of the Government which has been continuing in Bihar for the last six-seven years, many industries are being closed in Bihar due to shortage of power. One industry of kidnapping is thriving rapidly. More than ten thousand kidnapping, more than three thousand dacoities, more than 65 cases of genocide have been committed in the last four years. More than 558 cases of communal riots has taken place but the case of riots were highest in Bihar as compared to anywhere in the country during 1990 to 1994. The criminal position of Bihar is now before the entire world. When a person belonging to Bihar goes outside Bihar, people ask about him, we have to hang over head in shame at that time. The pace of development is increasing all over the country and what is the position of Bihar? Our Government and the supporters of the Government of Bihar believe in the report of the Planning Commission. If it is so, just turn that page and see for yourself that the pace of development in Bihar is just the reverse of the position what is all over the country. The entire country is marching ahead to the track of development whereas Bihar has derailed. The people of Bihar are poorer now vis-a-vis they were in 1990-91. Those who have been in power during these days, they have done such activities as a result of which Bihar is relogating today. National average of per capita income in 1.30-91 was Rs. 2199 and as per the available figures for 1994-95, it has increased to Rs. 2449, Rs. 2199 in 1990, Rs. 2449 after five years but pace of development in Bihar was just reverse. It

[Shri Radha Mohan Singh]

was Rs. 1204 in 1990-91 and after five years it is Rs. 1067 today. The pace of development in the country is up but it is down in Bihar. And this has an obvious reason and that is that so many scams have taken place, the amount earmarked for development projects was siphoned off. If you visit the north Bihar you would find that not even an embankment and a canal have been repaired-strange is the State of Bihar and so is its rule. This House will feel astonished to know that during the recent rains and floods in Bihar, the telephone connection of the Chief Engineer of the Water Resources Department of Bihar, who is also the incharge of flood control, remained cut off for seven days. When the vans of the flood control department used to ply on roads, they would take them for maintaining law and order and when a van meant for supervision of embankment would come on road, the district administration would also take that in its possession for maintaining law and order. There are no measures for checking the erosion of embankments and their safety. The telephone of the chief flood controller remains cut off for seven days. Our friend Ram Kripal ji keeps on requesting that the water logged around Patna should be drained out? He is very popular in Patna. He roams about in all the streets of Patna. He had requested to Chief Minister in this regard. When the public of Patna made a request and it was not heared, the doors of the High Court were knocked at. And the logged water of Patna was drained out by the order of the High Court. This is an excellent example of backwardness of Bihar.

17.15 hrs.

[MR. DEPUTY SPEAKER in the Chair]

Sir, the fresh report of the Comptroller and Auditor General which was submitted before February, therein a categorical mention was made about scams. This fact is also remarkable with regard to scams wherein it is also mentioned that most of the treasuries do not have any higher authority to look after and no accounts of transactions has been maintained by them for years together. Crores of rupees were withdrawn in the name of pay and allowances of Ministers. Bihar is the only such bizarre State where fake withdrawals worth crores of rupees have taken place in the name of pay and allowances of ministers. And not to talk of remaining scams such as fodder scam, uniform scam, drugs scam. A major scam in the name of pay and allowances of ministers took place there. The Comptroller and Auditor General c India has revealed the illegal and fraudulent withdraws in the name of pay and allowances of ministers : Bihar.

In the port, five departments have been charged with energy mement of Rs. One crore and 76 lakh and

the other four departments have been charged with fraudulent withdrawals to the tune of Rs. 65 lakh and 87 thousand on the basis of fake allocation letters. In the report of 1996 of the CAG, on the about head i.e. the pay and allowances of ministers, 12 ministerial Departments withdrew a sum of Rs. six crore 25 lakh from the Patna Secretariat treasury as against Rs. one crore 75 lakh provided for the purpose between 1992 to 1996. These figures are not being supplied by the BJP. Our heads hang in shame after having seen all this. The people of Bihar are groaning under this sort of situation. When our Congress colleague makes a speech and person from Bihar hears that how much he feels hurt? He was saying that we have had glorious traditions. When a charge used to be levelled against anybody else he tendered his resignation. If there is a mother of corruption in this country, it is none other than the Congress party. If there are leaders known as the most corrupt in this country, they are also Congressmen because 99 per cent Congressmen are corrupt. One Mr. Lalooji belongs to other party. The reign during which the major scams took place?

What they did in extending support to Rabri Devi in the Bihar legislative Assembly? A statement was released yesterday that they would support Rabri Devi. There is a change. But what is that change? Have the leaders of Congress seen this picture? If so, this is the change they would have seen. This is the photo of the Patna Secretariat. Chief Minister is standing, the former Chief Minister is holding the telephone. Let our Congress friends tell is this the change that was taken place? Look at the other newspaper what is this change? A photo figures on the front page of the newspaper. In which it could be seen that the Chief Minister and former Chief Minister are sitting, there comes a phone-call, the former Chief Minister receives the phone call and asks what reply is given. Is this the change our Congress friends are talking about? Now it will have to be pondered over that on which way are you treading upon? There is one member of the Congress from Bihar. If the same way they keep tread upon, your party will be wiped out from Bihar. I would like to request the Prime Minister that you are repeatedly speaking against corruption and admit in the House that whatever C.B.I. has been doing, that is only under his directions. You are repeatedly referring Jawahar Lal Nehru I would like to say to him through you, Sir, that he should visualise when Jawahar Lal Nehru became Prime Minister and Lord Mountbattan was the Governor General of India. When Pt. Jawahar Lai Nehru asked Lord Mountbattan what was the measure to do away with corruption. He replied to clean a staircase, it needs sweeping from the top-stair. The Prime Minister is sitting on the top. The CBI Director was changed. The new ' Director gave a statement that those who are ministers, big wigs, they would not be arrested that means to say they will not cleans the system from the top to eliminate corruption. The people who are charged with corruption,

Sir, I also want to make it clear that had it been merely a case of Bihar, I could have left it for the people of Bihar. But Bihar is very much a part of the Indian democracy. If parliamentary democracy, is buried in Patna, then it cannot survive in Delhi, in Calcutta, in Chennai, in Trivandrum or anywhere else. Therefore, Levyress my

in Trivandrum or anywhere else. Therefore, I express my dismay and pain.

In this case, the United Front is very much concerned about it. As a constituent of the United Front, I feel that

it is my responsibility to remind the House of the

declaration we have made regarding corruption:

"The United Front is committed to fight corruption, particularly corruption in high places, and will take such steps as are necessary in accordance with the law to restore the confidence and credibility of the offices and institutions of the State."

The Prime Minister has assured the country that the declaration made in the Common Minimum Programme would not only be adhered to but would also be strictly given effect to. As a constituent of the United Front, I simply wish that the Prime Minister would maintain his promise and take all effective steps to see that corruption is combated, minimised if not eliminated, and set an example about the determination of the United Front Government at the Centre to root out corruption. Unfortunately, an impression is being created that sincerity, that honesty and that determination is not matched with the actions that have been taken or are likely to be taken. This is a great warning and I think the United Front should correct itself and establish its credibility among the people.

Sir, the basic ideological beliefs on the basis of which I approach this entire Bihar situation are that there should be no compromise with corruption and there should also not be any compromise with communal forces. As corruption is to be combated politically, so also communalism needs to be fought and eliminated so that the parliamentary democracy can survive. As corruption is inimical to democracy, so also communalism is inimical to democracy.

In Bihar, a great upheaval took place on the issue of social justice. But social justice cannot survive or flourish if democracy is buried. Democracy is buried in Patna today and by burying democracy in Patna, social justice cannot be ensured. My friends who are great advocates of social justice should be reminded of the fate of social justice.

we give them time to get released on bail. Such incidents do occur in the police station, where is a Police Inspector nabs any wanted person and after taking some bribe he is given a chance to make arrangements for his bail within a certain period.

I would like to remind you of the incident that took place in Indonesia. Several incidents used to occur during the regime of President Suharto. The incident which I am mentioning about has also been published in the newspapers. A relative of the President visited a passport office in connection with issuance of his passport. He was asked to give bribe. The relative then disclosed his identity. Then he was told that it is a good thing that he is the relative of the President but the money will go into the hands of the President only. The relative informed this to the President. When several incidents of such nature occurred then a mass movement took place and then only the corruption wiped out from there. I would like to tell the Hon. Prime Minister that speaking about corruption is good but beside this, he should do something. With this request I conclude my speech.

[English]

SHRI CHITTA BASU (Barasat): Mr. Deputy-Speaker, Sir, I rise to take part in this debate with a sense of dismay, pain and anguish. I have a sense of dismay, pain and anguish because this debate and its fall-out affects the very future of democracy in our country. I am not concerned very much either as a constituent of the United Front or as a member of my party as to think who rules the State of Bihar today, whether it is the former Chief Minister Shri Laloo Prasad Yadav or it is his wife Shrimati Rabri Devi. It is no concern for me; it is no concern for any political element in the country. But what has it meant for the parliamentary democracy?

Sir, the most shameful act has been the swearing in of the present Chief Minister of Bihar, as if it is a family affair, as if there is no system of party. Democracy cannot function without a party system. If anybody says that R.J.D. is a party, I refuse, with all humility. It cannot be called a party. It may be husband-wife arrangement; a husband-wife arrangement cannot be a political formation and cannot be a vehicle of change in the society. A political party is really meant for becoming a vehicle of change and to bring about a social, economic and political transformation. But adjustment in a family is a different thing that may help a certain 'X' or 'Y'. As a party member it is of great concern to me. It affects the very party system in a democracy with varied experiences as in India.

[Shri Chitta Basu]

So far as the application of Article 356 is concerned, my Party is not in favour of abolition of Article 356 of the Constitution. But it needs to be amended in a proper way so that it cannot be misused It is entirely for the Government to decide whether Article 356 would apply in relation to a particular State and, if so, how and when. There is a set procedure for that. We are of the view that the stage has not yet reached in so far as Patna is concerned, I mean the application of Article 356 which many of the hon. Members have directly or indirectly raised as their demand. It is ultimately the people of Bihar who will have to decide the future of Bihar. They will have to develop the political leadership and we entirely rely upon the mass movement in Bihar which has already been started all over Bihar State. There are thousands of students, workers and peasants and they will continue their struggle. Thousands of them have courted arrest. In future, many more thousands will court arrest and thereby fight in a democratic manner for the restoration of democracy which can ensure social justice which has become the main basis for the people's awakening in Bihar.

The poor peasants and the landless labour are the most exploited and the most suffering lot. Those suffering millions are also on the road to struggle and I am firmly convinced that this democratic movement alone can rectify the shortcomings and the wrongs that have already been committed in Bihar. Therefore, let us all rely upon the future of that mass struggle in Bihar which can alone defeat those forces of corruption, reactionary ideology and communalism. Our attempt should be to have a Government in Bihar of Left democracy and secular unity. That course has not been ultimately lost. We can retrieve our course and the alternative of Left Democracy and secular unity in Bihar is still possible because the people's movements are gaining ground and nat alone can safeguard the interests of the broad masses of Bihar.

[Translation]

SHRI RAM KRIPAL YADAV: Hon. Deputy Speaker, Sir, since long, Hon. Members have been expressing their feelings regarding the situation prevailing in Bihar. I am happy that after a long time, particularly since the day I become Member of Parliament, the senior opposition leader Shri Atal Bihari Vajpayeeji has expressed concern over Bihar. It would have been better had he expressed concern about the poor, backward and downtrodden people of Bihar. There would have been his and the House's contribution in the development of Bihar, had a special discussion been held. Today, after a long time discussions are being held on Bihar. Bihar is the second highest populous State of the country. I do semit that Bihar is a poor and under-developed State out i want to

ask whether during the last 50 years of Independence, only the tenure of Shri Laloo Prasad Yadavji can be held responsible for backwardness of the State? Bihar. ...(Interruptions) please listen to me. I am not talking about you. I request you to kindly listen to me. You can speak afterwards. .. (Interruptions)

SHRI SATYA DEO SINGH (Balrampur): Now, you are realising it. Now, you are asking me not to interrupt you. On the other day you did not cooperate, you did not maintain decorum, you did not behave in a manner which could be said to be within the Parliamentary conventions and today you are feeling bad.

SHRI RAM KRIPAL YADAV : No, not at all.

SHRI NITISH KUMAR: You please listen to Shri Ram Kripal Yadav silently. He will not do it in future. ...(Interruptions)

MR. DEPUTY SPEAKER: Let him speak.

...(Interruptions)

SHRI RAM KRIPAL YADAV: You had reprimanded me, after that I did not utter a word. I sat silently.

If you want the replies to your questions, then listen to me patiently. I would reply. No one other than me would reply. ... (Interruptions) It is being said that there is abundance of mines and minerals in Bihar but the situation prevailing in Bihar is known to you and the House as well. I was saying that Laloo Prasad Yadavji is not responsible for the backwardness of Bihar. It was the responsibility of those persons, who have been given responsibility for a long time after independence, to pay attention towards the development of the State. Prior to Shri Laloo Prasad Yadavji's regime, there has been disturbance and large scale violence going on in the entire State and thousands of people have lost their lives. But after Laloo Prasad Yadav took the reins of the State in his hand, the communal forces lost their ground. Today there is peace and order in Bihar. Those people, who did not use to utter a single word in Bihar. ...(Interruptions)

SHRI RAJESH RANJAN ALIAS PAPPU YADAV: 15,000 people were Yadavas out of those who died.

MR. DEPUTY SPEAKER: Once you have said what you wanted to say.

SHRI RAM KRIPAL YADAV: Out of them, you people are responsible for killing of 10,000 people. These

people are responsible for killing of 10,000 people. What these people can speak now. ...(Interruptions)

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : It is all right. If we are responsible then who has acted as a medium.

SHRI RAM KRIPAL YADAV: Ask yourself. It Laloo Prasad Yadav was maligned then Pappus Yadav is one of the persons responsible for it.

I was telling you that Laloo Prasad Yadavji has put a check on the communal forces. He has made effort, for the development of State and he has created a ray of hope in the minds of those people who were distressed and were living in the pathetic condition. Today the entire State is in peace. Shri Laloo Prasad Yadavji has brought a good name and fame for Bihar in the entire country and the world ...(Interruptions) Mr. Deputy Speaker, Sir, it is but natural that their problems have increased. I would like to tell the people belonging to Bhartiya Janata Party and Samata Party that they would never come to power in Bihar. The people of Bihar have been with us and they will remain so in future. As long as Shri Laloo Prasad Yadav carries forward the torch of democracy, we shall rally behind him.

SHRI SATYA PAL JAIN : Then ask him to recommend the dissolution of the Assembly and hold elections.

SHRI RAM KRIPAL YADAV: That is exactly going to happen. You people are making hue and cry to dislodge Shri Laloo Prasad Yadav. Should he resign on false and fabricated charges? Can he be removed on the basis of false charges and conspiracy hatched by the C.B.I especially when it is Shri Laloo Prasad Yadav, who has exposed this fraud? He has also got many culprits arrested in these case. These frauds have not been going on for last four-five years, instead these fraudulent withdrawal have been going on since 1977. Nobody made any efforts to detect these frauds. The leader of the opposition in the Assembly or the officers did not detect these trauds. Shri Laloo Prasad Yadav undertook this task and got 45 F.I.R.s registered charging as many as 200 persons. Despite all this, you people are accusing Shri Laloo Prasad Yadavji for the conspiracy. He did not hatch any conspiracy, infact, the real conspirators are those who enjoyed power and became Members. The C.B.I. officers were highly biased against Shri Laloo Prasad Yadav and hatched a conspiracy to charge-sheet Shri Laloo Prasad Yadav. You people are

putting the entire blame on Laloo Parasad Yadavji against whom no allegations are being substantiated in the court. The case are pending in the courts but you people are trying to pass the judgement beforehand. Unless and until the court convicts a person, how can you hold him as a convict. Of you want to penalise a person on the basis of the chargesheet, than I would like to ask Shri Atal Bihari Vajpayeeji who is present here in this House as to why he appointed Shri Joshiji as the Union Home Minister in his Cabinet though a chargesheet was filed against him. ...(Interruptions)

SHRI SATYA PAL JAIN: He is telling a lie.

SHRI RAM KRIPAL YADAV: Shri Kalayan Singh is a convict, but you people are going to make him the Chief Minister of Uttar Pradesh once again. There are several members in this House against whom investigations are going on. Let the assets and properties of all the Members and officers be investigated so as to sift truth from falsehood.

A lot is being said about corruption and everybody is talking of high principles and morality. I know you thoroughly as to how moral you are. If you hold morality so high then why did you not take any action against Shri Sahib Sing Verma—the Chief Mintster of Delhi, on whom so many allegations have been levelled. Likewise, several allegations have been levelled against Shri Jaswant Singh but none of you have raised your voice. Mr. Deputy Speaker, Sir, I would also like to invite the attention of the entire House that Shri L.K. Advani Ji was chargesheeted under the Hawala case but he did not leave the party Presidentship. Is it the morality you people are preaching so vehemently?

SHRI SATYA PAL JAIN: I am on a point of order. He may say whatever he likes but he should not level false allegations. No allegations have ever been made out against Shri Jaswant Singh and Shri Joshi Ji.

If so, please substantiate them as to when and where these charges were levelled. ...(Interruptions)

PROF. RASA SINGH RAWAT: Truth can not be concealed under false camouflage.

SHRI SATYA PAL JAIN: He is trying to mislead the House.

SHRI RAM KRIPAL YADAV: You are making mention of the C.B.I. You can verify in the newspapers what Shri Advani Ji has spoken against it. What Shri Advani ji had said against the C.B.I and what remark Shri Khurana ji had passed against the C.B.I. You people had no qualms in accusing C.B.I. and today you people

[Shri Ram Kripal Yadav]

are making allegations against Shri Laloo Prasad Yadav on the basis of the C.B.l. report. ...(interruptions)

MR. DEPUTY SPEAKER: Please listen for a minute. I do not have any objections in naming any persons but the statement making allegations not go in records.

...(Interruptions)

SHRI RAM KRIPAL YADAV: Please go through the entire proceedings of the House, does it not contain any objectional things? ...(Interruptions) I would like to say that corruption is a matter of serious concern for everyone in the country.

A lot is being said about corruption but merely paying lip service on the issue of corruption in this House is not enough as we people continue to indulge in corruption. We should see unto ourselves as to how honest we are. Trading charges on each other will not help solve this problem. This House should take this issue seriously and some rules and regulations should be devised to root out corruption. But you people can not agree to it. You people will never accede to build consensus to end corruption. We are in ruling party and you are in the opposition. You, too are in power in some States, but what is happening in Maharashtra and Gujarat? ...(Interruptions) Are the charges of corruption not being levelled against the Chief Ministers there? ...(Interruptions) You people have dropped some ministers there in the light of allegations of corruptions made out against them. You people should see unto yourself. ...(Interruptions)

PROF. RASA SINGH RAWAT: The investigations were conducted against them and they have come out clean. ...(Interruptions)

SHRI RAM KRIPAL YADAV: Please let me speak. ... (Interruptions) we speak very high. We quite often refer to the system. Should a corrupt police officer be allowed to implicate a public figure leading a clean and honest life with malafide intention to tarnish his or her public image? It is proper and justified system? Charges of corruption were levelled against Shri Antulay Sahib—the former Chief Minister of Maharashtra forcing him to quit active political life and he has been in political oblivion for last 16-17 years. Hon'ble Shri Kalpnath ji is also present here who was victimised for political reasons and was eventually put behind the bars. Should the weapon of corruption be allowed to be used against the political opponents? This conspiracy will not work any more and if it continues, nobody will remain safe.

Shri Vajpayee ju you have had a long political career. You are like our "Goru" and a father figure. You please devise some ways and means and please do not carry

any prejudices in devising ways and means which may put a question mark on those pursuing political careers. This is to be pondered over. Respected Shri Vajpayee ji was saying as to why Article 356 was not imposed in Bihar. It is all right, but all the leaders including your ally, the Akali Dal had passed a resolution against the imposition of Article 356 in the Chief Minister's conference held some time back. Should a nominated individual—a Governor of State will dismiss a State Government being blased against that Govt.? Is it proper? Do you want to continue this System? Let it be any Government at the Centre, if the Prime Minister asks the President to topple any State Government down then will democracy survive? If you want to murder democracy like this, I will say nothing. There are many issues and many learned persons are sitting here in the House. If Article 356 is enforced with having prejudice against any person and an elected Government is dismissed democracy cannot be saved in that fashion.

Our Leader, Shri Laloo Prasad Yadav proved his majority in the House some times back and under the leadership of Mrs.. Rabri Devi, they have proved their majority today also. ...(Interruptions)

I would like to tell you that 200 votes were cast in favour and you want to dismiss that Government? (Interruptions). A man who has majority in the democracy has a right to rule over the country. I want to say categorically, who will decide this in a democracy? According to the Constitution, it is the public who decides ultimately and this will be decided by the people of the State. I want to say that let it be decided by the people. The people of the State are ready to give their verdict. But I know that you are not coming again. The people of Bihar are just ready to give you a befitting reply. ...(Interruptions)

Hon. Atalji was speaking about a split in our party. What is happening in your party, should I mention that? What is happening in Delhi between Sahib Singh and Khurana? What Vaghela did in Gujarat and what is going on between Advaniji and Vajpayeeji, should I mention that in the House. So it is my submission that nobody has a right to cast aspersion on any other party and I think that you should not have wasted the time of the House. You have simply wasted the time of the House. ...(Interruptions)

Shri Somnath Chatterji was saying that we should find a solution to this problem with consensus. But if he had said to find a solution rising above the party affiliations, then what is happening today. You people think that so long as Laloo Prasad is not ousted you will not come to power in the State and at the Centre as well. But the manner in which the efforts are being made

to hatch a political conspiracy with having a prejudiced mind, there will be no way out. If you are having a clear mind, your conscience is clear, a solution to this problem will definitely be found and we will extend our support in taking effective step to deal with that. We are with you in eliminating corruption. But you want to have such a erosion against whom no charge has been proved so far. You want to turn the plaintiff a convict, how that is possible? If you want to run democracy like this, I will say nothing. You keep on running democracy like this. But the coming day would be a black day. ...(Interruptions)

I would like to request you that as it is today, in fact, many hon. Members have talked about judiciary. It is true that we do have faith in the judiciary but the manner in which today. ...(Interruptions)*

[English]

MR. DEPUTY SPEAKER: I am sorry. This will not go on record.

[Translation]

SHRI RAM KATPAL YADAV: I would like to submit that all should be accountable to its duty, be it judiciary or executive or legislature. If we perform our duties well, the country could be saved, otherwise this country cannot survive. This is a matter of concern and we are all concerned about this.

Sir, we are all concerned about Bihar today. We have never fought for this fact that why Bihar is lagging so hehind. The place where Bihar should have reached in 50 years, it has not reached that point of place as yet. But Laloo Yadavji has left no stone unturned for the development of Bihar. He lit the lamp in those houses where nobody was there to lit it till today. He did the work of organising and giving voice to those people whose voices were made hushed up. 50 years of Independence have elapsed. The poor which constitute 80 to 85 percent of population of Bihar are marching forward. But when the population of Bihar was making progress, when the poor were marching forward, the people of opposition parties hatched a conspiracy. This public of Bihar have seen through it that who is doing the work of snatching away their rights and you are going to get its reply in the same coin. The people of Bihar who never spoke. their rights were taken away. The rights of the poor were usurped by creating an environment of fear and perpetrating riots. But Laloo Yadav has given a lot to the masses of Bihar. That's why the people of Bihar are well off today. Bithar is marching forward on the path of development. There is all-round development taking place in Bihar. If you want that the conspiracy hatched by you should continue that is not going to be so. I want to tell you that.

[English]

MR. DEPUTY SPEAKER: Shri Ram Kripal Yadav, please conclude now.

[Translation]

SHRI RAM KRIPAL YADAV: Laloo Yadav has fought for the democracy in Bihar and we want to show that any police officer, any other officer, people of any political party. We do not want to single out anybody but we want to say that if they are all out to remove somebody by hatching a conspiracy, we will throw cold water on their game plan. You do not want to cooperate in strengthening democracy. But you have rather undermined democracy. Laloo Yadav is just like the Abhimanyu of the Mahabharat and you are trying to besiege him. But he will come out of this besiegment and in the coming elections, he will give you all a befitting reply.

The people of Bihar are with Laloo Yadav today, democracy is with him and so long as the people of Bihar are with him, you can do no harm to him. Anyway, we should hammer out a solution to eradicate corruption from the country. The people of Bihar will foil your conspiracy. The people of the country have come to realise all these things. I conclude with these words.

MR. DEPUTY SPEAKER: There are eight more names with me who want to speak. If we want to give them a chance, can we sit one or half an hour more.

SHRI BRAHMANAND MANDAL (Monghyr): Sir. they should be adjusted in tomorrow's agenda.

[English]

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): Sir, we have already spent a lot of time on this debate. Hon. Minister of Home is yet to intervene. After that the Leader of Opposition will have to reply. Hon. Minister's intervention and Leader of Opposition's reply could be taken up tomorrow immediately after the Question Hour.

Exactly at 2 o'clock, we will take up discussion on Motion under Rule 184 concerning Maharashtra. We can finish this debate today by extending the House by two more hours. Reply of the hon. Minister of Home and that of the Leader of Opposition could be taken up tomorrow. ...(Interruptions)

^{*}Not_recorded. *

SHRI PRITHVIRAJ D. CHAVAN (Karad): Sir, there shall be no Zero Hour tomorrow. ... (Interruptions)

SHRI SRIKANTA JENA : Sir, I also would like to say that there shall be no Zero Hour tomorrow. ...(Interruptions)

[Translation]

SHRI RAJENDRA AGNIHOTRI : This should be taken up tomorrow. ...(Interruptions)

[English]

SHRI PRITHVIRAJ D. CHAVAN: Sir, had this been an Adjournment Motion, this would have been completed on the same day and we would not have discussed it for two or three days. ...(Interruptions)

MR. DEPUTY SPEAKER: Now this is not an Adjournment Motion, but a discussion under Rule 184.

...(Interruptions)

DR. T. SUBBARAMI REDDY (Visakhapatnam): Sir, we must finish it today. We cannot drag it on like this for days together. ...(Interruptions)

[Translation]

SHRI SRIKANTA JENA: The House may be extended by one hour. ...(Interruptions)

MR. DEPUTY SPEAKER: There is no consensus on this.

...(Interruptions)

MR. DEPUTY SPEAKER: Lalmuni Chaubey ji, we will take it up tomorrow.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Shri Lalmuni Chaubey, , you can speak tomorrow.

The House stands adjourned to meet tomorrow at 11 a.m.

18.00 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, July 29, 1997/Shravana 7, 1919 (Saka)